

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.142 OF 2022

Pratap Chandra Mohanty & others

...Applicants

-versus-

State of Odisha & others

.... Respondents

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PLACE: KOLKATA

DATE: 15.07.2026


ADVOCATE Bhaktinandan Bchera
 0-329-2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.142 OF 2022**

IN THE MATTER OF:

Pratap Chandra Mohanty & others ... Applicants

-versus-

State of Odisha & others Respondents

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.14.

Humble reply on behalf of the
Respondent No.14

MOST RESPECTFULLY SHEWETH:

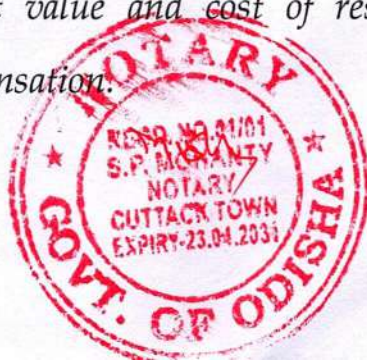
1. That the Applicants have filed this application praying therein urgent intervention of this Hon'ble Court in respect to illegal use of soils/earth/morrum/stone aggregates/sand in expansion of National Highway No.53 from Chandikhole to Duburi from different sources without environmental clearance. The applicant has made the following prayers for consideration of this Hon'ble Court:

- (i) *Constitute an independent fact-finding committee to assess the quantity of minor minerals extracted illegally and its market value and cost of restitution and environmental compensation.*

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- (ii) *Direct an independent expert committee to assess the ecological impact of extracted minor minerals which have extracted by private respondent without Environment Clearance*
- (iii) *Direct the Private Respondent to Restore and Reclaim the mined out void areas created due to extraction of morrum and soil.*
- (iv) *Direct the NHAI to install transparency Board disclosing the quantity of minor minerals used and source of such minerals from where it is extracted.*
- (v) *Fix the accountability/responsibilities upon the concerned Govt. authorities for their inaction and willful dereliction of duties.*
- (vi) *Direct the concerned authorities to initiate criminal proceeding U/s-379 of IPC against the private respondent & Section 19 of Environment Protection Act 1986.*
- (vii) *Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.*

2. That, before adverting in furnishing its reply to the contentions as raised by the applicants in the present application; the Respondent No.14 herein denies all the averments/allegations/contentions/insinuations made by the applicant in the present application.

Moreover, no such averment/allegation/contention/insinuations



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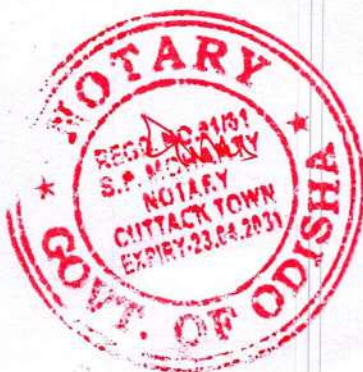
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shall be admitted owing to mere failure to respond to such averment/allegation/contention/insinuation unless categorically admitted herein. Furthermore, the applicants are put to strict proof of all the facts/documents as alleged herein.

3. That, the applicants have not come with clean hands and prudent interests. The applications are filed with vested interest without any such cause of action arising for filing of such application. None of the petitioners are local people who are affected by the construction of the road/residing near the areas where the alleged works are being undertaken. Moreover, it is also not a fact that the applicants are themselves affected by the alleged excavation of minor minerals. Pertinently, one of the applicants namely Sasee Bhoosan Pattanayak was arrested for extortion and blackmailing which was widely reported in all local newspapers.

Copy of the clippings of local newspaper is annexed herewith as

Annexure-R14/A SERIES



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4. That, before proceeding ahead with furnishing the para wise reply; the Respondent No.14 would raise the following grounds with regard to the maintainability of the present application:

A. Because, the answering respondent was not made a party and rather some other agency having no authority to represent the answering respondent have been made parties to the present proceeding. The petitioner has made the constituent partner of the Respondent No.14 JV as parties whereas the Respondent No.14 was not made a party. The answering Respondent is a different entity from its partners and hence, ought to have been made a party having been assigned with the impugned work. The answering respondent becoming aware of such litigation being pursued against it by the petitioner, suo motu appeared and arrayed itself as a party before the Hon'ble Tribunal. Hence, any malafide as alleged by the petitioner is an afterthought which cannot be sustained in view of the above actions of the

Respondent No.14.



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B. Because, none of the applicants are residents of the region where the work is being executed and thereby the present lis is an action to stop developmental/infrastructural work which will benefit not only the State Exchequer but also the common people. Moreover, as stated above; one of the applicants is a person with criminal background who has been involved in extortions and blackmailing and thereby the intention behind the present petition is nothing but harassing the Respondent No.14 and derailing the speedy execution of the work. The said person was arrested and is on bail on the allegation of extorting contractors.

C. Because, there is no allegation/proof of the Respondent No.14 or Respondent No.11 and 13 being engaged or personally executing alleged quarrying operation in violation of the Environmental laws as well as the Notifications/Directions of the appropriate authorities. The allegation is rather use of minor mineral of which the source has not been intimated to the

Respondent No.10. It is pertinent to state here that, there can be



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no presumption that as the answering Respondent failed to provide details of the sources from which the minor minerals were extracted; the answering respondent was itself involved in such illegal extraction.

D. Because, the Respondent No.14 had procured minor minerals by payment of adequate royalty through challan and e-challan. Any penalty whatsoever imposed for wrongful lifting of morrum/earth has already been paid. With regard to sand, the answering respondent has purchased sand from the local market through GST Bills and paid appropriate royalty for using of the same to the Respondent No.10. With regard to stone aggregates, it is stated that the Respondent No.14 has procured requisite R-Form.

Copy of the Challan and R-Form with regard to soil/earth/morrum is annexed herewith as **Annexure-R14/B Series.**

Copy of the challan and R-Form with regard to aggregates/ stone products is annexed herewith as **Annexure-R14/C Series.**

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Copy of the challan and R-Form with regard to ordinary sand is annexed herewith as Annexure-R14/D Series.

E. Because, the answering Respondent has paid all requisite royalty to the State exchequer through the Project Authority i.e. NHAI/Respondent No.10 and through the respective Tahsildar. As the project was being executed under the aegis of Respondent No.10, the Respondent No.10 as per Section-58(5) of the OMMC Rule, 2016 had deducted Royalty from the bills of the Respondent No.14 and deposited the same with the State Exchequer. The Respondent No.14 has filed a document showing the entire deposit against respective minor minerals. Moreover, the Respondent No.14 has also utilised various industrial waste like fly ash, industrial slag and zigged stone which make the project more environmentally friendly. The Respondent No.14 has utilised 23,08,088.42 cum of fly ash and 3,75,303.22 quantity of industrial slag. The answering respondent having complied Rule-58(5) of the Odisha Minor Mineral Concession Rules, 2016; the present proceeding is not



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maintainable against the Respondent No.14. Hence, the allegation that the Respondent No.14 was utilising minor minerals without proper approval is sans reasonableness and misconceived and the application/petition is ought to be rejected.

Copy of the statement of royalty paid and royalty deducted by Respondent No.6 is annexed herewith as Annexure-R14/E.

F. Because, the petitioner has steadily complied with the EIA Notifications and has procured the minor minerals as per the said Notifications. With regard to the stone aggregates, the petitioner has purchased the same along with R-Form and has deposited the same with the Respondent No.10 as pointed out above. But at the initial stage owing to non-cooperation by the State authorities and urgent requirement of execution by Respondent No.1, 2 and 10; the Respondent No.14 had to purchase some of the material from the local market with GST Bills. The Respondent No.6 has deducted royalty as per Section-

58(5) of the OMMC Rules, 2016. Hence, there is no impediment



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in such procurement. With regard to sand, the same has been purchased from local market and due royalty has been deducted from the bills of the petitioner for having failed to provide such R-Form as per Rule-58(5) of the OMMC Rules, 2016. With regard to soil/earth/morrum, the petitioner has procured 1,88,338 cum with permission of state respondent and respective tahsildars. Furthermore, various village organisation and local people who were desirous of excavating their pond for community purposes or personal use; have contacted the Respondent No.14 to excavate such soil/earth/morrum which has been used by the Respondent No.14 in the execution of the National Highway work. During the period starting from 2020 to 2024 and owing to the Appendix-IX, Item-6 of the EIA Notification dtd.28.03.2020; the Respondent No.14 had used certain minor mineral for the project believing the same to be exempted from environmental clearance. But such exemption was not allowed to it and rather the Respondent No.14 was penalised and forced to pay penalty.



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Copy of the agreements as well as the request letters for excavation is annexed herewith as Annexure-R14/F.

Copy of the circulars dtd.15.01.2016, 31.08.2017 and 28.03.2020 is annexed herewith as Annexure-R14/G Series.

G. Because, the Respondent No.14 has complied with the EIA Notifications, 2006 dtd.15.01.2016; Circular dtd.31.08.2017 and Notification dtd.28.03.2020. Moreover, the answering Respondent had also undertaken various extraction for personal use of the land owners or for community purposes like de-siltation of village ponds or personal ponds. Furthermore, the answering Respondent has also undertaken removal of sand deposits on agricultural field after flood on behalf of the farmers. Hence, the said activities being exempted from requirement of environmental clearance under Appendix-IX; the answering respondent cannot be persecuted for following such methodology for securing miner minerals.

H. That, when the petitioner/applicant has itself at various paragraphs throughout its averments has stated that it was



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personally aware as to where the illegal excavation/digging/mining was taking place; it was imperative upon the said applicant/petitioner to intimate such fact to the local police and institute criminal proceeding against the said person involved in illegal excavation/digging/mining. But rather than doing so, the petitioner/applicant went on writing letters under ANNEXURE-6 SERIES. Had the applicant/petitioner lodged an criminal investigation to such illegal mining/excavating, then it would have come to be aware of the fact that the respondent No.14 was no way involved in any illegal mining/excavation. But having not done so, the petitioner/applicant has straight away approached this Hon'ble Tribunal and hence, the petitioner/applicant is complicit in such illegal mining/excavation owing to not taking step at the proper time.

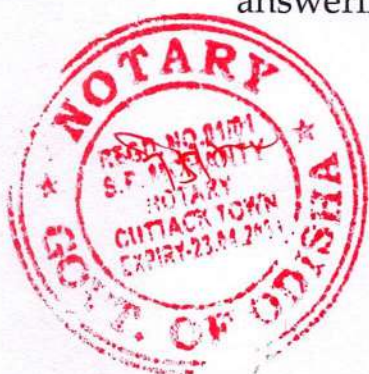
- I. Because, the Odisha Minor Minerals Concession Rules, 2016; is a self-contained code providing for penalties and correctional action in case of illegal actions of lease holders as well as any other person. The allegations as levelled against the



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respondents ought to be dealt with as per the Odisha Minor Minerals Concession Rules, 2016; being the special law with regard to Minor Mineral. Hence, as the Respondent No.14 has complied with the Odisha Minor Mineral Concession Rules, 2016; for the procurement of minor minerals, the insistence upon the violation of other Acts or Rules cannot be insisted upon.

J. Because, the answering respondent was not made a party and rather various other agencies having no authority to represent the answering respondent have been made parties to the present proceeding. The petitioner has made the Managing Director, GIPL as Respondent No.11 and Managing Director, Gammon Engineers and Contractors Pvt. Ltd. as Respondent No.13. The Respondent No.10 and 12 have assigned execution of the work to the Respondent No.14 which is an independent agency and was not a party to the present proceeding. The answering respondent becoming aware of such litigation being



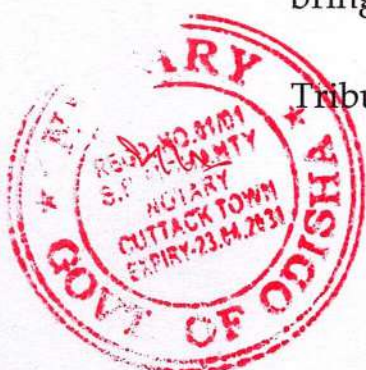
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pursued against it by the petitioner, suo motu appeared and arrayed itself as a party before the Hon'ble Tribunal.

K. Because, the minor minerals procured by the answering respondent have not been sold in the local market but used in the execution of the infrastructure project which has a huge potential for development of the entire region concerned. There is no benefit that has been enjoyed by procuring such minor mineral other than using them for the infrastructural work in the interest of larger public and hence answering respondent cannot be forced to compensate the applicants who are stray persons interested in stopping infrastructural work.

5. That, the answering respondent begs liberty to address the above grounds as to maintainability of the present application. Irrespective of such grounds, the answering respondent states that the Petitioner's Application is bad as the Petitioner has suppressed various material facts. The answering Respondent seeks liberty to bring the relevant facts for the consideration of this Hon'ble

Tribunal:



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RELEVANT FACTS

- That for the upliftment of the people of Jajpur and for the interest of mineral rich districts like Keonjhar and Mayurbhanj; the Respondent No.10 had floated a tender for the execution for the work "Rehabilitation and Upgradation of existing 2-lane to 4-lane standards from Duburi to Chandikhole Section of NH 200 (New NH 53) from Km.388.376 to KM428.074 in the state of Odisha under NHDP Phase-III on EPC Mode (Pkg.-III)". The Respondent No.11 and 13 constituted the Respondent No.14 for participating in the above Tender process. Being adjudged as the lowest bidder, an agreement dtd.03.01.2019 was signed between the Respondent No.14 and Respondent No.10. As per the said agreement, a duty was cast upon the respondent No.10 to provide necessary assistance to the Respondent No.14 in procuring applicable permits required under the agreement.

Copy of the agreement is annexed herewith as ANNEXURE-R14/H. The agreement being voluminous and most of the

clauses being no way relevant to the present dispute, the



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answering respondent begs liberty to submit the relevant pages with an undertaking that it shall immediately file the entire copy of the agreement as and when directed by this Hon'ble Tribunal.

- That, immediately upon signing such agreement; the Respondent No.14 vide its letter dtd.30.11.2018, 02.05.2020 and 03.07.2020 requested the Respondent No.10 to provide assistance to the Respondent No.14 by recommending the Respondent No.2 to provide requisite quarry/source for extraction of requisite minor mineral which was to be utilised in the execution of the work. The Respondent No.10 as per the agreement clauses provided the said support vide its letter dtd.10.12.2018 and letters dtd. 06.05.2020; by requesting the Respondent No.2 to provide adequate support to the Respondent No.14

Copy of Letters dtd.30.11.2018, 02.05.2020 and 03.07.2020 are annexed herewith as ANNEXURE-R14/I SERIES.

Copy of the Letters dtd.10.12.2018, 06.05.2020 and 06.05.2020 are annexed herewith as ANNEXURE-R14/J SERIES.



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- That, to the utter misfortune of the Respondent No.14; the Respondent No.2 rather than providing any quarry/source for extraction of minor mineral, instituted criminal action against the Respondent No.14 U/s-133 Cr.P.C. bearing No.01/2021. Moreover, local transport agencies started creating nuisance with regard to the slow construction of the project highway because of non-availability of minor minerals. Furthermore, there was tremendous pressure by the Regional Transport Officer for execution of the work as various black spot which are prone to accidents had been found on the said Project Highway. Copy of the Letters dtd.07.09.2021 and 11.08.2021 are annexed herewith as **ANNEXURE-R14/K SERIES.**

Copy of the order dtd.08.01.2021 passed in Criminal Misc. Case No.01/2021 is annexed herewith as **ANNEXURE-R14/L.**

- That, the Respondent No.14 finding no other alternative as well as not finding any assistance from the Respondent No.2; was

forced to procure the required stone products and aggregates from local market by purchasing them from the retailers against



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invoices along with payment of GST on the same. The Respondent No.14 not only paid the cost of the product but also paid the royalty which was deducted by the Respondent No.14 from the bills of the Respondent No.14 as per Sec-58(5) of the Orissa Minor Mineral Concession Rules, 2016. Having purchased the stone products/aggregates from the local market and having paid royalty against the same, there is no default on the part of the Respondent No.14 as it had no other option and could not stop execution of the work owing to the default of the Respondent No.2 in providing appropriate quarry/source for extraction of requisite stone products/aggregates.

- That, with regard to the procurement of the sand and morrum/earth; it is stated that upon the failure of the Respondent No.2 to provide necessary quarry for excavation of such minor minerals; the Respondent No.14 procured the minor minerals as per the Notification dtd.28.03.2020 read with Circular dtd.31.08.2017. The Respondent No.14 engaged in excavation of earth from the lands of various people who wanted



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to construct ponds for their as well as community use and used them in the execution of the work. Moreover, various community ponds required de-siltation which was undertaken and the said earth/morrum was utilised in the work. Moreover, many of the lands which had suffered huge deposit of sand consequent upon floods; the Respondent No.14 removed such deposit of sand and used them in the execution of the work. It is stated at the cost of repetition that no minor mineral so procured by the Respondent No.14 has been utilised/sold of to be utilised for any other purpose than for construction of the Project Highway. Such procurement of minor minerals (earth/morrum and sand) is exempted from the requirement of environmental clearance as per the above Notification read with the Circular.

- That, the Respondent No.14 has not engaged in any illegal procurement of minor minerals. Moreover, it is the fault of the Respondent No.2 owing to which the Respondent No.14 had to procure the stone products/aggregates from the local market; and procure earth/morrum and sand as per the Circular



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dtd.31.08.2017 and Notifications dtd.15.01.2016 and 28.03.2020.

It is pertinent to state here that the Respondent No.14 has paid entire amount of royalty as apropos the quantity of minor mineral used by the Respondent No.14. Moreover, all such products were only utilised in the execution of the work. Hence, there is no illegality in the actions of the Respondent No.14.

6. That, in view of and in addition to the above objections as to maintainability stated in Paragraph-4 above and the facts stated which have been brought on record before this Hon'ble Tribunal by the answering Respondent at Paragraph-5 herein; seeks further leave to furnish its para wise reply for the kind consideration of the Hon'ble Tribunal:

PARA WISE REPLY

1. That, the contents of Paragraph-III at Page-5 of the petition are denied. It is denied that there is any illegal use of soil/earth/morrum.

Rather, the answering respondent has given royalty as per Sec-58(5) of the Minor Mineral Concession Rules, 2016. Moreover, there is no

bar on use of minor mineral and rather the illegal extraction is only



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barred under law. In the present case, neither the answering respondent nor the respondent No.11 and 13 have anyway indulged in illegal extraction or procurement of minor minerals. All the minor minerals procured by the answering respondent has been in compliance of the laws as well as the Notifications/Circulars issued by the Central Government time to time. Moreover, none of the actions of the answering respondent are in violation of Environmental (Protection) Act, 1986 as well as the order of the Hon'ble Apex Court in the case of Deepak Kumar -vrs- State of Haryana.

2. That, the contents of Paragraph-1 are denied. It is denied that the applicants are conscious citizens and are concerned with the illegal extraction of minerals from different sources without environmental clearance. Moreover, there is no allegation as to the answering respondent being involved in any kind of illegal extraction in the petition and hence no action can be taken against the answering respondents for illegal extraction by any other agency. It is also

denied that the answering respondent has procured the minor



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minerals from different sources illegally, rather, 0 answering respondent has paid royalty for such minor minerals. It is denied that there has been no environmental assessment of the sources from where all the minor minerals have been procured. It is not required as to specifying the details of such sources from which the minor minerals have been procured either under the agreement between the answering respondent and Respondent No.10 or under the Orissa Minor Mineral Concession Rules, 2016. No action can be taken against the answering respondent as the answering respondent/ JV partners have anyway indulged in illegal extraction of the minor minerals necessitating intervention of the Hon'ble Tribunal.

3. That, the contents of Paragraph-2 are denied. No consortium has received Letter of Award. Rather, the answering respondent i.e. a Joint Venture between the Gammon Infra Pvt. Ltd. and Gammon Engineers and Contractors Pvt. Limited.
4. That, the contents of paragraph-3 are denied. It is denied that the Respondent No.10 or 12 are anyway bound to furnish the details of sources along with the mandatory provisions.



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5. That the contents of paragraph-4 are denied. It is denied that the above Minor Minerals are not available in the open market as leases are granted to various people to excavate the Minor Minerals and sell them in the local market. It is at the cost of repetition stated that the Respondent No.14 has paid the apropos royalty amount against the quantity of Minor Minerals used by it in the execution of the work. It is denied that the Minor Minerals were obtained from illegal sources, without transit permit and other statutory clearances. With regard to stone products, the Respondent No.14 purchased the same from local markets after due payment of cost of the said minerals and against invoices wherein GST has also been paid. With regard to morrum/earth and sand; the Respondent No.14 has procured the same as per the Notifications dtd. 15.01.2016 and 28.03.2020 read with Circular dtd.31.08.2017. It is pertinent to state here that, the Respondent No.14 had to undertake such had to undertake such methods for procurement of minor minerals as there was no assistance by the Respondent No.2 for providing adequate quarry/source/permit to the Respondent No.14. Looking at the



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exigency of the work and being pestered by the Governmental authorities of the State Government; the Respondent No.14 had to proceed with such methods for procurement of the minor mineral. It is stated herein that the Respondent No.14 was no way involved in extraction of stone products/aggregates.

6. That, the answering respondent denies the contents of Paragraph-5, 6 and 7. The petitioner/applicant is put to strict proof of the same.
7. That, the contents of Paragraph-8 are denied. The total quantity of minor mineral that will be required cannot be anyway calculated at the present juncture as various additional works and various reduction in scope are happening in the project pursuant to which it cannot be predicted as to what shall be the appropriate quantity of minor minerals. Hence, such presumption that the 40 K.M length of road work would require around 4.38 lakh cum of stone aggregates, 11.62 lakh of morrum/earth and 40,000 cum of sand. It is pertinent to state here that, to reduce the use of minor minerals and to make the project more environmentally friendly; the Respondent No.14 is



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8. That, in reply to the contents of Paragraph-9 and 10 it is stated that there was utter failure on the part of the Opp. Party No.2 and its subordinates in providing the requisite permit/quarry/source to the answering respondent as has been explained in the above paragraphs. Such reply from the Tahsildars of Danagadi, Darpan and Dharmasala and as well as the reply from the SEIAA authorities establish the failure of the Respondent No.2 in providing the permit/quarry/source to the Respondent No.14.
9. That, in reply to the contents of Paragraph-11 it is stated that there is no bar in using the minor minerals in the road construction upon payment of royalty as per Sec-58(5) of the Orissa Minor Mineral Concession Rules, 2016. Furthermore, the answering respondent is no way involved in any illegal lifting of minor minerals. Moreover, if the petitioner was aware as to such illegal lifting; it was prudent upon the petitioner to approach the Police authorities, but having failed to undertake such exercise and having no proof as to the alleged



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involvement of the answering respondent in illegal quarrying as alleged, it cannot be presumed that the answering respondent has procured such minor minerals by illegal extraction.

10. That, the contents of Paragraph-12, 13, 14, 15, 16, 17, 18 and 19 are denied. It is stated that, as the answering respondent could not deposit the R-Form as per the Orissa Minor Minerals Concession Rules, 2016; appropriate royalty has been deducted from the bills of the Respondent No.14 as per Sec-58(5) of the Orissa Minor Minerals Concession Rules, 2016. The answering respondent is not aware of any unauthorised extraction of earth for highway expansion from the areas suggested by the petitioner/applicant. Moreover, if the petitioner/applicant is aware of such illegal quarrying; then it ought to have taken steps for registration of criminal proceeding against the alleged persons engaged in such excavation. But rather than doing that, the applicant without any proof whatsoever has blamed the Respondent No.14 for such extraction. The answering respondent given details as to how much royalty has been deducted from its bill and is yet to be deposited by the respondent No.12. The answering



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respondent has also intimated hereinabove as to how much royalty has been paid by it directly against the minor minerals utilised by it and how much royalty has been paid by its sub-contractor. Moreover, the excavation of earth/morrum and sand; being done as per the Circular and Notifications, does not require environmental clearance. Furthermore, the stone products being purchased from local market against payment of GST as well as royalty; such activity does not necessitate environmental clearance. It is denied that the actions of the Respondent No.14 are any way in violation of OMMC Rules, 2016 and Environment (Protection) Act, 1986. It is also denied that, the answering respondent is involved in any illegal extraction of minor minerals. In view of the above documentary evidences of payment of royalty; the bald assertion that no royalty has been paid by the Respondent No.14 is blatant falsity and aimed at stopping the infrastructural project. It is mere shifting of responsibility on the part of the petitioner in stating that it is the Respondents who ought to have taken action to stop such illegal excavation whereas the petitioner itself did nothing about such illegal excavation including



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failure to lodge an FIR U/s-379 and 414. Moreover, the answering respondent was no way involved in any such illegal excavation and hence the Respondent authorities deemed it fit not to take any action against the answering respondent.

11. That, the interpretation provided in Paragraph-20, 21 and 22 are denied. Moreover, the said judgment has no relevance or applicability in the present matter.
12. That, the contents of Paragraph-23 are denied. It is stated that the procurement of morrum/earth and sand by the Respondent No.14 has been exempted from environmental clearance as has been described hereinabove. Furthermore, the stone products have been purchased from local vendors and the authenticity of the said minor mineral can be questioned to the said personnel from whom such minor minerals have been purchased. Furthermore, the answering respondent having paid apropos royalty; there is no default that can be attributable to the answering respondent. Therefore, when there has been no illegal extraction; the prayers made in Paragraph-23 cannot be sustained. It is further stated that, the infrastructure project



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has a huge benefit for the entire State of Odisha and no illegality is being committed by the answering respondent. If the said work is stopped at the insistence of such applicant who has himself failed to take appropriate steps and also has criminal investigation pending against him; then not only the Respondent No.10 and 14 but also the entire population of the State of Odisha suffer because of such directions by this Hon'ble Tribunal.

13. That, the contents of Paragraph-24 and 25 are no way applicable as has been explained herein above. The answering reserves its liberty to *mutatis mutandis* borrow the above submissions/averments at the time of final hearing.
14. That, the contents of Paragraph-26 are blatant allegation without any authenticity in them. It is reiterated that, the private respondent was no way involved in any illegal extraction which would have forced the Tahsildar to restrain the private respondent. Moreover, the procurement of minor minerals has been done as per the norms of the Government and as per the requirement of the site. It is further pertinent to state here that, there is no illegal mining in the present



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case as in illegal mining, the proceeds of such mining are sold in the open market whereas in the present case; all the minor minerals legally procured by the answering respondent have been utilised in the execution of the governmental work which will benefit the larger public.

15. That, the contents of Paragraph-27 are denied as no environmental clearance required as per the Notifications and Circulars of the Central Government. Moreover, the answering respondent having not indulged in any excavation itself; cannot be said to be requiring environmental clearance for using the minor minerals in the project. At the cost of repetition; it is further stated that the MoEF&CC, GoI has exempted Environmental Clearance for extraction of sourcing or borrowing of ordinary earth for the linear projects such as: roads, pipelines, etc. and accordingly issued amended EIA Notification vide S.O. No.1224E dtd.28.03.2020. In pursuance to the said Notification, the State Pollution Control Board, Odisha; has exempted from Consent Administration of the Board under Water (PCP) Act, 1974 and Air (PCP) Act, 1981 vide Resolution No.363, dtd.07.01.2021. This



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has been communicated by the Department Revenue and Disaster management vide letter No.3776, dtd.03.02.2021.

Copy of the SPCB Resolution No.363 dtd.07.01.2021 is annexed herewith as ANNEXURE-R14/M, Pg. 245-246.

Copy of the letter No.3776 dtd.03.02.2021 is annexed herewith as ANNEXURE-R14/N, Pg. 247.

16. That, the contents of Paragraph-28, 29, 30, 31 and 32 are no way relevant to the answering Respondent and ought to be replied by authorities. It is again stated at the cost of repetition that the answering respondent has not indulged in any illegal excavation as alleged.
17. That, the grounds stated at Paragraph-33 are denied. It is stated that none of the allegations in the said grounds can be attributable to the answering respondent as the answering respondent has not undertaken any illegal excavation in contravention of the mining or environmental laws.
18. That, with regard to the interim prayer as prayed by the petitioner, the same is denied. The answering respondent is undertaking an



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-GECPL JOINT VENTURE
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infrastructural project. If any impediment is directed in such execution of the work, not only the answering respondent and Respondent No.10 but also the general public shall suffer irreparable loss and injury. If there is a prima facie case then it is in favour of the answering respondent. Moreover, the balance of convenience also tilts in favour of the respondent No.14 and the Respondent No.14 shall suffer irreparable loss and injury if such interim direction as prayed are granted. With regard to the main prayer, it is stated that; there is no illegal extraction and hence the independent committee is not required as there is nothing to access. The answering respondent has categorically replied with regard to the other prayers in the averments above which it begs liberty to borrow *mutatis mutandis* and rely upon the same at the time of final hearing.

19. That, in view of the above submissions; the present petition ought to be dismissed *in limine* with cost.
20. That, the answering respondent reserves its liberty to add, amend, alter the above averments in the interest of justice and fairplay.



GAMMON INFRASTRUCTURE PROJECTS LIMITED
GEORGIN VENTURE
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PLACE: KOLKATA

By the Respondent No.14 through

DATE: 15.07.2021

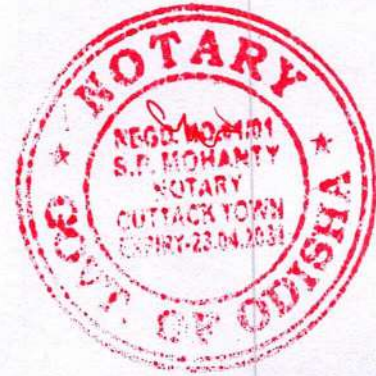
Basudeb Bhaktinandan
Behera
0-329-2021

ADVOCATE

GAMMON INFRASTRUCTURE PROJECTS LIMITED
- GEOPOLITICAL VENTURE
AUTHORISED SIGNATORY

BEFORE ME

S.P. MOHANTY
NOTARY PUBLIC
CUTTACK TOWN
REGD.NO-01/01
EXPIRY: 23.04.2031



AFFIDAVIT

I, Sri Prasant Nath, aged about 62 years, S/o-Brahmarbar Nath, resident of Plot No.246, Saheed Nagar, Bhubaneswar, Khordha-751007 hereby solemnly affirm and state as follows: -

1. That, I am the Power of Attorney Holder of the Respondent No.14 in the present case.
2. That the facts stated above are all true to the best of my knowledge and information received.
3. That the documents annexed herewith are true copies of its Originals.

IDENTIFIED BY

Bansuwar Bhaktinayanjan Behera
0-329-2026

ADVOCATE

GAMMON INFRASTRUCTURE PROJECTS LIMITED
-GECPI JOINT VENTURE

AUTHORISED SIGNATORY

DEPONENT

BEFORE ME
S.P.M.
S.P. MOHANTY
NOTARY PUBLIC
CUTTACK TOWN
REGD.NO-01/01
EXPIRY-23.04.2031



BREAKING Colour and Auspicious Time for All Zodiac Signs

Odisha: Video of Puri Jagannath temple's interior goes viral on social media

► ODISHA LATEST

Man held in Odisha's Keonjhar for extortion, blackmail



by Sambad English Bureau

July 7, 2019, 12:17 PM IST



Keonjhar: The district police today arrested a person on charges of blackmailing and extorting money from people by threatening them to file RTI application against them. [Geographic Reference](#)

The arrested has been identified as Sashibhusan Patnaik (55), a resident of Keonjhar town.

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Some private organisations had recently lodged a complaint with Keonjhar Town police alleging that Patnaik extorted money from them after threatening them of obtaining information about the organisations through RTI application.

The accused is being interrogated at the police station for ascertaining the amount of money collected by him from various persons.

extortion

Keonjhar news

keonjhar arrest

RTI

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by Sambad English Bureau

July 7, 2019, 12:17 PM IST



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'RTI Activist' Arrested On Extortion Charge In Keonjhar

Crime

Odisha

07/07/2019 Odisha News Tune Leave A Comment

Keonjhar: A man, claiming to be a RTI activist, was arrested by Keonjhar Police on charges of blackmailing and extorting money from people by threatening people to file RTI application against them.

As per the reports, the accused identified as Sashibhusan Behera (55) used to collect money by threatening people, including Government officials and private companies to file applications under the Right to Information (RTI) against them.

Sources said the accusedm a resident of Town police station area, was in operation since the last few years now. He first filed an RTI query with and then threatened the victims.

Unable to bear his trauma, some victims filed FIR against him at the Town police station recently. During investigation, it was revealed that Sashibhusan was indulged in this illegal activity.

He was booked on charges of cheating, extortion, and blackmail.

Tagged arrested Extortion charge Keonjhar RTI activist

BJP aspires to get ... Temples, Old Town tr...

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Earth & Morrum Abstract

170

Sl. No.	Description	Letter No.	Date	Challan No.	Product	Quantity (in Cum)	FY	Remarks
1	Payment of Rs. 2656000 RTGS from MSIL to Tahasildar Dharmasala		08.04.2022	196706	Morrum	16,600.00	2022-23	Regarding Extraction of Morrum against Letter No. 4138 dated 23.10.2021
2	Payment of Rs. 980000 RTGS from MSIL to Tahasildar Dharmasala		08.04.2022	196705	Morrum	8,500.00	2022-23	Regarding Extraction of Morrum against Letter No. 2588 dated 13.07.2021
3	Payment of Rs. 29,46,725 to Tahasildar Danagadi from MSIL for approval of		10.03.2021	764	Morrum	70,000.00	2020-21	Permit No. 764 dated 10.03.2023 for extraction of Moorrum
4	Excavation of Soil from Binapani Pradhan from Soil Sairat Case No. 08/2020-21 (under Tahasildar Dharmasala)	3290	15.09.2020		Earth	25,608.00	2020-21	We have purchased the morrum/earth from approved quarry of Binapani Pradhan C/o-Rangadhar Pradhan
5	Anjira Earth Quarry, Permit No.3 from Mining Officer, Jajpur District	Q.P- No.-3	18.01.2025		Earth	24,000.00	2024-25	We have lifting ordinary soil from the Approved Earth Quarry
6	Barada Earth Quarry, Permit No.3 from Mining Officer, Jajpur District	Q.P- No.-4	18.01.2025		Earth	43,630.00	2024-25	We have lifting ordinary soil from the Approved Earth Quarry

1,88,338.00 Cum

OFFICE OF THE
CHIEF OF THE
INVESTIGATION
DEPARTMENT
CHANDIGARH
INDIA

0196706

ପ୍ରସ୍ତୁତ ସଂ: ୦୧/୨୦୨୨ ମସିହା ୨୦୨୩

Towards deposit of royalty & penalty for
 illegal extraction and transportation of
 Moring from Umber, this office

No- 4138 dt 23/10/2021 Royalty Rs- 1328000-
 RTHS dt 08/04/22 Penalty Rs- 1328000-
 ସ୍ଥାନାନ୍ତରଣ

Depositor on TCF Bank
Chamukhole (16800 Cam) Total Rs. 2656000

ମୋର (ବିଜୟ ମହାନ୍ତି ଓ ଶ୍ରୀ ରାଧା ଚନ୍ଦ୍ର ମହାନ୍ତି)
(ଅକ୍ଷରରେ ଲେଖା) ଦ୍ଵାରା

08/04/2022

MAZIR 08/04/22
Dharmasala Tahsil
06-2017

ଅନୁସୂଚୀ XIV-- ପାରମ୍ପରା ସଂ. 511

ଗୁପ୍ତକ
RECEIPT BOOK

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ସଂ. _____

[ଓଡ଼ିଶା ନିଜାମତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(ii) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 01/2022 ମସିହା 20 23କାର୍ଯ୍ୟାଳୟ ପ୍ରାପ୍ତ ହେଲା MSTL, Prop- Mahendra Kumar

Swain, Vani-Khatuapala Chatterjee
 (10 Lakhs) deposit of Royalty & Penalty
 for illegal extraction & transportation
 of Morrum at Vani-Anuik (Lethum-2588 &
 RTW at 07/04/22 (Tetraganti) 13/3/21)

ଆମ ଆକାରରେ

(8500 Lm)

Chandikhol Royalty B-6800000

Penalty B-3000000

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Total B- 9800000

(Ninth Nine Lakh Eighty Thousand)

(ଅକ୍ଷରରେ)

କୋ ନାମ୍ବ ମାତ୍ର

ତା. 08/04/2022

NAZIR

Dharmasala

ଓ. ସ. ମୁଦ୍ରାକର (ପାରମ୍ପରା) CTP-239-2,00,000 Bks. 07-06-2017

08/04/22

OFFICE OF THE TAHASILDAR, DANAGADI

୨୨୨୮ ୨୧୪୧୫ ୨୨୨୮ tdrdanagadi@gmail.com ୨୨୨୮ ୨୧୪୧୫



Transportation Permit No. 764 dt. 10.03.2021 /2020 vide Rev. Misc Case No. 149/2020
Where Mr. Mr. Ajit Kumar Swain S/o-Mahendra Swain, CEO M/s. MS
Infraengineers Pvt. Ltd., Madhupatana, Cuttack, Odisha applied for grant of transportation permit for
hauling of 70,000cum of morrum (Minor Minerals) from Plot No.1191 Ac.1.50 out of Ac.44.83 under
Scheme No. 1517 in mouza Balliapal for use in Rehabilitation and Up gradation of Existing 2-Lane Standard
from Duburi to Chandikhole Section of NH-200 (New NH-53) from Km 388.00 to Km 427.400 in State of
Odisha Project under Rule of the OMMC Rule-2016 (amendment).

Permission is hereby granted to transporting 70,000cum of Morrum (Minor Minerals) from the
aforesaid area indicated on the plan annexure hereto on the following condition and payment of advance
royalty and additional charges amounting Rs.29, 46,725/- (Rupees Twenty Nine Lakh Forty Six
Thousand Seven Hundred Twenty Five) only. The permit shall be valid for 60 days from 11/03/2021
to 10/05/2021.

1. The permit holder shall abide by the conditions provided in Rule-33 of the OMMC Rule-2016.
2. Only the permitted quantum of morrum shall be transported.
3. During transportation water spraying arrangement on haul roads should be provided and properly maintained.
4. Loading and unloading areas including all the transfer points should also have efficient dust control arrangement. These should be properly maintained and operated.
5. Roads shall be granted to mitigate the dust emission.
6. Overloading of vehicles and consequent spillage on the roads shall be avoided.
7. The vehicles shall be covered with tarpaulin.
8. The applicant/agency will be utilized the morrum in the Duburi to Chandikhole Section of NH-200 (New NH-53) only.
9. If any deviation is noticed, the permit is liable to be cancelled.
10. The applicant is directed to obey the permitted route and permitted vehicles number only.
11. After completion of transportation of materials, the applicant shall report before the undersigned.
12. The permit is not transferable.
13. The permit holder shall maintain complete and correct accounts of the quantity of minor minerals transported from the area.
14. The above all guidelines to be observed strictly.

Signature of the Competent Authority

10/3/21
TAHASILDAR DANAGADI

Memo No. 765 /Date- 10-03-2021

Copy to Mr. Mr. Ajit Kumar Swain S/o-Mahendra Swain, CEO M/s. MS Infraengineers Pvt. Ltd.
Madhupatana, Cuttack, Odisha for information and necessary action.

Signature of the Competent Authority

10/3/21
TAHASILDAR DANAGADI

Memo No. /Date-

Copy to Mr. M.K. Choudhary, Project Manager, Angul Sukinda New BG Rail Link Project, HQ-
Kamakhyanagar for information and necessary

Signature of the competent Authority
Authorized Officer

Memo No. /Date-

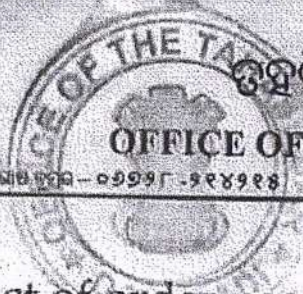
Copy to Revenue Inspector, Danagadi/Revenue Supervisor, Danagadi /Additional Tahasildar, Danagadi for
information and necessary action with direction to keep close watch and submit weekly report regarding
the quantity of morrum lifted by the permit holder to the Tahasildar.

Signature of the competent Authority
Authorized Officer

Memo No. /Date-

Copy to Mr. Kalpananagar PS /IC Jakhapura PS Range Officer, Duburi Forest Division for information
and necessary action.

Signature of the competent Authority
Authorized Officer



ଉତ୍କଳ କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି

OFFICE OF THE TAHASILDAR, DANAGADI

ଫୋନ୍ ନମ୍ବର - ୦୬୭୨୮-୨୨୪୨୨୫

ଇ-ମେଲ୍: tdrdanagadi@gmail.com

ପିନ୍ - ୭୫୧୦୨୬, ଓଡ଼ିଶା

Extract of order passed by the Tahasildar, Danagadi
vide Revenue Misc Case No. 149/2021

Mr. Ajit Kumar Swain S/o-Mahendra Swain, CEO M/s. MS Infraengineers Pvt. Ltd., Madhupatana, Cuttack, Odisha

As per the calculation of the Royalty and Surface Rent, Dead Rent & other Charges payable by the party is calculated below:-

Royalty @ Rs.35/- per Cum (70000cum x Rs.35/-)	Rs. 24,50,000/-
Surface Rent for Ac.1.00	Rs. 225/-
Dead Rent@Rs.4200/- per Ac.	Rs. 6,300/-
DMF@10% of Royalty	Rs. 2,45,000/-
EMF@5% of Royalty	Rs. 1,22,500/-
Additional Charges @5% of Royalty	Rs. 1,22,500/-
Application Fees	Rs. 200/-
Total	Rs. 29,46,725/-

(Rupees Twenty Nine Lakh Forty Six Thousand Seven Hundred Twenty Five) only.

Issue intimation slip to the Revenue Inspector, Danagadi/Nazir to realize the amount from the party and incorporate in the demand in his relevant register for the year-2020-2021 in respect of village Baliapal.

Sd/-

Tahasildar, Danagadi

Memo No. 650 /Date:- 01.03.2021

Mr. Ajit Kumar Swain S/o-Mahendra Swain, CEO M/s. MS Infraengineers Pvt. Ltd., Madhupatana, Cuttack, Odisha for information and necessary action.

Tahasildar, Danagadi
Tahasildar, Danagadi

Memo No. 651 /Date:- 01.03.2021

Copy in duplicate forwarded to the RI, Danagadi/Nazir Danagadi Tahasil for information and necessary action.

Tahasildar, Danagadi
Tahasildar, Danagadi

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मि. एस. इंजीनियर्स प्रा. लि.

₹ 1,13,70,000.00

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FOR VALUE RECEIVED

PURCHASER: M S ENGINEERS PVT LTD

(NOT OVER ₹ 1,13,70,000/-)

AUTHORIZED SIGNATURE WITH GROUND

[Signature]

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सु. बा. 2, कट्टाक (ओरिसा) 753001

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बक्शी बाजार, कटक (ओडिशा) (0099)
Buxi Bazar, CUTTACK (Odisha) - 753001

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रुपये RUPEES	* Fourteen Lakh Seventy Six Thousand Seven Hundred Twenty Five *		₹	
uov 912858	शारदा क्रमांक Branch Serial No.	**14,76,725.00**		
पंजाब नेशनल बैंक punjab national bank		Purchaser: M S INFOPARK INFRA PVT LTD		
अवकाश शाखा एवं विस्तार Drawee Branch with D.No.		(NOT OVER ₹= 14,76,725/-)		
D.No. 8753 - FINACLE -		प्राधिकृत हस्ताक्षरकर्ता जी.बी.पी.ए.सं. AUTHORISED SIGNATORY WITH GBPA No.		
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OFFICE OF THE TAHASILDAR, DHARMASALA

Demand Notice No. 3290 Date. 15.09.2020

(Touzi Misc. Case No. 08/2020-21)

To

Binapani Pradhan W/o- Rangadhar Pradhan
At- Ragadipasi PO- Madhupurgada Dist- Jaipur

Sub:- To deposit royalty along with other charges payable to the Govt. Account under the provision of OMMC Rule-2016 for lifting of excavated Soil in Touzi Misc. Case No. 08/2020-21)

This is to intimate you that, the following amount i.e. Royalty, Additional Charges, DMF, EMF, CA, Surface Rent, Dead Rent and Income Tax as calculated below is liable to be paid for lifting of 11678 cum of excavated earth in Touzi Misc Case No.08/2020-21

Hence you are hereby directed to deposit Rs. 2422806.00 (Rupees twenty four lakhs twenty two thousand eight hundred six) only as calculated below through RTGS/BD in favour Tahasildar, Dharmasala within 07 days positively.

Sl. No	Item	Amount
01	Royalty for 25608 cum of earth @80 per cum Royalty per Cum as per Govt. Rate-35 Additional Charges Fixed by Collector per cum 45	2048640.00
02	DMF Fund 10%	204864.00
03	EMF funds 5%	102432.00
04	Surface Rent @360	360.00
05	Dead Rent @10500 per hectares for 25 Acres i.e 10.00 hectares	25536.00
06	Income tax 2%	40973.00
	Total	2422806.00

Binapani Pradhan

Tahasildar, Dharmasala

Grant of Quarry Permit

[See rule 35(1)]

Quarry Permit No.03 / 2025

Date. 18.01.2025

Whereas, Kartik Chandra Senapati, Chief Liaison Manager, M/s. M.S Infraengineers Pvt. Ltd., MSIL Building, At-Nuapada, PS-Madhupatna, Dist-Cuttack applied for grant of quarry permit for extraction and removal of 50000 Cu m of Ordinary earth (minor mineral) from Mouza Anjira, Plot No.5877, 5874/7755, 5885, 5886, 5887, 5888, 5889, 5890, 5891, 5892, 5893, 5894, 5895, 5896, Khata No. 1729, Area-4.00 Acre / 1.619 Hectare of Vill- Anjira under rule 34 of the Odisha Minor Mineral Concession rules, 2016 & Amendments and has paid an application fee of Rs.200/-, permission is hereby granted to quarry, collect and remove **24000 Cu m of Ordinary earth** (minor mineral) from Plot No.5877, 5874/7755, 5885, 5886, 5887, 5888, 5889, 5890, 5891, 5892, 5893, 5894, 5895, 5896, Area-4.00 Acre / 1.619 Hectare of the aforesaid quarry / area as indicated on the plan annexed hereto on the following condition and on payment of advance royalty amounting to Rs. 19,20,000/- (Royalty + Additional Charges) calculated at the rate of (Rs.35/- + 45/-) per cubic metre (as specified in Schedule I to the Odisha Minor Mineral Concession Rules, 2016).

1. The permit shall be valid for 03 months from **22.01.2025 to 21.04.2025**.
2. The permit holders shall abide by the conditions provided in rule 37 of the Odisha Minor Minerals Concession Rules, 2016 & subsequent Amendments.

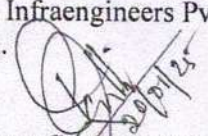

Mining Officer-cum-Competent Authority,
Jajpur District



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAIPUR CIRCLE, JAIPUR
E - mail: ddmjajpur.mm@gov.in

Memo No. 445 /MM, Jajpur/ Date 20-01-2025

Copy to Kartik Chandra Senapati, Chief Liaison Manager, M/s. M.S Infraengineers Pvt. Ltd., MSIL Building, At-Nuapada, PS-Madhupatna, Dist-Cuttack for information.


Mining Officer-cum-Competent Authority,
Jajpur District

Grant of Quarry Permit

[See rule 35(1)]

Quarry Permit No.04 / 2025

Date. 18.01.2025

Whereas, Kartik Chandra Senapati, Chief Liaison Manager, M/s. M.S Infraengineers Pvt. Ltd., MSIL Building, At-Nuapada, PS-Madhupatna, Dist-Cuttack applied for grant of quarry permit for extraction and removal of 50000 Cu m of Ordinary earth (minor mineral) from Mouza Barada, Plot No.790, 789, 867, 866, 865, 863 & 957, Khata No. 361, Area-7.25 Acre / 2.934 Hectare of Vill- Barada under rule 34 of the Odisha Minor Mineral Concession rules, 2016 & Amendments and has paid an application fee of Rs.200/-, permission is hereby granted to quarry, collect and remove **43630 Cu m of Ordinary earth** (minor mineral) from Plot No. 790, 789, 867, 866, 865, 863 & 957, Area-7.25 Acre / 2.934 Hectare of the aforesaid quarry / area as indicated on the plan annexed hereto on the following condition and on payment of advance royalty amounting to Rs. 34,90,400/- (Royalty + Additional Charges) calculated at the rate of (Rs.35/- + 45/-) per cubic metre (as specified in Schedule I to the Odisha Minor Mineral Concession Rules, 2016).

1. The permit shall be valid for 03 months from **22.01.2025 to 21.04.2025**.
2. The permit holders shall abide by the conditions provided in rule 37 of the Odisha Minor Minerals Concession Rules, 2016 & subsequent Amendments.



Mining Officer-cum-Competent Authority,
Jajpur District



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Memo No. 438 /MM, Jajpur/ Date 20-01-2025

Copy to Kartik Chandra Senapati, Chief Liaison Manager, M/s. M.S Infraengineers Pvt. Ltd., MSIL Building, At-Nuapada, PS-Madhupatna, Dist-Cuttack for information.



Mining Officer-cum-Competent Authority,
Jajpur District

ANNEXURE-R14/C SERIES

Stone Product Abstract

180

Sl. No.	Description	Letter No.	Date	Challan No.	Product	Quantity (in Cum)	FY	Remarks
1	Rahadpur Quarry Agt.(Own Quarry)		24.06.2022	0196794, 0078352, 38128A4378, 38128A4499, 38244D3EBB, 3A3B4644CC, 3A4D764968, 3A4D764968	Boulder	2,04,000.00	2022-23 to 2026-27	Respondent made this agreement for extraction of boulder for Construction of NH-53 per annum 82000 cum as per agreement & mining plan
2	Dankari Quarry Sairat Case No. 41/2015-16 (under Tahasildar Dharmasal)-Own Quarry			MR No. 0671838 dt. 20.06.2016, 0672364 dt. 03.02.2017 & 0672367 dt. 03.02.2017	Boulder	25,926.00	2016-17	Respondent made this agreement for extraction of boulder and stocked for future utilization and stopped this quarry by Govt. per annum 25926 as per agreement & mining plan
3	Dankari Quarry Sairat Case No. 41/2015-16 (under Tahasildar Dharmasal)-Own Quarry made on dated 25.08.2023			MR No. 0078438	Boulder	30,008.00	2023-24	Further on dated 25/08/2023 made this agreement for extraction of boulder for Construction of NH-53 per annum 30008 cum as per agreement & mining plan
3	Supply of Boulder from Balasore Soro Quarry in the name of Sunil Ku Swain-Own Quarry			Transit Pass No. 0797301 to 0798245 (939 Trip = 6 cum)	Boulder	5,634.00		Approved Quarry
5	Purchase of Boulder from Rout Traders			Bill No. 24 to 07	Boulder	2,01,975 MT / 1.57 = 1,28,846.57 Cum		Purchased from Traders
	Purchase of Stone from Rout Traders				Stone	7,145.86		Purchased from Traders
6	Purchase of Spall from Sri Sai Balaji			Bill No. M/S-01/2022-23	Boulder	20,147 MT / 1.57 = 12,832.47 Cum		Purchased from Traders
7	Purchase of 10mm Stone from Sri Sai Construction			Bill No. 100, 84, 75	Stone	5,934.29		Purchased from Traders

4,20,327.19 Cum

2,52,196.31 60% of Total Boulder

ଅନୁସୂଚୀ XIV-- ପାରମ ସଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0196794

[ଓଡ଼ିଶା ନିଜାମତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 02/2022 ମସିହା 2022

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା

Mahendrar Swan, Lessee wife

S. Lessee - 28/2021

କେଉଁ ବାବଦରେ

Royalty of Royalty - etc

Royalty Rs = 1779873/-

ନଗଦ ଆକାରରେ

RTGS to

D.D. A.C. to

ସ୍ଥାନ ଆକାରରେ

20/06/2022

TIF Rs = 431920/-

DMF Rs = 2159600/-

BMT Rs = 1079800/-

CA Rs = 1079800/-

D.R Rs = 729000/-

SR Rs = 1460/-

(ଅକ୍ଷରରେ)

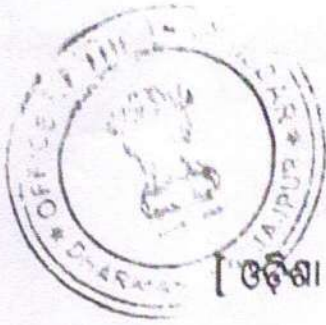
One Lakh Sixty Six Thousand Five Hundred and Thirty Three
 (ଅକ୍ଷରରେ) 20
 Three Hundred Fifty Three

NAZIR
 ଗୃହଣ କରୁଥିବା ଅଧିକାରୀ
 Dharmasala Tahasil

ଓ. ସ. ପ୍ରକାଶନ (ପାରମ) CTP--239--2,00,000 Bks. 07-06-2017

21/06/2022

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK



0078352
ସଂ. _____

[ଓଡ଼ିଶା ନିଜାଉତ ପ୍ରକାଶନ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 2 / 2023 ମସିହା 2024.

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Mahendana Kumar Swain
Sainat Case No. 28/2021.

କେଉଁ ବାବଦରେ
Through
RTGS
ନିଜ ଆକାଉଣ୍ଟରେ

Royalty.

1,00,00,000/-

ପରିମାଣ
ଟ. ପ.

ଆମ ଆକାଉଣ୍ଟରେ

Total 1,00,00,000/-

ମୋଟ,

(ଅକ୍ଷରରେ One Crore ଟଙ୍କା ମାତ୍ର)

ତା 30.05.20 23.

ପ୍ରାପ୍ତ ହେଲା
NATK
5.7.2023



21
Government of Odisha
Cyber Treasury
eChallan

1-2



183

1.	Name of the Depositor	MAHENDRA SWAIN
2.	Depositor's Address	NEAR BALASHRAM, KHAPURIA MADHUPATNA Odisha Cuttack 753010
3.	District	Cuttack
4.	e Challan Reference Id	38128A4378
5.	Total Transaction Amount (In Rs.)	Rs. 8916057/- (echallan- Rs. 8916057/- + agency- Rs. 0/-)
6.	Amount (In words)	Eighty Nine Lakh Sixteen Thousand Fifty Seven Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 8916057/-	0853/7080 - 31/08/2024
	Total Amount	Rs. 8916057/-	

Bank Details

Name of the Bank	PUNJAB NATIONAL BANK
Mode of Transaction	Over the Counter
Bank Transaction ID	S88788981.
Bank Transaction Date & Time	30/08/2024 05:53:18 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

--

GOVERNMENT OF ODISHA
Directorate of Treasuries and Inspection

* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 02/09/2024 12:25:15 PM



22
Government of Odisha
Cyber Treasury
eChallan

1-3



1.	Name of the Depositor	MAHENDRA SWAIN
2.	Depositor's Address	NEAR BALASHRAM, KHAPURIA MADHUPATNA Odisha Cuttack 753010
3.	District	Cuttack
4.	e Challan Reference Id	38128A4499
5.	Total Transaction Amount (In Rs.)	Rs. 7273001/- (echallan- Rs. 7273001/- + agency- Rs. 0/-)
6.	Amount (In words)	Seventy Two Lakh Seventy Three Thousand One Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 7273001/-	0853/7255 - 31/08/2024
	Total Amount	Rs. 7273001/-	

Bank Details

Name of the Bank	PUNJAB NATIONAL BANK
Mode of Transaction	Over the Counter
Bank Transaction ID	S88788981
Bank Transaction Date & Time	29/08/2024 01:33:15 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

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23
Government of Odisha
Cyber Treasury
eChallan

1-4



1.	Name of the Depositor	MAHENDRA SWAIN
2.	Depositor's Address	NEAR BALASHRAM KHAPURIA MADHUPATNA Odisha Cuttack 753010
3.	District	Cuttack
4.	e Challan Reference Id	38244D3EBB
5.	Total Transaction Amount (In Rs.)	Rs. 7198641/- (echallan- Rs. 7198641/- + agency- Rs. 0/-)
6.	Amount (In words)	Seventy One Lakh Ninety Eight Thousand Six Hundred Forty One Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 7198641/-	0853/9299 - 30/11/2024
	Total Amount	Rs. 7198641/-	

Bank Details

Name of the Bank	PUNJAB NATIONAL BANK
Mode of Transaction	Over the Counter
Bank Transaction ID	3011202410452158655781
Bank Transaction Date & Time	29/11/2024 03:56:02 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

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Generated on : 02/12/2024 10:42:06 AM



24
Government of Odisha
Cyber Treasury
eChallan

1-5



1.	Name of the Depositor	MAHENDRA SWAIN
2.	Depositor's Address	KHAPURIA MADHUPATNA Odisha Cuttack 753010
3.	District	Cuttack
4.	e Challan Reference Id	3A3B4644CC
5.	Total Transaction Amount (In Rs.)	Rs. 7198641/- (echallan- Rs. 7198641/- + agency- Rs. 0/-)
6.	Amount (In words)	Seventy One Lakh Ninety Eight Thousand Six Hundred Forty One Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 7198641/-	0853/981 - 04/01/2025
	Total Amount	Rs. 7198641/-	

Bank Details

Name of the Bank	PUNJAB NATIONAL BANK
Mode of Transaction	Over the Counter
Bank Transaction ID	0401202510502683489234
Bank Transaction Date & Time	03/01/2025 02:08:33 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

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GOVERNMENT OF ODISHA
Directorate of Treasuries and Inspection

* This is a computer generated challan and doesn't require any signature or stamp.

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25

1-6

187

Government of Odisha
Cyber Treasury
eChallan



1.	Name of the Depositor	MAHENDRA SWAIN
2.	Depositor's Address	NUAPADA MADHUPATNA Odisha Cuttack 753010
3.	District	Cuttack
4.	e Challan Reference Id	3A4D764968
5.	Total Transaction Amount (In Rs.)	Rs. 7223428/- (echallan- Rs. 7223428/- + agency- Rs. 0/-)
6.	Amount (In words)	Seventy Two Lakh Twenty Three Thousand Four Hundred Twenty Eight Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 7223428/-	Not Generated
	Total Amount	Rs. 7223428/-	

Bank Details

Name of the Bank	PUNJAB NATIONAL BANK
Mode of Transaction	Over the Counter
Bank Transaction ID	M780280
Bank Transaction Date & Time	08/04/2025 01:35:10 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

Deposit of Royalty and other Government dues in respect of Rahadpur BSQ-10 Ac for lease period 25-26
--

GOVERNMENT OF ODISHA
Directorate of Treasuries and Inspection

* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 08/04/2025 02:13:10 PM



26

1-7

188

Government of Odisha
Cyber Treasury
eChallan



1.	Name of the Depositor	MAHENDRA SWAIN
2.	Depositor's Address	NUAPADA CUTTACK Odisha Cuttack 753010
3.	District	Cuttack
4.	e Challan Reference Id	3A6636AE72
5.	Total Transaction Amount (In Rs.)	Rs. 7223428/- (echallan- Rs. 7223428/- + agency- Rs. 0/-)
6.	Amount (In words)	Seventy Two Lakh Twenty Three Thousand Four Hundred Twenty Eight Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Minor Minerals- Stone - Collection of Royalty	0853-00-107-0217-02266-954	Rs. 7223428/-	Not Generated
	Total Amount	Rs. 7223428/-	

Bank Details

Name of the Bank	PUNJAB NATIONAL BANK
Mode of Transaction	Over the Counter
Bank Transaction ID	M407603
Bank Transaction Date & Time	25/08/2025 11:48:29 AM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

Deposit of Royalty and Other goverenment Dues in respect of Rahadpur BSQ-10 Ac for Period 25-26

GOVERNMENT OF ODISHA

Directorate of Treasuries and Inspection

* This is a computer generated challan and doesn't require any signature or stamp.

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CHAPTER-8.0



15. Manpower:

a) Supervisory (inclusive of statutory personnel's) :

Sl No.	Designation	Qualification	Numbers
1	Mine Manager/Mine Permit Manager	Second class Manager's Certificate of Competency (DGMS)/ Permit Mine Manager's Certificate of Competency (DGMS)	1
2	Supervisor	Matriculate	1
Total			2

b) Non-Supervisory (Skilled, Semi-skilled and Unskilled) :

Skilled:- 4

Semi-skilled: 6

Unskilled:- 14

Total:- 24

c) OMS :

Highest ore production /annum : 82743 Cum

Working days per year : 300 days (on an average)

Production per day : $82743/300=275.81\text{cum}$ Output per man shift (OMS) = $275.81/24= 11.49\text{ Cum}$

Approved

M. G.
Deputy Director Geology
Authorised Officer
Directorate of Geology
Bhubaneswar

d.
Satyaranjan Mohanty
RQP/OD/058/2016

FORM - F

Intimation to Successful Bidder [See rule 10(11), 16(9), 27(6)]

Letter No. 2675 Dated 23.7.21

From: - Tahasildar, Dharmasala

To

Mahendra Swain, S/O- Baidhar Swain Vill- Khapuria Po- Madhupatana
Dist- Cuttack

Sub: Intimation to successful bidder.

Sir/Madam,

This is to intimate that, you have been selected as the successful bidder for quarry lease described below, namely:—

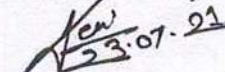
Rahadpur Black Stone Quarry vide Sairat Case No 28/2021, Area Ac. 10.00 for a period of five years based on your application for the said lease. The amount of additional charge bid by you and accepted is Rs $(130+131+1) = 262$ per cubic meter. The Cluster mining plan has been approved and the environment clearance for the said lease has not been obtained. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount of **Rs 5132633.00 (Rupees Fifty One Lakh Thirty Two Thousand Six Hundred Thirty Three)** only as 1/4th of the bid amount of the year as prescribed under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

You are also directed to execute deed in respect of the quarry lease for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the Odisha Minor Mineral Concession Rules, 2016.

Accepted


Yours faithfully,


23.07.21

Tahasildar, Dharmasala
(Name/ Designation)
(Competent Authority)

Lease
FY 2
Adv. 24.66.2421/2

1733501/2

1 3117001/2

108117001/2

भारतीय गैर न्यायिक INDIA NON JUDICIAL

दस हजार रुपये

रु.
10000Rs.
10000

TEN THOUSAND RUPEES

INDIA

ଓଡ଼ିଶା ओडिशा ODISHA

733198

REGISTRAR OFFICER
DHARMASALA

photograph (3) ad
signature 2
moula dar swain

Sasat Kumar Samal

Fee Paid

A/c 69,327-00

200

200

69,327-00

UC

430-00

Rs 69,757-00

LEASE DEED AGREEMENT

THIS INDENTURE MADE THIS
.....8th.....Day of February, 2017

Between,
The Government of Odisha
Represented through Tahasildar, Dharmasala
Sri Prayas Kumar Behura OAS (I)
hereinafter called the Competent Authority

2/02-2018
Sri Prayas Kumar Behura



ଓଡ଼ିଶା ओडिशा ODISHA

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AND

Sri Mahendra kumar Swain aged about 60 years s/o-Baidhar Swain of khapuria, p.s-madhupatana, dist-cutack by profession business by caste-khandayat.

(Hereinafter called the lessee which expression shall there the context to admit be deemed to include his Heirs Executors, Administrators, Assings) of the other part.

1. Sairat Case Record bearing No. 41/2015-16
 2. Name of the quarry: Dankari Black Stone Quarry
 3. Lease Period: Long Terms Lease (5Years)
 4. Period for which lease deed is executed from : (one year from the execution of the deed)
 5. Minimum Guaranteed Quantity per Annum : 25926 Cu.M for the year 2016,17
 6. Amount deposited as per mining plan for minimum granted quantity (for the 1st year) with additional charge, dead rent surface rent etc as per OMMC Rule calculated below :-
- | | |
|--------------------------------|------------------|
| Royalty and additional charge: | Rs. 33,70,380.00 |
| Dead Rent: | Rs. 95,962.00 |
| Surface Rent: | Rs. 34,66,342.00 |
| Total Amount deposited | Rs. 34,66,342.00 |

T. Land Schedule

Mauza	khata	plot	Area.	Kessam
Dankari	221	600 (P)	Ac 7.00	lahada.

TAKSILDAR
Dharm Singh

8-2-20/16



ଓଡ଼ିଶା ओडिशा ODISHA

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733196

धन: सहा
 T. H. S. D. A.
 8/2/2017

The lessee has deposited an amount of Rs. 34,66,342.00 vide MR 0671838 dt-20-06-16, 0672364 dt-03-02-17, 0672367 dt-03-02-17 No.

Besides this lessee will deposit the royalty, additional charge, surface rent, dead rent and together deposit including environment management fund and TCS for coming subsequent year as per OMMC Rule 2004 /OMMC amendment Rule 2014 / 2015 and rules/ instruction / order from the higher quarter or Government of Odisha for time to time. The lessee will execute quarter or government of odisha for time to time. The lessee will execute lease deed for the above period separately in each subsequent year.

The lessee is bound to obey the direction of the Competent Authority for operation / function of sairat source and will abide by the Rules Regulation and Subsequent amendments there to subject to the strict compliance of the following terms and condition.

8-2-2017



ଓଡ଼ିଶା ओडिशा ODISHA

733195

733195

The lessee shall abide by the provision of minor minerals Rules & Regulations framed there under and order received from the higher authorities communicated from time to time for the development of the sources of minor minerals.

The competent authority reserves the right to cancel / amend the agreement as and when required if necessary without any reason thereof.

Udumbar
T. K. S. L. D. A. B.
28/11/17

28.11.17

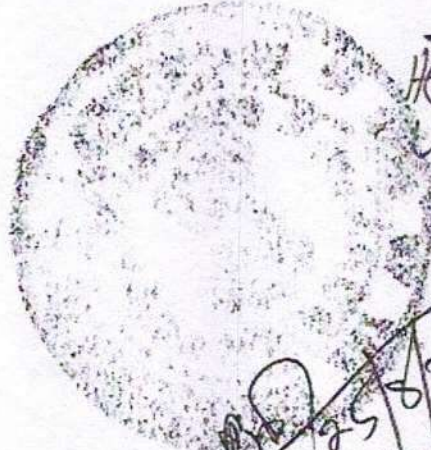
Lease Rent
amenable
+ AdU

33

B-180712/-

3-1

195



fees paid
H/s) 345951-00
JC '265-00
346216-00 ✓

REGISTRAR OFFICER
DHARMASALA

LEASE DEED AGREEMENT

FORM-N

FORM OF QUARRY LEASE

[SEE RULE 27 (13)]

THIS INDETURE made this Day of 25/08/2023,

Between

The Governor of Odisha, Represented through TAHASILDAR DHARMASALA, SRI SWAGAT DAS OAS (1) SB hereinafter called the "Lessor" (Competent Authority) of the first part.

AND

Sri Mahendra Kumar Swain aged about 73 years son of Late Baidhar Swain of Village - NuapadaBalisahi, Po/Ps - Madhupatna, Dist-Cuttack by cast Khandayat, Occupation - Business. Aadhar No - 454102007930 / PAN NO - ACXPS7638H / Ph- 7606011001. Hereinafter called the lessee which expression shall there the context to admit be deemed to include his Heirs, Executors, Administrators, Assignees) of the other part.

WHEREAS the iessee has applied to the Competent Authority concerned for a quarry lease for DANKARI BLACK STONE QUARRY NO-6/11 in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016 in respect of the land described in Part-I of the Schedule and has deposited a sum of Rs. 44,92,060/- (FOURTY FOUR LAKH NINTY TOW THOUSEND SIXTHY) only as Royalty and other Govt. dues vide MR NO- DT-

25/08/2023
Tahasildar
Dharmasala

25.8.23

SAIRAT CASE RECORD NO -: 41/2015-16
 NAME OF THE QUARRY -: Dankari Black Stone Quarry No-6/11
 PERIOD OF LEASE -: FOUR year from the date of execution.
 MINIMUM GUARANTEED QUANTITY PER ANNUM 30.008.08 Cubic Meters.
For 1st Year, MGQ – 30.008.08 Cubic Meter

Sl. No.	Item	Amount	M.R No.
1	Royalty (130+295) 30,008.08	<u>12753434</u>	
2	Surface Rent	50994	
3	Dead Rent	1020	
	Total	12805448	

For 2nd Year, MGQ – 30.008.08 Cubic Meter

Sl. No.	Item	Amount	M.R No.
1	Royalty (130+295) 30,008.08	<u>12753434</u>	
2	Surface Rent	50994	
3	Dead Rent	1020	
	Total	12805448	

For 3rd Year, MGQ – 30.008.08 Cubic Meter

Sl. No.	Item	Amount	M.R No.
1	Royalty (130+295) 30,008.08	<u>12753434</u>	
2	Surface Rent	50994	
3	Dead Rent	1020	
	Total	12805448	

For 4th Year, MGQ -30.008.08 Cubic Meter

Sl. No.	Item	Amount	M.R No.
1	Royalty (130+295) 30,008.08	<u>12753434</u>	
2	Surface Rent	50994	
3	Dead Rent	1020	
	Total	12805448	

NB : The CALCULATION OF ROYALTY AND ADDITIONAL CHARGE MENTIONED ABOVE IS SUBJECT TO FINAL ORDER ^{OF} HON'BLE HIGH COURT IN WPC NO-25793/2023

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

AND WHEREAS the lessee has already deposited requisite Govt. dues for the 2nd term year and shall deposit requisite Govt. dues for the subsequent years from 3rd term year to 5th term

Tamiasildar
Dharmasala

STNO	Date	Time	Post No.	Pass No.	Vehicle No.	Destination	Route	Minor Mineral	Quantity	Remarks
1	16/02/2022	4.25 AM	746	0797301	OR 05 8526	Dunkani	Chandkhel	Stone	6 cum	
2	"	4.40	746	0797302	OR 04 8526	"	"	"	"	
3	"	4.49	746	0797303	OSU 8528	"	"	"	"	
4	"	5.04	746	0797304	OD045 0549	"	"	"	"	
5	"	5.15	746	0797305	OD045 0249	"	"	"	"	
6	"	5.27	746	0797306	OD04M 8459	"	"	"	"	
7	"	5.41	746	0797307	OD04R 0349	"	"	"	"	
8	"	5.56	746	0797308	OD04K 0117	"	"	"	"	
9	"	6.10	746	0797309	OD04M 8119	"	"	"	"	
10	"	6.15 AM	746	0797310	OD04P 5119	"	"	"	"	
11	"	6:28 AM	741	0797551	OD04H 0819	"	"	"	"	
12	"	6.40	741	0797552	OR 14W 0457	"	"	"	"	
13	"	6.51	"	0797553	OD04M 2659	"	"	"	"	
14	"	7.04	"	0797554	OD04M 8459	"	"	"	"	
15	"	7.15	"	0797555	OD04C 6405	"	"	"	"	
16	"	7.26	"	0797556	OR 05 8526	"	"	"	"	
17	"	7.37	"	0797557	OR 04 8526	"	"	"	"	
18	"	7.52	"	0797558	OSU 8526	"	"	"	"	
19	"	8.06	"	0797559	OD04S 0549	"	"	"	"	
20	"	8.24	"	0797560	OD04S 0249	"	"	"	"	
21	"	8.36	"	0797561	OD04M 8459	"	"	"	"	
22	"	8.46	"	0797562	OD04R 0349	"	"	"	"	
23	"	8.57	"	0797563	OD04K 3117	"	"	"	"	
24	"	9.10	"	0797564	OD04M 8519	"	"	"	"	
25	"	9.19	"	0797565	OD04P 5119	"	"	"	"	
26	"	9.34	"	0797566	OD04H 0819	"	"	"	"	
27	"	9.50	"	0797567	OR 14W 0457	"	"	"	"	
28	"	9.59	"	0797568	OD04M 2659	"	"	"	"	
29	"	10.13	"	0797569	OD04M 8459	"	"	"	"	
30	"	10.21	"	0797570	OD04C 6405	"	"	"	"	
31	"	10.35	"	0797571	OD04S 0549	"	"	"	"	
32	"	10.50	"	0797572	OR 04 8526	"	"	"	"	
33	"	10.58	"	0797573	OSU 8526	"	"	"	"	
34	"	11.05	"	0797574	OD04S 0549	"	"	"	"	
35	"	11.17 AM	"	0797575	OD04S 0249	"	"	"	"	

SLNO	DATE	TIME	BOOK NO	PASS NO.	VEHICLE NO	DESTINATION	ROUTE	MINOR	QUANTITY	REMARKS
36	16/03/2022	11:26 AM	741	0797576	0D04M8459	Dankuni	Chennelkhal	Stone	6 cum	
37	"	11:36 AM	741	0797577	0D04R0344	"	"	"	"	
38	"	11:45 AM	"	0797578	0D04K3117	"	"	"	"	
39	"	11:56 AM	"	0797579	0D04M8819	"	"	"	"	
40	"	12:10 PM	"	0797580	0D04P5119	"	"	"	"	
41	"	12:18 PM	"	0797581	0D04H0819	"	"	"	"	
42	"	12:30 PM	"	0797582	0R14U0457	"	"	"	"	
43	"	12:45	"	0797583	0D04M2659	"	"	"	"	
44	"	12:50	"	0797584	0D04R0344	"	"	"	"	
45	"	01:03	"	0797585	0D04M8459	"	"	"	"	
46	"	01:09	"	0797586	0D04C6405	"	"	"	"	
47	"	01:22	"	0797587	0R058526	"	"	"	"	
48	"	01:35	"	0797588	0R048526	"	"	"	"	
49	"	01:42	"	0797589	0508526	"	"	"	"	
50	"	01:55	"	0797590	0D04C0544	"	"	"	"	
51	"	02:05	"	0797591	0D04S0244	"	"	"	"	
52	"	02:14	"	0797592	0D04M8459	"	"	"	"	
53	"	02:26	"	0797593	0D04R0344	"	"	"	"	
54	"	02:34	"	0797594	0D04K3117	"	"	"	"	
55	"	02:43	"	0797595	0D04M8819	"	"	"	"	
56	"	02:51	"	0797596	0D04P5119	"	"	"	"	
57	"	3:00	"	0797597	0D04H0819	"	"	"	"	
58	"	3:07	"	0797598	0R14U0457	"	"	"	"	
59	"	3:15	"	0797599	0D04M2659	"	"	"	"	
60	"	3:20	"	0797600	0D04M8459	"	"	"	"	
61	"	3:28 PM	742	0797601	0D04C6405	"	"	"	"	
62	"	3:35	742	0797602	0R058526	"	"	"	"	
63	"	3:42	"	0797603	0R048526	"	"	"	"	
64	"	3:50	"	0797604	0S08526	"	"	"	"	
65	"	3:58	"	0797605	0D04S0544	"	"	"	"	
66	"	4:05	"	0797606	0D04S0244	"	"	"	"	
67	"	4:12	"	0797607	0D04M8459	"	"	"	"	
68	"	4:18	"	0797608	0D04R0344	"	"	"	"	
69	"	4:25	"	0797609	0D04K3117	"	"	"	"	
70	"	4:32 PM	742	0797610	0D04M8819	"	"	"	"	

SL NO	DATE	TIME	DOCK NO.	PASS NO.	VEHICLE NO.	DESTINATION	ROUTE	MINOR MINERIAL	QUANTITY	REMARKS
71	16/03/2022	4:40	742	0797611	DD04P519	Dankani	Chandikhal	Stone	6 cum	
72	16/03/2022	4:50	742	0797612	DD04H4819	"	"	"	"	
73	"	4:58	"	0797613	OR04D0487	"	"	"	"	
74	"	5:08	"	0797614	DD04M2687	"	"	"	"	
75	"	5:13	"	0797615	DD04M8459	"	"	"	"	
76	"	5:20	"	0797616	DD04C6408	"	"	"	"	
77	"	5:26	"	0797617	OR088526	"	"	"	"	
78	"	5:33	"	0797618	OR048526	"	"	"	"	
79	"	5:40	"	0797619	DS08526	"	"	"	"	
80	"	5:48	"	0797620	DD04S0544	"	"	"	"	
81	"	5:55	"	0797621	DD04S0244	"	"	"	"	
82	"	6:02	"	0797622	DD04M8459	"	"	"	"	
83	"	6:10	"	0797623	DD04R0344	"	"	"	"	
84	"	6:15	"	0797624	DD04R3117	"	"	"	"	
85	"	6:21	"	0797625	DD04M8819	"	"	"	"	
86	"	6:28	"	0797626	DD04P5719	"	"	"	"	
87	"	6:35	"	0797627	DD04H4819	"	"	"	"	
88	"	6:46	"	0797628	DR14D0487	"	"	"	"	
89	"	6:43	"	0797629	DD04M8459	"	"	"	"	
90	"	6:00	"	0797630	DD04M8459	"	"	"	"	
91	"	6:08	"	0797631	DD04C6408	"	"	"	"	
92	"	6:14	"	0797632	OR088526	"	"	"	"	
93	"	6:21	"	0797633	DR048526	"	"	"	"	
94	"	6:24	"	0797633	DS08526	"	"	"	"	
95	"	6:35	"	0797634	DD04S0544	"	"	"	"	
96	"	6:44	"	0797635	DD04S0244	"	"	"	"	
97	"	6:53	"	0797636	DD04M8459	"	"	"	"	
98	"	8:02 PM	"	0797637	DD04R0344	"	"	"	"	
99	"	8:16	"	0797638	DD04M8459	"	"	"	"	
100	"	8:19	"	0797639	DD04M8459	"	"	"	"	
101	"	8:19	"	0797640	DD04M8459	"	"	"	"	
102	"	8:26	"	0797641	DD04P5719	"	"	"	"	
103	"	8:38 PM	"	0797642	DD04H4819	"	"	"	"	
104	"	8:43	"	0797643	DR14D0487	"	"	"	"	
105	"	8:50	"	0797644	DD04M2687	"	"	"	"	

SL. NO	DATE	TIME	BOOK NO	PAGE NO	VEHICLE NO	Destination	Route	Vehicle number	Quantity	Remarks
106	16.03.2022	8.57	7912	0292448	0204M8459	Downer				
107	"	9.05	7912	0292646	0204L6405	"	"	"	"	"
108	"	9.18	7912	0292644	02058526	"	"	"	"	"
109	"	9.25	7912	0292648	02048526	"	"	"	"	"
110	"	9.32	7912	0292649	02058526	"	"	"	"	"
111	"	9.40	7912	0292650	02048526	"	"	"	"	"
112	17.03.2022	4.26 AM	7913	0292651	02058526	"	"	"	"	"
113	"	4.35	7913	0292652	02048526	"	"	"	"	"
114	"	4.45	7913	0292653	02048526	"	"	"	"	"
115	"	5.00	7913	0292654	02048526	"	"	"	"	"
116	"	5.10	7913	0292655	02048526	"	"	"	"	"
117	"	5.23	7913	0292656	02048526	"	"	"	"	"
118	"	5.33	7913	0292657	02048526	"	"	"	"	"
119	"	5.42	7913	0292658	02048526	"	"	"	"	"
120	"	6.10	7913	0292659	02048526	"	"	"	"	"
121	"	6.23	7913	0292660	02048526	"	"	"	"	"
122	"	6.37	7913	0292661	02048526	"	"	"	"	"
123	"	6.53	7913	0292662	02048526	"	"	"	"	"
124	"	7.06	7913	0292663	02048526	"	"	"	"	"
125	"	7.25	7913	0292664	02048526	"	"	"	"	"
126	"	7.35	7913	0292665	02048526	"	"	"	"	"
127	"	7.38	7913	0292666	02048526	"	"	"	"	"
128	"	7.44	7913	0292668	02048526	"	"	"	"	"
129	"	7.55	7913	0292669	02048526	"	"	"	"	"
130	"	8.10	7913	0292670	02048526	"	"	"	"	"
131	"	8.23	7913	0292671	02048526	"	"	"	"	"
132	"	8.35	7913	0292672	02048526	"	"	"	"	"
133	"	8.43	7913	0292673	02048526	"	"	"	"	"
134	"	8.58	7913	0292674	02048526	"	"	"	"	"
135	"	9.13	7914	0292675	02048526	"	"	"	"	"
136	"	9.22	7915	0292676	02048526	"	"	"	"	"
137	"	9.39	7916	0292677	02048526	"	"	"	"	"
138	"	9.54	7917	0292678	02048526	"	"	"	"	"
139	"	10.13	7918	0292679	02048526	"	"	"	"	"
140	"	10.24	7919	0292680	02048526	"	"	"	"	"

Sl. No	Date	Time	Box No	Pass No	Vehicle No.	Destination	Route	Motor Spurial	Quantity & Cum	Remarks
141	17.03.2022	10.36	743	0791681	OD 04 8526	Dargeri	Chandkehal	"	"	
142	"	10.49	"	0791682	OD 04 8526	"	"	"	"	
143	"	10.53	"	0791683	OD 04 8526	"	"	"	"	
144	"	11.04	"	0791684	OD 04 8526	"	"	"	"	
145	"	11.12	"	0791685	OD 04 8526	"	"	"	"	
146	"	11.39	"	0791686	OD 04 8526	"	"	"	"	
147	"	11.47	"	0791687	OD 04 8526	"	"	"	"	
148	"	11.56	"	0791688	OD 04 8526	"	"	"	"	
149	"	12.04	"	0791689	OD 04 8526	"	"	"	"	
150	"	12.33	"	0791690	OD 04 8526	"	"	"	"	
151	"	12.46	"	0791691	OD 04 8526	"	"	"	"	
152	"	1.00	"	0791692	OD 04 8526	"	"	"	"	
153	"	1.14	"	0791693	OD 04 8526	"	"	"	"	
154	"	1.27	"	0791694	OD 04 8526	"	"	"	"	
155	"	1.43	"	0791695	OD 04 8526	"	"	"	"	
156	"	1.59	"	0791696	OD 04 8526	"	"	"	"	
157	"	2.17	"	0791697	OD 04 8526	"	"	"	"	
158	"	2.33	"	0791698	OD 04 8526	"	"	"	"	
159	"	2.47	"	0791699	OD 04 8526	"	"	"	"	
160	"	2.59	"	0791700	OD 04 8526	"	"	"	"	
161	"	3.14	344	0791701	OD 04 8526	"	"	"	"	
162	"	3.23	"	0791702	OD 04 8526	"	"	"	"	
163	"	3.37	"	0791703	OD 04 8526	"	"	"	"	
164	"	3.53	"	0791704	OD 04 8526	"	"	"	"	
165	"	4.07	"	0791705	OD 04 8526	"	"	"	"	
166	"	4.18	"	0791706	OD 04 8526	"	"	"	"	
167	"	4.33	"	0791707	OD 04 8526	"	"	"	"	
168	"	4.43	"	0791708	OD 04 8526	"	"	"	"	
169	"	4.58	"	0791709	OD 04 8526	"	"	"	"	
170	"	5.10	"	0791710	OD 04 8526	"	"	"	"	
171	"	5.23	"	0791711	OD 04 8526	"	"	"	"	
172	"	5.36	"	0791712	OD 04 8526	"	"	"	"	
173	"	5.52	"	0791713	OD 04 8526	"	"	"	"	
174	"	6.05	"	0791714	OD 04 8526	"	"	"	"	
175	"	6.15	"	0791715	OD 04 8526	"	"	"	"	

SL NO	DATE	TIME	BOOK NO	PASS NO	VEHICLE NO	Destination	ROUTE	Vehicle No	Quantity	REMARKS
176	17.03.2022	6.27	744	0191116	OD 04 M 5459	Daneri	Chandibol	8100	6 Com	
177	"	6.39	"	0191117	OD 04 R 0344	"	"	"	"	
178	"	6.53	"	0191118	OD 04 K 3117	"	"	"	"	
179	"	7.10	"	0191119	OD 04 M 1519	"	"	"	"	
180	"	7.23	"	0191120	OD 04 P 5119	"	"	"	"	
181	"	7.35	"	0191121	OD 04 H 0519	"	"	"	"	
182	"	7.52	"	0191122	OD 04 J 0457	"	"	"	"	
183	"	8.09	"	0191123	OD 04 M 2659	"	"	"	"	
184	"	8.17	"	0191124	OD 04 M 2459	"	"	"	"	
185	"	8.31	"	0191125	OD 04 M 2459	"	"	"	"	
186	"	8.43	"	0191126	OD 04 C 6405	"	"	"	"	
187	"	8.59	"	0191127	OR 05 8522	"	"	"	"	
188	"	9.17	"	0191128	OR 04 8522	"	"	"	"	
189	"	9.31	"	0191129	OS 8522	"	"	"	"	
190	"	9.41	"	0191130	OD 04 S 0244	"	"	"	"	
191	"	9.59	"	0191131	OD 04 M 5459	"	"	"	"	
192	"	10.13	"	0191132	OD 04 R 0344	"	"	"	"	
193	"	10.26	"	0191133	OD 04 K 3117	"	"	"	"	
194	"	10.42	"	0191134	OD 04 M 5459	"	"	"	"	
195	"	10.53	"	0191135	OD 04 P 5119	"	"	"	"	
196	"	11.07	"	0191136	OD 04 H 0519	"	"	"	"	
197	"	11.13	"	0191137	OR 04 J 0457	"	"	"	"	
198	"	11.29	"	0191138	OD 04 M 2659	"	"	"	"	
199	"	11.45	"	0191139	OD 04 M 2459	"	"	"	"	
200	"	11.58	"	0191140	OD 04 C 6405	"	"	"	"	
201	18.03.22	12.09	"	0191141	OR 05 8522	"	"	"	"	
202	"	12.21	"	0191142	OR 04 8522	"	"	"	"	
203	"	12.31	"	0191143	OD 05 8522	"	"	"	"	
204	"	12.41	"	0191144	OD 04 S 0244	"	"	"	"	
205	"	12.53	"	0191145	OD 04 S 0244	"	"	"	"	
206	"	12.59	"	0191146	OD 04 M 5459	"	"	"	"	
207	"	1.10	"	0191147	OD 04 R 0344	"	"	"	"	
208	"	1.19	"	0191148	OD 04 K 3117	"	"	"	"	
209	"	1.36	"	0191149	OD 04 M 5459	"	"	"	"	
210	"	1.47	"	0191150	OD 04 P 5119	"	"	"	"	

S/NO	DATE	TIME	BOOK NO	PASS NO	VEHICLE NO	DESTINATION	ROUTE	MINOR MATERIAL	QUANTITY	REMARKS
211	18.03.2022	4.30	745	0797251	OR 05 8526	Dankeni	Chandulhal	stone	13	
212	"	4.40	"	0797252	OR 04 8526	"	"	"	13	
213	"	4.45	"	0797253	OSU 8526	"	"	"	13	
214	"	4.57	"	0797254	OD 04 S 0544	"	"	"	13	
215	"	5.07	"	0797255	OD 05 S 0244	"	"	"	13	
216	"	5.12	"	0797256	OD 04 M 8459	"	"	"	13	
217	"	5.19	"	0797257	OD 04 R 0344	"	"	"	13	
218	"	5.23	"	0797258	OD 04 K 0117	"	"	"	13	
219	"	5.28	"	0797259	OD 04 M 8319	"	"	"	13	
220	"	5.37	"	0797260	OD 04 P 5119	"	"	"	13	
221	"	5.43	"	0797261	OD 04 H 0319	"	"	"	13	
222	"	5.47	"	0797262	OR 14 00 0457	"	"	"	13	
223	"	5.53	"	0797263	OD 04 M 2659	"	"	"	13	
224	"	5.58	"	0797264	OD 04 M 8459	"	"	"	13	
225	"	6.09	"	0797265	OD 04 C 6405	"	"	"	13	
226	"	6.15	"	0797266	OR 05 8526	"	"	"	13	
227	"	6.22	"	0797267	OR 04 8526	"	"	"	13	
228	"	6.26	"	0797268	OSU 8526	"	"	"	13	
229	"	6.34	"	0797269	OD 04 S 0544	"	"	"	13	
230	"	6.40	"	0797270	OD 04 S 0244	"	"	"	13	
231	"	6.46	"	0797271	OD 04 M 8459	"	"	"	13	
232	"	6.53	"	0797272	OD 04 R 0344	"	"	"	13	
233	"	6.59	"	0797273	OD 04 K 0117	"	"	"	13	
234	"	7.06	"	0797274	OD 04 M 8319	"	"	"	13	
235	"	7.12	"	0797275	OD 04 P 5119	"	"	"	13	
236	"	7.17	"	0797276	OD 04 H 0319	"	"	"	13	
237	"	7.22	"	0797277	OR 14 00 0457	"	"	"	13	
238	"	7.28	"	0797278	OD 04 M 2659	"	"	"	13	
239	"	7.35	"	0797279	OD 04 M 8459	"	"	"	13	
240	"	7.40	"	0797280	OD 04 C 6405	"	"	"	13	
241	"	7.46	"	0797281	OR 05 8526	"	"	"	13	
242	"	7.05	"	0797282	OR 04 8526	"	"	"	13	
243	"	7.11	"	0797283	OSU 8526	"	"	"	13	
244	"	7.15	"	0797284	OD 04 S 0544	"	"	"	13	
245	"	7.20	"	0797285	OD 04 S 0244	"	"	"	13	

S.No	DATE	TIME	Barcode	Pass No	Vehicle No	DESTINATION	Route	MINOR MAINTENANCE	Quantity	REMARKS
246	18.03.2022	7.25	745	0797206	OD 04 M 8459	Damrud	Chandrabhel	Stone	1	
247	"	7.31	"	0797287	OD 04 R 0344	"	"	"	1	
248	"	7.35	"	0797288	OD 04 K 3117	"	"	"	1	
249	"	7.45	"	0797289	OD 04 M 8819	"	"	"	1	
250	"	7.51	"	0797290	OD 04 P 5119	"	"	"	1	
251	"	7.55	"	0797291	OD 04 H 2519	"	"	"	1	
252	"	8.00	"	0797292	OR 14 00 0487	"	"	"	1	
253	"	8.05	"	0797293	OD 04 M 2659	"	"	"	1	
254	"	8.07	"	0797294	OD 04 M 8459	"	"	"	1	
255	"	8.10	"	0797295	OD 04 C 8405	"	"	"	1	
256	"	8.13	"	0797296	OR 05 8526	"	"	"	1	
257	"	8.15	"	0797297	OR 04 8526	"	"	"	1	
258	"	8.17	"	0797298	OR 05 8526	"	"	"	1	
259	"	8.19	"	0797299	OD 04 80549	"	"	"	1	
260	"	8.22	"	0797300	OD 04 S 0249	"	"	"	1	
261	16.03.2022	4.25	746	0797301	OR 05 8526	"	"	"	1	
262	"	4.40	"	0797302	OR 04 8526	"	"	"	1	
263	"	4.49	"	0797303	OR 05 8526	"	"	"	1	
264	"	5.04	"	0797304	OD 04 80549	"	"	"	1	
265	"	5.15	"	0797305	OD 04 S 0249	"	"	"	1	
266	"	5.27	"	0797306	OD 04 M 8459	"	"	"	1	
267	"	5.44	"	0797307	OD 04 R 0344	"	"	"	1	
268	"	5.56	"	0797308	OD 04 K 3117	"	"	"	1	
269	"	6.10	"	0797309	OD 04 M 8819	"	"	"	1	
270	"	6.15	"	0797310	OD 04 P 5119	"	"	"	1	
271	18.03.2022	8.29	"	0797311	OD 04 M 8459	"	"	"	1	
272	"	8.39	"	0797312	OD 04 S 0249	"	"	"	1	
273	"	8.44	"	0797313	OD 04 M 8459	"	"	"	1	
274	"	8.54	"	0797314	OD 04 R 0344	"	"	"	1	
275	"	9.10	"	0797315	OD 04 K 3117	"	"	"	1	
276	"	9.18	"	0797316	OD 04 M 8819	"	"	"	1	
277	"	9.23	"	0797317	OD 04 P 5119	"	"	"	1	
278	"	9.34	"	0797318	OD 04 K 0319	"	"	"	1	
279	"	9.34	"	0797319	OD 14 00 0487	"	"	"	1	
280	"	9.42	"	0797320	OD 04 K 0319	"	"	"	1	

Sl.No	DATE	Time	BRANCH	FASS No	VEHICLE No	DESTINATION	ROUTE	NUMBER MISSED STONE	QUANTITY G Cum	REMARKS
281	18.03.2022	9.46	746	0797321	OR 14 U 0457	Dankeri	Chartered	"	"	
282	"	9.45	"	0797322	OR 04 M 8469	"	"	"	"	
283	"	9.51	"	0797323	OR 04 C 6905	"	"	"	"	
284	"	9.58	"	0797324	OR 05 8571	"	"	"	"	
285	"	10.06	"	0797325	OR 04 8526	"	"	"	"	
286	"	10.10	"	0797326	OR 05 8526	"	"	"	"	
287	"	10.16	"	0797327	OR 04 S 0549	"	"	"	"	
288	"	10.20	"	0797328	OR 04 S 0549	"	"	"	"	
289	"	10.24	"	0797329	OR 04 M 8469	"	"	"	"	
290	"	10.33	"	0797330	OR 04 R 0349	"	"	"	"	
291	"	10.39	"	0797331	OR 04 X 8117	"	"	"	"	
292	"	10.43	"	0797332	OR 04 M 8469	"	"	"	"	
293	"	10.47	"	0797333	OR 04 P 5119	"	"	"	"	
294	"	10.55	"	0797334	OR 04 H 0519	"	"	"	"	
295	"	11.00	"	0797335	OR 14 U 0457	"	"	"	"	
296	19.03.2022	11.22	747	0797351	OR 04 S 0249	"	"	"	"	
297	"	11.30	"	0797352	OR 04 M 8469	"	"	"	"	
298	"	11.38	"	0797353	OR 04 R 0349	"	"	"	"	
299	"	11.45	"	0797354	OR 04 X 8117	"	"	"	"	
300	"	11.53	"	0797355	OR 04 M 8469	"	"	"	"	
301	"	12.00	"	0797356	OR 04 P 5119	"	"	"	"	
302	"	12.18	"	0797357	OR 04 H 0519	"	"	"	"	
303	"	12.24	"	0797358	OR 14 U 0457	"	"	"	"	
304	"	12.30	"	0797359	OR 05 8526	"	"	"	"	
305	"	12.38	"	0797360	OR 04 M 8469	"	"	"	"	
306	"	12.46	"	0797361	OR 04 M 8469	"	"	"	"	
307	"	12.54	"	0797362	OR 04 C 6905	"	"	"	"	
308	"	13.01	"	0797363	OR 05 8526	"	"	"	"	
309	"	13.09	"	0797364	OR 04 8526	"	"	"	"	
310	"	13.17	"	0797365	OR 05 8526	"	"	"	"	
311	"	13.25	"	0797366	OR 04 S 0549	"	"	"	"	
312	"	13.33	"	0797367	OR 04 R 0349	"	"	"	"	
313	"	13.42	"	0797368	OR 04 S 0249	"	"	"	"	
314	"	13.50	"	0797369	OR 04 M 8469	"	"	"	"	
315	"	14.10	"	0797370	OR 04 R 0349	"	"	"	"	

Sl. No.	DATE	TIME	BOOK No.	PASS No.	Vehicle No.	DESTINATION	ROUTE	MINOR Hundred	QUANTITY	REMARKS
316	19.03.2012	7.15	747	0797371	OD 04 M 8519	Danker	Chaudhedi	Stone	6 Com	
317	"	7.26	"	0797372	OD 04 P 5119	"	"	"	"	
318	"	7.45	"	0797373	OD 04 H 0519	"	"	"	"	
319	"	7.53	"	0797374	OD 14 W 0457	"	"	"	"	
320	"	8.00	"	0797375	OD 04 M 8459	"	"	"	"	
321	"	8.08	"	0797376	OD 04 R 0349	"	"	"	"	
322	"	8.16	"	0797377	OD 04 K 3117	"	"	"	"	
323	"	8.24	"	0797378	OD 04 M 8319	"	"	"	"	
324	"	8.32	"	0797379	OD 04 P 5119	"	"	"	"	
325	"	8.40	"	0797380	OD 04 H 0519	"	"	"	"	
326	"	8.48	"	0797381	OD 14 W 0457	"	"	"	"	
327	"	8.56	"	0797382	OD 04 M 2659	"	"	"	"	
328	"	9.04	"	0797383	OD 04 M 8459	"	"	"	"	
329	"	9.11	"	0797384	OD 04 C 6455	"	"	"	"	
330	"	9.22	"	0797385	OD 05 5526	"	"	"	"	
331	"	9.30	"	0797386	OD 04 8526	"	"	"	"	
332	"	9.38	"	0797387	OD 05 8526	"	"	"	"	
333	"	9.45	"	0797388	OD 04 S 0549	"	"	"	"	
334	"	9.53	"	0797389	OD 04 S 0249	"	"	"	"	
335	"	10.01	"	0797390	OD 04 M 8459	"	"	"	"	
336	"	10.09	"	0797391	OD 04 R 0349	"	"	"	"	
337	"	10.16	"	0797392	OD 04 K 3117	"	"	"	"	
338	"	10.24	"	0797393	OD 04 M 8319	"	"	"	"	
339	"	10.30	"	0797394	OD 04 P 5119	"	"	"	"	
340	"	10.38	"	0797395	OD 04 H 0549	"	"	"	"	
341	"	10.44	"	0797396	OD 04 S 0549	"	"	"	"	
342	"	10.47	"	0797397	OD 04 H 0819	"	"	"	"	
343	"	10.57	"	0797398	OD 14 W 0457	"	"	"	"	
344	"	11.07	"	0797399	OD 04 M 2659	"	"	"	"	
345	"	11.14	"	0797400	OD 04 M 8459	"	"	"	"	
346	"	11.24	248	0797401	OD 04 R 0349	"	"	"	"	
347	"	11.39	"	0797402	OD 04 K 3117	"	"	"	"	
348	"	11.47	"	0797403	OD 04 M 8319	"	"	"	"	
349	"	11.56	"	0797404	OD 04 P 5119	"	"	"	"	
350	"	12.06	"	0797405	OD 04 H 0549	"	"	"	"	

Sl No	DATE	Time	Book No	Pass No	Vehicle No	DESTINATION	ROUTE	Major Mineral	Quantity	REMARKS
351	19.03.2022	12.11	THS	0797406	OR 14 UD 0437	Danker	Chandikhol	stone	C. Com.	
352	"	12.20	"	0797407	OD 04 m. 2459.	"	"	"	"	
353	"	12.29	"	0797408	OD 04 m. 3459.	"	"	"	"	
354	"	12.35	"	0797409	OD 04 C 6405	"	"	"	"	
355	"	12.44	"	0797410	OR 05 8526	"	"	"	"	
356	"	12.52	"	0797411	OR 04 8526	"	"	"	"	
357	"	1.09	"	0797412	OD 04 S 0544	"	"	"	"	
358	"	1.15	"	0797413	OD 04 S 0344	"	"	"	"	
359	"	1.01	"	0797414	OD 04 m. 8459.	"	"	"	"	
360	"	1.30	"	0797415	OD 04 R 0344.	"	"	"	"	
361	"	1.38	"	0797416	OD 04 K 3117	"	"	"	"	
362	"	1.46	"	0797417	OD 04 m. 8819.	"	"	"	"	
363	"	1.57	"	0797418	OD 04 P 5119	"	"	"	"	
364	"	2.07	"	0797419	OD 04 H 0819.	"	"	"	"	
365	"	2.14	"	0797420	OD 14 UD 0457	"	"	"	"	
366	"	2.22	"	0797421	OD 04 m. 2659	"	"	"	"	
367	"	2.30	"	0797422	OD 04 m. 8459.	"	"	"	"	
368	"	2.38	"	0797423	OD 04 R 0344	"	"	"	"	
369	"	2.46	"	0797424	OD 04 K 3117	"	"	"	"	
370	"	2.57	"	0797425	OD 04 m. 8519	"	"	"	"	
371	"	3.08	"	0797426	OD 04 P 5119	"	"	"	"	
372	"	3.16	"	0797427	OD 04 H 0819.	"	"	"	"	
373	"	3.26	"	0797428	OD 14 UD 0457	"	"	"	"	
374	"	3.39	"	0797429	OD 04 m. 2659	"	"	"	"	
375	"	3.47	"	0797430	OD 04 m. 8459.	"	"	"	"	
376	"	3.54	"	0797431	OD 04 C 6405	"	"	"	"	
377	"	4.03	"	0797432	OR 05 8526	"	"	"	"	
378	"	4.12	"	0797433	OR 04 8526	"	"	"	"	
379	"	4.21	"	0797434	OD 04 8526	"	"	"	"	
380	"	4.30	"	0797435	OD 04 S 0544.	"	"	"	"	
381	"	4.38	"	0797436	OD 04 S 0344.	"	"	"	"	
382	"	4.47	"	0797437	OD 04 m. 8459	"	"	"	"	
383	"	4.59	"	0797438	OD 04 R 0344	"	"	"	"	
384	"	5.09	"	0797439	OD 04 K 3117	"	"	"	"	
385	"	5.16	"	0797440	OD 04 m. 8419	"	"	"	"	

Q.NO	DATE	TIME	ROCK NO	PASS NO	VEHICLE NO	DESTINATION	ROUTE	MINOR ROAD NO	COUNTRY	REMARKS
355	19.03.2022	5.28	748	0191441	OD 04 P 5149	Dankeri	Chandkhel	Stor	G. Cam.	
356	"	5.39	"	0191442	OD 04 P 0819	"	"	"	"	
357	"	5.46	"	0191443	OR 1400 0457	"	"	"	"	
358	"	5.57	"	0191444	OD 04 M 2659	"	"	"	"	
359	"	6.07	"	0191445	OD 04 M 8459	"	"	"	"	
360	"	6.15	"	0191446	OD 04 C 645	"	"	"	"	
361	"	6.23	"	0191447	OR 05 8526	"	"	"	"	
362	"	6.34	"	0191448	OR 04 8526	"	"	"	"	
363	"	6.43	"	0191449	OR 04 8526	"	"	"	"	
364	"	6.51	"	0191450	OSO 8526	"	"	"	"	
365	20.03.2022	4.10	749	0191451	OD 04 C 645	"	"	"	"	
366	"	4.18	"	0191452	OD 04 M 8459	"	"	"	"	
367	"	4.26	"	0191453	OD 04 M 2659	"	"	"	"	
368	"	4.32	"	0191454	OR 1400 0457	"	"	"	"	
369	"	4.47	"	0191455	OD 04 H 0819	"	"	"	"	
370	"	4.55	"	0191456	OD 04 P 5149	"	"	"	"	
371	"	5.02	"	0191457	OD 04 M 8459	"	"	"	"	
372	"	5.10	"	0191458	OD 04 K 3117	"	"	"	"	
373	"	5.16	"	0191459	OD 04 R 0349	"	"	"	"	
374	"	5.23	"	0191460	OD 04 M 8459	"	"	"	"	
375	"	5.30	"	0191461	OD 04 S 0249	"	"	"	"	
376	"	5.36	"	0191462	OD 04 S 0549	"	"	"	"	
377	"	5.41	"	0191463	OSO 8526	"	"	"	"	
378	"	5.46	"	0191464	OR 04 8526	"	"	"	"	
379	"	5.51	"	0191465	OR 05 8526	"	"	"	"	
380	"	5.57	"	0191466	OD 04 C 645	"	"	"	"	
381	"	6.02	"	0191467	OD 04 M 8459	"	"	"	"	
382	"	6.07	"	0191468	OD 04 M 2659	"	"	"	"	
383	"	6.12	"	0191469	OR 1400 0457	"	"	"	"	
384	"	6.20	"	0191470	OD 04 H 0819	"	"	"	"	
385	"	6.24	"	0191471	OD 04 P 5149	"	"	"	"	
386	"	6.31	"	0191472	OD 04 M 8459	"	"	"	"	
387	"	6.36	"	0191473	OD 04 K 3117	"	"	"	"	
388	"	6.40	"	0191474	OD 04 R 0349	"	"	"	"	
389	"	6.45	"	0191475	OD 04 M 8459	"	"	"	"	

Sl. No.	Date	Time	Roll No.	Page No.	Vehicle No.	Inspector	Route	Where seized	Quantity	Remarks
420	20/03/22	6.55	249	0292426	DD 045 0344	"	"	"	"	"
421	"	7.01	249	0292422	DD 045 0344	"	"	"	"	"
422	"	7.07	"	0292422	DD 045 0344	"	"	"	"	"
423	"	7.13	"	0292429	OR 045 8522	"	"	"	"	"
424	"	7.20	"	0292420	OR 045 8522	"	"	"	"	"
425	"	7.22	"	0292421	DD 045 8522	"	"	"	"	"
426	"	7.32	"	0292422	DD 045 8522	"	"	"	"	"
427	"	7.38	"	0292423	DD 045 8522	"	"	"	"	"
428	"	7.43	"	0292424	OR 045 8522	"	"	"	"	"
429	"	7.50	"	0292425	DD 045 8522	"	"	"	"	"
430	"	7.56	"	0292426	DD 045 8522	"	"	"	"	"
431	"	8.00	"	0292427	DD 045 8522	"	"	"	"	"
432	"	8.07	"	0292428	DD 045 8522	"	"	"	"	"
433	"	8.15	"	0292429	DD 045 8522	"	"	"	"	"
434	"	8.18	"	0292430	DD 045 8522	"	"	"	"	"
435	"	8.25	"	0292431	DD 045 8522	"	"	"	"	"
436	"	8.32	"	0292432	DD 045 8522	"	"	"	"	"
437	"	8.40	"	0292433	DD 045 8522	"	"	"	"	"
438	"	8.46	"	0292434	DD 045 8522	"	"	"	"	"
439	"	8.51	"	0292435	OR 045 8522	"	"	"	"	"
440	"	8.58	"	0292436	OR 045 8522	"	"	"	"	"
441	"	9.05	"	0292437	DD 045 8522	"	"	"	"	"
442	"	9.11	"	0292438	DD 045 8522	"	"	"	"	"
443	"	9.12	"	0292439	DD 045 8522	"	"	"	"	"
444	"	9.28	"	0292440	OR 045 8522	"	"	"	"	"
445	"	9.30	"	0292441	DD 045 8522	"	"	"	"	"
446	"	9.38	"	0292442	DD 045 8522	"	"	"	"	"
447	"	9.39	"	0292443	DD 045 8522	"	"	"	"	"
448	"	9.39	"	0292444	DD 045 8522	"	"	"	"	"
449	"	9.44	"	0292445	DD 045 8522	"	"	"	"	"
450	"	9.50	"	0292446	DD 045 8522	"	"	"	"	"
451	"	9.56	"	0292447	DD 045 8522	"	"	"	"	"
452	"	10.00	"	0292448	DD 045 8522	"	"	"	"	"
453	"	10.09	"	0292449	DD 045 8522	"	"	"	"	"
454	"	10.12	"	0292450	OR 045 8522	"	"	"	"	"

Q.No	Date	Term	Book No	Page No	Vehicle No	Destination	Route	Inter- zone	Quantity	Remarks
485	20.03.2022	10.18	035061	0292261	OR 45 8522	Overland	Overland			
486	"	10.23	"	0292262	OD 046 8405	"	"	"	"	
487	"	10.23	"	0292263	OD 046 8459	"	"	"	"	
488	"	10.33	"	0292264	OD 046 8459	"	"	"	"	
489	"	10.32	"	0292265	OR 140 0452	"	"	"	"	
490	"	10.42	"	0292266	OD 046 8459	"	"	"	"	
491	"	10.50	"	0292267	OD 046 8459	"	"	"	"	
492	"	10.56	"	0292268	OD 046 8459	"	"	"	"	
493	"	11.01	"	0292269	OD 046 8459	"	"	"	"	
494	"	11.05	"	0292270	OD 046 8459	"	"	"	"	
495	"	11.12	"	0292271	OD 046 8459	"	"	"	"	
496	"	11.19	"	0292272	OD 046 8459	"	"	"	"	
497	"	11.21	"	0292273	OD 046 8459	"	"	"	"	
498	"	11.26	"	0292274	OD 046 8459	"	"	"	"	
499	"	11.30	"	0292275	OR 04 8526	"	"	"	"	
500	"	11.36	"	0292276	OR 04 8526	"	"	"	"	
501	"	11.40	"	0292277	OD 046 8459	"	"	"	"	
502	"	11.47	"	0292278	OD 046 8459	"	"	"	"	
503	"	11.52	"	0292279	OD 046 8459	"	"	"	"	
504	"	11.59	"	0292280	OR 140 0452	"	"	"	"	
505	"	12.05 PM	"	0292281	OD 046 8459	"	"	"	"	
506	"	12.12	"	0292282	OD 046 8459	"	"	"	"	
507	"	12.18	"	0292283	OD 046 8459	"	"	"	"	
508	"	12.22	"	0292284	OD 046 8459	"	"	"	"	
509	"	12.30	"	0292285	OD 046 8459	"	"	"	"	
510	"	12.37	"	0292286	OD 046 8459	"	"	"	"	
511	"	12.44	"	0292287	OD 046 8459	"	"	"	"	
512	"	12.49	"	0292288	OD 046 8459	"	"	"	"	
513	"	12.57	"	0292289	OD 046 8459	"	"	"	"	
514	"	01.03	"	0292290	OR 04 8526	"	"	"	"	
515	"	01.10	"	0292291	OR 04 8526	"	"	"	"	
516	"	01.15	"	0292292	OD 046 8459	"	"	"	"	
517	"	01.22	"	0292293	OD 046 8459	"	"	"	"	
518	"	01.24	"	0292294	OD 046 8459	"	"	"	"	
519	"	01.23	"	0292295	OR 140 0452	"	"	"	"	

Sl. No	Date	Time	Book No	Page No	Location	Destination	Route	Where	Quantity	Remarks
490	20.03.2022	1.40	950	0299296	00 04H 0819	Dist. Janki	Chakraborty	same	6.00	
491	"	1.46	"	0299294	00 04P 119	"	"	"	"	
492	"	1.52	"	0299298	00 04M 8819	"	"	"	"	
493	"	1.58	"	0299299	00 04K 3112	"	"	"	"	
494	"	2.00	"	0299280	00 04R 0344	"	"	"	"	
495	21.03.2022	4.25 AM	957	0299281	0R 05 8526	"	"	"	"	
496	"	4.32	"	0299282	0R 04 8526	"	"	"	"	
497	"	4.39	"	0299283	05 08 8526	"	"	"	"	
498	"	4.32	"	0299284	00 04E 0544	"	"	"	"	
499	"	4.35	"	0299285	00 04E 0544	"	"	"	"	
500	"	4.38	"	0299286	00 04M 8439	"	"	"	"	
501	"	4.40	"	0299287	00 04R 0344	"	"	"	"	
502	"	4.42	"	0299288	00 04K 3112	"	"	"	"	
503	"	4.46	"	0299289	00 04M 8819	"	"	"	"	
504	"	4.49	"	0299290	00 04P 119	"	"	"	"	
505	"	4.50	"	0299291	00 04H 2819	"	"	"	"	
506	"	4.52	"	0299292	00 04M 0457	"	"	"	"	
507	"	4.55	"	0299293	00 04M 2809	"	"	"	"	
508	"	4.57	"	0299294	00 04M 8459	"	"	"	"	
509	"	4.59	"	0299295	00 04E 6405	"	"	"	"	
510	"	5.02	"	0299296	0R 05 8526	"	"	"	"	
511	"	5.05	"	0299297	0R 04 8526	"	"	"	"	
512	"	5.09	"	0299298	05 08 8526	"	"	"	"	
513	"	5.09	"	0299299	00 04E 0544	"	"	"	"	
514	"	5.12	"	0299300	00 04E 0544	"	"	"	"	
515	"	5.14	"	0299301	00 04M 8459	"	"	"	"	
516	"	5.17	"	0299302	00 04R 0344	"	"	"	"	
517	"	5.20	"	0299303	00 04K 3112	"	"	"	"	
518	"	5.23	"	0299304	00 04M 8819	"	"	"	"	
519	"	5.25	"	0299305	00 04P 119	"	"	"	"	
520	"	5.28	"	0299306	00 04H 0819	"	"	"	"	
521	"	5.30	"	0299307	0R 04 0457	"	"	"	"	
522	"	5.32	"	0299308	00 04M 2809	"	"	"	"	
523	"	5.35	"	0299309	00 04M 8459	"	"	"	"	
524	"	5.37	"	0299310	00 04E 6405	"	"	"	"	

Sl. No.	Date	Time	Box No.	Pass No.	Vehicle No.	Destination	Route	Where entered	Where exited	Remarks
525	21.03.2022	5:40	251	0292831	OR 05 8526	Durgam	"	"	"	"
526	"	5:42	"	0292832	OR 04 8536	"	"	"	"	"
527	"	5:45	"	0292833	OS 0 8526	"	"	"	"	"
528	"	5:47	"	0292834	OD 015 0574	"	"	"	"	"
529	"	5:49	"	0292835	OD 015 0344	"	"	"	"	"
530	"	5:51	"	0292836	OD 04m 8469	"	"	"	"	"
531	"	5:53	"	0292837	OD 04R 0344	"	"	"	"	"
532	"	5:55	"	0292838	OD 04K 3112	"	"	"	"	"
533	"	5:57	"	0292839	OD 04m 8819	"	"	"	"	"
534	"	6:00	"	0292840	OD 04P 5119	"	"	"	"	"
535	"	6:03	"	0292841	OD 047 2819	"	"	"	"	"
536	"	6:05	"	0292842	OR 14m 0457	"	"	"	"	"
537	"	6:08	"	0292843	OD 04m 2659	"	"	"	"	"
538	"	6:10	"	0292844	OD 04m 8469	"	"	"	"	"
539	"	6:12	"	0292845	OD 04C 6405	"	"	"	"	"
540	"	6:18	"	0292846	OR 05 8526	"	"	"	"	"
541	"	6:22	"	0292847	OR 04 8526	"	"	"	"	"
542	"	6:27	"	0292848	OS 0 8526	"	"	"	"	"
543	"	6:35	"	0292849	OD 045 0344	"	"	"	"	"
544	"	6:40	"	0292850	OD 045 0344	"	"	"	"	"
545	"	6:42	"	0292851	OD 04m 8469	"	"	"	"	"
546	"	6:44	"	0292852	OD 04R 0344	"	"	"	"	"
547	"	6:46	"	0292853	OD 04K 3112	"	"	"	"	"
548	"	6:48	"	0292854	OD 04m 8819	"	"	"	"	"
549	"	6:50	"	0292855	OD 04P 5119	"	"	"	"	"
550	"	6:53	"	0292856	OD 044 0319	"	"	"	"	"
551	"	6:55	"	0292857	OD 14m 0467	"	"	"	"	"
552	"	6:58	"	0292858	OD 04m 2659	"	"	"	"	"
553	"	7:00	"	0292859	OD 04m 8469	"	"	"	"	"
554	"	7:03	"	0292860	OD 04C 6405	"	"	"	"	"
555	"	7:05	"	0292861	OR 05 8526	"	"	"	"	"
556	"	7:08	"	0292862	OR 04 8526	"	"	"	"	"
557	"	7:11	"	0292863	OS 0 8526	"	"	"	"	"
558	"	7:13	"	0292864	OD 045 0344	"	"	"	"	"
559	"	7:16	"	0292865	OD 045 0344	"	"	"	"	"

QTY	Date	Time	Room	Post	Account	Description	Unit	Measure	Value	Quantity	Remarks
560	2/10/22	9:19	AS2	0797866	0D04M 8249						
561	"	7:21	"	0797867	0D04R 0344						
562	"	7:24	"	0797868	0D04K 3117						
563	"	7:25	"	0797869	0D04M 8819						
564	"	7:27	"	0797870	0D04P 5119						
565	"	7:29	"	0797871	0D04H 0519						
566	"	7:33	"	0797872	0R14W 0457						
567	"	7:36	"	0797873	0D04M 7659						
568	"	7:38	"	0797874	0D04M 8459						
569	"	7:41	"	0797875	0D04C 6405						
570	"	7:45	"	0797876	0R05 8526						
571	"	7:50	"	0797877	0R04 8526						
572	"	7:54	"	0797878	0S0 8526						
573	"	7:57	"	0797879	0D04S 0544						
574	"	8:01	"	0797880	0D04S 0244						
575	"	8:06	"	0797881	0D04M 8459						
576	"	8:10	"	0797882	0D04R 0344						
577	"	8:13	"	0797883	0D04K 3117						
578	"	8:17	"	0797884	0D04M 8819						
579	"	8:20	"	0797885	0D04P 5119						
580	"	8:23	"	0797886	0D04H 2819						
581	"	8:25	"	0797887	0R14W 0457						
582	"	8:28	"	0797888	0D04M 7659						
583	"	8:30	"	0797889	0D04M 8459						
584	"	8:33	"	0797890	0D04C 6405						
585	"	8:35	"	0797891	0R05 8526						
586	"	8:37	"	0797892	0R04 8526						
587	"	8:39	"	0797893	0S0 8526						
588	"	8:42	"	0797894	0D04S 0544						
589	"	8:44	"	0797895	0D04S 0244						
590	"	8:46	"	0797896	0D04M 8459						
591	"	8:49	"	0797897	0D04R 0344						
592	"	8:54	"	0797898	0D04K 3117						
593	"	8:57	"	0797899	0D04M 8819						
594	"	9:00	"	0797900	0D04P 5119						

SL	Date	Time	Book No.	Pass No.	Vehicle No.	Destination	Route	Emp. Name	Quantity	Remarks
594	22/03/2022	4.30	753	0797901	OR05 8528	Dankam	Channarayana	Store	6 cum	
595	"	4.32	"	0797902	OR04 8528	"	"	"	"	
596	"	4.34	"	0797903	OSU 8528	"	"	"	"	
597	"	4.36	"	0797904	OD0450544	"	"	"	"	
598	"	4.38	"	0797905	OD0450244	"	"	"	"	
599	"	4.40	"	0797906	OD04418459	"	"	"	"	
600	"	4.42	"	0797907	OD04R0344	"	"	"	"	
601	"	4.44	"	0797908	OD04K0317	"	"	"	"	
602	"	4.46	"	0797909	OD04418819	"	"	"	"	
603	"	4.48	"	0797910	OD04P03119	"	"	"	"	
604	"	4.50	"	0797911	OD0442819	"	"	"	"	
605	"	4.52	"	0797912	OR0440457	"	"	"	"	
606	"	4.54	"	0797913	OD04412859	"	"	"	"	
607	"	4.56	"	0797914	OD04418459	"	"	"	"	
608	"	4.58	"	0797915	OD04C6405	"	"	"	"	
609	"	5.00	"	0797916	OR05 8528	"	"	"	"	
610	"	5.03	"	0797917	OR048528	"	"	"	"	
611	"	5.05	"	0797918	OSU 8528	"	"	"	"	
612	"	5.07	"	0797919	OD0450544	"	"	"	"	
613	"	5.09	"	0797920	OD0450244	"	"	"	"	
614	"	5.11	"	0797921	OD04418459	"	"	"	"	
615	"	5.14	"	0797922	OD04R0344	"	"	"	"	
616	"	5.16	"	0797923	OD04K0317	"	"	"	"	
617	"	5.18	"	0797924	OD04418819	"	"	"	"	
618	"	5.20	"	0797925	OD04P03119	"	"	"	"	
619	"	5.23	"	0797926	OD0442819	"	"	"	"	
620	"	5.26	"	0797927	OR0440457	"	"	"	"	
621	"	5.28	"	0797928	OD04412859	"	"	"	"	
622	"	5.30	"	0797929	OD04418459	"	"	"	"	
623	"	5.32	"	0797930	OD04C6405	"	"	"	"	
624	"	5.35	"	0797931	OR05 8528	"	"	"	"	
625	"	5.37	"	0797932	OR048528	"	"	"	"	
626	"	5.40	"	0797933	OSU 8528	"	"	"	"	
627	"	5.43	"	0797934	OD0450544	"	"	"	"	
628	"	5.45	"	0797935	OD0450244	"	"	"	"	

S/N	Date	Time	Bank No.	Pass No.	Vehicle No.	Destination	Route	Mineral	Quantity	Remarks
629	22/3/22	5.47	753	0797936	OD04M6459	Dunkari	Changkul	Stone	6 cum	
630	"	5.50	"	0797937	OD04R0344	"	"	"	"	
631	"	5.53	"	0797938	OD04K3117	"	"	"	"	
632	"	5.55	"	0797939	OD04M8819	"	"	"	"	
633	"	6.01	"	0797940	OD04PS119	"	"	"	"	
634	"	6.04	"	0797941	OD04H2819	"	"	"	"	
635	"	6.07	"	0797942	OR14W0457	"	"	"	"	
636	"	6.10	"	0797943	OD04M2659	"	"	"	"	
637	"	6.12	"	0797944	OD04M8459	"	"	"	"	
638	"	6.15	"	0797945	OD04C6405	"	"	"	"	
639	"	6.17	"	0797946	OR058528	"	"	"	"	
640	"	6.20	"	0797947	OR048528	"	"	"	"	
641	"	6.23	"	0797948	OSU8528	"	"	"	"	
642	"	6.25	"	0797949	OD04C0544	"	"	"	"	
643	22/3/22	6.27	"	0797950	OD04S6244	"	"	"	"	
644	"	6.30	754	0797951	OD04M8459	"	"	"	"	
645	"	6.32	"	0797952	OD04R0344	"	"	"	"	
646	"	6.34	"	0797953	OD04K3117	"	"	"	"	
647	"	6.37	"	0797954	OD04M8819	"	"	"	"	
648	"	6.39	"	0797955	OD04P5119	"	"	"	"	
649	"	6.42	"	0797956	OD04H2819	"	"	"	"	
650	"	6.45	"	0797957	OR14W0457	"	"	"	"	
651	"	6.48	"	0797958	OD04M2659	"	"	"	"	
652	"	6.50	"	0797959	OD04M8459	"	"	"	"	
653	"	6.53	"	0797960	OD04C6405	"	"	"	"	
654	"	6.55	"	0797961	OR058528	"	"	"	"	
655	"	6.57	"	0797962	OR048528	"	"	"	"	
657	"	7.00	"	0797963	OSU8528	"	"	"	"	
658	"	7.02	"	0797964	OD04S0544	"	"	"	"	
659	"	7.04	"	0797965	OD04S0244	"	"	"	"	
660	"	7.06	"	0797966	OD04M8459	"	"	"	"	
661	"	7.09	"	0797967	OD04R0344	"	"	"	"	
662	"	7.12	"	0797968	OD04K3117	"	"	"	"	
663	"	7.15	"	0797969	OD04M8819	"	"	"	"	
664	"	7.18	"	0797970	OD04P5119	"	"	"	"	

SLID	Date	Time	Book No.	Pass No.	Vehicle No.	Destination	Ref	Material	Quantity	Remarks
665	22/03/22	7.20	754	07979 71	0004H2819	Dankani	Chromite	Stone	6 cum	
666	"	7.24	"	07979 72	0004M2057	"	"	"	"	
667	"	7.28	"	07979 73	0004M2659	"	"	"	"	
668	"	7.32	"	07979 74	0004M8459	"	"	"	"	
669	"	7.35	"	07979 75	0004C6405	"	"	"	"	
670	"	7.38	"	07979 76	0005S526	"	"	"	"	
671	"	7.41	"	07979 77	00048526	"	"	"	"	
672	"	7.45	"	07979 78	000450549	"	"	"	"	
673	"	7.47	"	07979 79	000450549	"	"	"	"	
674	"	7.51	"	07979 80	000450249	"	"	"	"	
675	"	7.56	"	07979 81	0004M8459	"	"	"	"	
676	"	7.59	"	07979 82	0004R0349	"	"	"	"	
677	"	8.05	"	07979 83	0004K3117	"	"	"	"	
678	"	8.12	"	07979 84	0004M8819	"	"	"	"	
679	"	8.20	"	07979 85	0004P5119	"	"	"	"	
680	"	8.30	"	07979 86	0004H0819	"	"	"	"	
681	"	8.40	"	07979 87	0004W0457	"	"	"	"	
682	"	8.50	"	07979 88	0004M2659	"	"	"	"	
683	"	9.00	"	07979 89	0004M8459	"	"	"	"	
684	"	9.10	"	07979 90	0004C6405	"	"	"	"	
685	"	9.20	"	07979 91	0005S526	"	"	"	"	
686	"	9.30	"	07979 92	00048526	"	"	"	"	
687	"	9.40	"	07979 93	0005S526	"	"	"	"	
688	"	9.50	"	07979 94	000450549	"	"	"	"	
689	"	10.00	"	07979 95	000450249	"	"	"	"	
690	"	10.10	"	07979 96	0004M8459	"	"	"	"	
691	"	10.20	"	07979 97	0004R0349	"	"	"	"	
692	"	10.30	"	07979 98	0004K3117	"	"	"	"	
693	"	10.40	"	07979 99	0004M8819	"	"	"	"	
694	"	10.50	"	07979 000	0004P5119	"	"	"	"	
695	23.03.2022	12.24PM	755	0798001	0005S526	"	"	"	"	
696	"	12.32	"	0798002	00048526	"	"	"	"	
697	"	12.36	"	0798003	0005S526	"	"	"	"	
698	"	12.43	"	0798004	0004K3117	"	"	"	"	
699	"	12.53	"	0798005	0004P5119	"	"	"	"	

SL NO	Date	Time	Book NO	Page NO	VELOCITY NO	Depth (ft)	Point	Miner's name	Stone	Quality	Remarks
200	22.03.2022	01.09	955	0798006	00045 0234	"	"	"	"	"	"
201	"	01.14	"	0908007	00044 8459	"	"	"	"	"	"
202	"	01.24	"	0098 008	00049 0034	"	"	"	"	"	"
203	"	01.33	"	0198 009	00044 0034	"	"	"	"	"	"
204	"	01.40	"	0198 010	00044 K3112	"	"	"	"	"	"
205	"	01.49	"	0198 011	00044 8459	"	"	"	"	"	"
206	"	1.58	"	0198 012	00044 8459	"	"	"	"	"	"
207	"	2.09	"	0198 013	00045 8526	"	"	"	"	"	"
208	"	2.15	"	0198 014	00044 8526	"	"	"	"	"	"
209	"	2.22	"	0198 015	00045 0534	"	"	"	"	"	"
210	"	2.31	"	0198 016	00045 0534	"	"	"	"	"	"
211	"	2.39	"	0198 017	00044 M8459	"	"	"	"	"	"
212	"	2.49	"	0198 018	00044 0334	"	"	"	"	"	"
213	"	2.53	"	0198 019	00044 K3112	"	"	"	"	"	"
214	"	3.06	"	0198 020	00044 M8819	"	"	"	"	"	"
215	"	3.16	"	0198 021	00044 P527	"	"	"	"	"	"
216	"	3.27	"	0198 022	00044 H 0819	"	"	"	"	"	"
217	"	3.37	"	0198 023	00044 0457	"	"	"	"	"	"
218	"	3.47	"	0198 024	00044 M2859	"	"	"	"	"	"
219	"	3.58	"	0198 025	00044 M8459	"	"	"	"	"	"
220	"	4.09	"	0198 026	00044 T 6408	"	"	"	"	"	"
221	"	4.08	"	0198 027	00045 8526	"	"	"	"	"	"
222	"	4.19	"	0198 028	00044 8526	"	"	"	"	"	"
223	"	4.28	"	0198 029	00045 8534	"	"	"	"	"	"
224	"	4.39	"	0198 030	00045 0234	"	"	"	"	"	"
225	"	4.49	"	0198 031	00044 M 8459	"	"	"	"	"	"
226	"	4.59	"	0198 032	00044 R 0334	"	"	"	"	"	"
227	"	5.10	"	0198 033	00044 K3112	"	"	"	"	"	"
228	"	5.19	"	0198 034	00044 M 8819	"	"	"	"	"	"
229	"	5.29	"	0198 035	00044 P5119	"	"	"	"	"	"
230	"	5.39	"	0198 036	00044 H 0819	"	"	"	"	"	"
231	"	5.49	"	0198 037	00044 0457	"	"	"	"	"	"
232	"	5.59	"	0198 038	00044 M2859	"	"	"	"	"	"
233	"	6.09	"	0198 039	00044 M8459	"	"	"	"	"	"
234	"	6.23	"	0198 040	00044 6408	"	"	"	"	"	"

Sl. No.	Date	Time	Work No.	Page No.	Vehicle No.	Destination	Route	Distance	Speed	Quantity	Remarks
725	23.03.22	6.32	755	0298041	DR 05 8526	Dovera	"	"	"	"	
726	"	6.42	"	0298042	DR 04 8526	"	"	"	"	"	
727	"	6.52	"	0298043	DS 12 8526	"	"	"	"	"	
728	"	7.02	"	0298044	DD 04 8526	"	"	"	"	"	
729	"	7.12	"	0298045	DD 04 8526	"	"	"	"	"	
730	"	7.22	"	0298046	DD 04 8526	"	"	"	"	"	
731	"	7.32	"	0298047	DD 04 8526	"	"	"	"	"	
732	"	7.37	"	0298048	DR 05 8526	"	"	"	"	"	
733	"	7.42	"	0298049	DR 04 8526	"	"	"	"	"	
734	"	7.52	"	0298050	DR 05 8526	"	"	"	"	"	
735	"	8.02	756	0298051	DR 05 8526	"	"	"	"	"	
736	"	8.12	"	0298052	DR 05 8526	"	"	"	"	"	
737	"	8.22	"	0298053	DD 04 8526	"	"	"	"	"	
738	"	8.32	"	0298054	DS 04 8526	"	"	"	"	"	
739	"	8.42	"	0298055	DD 04 8526	"	"	"	"	"	
740	"	8.52	"	0298056	DD 04 8526	"	"	"	"	"	
741	"	9.02	"	0298057	DD 04 8526	"	"	"	"	"	
742	"	9.12	"	0298058	DD 04 8526	"	"	"	"	"	
743	"	9.22	"	0298059	DD 04 8526	"	"	"	"	"	
744	"	9.32	"	0298060	DD 04 8526	"	"	"	"	"	
745	"	9.42	"	0298061	DD 04 8526	"	"	"	"	"	
746	"	9.52	"	0298062	DD 04 8526	"	"	"	"	"	
747	"	10.02	"	0298063	DD 04 8526	"	"	"	"	"	
748	"	10.12	"	0298064	DD 04 8526	"	"	"	"	"	
749	"	10.22	"	0298065	DD 04 8526	"	"	"	"	"	
750	"	10.32	"	0298066	DD 04 8526	"	"	"	"	"	
751	"	10.42	"	0298067	DD 04 8526	"	"	"	"	"	
752	"	10.52	"	0298068	DD 04 8526	"	"	"	"	"	
753	"	11.02	"	0298069	DD 04 8526	"	"	"	"	"	
754	"	11.12	"	0298070	DD 04 8526	"	"	"	"	"	
755	"	11.22	"	0298071	DD 04 8526	"	"	"	"	"	
756	"	11.32	"	0298072	DD 04 8526	"	"	"	"	"	
757	"	11.42	"	0298073	DR 05 8526	"	"	"	"	"	
758	"	11.52	"	0298074	DR 04 8526	"	"	"	"	"	
759	"	12.02	"	0298075	DD 04 8526	"	"	"	"	"	
760	"	12.12	"	0298076	DD 04 8526	"	"	"	"	"	

SLNO	Date	Time	Book NO	Page NO	Vehicle NO	Position	Route	Remarks	Grade
781	23.03.22	8.29	285	0298077	0204948459	Over	"	"	"
782	"	8.33	"	0298088	0204948459	"	"	"	"
783	"	8.49	"	0298079	0204948459	"	"	"	"
784	"	8.58	"	0298080	0204948459	"	"	"	"
785	"	9.02	"	0298081	0204948459	"	"	"	"
786	"	9.19	"	0298082	0204948459	"	"	"	"
787	"	9.38	"	0298083	0204948459	"	"	"	"
788	"	9.39	"	0298084	0204948459	"	"	"	"
789	"	9.47	"	0298085	0204948459	"	"	"	"
790	"	9.58	"	0298086	0204948459	"	"	"	"
791	"	10.02	"	0298087	0204948459	"	"	"	"
792	"	10.19	"	0298088	0204948459	"	"	"	"
793	"	10.30	"	0298089	0204948459	"	"	"	"
794	"	10.38	"	0298090	0204948459	"	"	"	"
795	"	10.48	"	0298091	0204948459	"	"	"	"
796	"	10.58	"	0298092	0204948459	"	"	"	"
797	"	11.04	"	0298093	0204948459	"	"	"	"
798	"	11.19	"	0298094	0204948459	"	"	"	"
799	"	11.28	"	0298095	0204948459	"	"	"	"
800	"	11.36	"	0298096	0204948459	"	"	"	"
801	"	11.49	"	0298097	0204948459	"	"	"	"
802	"	11.58	"	0298098	0204948459	"	"	"	"
803	"	12.09	"	0298099	0204948459	"	"	"	"
804	"	12.18	"	0298100	0204948459	"	"	"	"
805	24.03.2022	4.22	787	0298101	0204948459	"	"	"	"
806	"	4.30	"	0298102	0204948459	"	"	"	"
807	"	4.40	"	0298103	0204948459	"	"	"	"
808	"	4.50	"	0298104	0204948459	"	"	"	"
809	"	5.00	"	0298105	0204948459	"	"	"	"
810	"	5.10	"	0298106	0204948459	"	"	"	"
811	"	5.20	"	0298107	0204948459	"	"	"	"
812	"	5.30	"	0298108	0204948459	"	"	"	"
813	"	5.40	"	0298109	0204948459	"	"	"	"
814	"	5.50	"	0298110	0204948459	"	"	"	"
815	"	6.00	"	0298111	0204948459	"	"	"	"

Sl. No	Date	Time	Bank No	Pass No	Vehicle No	Destination	Route	Mileage	Quantity	Remarks
806	24.03.2022	6.10	757	0798112	OR 14 C 0457	Dankuni	Chandrad	Stone	6 Cum	
807	"	6.20	"	0798113	OD 04 M 2659	"	"	"	"	
808	"	6.30	"	0798114	OD 04 M 8459	"	"	"	"	
809	"	6.40	"	0798115	OD 04 C 6405	"	"	"	"	
810	"	6.50	"	0798116	OR 05 8526	"	"	"	"	
811	"	7.00	"	0798117	OR 04 8526	"	"	"	"	
812	"	7.10	"	0798118	OD 04 S 0249	"	"	"	"	
813	"	7.20	"	0798119	OD 04 S 0544	"	"	"	"	
814	"	7.30	"	0798120	OD 04 M 8459	"	"	"	"	
815	"	7.40	"	0798121	OD 04 R 0344	"	"	"	"	
816	"	7.50	"	0798122	OD 04 K 9117	"	"	"	"	
817	"	8.00	"	0798123	OD 04 M 8459	"	"	"	"	
818	"	8.10	"	0798124	OD 04 P 5119	"	"	"	"	
819	"	8.20	"	0798125	OD 04 A 0819	"	"	"	"	
820	"	8.30	"	0798126	OR 05 8526	"	"	"	"	
821	"	8.40	"	0798127	OR 04 S 0544	"	"	"	"	
822	"	8.50	"	0798128	OD 04 M 2659	"	"	"	"	
823	"	9.00	"	0798129	OD 04 M 8459	"	"	"	"	
824	"	9.10	"	0798130	OD 04 C 6405	"	"	"	"	
825	"	9.20	"	0798131	OR 05 8526	"	"	"	"	
826	"	9.30	"	0798132	OR 04 S 526	"	"	"	"	
827	"	9.40	"	0798133	OD 04 S 0544	"	"	"	"	
828	"	9.50	"	0798134	OD 04 S 0544	"	"	"	"	
829	"	10.00	"	0798135	OD 04 S 0249	"	"	"	"	
830	"	10.10	"	0798136	OD 04 M 8459	"	"	"	"	
831	"	10.20	"	0798137	OD 04 R 0344	"	"	"	"	
832	"	10.30	"	0798138	OD 04 K 9117	"	"	"	"	
833	"	10.40	"	0798139	OD 04 M 8459	"	"	"	"	
834	"	10.50	"	0798140	OD 04 P 5119	"	"	"	"	
835	"	11.00	"	0798141	OD 04 A 0819	"	"	"	"	
836	"	11.10	"	0798142	OR 04 S 0544	"	"	"	"	
837	"	11.20	"	0798143	OD 04 M 2659	"	"	"	"	
838	"	11.30	"	0798144	OD 04 M 8459	"	"	"	"	
839	"	11.40	"	0798145	OD 04 C 6405	"	"	"	"	
840	"	11.50	"	0798146	OR 05 8526	"	"	"	"	

SL NO	DATE	Time	Book No	Pass No	Vehicle No	Destination	Route	Ward	Count	Quantity	Remarks
841	24.03.2012	12.00	757	0798147	OD 04 S526	"	"	"	"	"	
842	"	12.10	"	0798148	OD 04 S526	"	"	"	"	"	
843	"	12.20	"	0798149	OD 04 S526	"	"	"	"	"	
844	"	12.30	"	0798150	OD 04 S526	"	"	"	"	"	
845	"	12.40	758	0798151	OD 04 M 8459	"	"	"	"	"	
846	"	12.52	"	0798152	OD 04 R 0344	"	"	"	"	"	
847	"	1.02	"	0798153	OD 04 R 2117	"	"	"	"	"	
848	"	1.10	"	0798154	OD 04 M 8819	"	"	"	"	"	
849	"	1.19	"	0798155	OD 04 P 5119	"	"	"	"	"	
850	"	1.31	"	0798156	OD 04 H 6819	"	"	"	"	"	
851	"	1.39	"	0798157	OD 04 M 0457	"	"	"	"	"	
852	"	1.48	"	0798158	OD 04 M 2659	"	"	"	"	"	
853	"	1.58	"	0798159	OD 04 M 5459	"	"	"	"	"	
854	"	2.09	"	0798160	OD 04 R 0344	"	"	"	"	"	
855	"	2.16	"	0798161	OD 04 K 2117	"	"	"	"	"	
856	"	2.26	"	0798162	OD 04 M 8819	"	"	"	"	"	
857	"	2.46	"	0798163	OD 04 P 5119	"	"	"	"	"	
858	"	2.57	"	0798164	OD 04 H 0819	"	"	"	"	"	
859	"	3.07	"	0798165	OD 04 M 0457	"	"	"	"	"	
860	"	3.11	"	0798166	OD 04 M 2659	"	"	"	"	"	
861	"	3.17	"	0798167	OD 04 M 5459	"	"	"	"	"	
862	"	3.25	"	0798168	OD 04 C 6455	"	"	"	"	"	
863	"	3.32	"	0798169	OD 05 S526	"	"	"	"	"	
864	"	3.38	"	0798170	OD 04 S526	"	"	"	"	"	
865	"	3.45	"	0798171	OD 04 S526	"	"	"	"	"	
866	"	3.51	"	0798172	OD 04 S526	"	"	"	"	"	
867	"	3.59	"	0798173	OD 04 S526	"	"	"	"	"	
868	"	4.04	"	0798174	OD 04 M 8459	"	"	"	"	"	
869	"	4.13	"	0798175	OD 04 R 0344	"	"	"	"	"	
870	"	4.19	"	0798176	OD 04 K 2117	"	"	"	"	"	
871	"	4.25	"	0798177	OD 04 M 8819	"	"	"	"	"	
872	"	4.31	"	0798178	OD 04 P 5119	"	"	"	"	"	
873	"	4.38	"	0798179	OD 04 H 0819	"	"	"	"	"	
874	"	4.44	"	0798180	OD 04 K 2117	"	"	"	"	"	
875	"	4.50	"	0798181	OD 04 M 2659	"	"	"	"	"	

SL NO	DATE	TIME	BOOK NO	PASS NO	VEHICLE NO	DESTINATION	ROUTE	MINOR MATERIAL	QUANTITY	REMARKS
876	24.03.2022	4.54	758	0798182	OD 04 M 8459	Darkeri	Chardahel	stone	6 cm	
877	"	5.02	"	0798183	OD 04 C 6405	"	"	"	"	
878	"	5.04	"	0798184	OR 05 8526	"	"	"	"	
879	"	5.13	"	0798185	OR 04 8526	"	"	"	"	
880	"	5.18	"	0798186	OSU 8526	"	"	"	"	
881	"	5.23	"	0798187	OD 04 S 0544	"	"	"	"	
882	"	5.30	"	0798188	OD 04 S 0249	"	"	"	"	
883	"	5.36	"	0798189	OD 04 M 8459	"	"	"	"	
884	"	5.40	"	0798190	OD 04 R 0344	"	"	"	"	
885	"	5.47	"	0798191	OD 04 K 3117	"	"	"	"	
886	"	5.53	"	0798192	OD 04 M 8819	"	"	"	"	
887	"	5.57	"	0798193	OD 04 P 5119	"	"	"	"	
888	"	6.02	"	0798194	OD 04 H 0819	"	"	"	"	
889	"	6.10	"	0798195	OR 14 00 0457	"	"	"	"	
890	"	6.17	"	0798196	OD 04 M 2659	"	"	"	"	
891	"	6.21	"	0798197	OD 04 M 8459	"	"	"	"	
892	"	6.27	"	0798198	OD 04 C 6405	"	"	"	"	
893	"	6.33	"	0798199	OR 05 8526	"	"	"	"	
894	"	6.40	"	0798200	OR 04 8526	"	"	"	"	
895	25.03.2022	4.36	759	0798201	OR 05 8526	"	"	"	"	
896	"	4.48	"	0798202	OR 04 8526	"	"	"	"	
897	"	4.58	"	0798203	OSU 8526	"	"	"	"	
898	"	5.07	"	0798204	OD 04 S 0544	"	"	"	"	
899	"	5.17	"	0798205	OD 04 S 0249	"	"	"	"	
900	"	5.25	"	0798206	OD 04 M 8459	"	"	"	"	
901	"	5.35	"	0798207	OD 04 R 0344	"	"	"	"	
902	"	5.45	"	0798208	OD 04 K 3117	"	"	"	"	
903	"	5.55	"	0798209	OD 04 M 8819	"	"	"	"	
904	"	6.10	"	0798210	OD 04 P 5119	"	"	"	"	
905	"	6.21	"	0798211	OD 04 H 0819	"	"	"	"	
906	"	6.28	"	0798212	OR 04 C 6405	"	"	"	"	
907	"	6.38	"	0798213	OR 14 00 0457	"	"	"	"	
908	"	6.48	"	0798214	OD 04 M 2659	"	"	"	"	
909	"	6.58	"	0798215	OD 04 M 8459	"	"	"	"	
910	"	7.00	"	0798216	OD 04 C 6405	"	"	"	"	

Sl. No	DATE	Time	Book No	Pass No	Vehicle No	Destination	Route	Mineral	Quantity	Remarks
911	25.03.2002	7.10	759	0798217	OR 05 8526	Dankori	Chankhal	Stone	6 Cum	
912	"	7.20	"	0798218	OR 04 8526	"	"	"	"	
913	"	7.36	"	0798219	OR 05 8526	"	"	"	"	
914	"	7.40	"	0798220	OR 04 8549	"	"	"	"	
915	"	7.50	"	0798221	OR 04 8549	"	"	"	"	
916	"	8.00	"	0798222	OR 04 8549	"	"	"	"	
917	"	8.10	"	0798223	OR 04 8549	"	"	"	"	
918	"	8.20	"	0798224	OR 04 8549	"	"	"	"	
919	"	8.30	"	0798225	OR 04 8549	"	"	"	"	
920	"	8.40	"	0798226	OR 04 8549	"	"	"	"	
921	"	8.50	"	0798227	OR 04 8549	"	"	"	"	
922	"	8.57	"	0798228	OR 04 8549	"	"	"	"	
923	"	9.05	"	0798229	OR 04 8549	"	"	"	"	
924	"	9.11	"	0798230	OR 04 8549	"	"	"	"	
925	"	9.17	"	0798231	OR 04 8549	"	"	"	"	
926	"	9.21	"	0798232	OR 05 8526	"	"	"	"	
927	"	9.28	"	0798233	OR 04 8526	"	"	"	"	
928	"	9.32	"	0798234	OR 05 8526	"	"	"	"	
929	"	9.40	"	0798235	OR 04 8549	"	"	"	"	
930	"	9.46	"	0798236	OR 04 8549	"	"	"	"	
931	"	9.51	"	0798237	OR 04 8549	"	"	"	"	
932	"	9.59	"	0798238	OR 04 8549	"	"	"	"	
933	"	10.08	"	0798239	OR 04 8549	"	"	"	"	
934	"	10.12	"	0798240	OR 04 8549	"	"	"	"	
935	"	10.15	"	0798241	OR 04 8549	"	"	"	"	
936	"	10.21	"	0798242	OR 04 8549	"	"	"	"	
937	"	10.26	"	0798243	OR 04 8549	"	"	"	"	
938	"	10.31	"	0798244	OR 04 8549	"	"	"	"	
939	"	10.40	"	0798245	OR 04 8549	"	"	"	"	

RECEIVED NINGBOON T.P. Break
Sl. No. 741 to 759
(04/11/2002)
(04/11/2002)

ROUT TRADERS

AT-TARANJIA, PO- ARHUA DIST- JAIPUR,
MOB NO- 9938900333

TAX INVOICE

Name and address of supplier.		Serial No - 24 Date : - 31.10.2021					
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D127		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT RUAPADA CHILAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010							
GSTIN- 21AAHCM3587C12P							
Sl. No.	Description in case of goods / services	MATERIAL	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	SUPPLY OF AGREEGATE INCLUDING LOADING & TRANSPORTING	20MM	2517/1010	1499.29	MT	900.00	1,349,361.00
		10MM		9719.82		270.00	2,624,351.40
		00ST		3880.71		200.00	776,142.00
				Insurance(if any)			0.00
				Packing & Forwarding charges(if any)			0.00
				Total			4,749,854.40
				CGST @2.5%			118,746.00
				SGST @2.5%			118,746.00
				IGST @5.0%			-
				Grand Total			4,987,346.40
Total (in words): Forty nine lakh eighty seven thousand three hundred forty six & forty only.							

Niraj Kumar
Signature

ROUT TRADERS

AT-TARANJIA, PO- ARHUA DIST- JAIPUR,
MOB NO- 9938900333

TAX INVOICE

Name and address of supplier.		Serial No - 23 Date :- 30.09.2021					
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
GSTIN - 21AQZPR4796D1Z7							
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010							
GSTIN- 21AAHCM3587C1ZP							
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value	
1	DA FROM 01.09.2021 TO 30.09.2021	25106	5537.98	MT	300.00	1,661,388.00	
			Insurance(if any)			0.00	
			Packing & Forwarding charges(if any)			0.00	
			Total			1,661,388.00	
			CGST @2.5%			41,535.00	
			SGST @2.5%			41,535.00	
			IGST @5.0%				
			Grand Total			1,744,468.00	
Total (in words): Seventeen lakh fourty four thousand four hundred fifty eight only.							

Niraja Red
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 21 Date : - 31.08.2021				
M/S ROUT TRADERS AT-TARANJHA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)	Address of delivery, if different from the place of supply			
GSTIN - 21AQZPB4796D1Z7						
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010						
GSTIN- 21AAHCM9587C1ZP						
Sl. No.	Description in case of goods / services	HSN / SAC Code of the good	Qty.	Unit	Unit price	Total value
1	DA FROM 01.08.2021 TO 31.08.2021)	25106	25237.471	MT	300.00	7,571,241.30
			Insurance (if any)			0.00
			Packing & Forwarding charges (if any)			0.00
			Total			7,571,241.30
			CGST @2.5%			189,281.00
			SGST @2.5%			189,281.00
			IGST @5.0%			
			Grand Total			7,949,803.30
Total (in words): Seventy nine lakh forty nine thousand eight hundred three & paise thirty only.						

Niraj K. Rath
Signature

TAX INVOICE

Name and address of supplier		Serial No - 19 Date : - 31.07.2021				
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)	Address of delivery, if different from the place of supply			
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010 GSTIN- 21AAHCM3587C1ZP						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	ANJIRA (FROM 01.07.2021 TO 31.07.2021)	25100	6659.97	lit	300.00	1,997,991.00
			insurance(if any)			0.00
			Packing & Forwarding charges(if any)			0.00
			Total			1,997,991.00
			GST @ 9%			49,950.00
			GST @ 9%			49,950.00
			GST @ 9%			
			Grand Total			2,097,891.00
Total (in words): Twenty lakhs ninety seven thousand eight hundred ninety one only.						

K. Anand
Signature

TAX INVOICE

Name and address of supplier		Serial No - 18 Date : - 30.06.2021				
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4756D1Z7		Address of the recipient / purchaser (place of supply)				
Name of the purchaser M/S INRAENGINEERS PVT.LTD. AT-MUAPADA CHHATA, KHAPURIA, MADHUPATANA CUTTACK-753010 GSTIN- 12AAMCM3587C1ZP		Address of delivery, if different from the place of supply				
Sl. No.	Description in case of goods / services	HSN/SAC Code of the good	Qty.	Unit	Unit price	Total value
	ARJUNA FROM 01.06.2021 TO 30.06.2021	25105	100 Tons	MT	300.00	5,000,000.00
	RAHARPUR FROM 01.06.2021 TO 30.06.2021		634.702	MT	210.00	208,075.50
						0.00
						0.00
						5,901,584.00
						147,540.00
						147,540.00
						6,196,664.00
Total (in words): Sixty one lakhs ninety six thousand six hundred sixty four & paise forty only.						

Monika Lal
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 16 Date : - 31.05.2021				
M/S ROUT TRADERS AT-TARANJA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
GSTIN - 21AQZPR4796D1Z7						
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010						
GSTIN- 21AAHCM3587C1ZP						
Sl. No.	Description in case of goods / services	HSM / SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER (FROM 01.05.2021 TO 31.05.2021)	25106	9221.053	MT	250.00	2,305,263.25
			Insurance(if any)			0.00
			Packing & Forwarding charges(if any)			0.00
			Total			2,305,263.25
			CGST @2.5%			57,632.00
			SGST @2.5%			57,632.00
			IGST @5.0%			-
			Grand Total			2,420,527.25
Total (in words): Twenty six lacs fourteen thousand one hundred sixty eight & paise thirty one only.						

Mohan Rout
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 15 Date : - 30.04.2021				
M/S ROUT TRADERS AT-TARANJHA, PO- ARHUA, P.S -DHARMASALA, DIST-JAJPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
GSTIN - Z1AQZPR4796D1Z7						
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010						
GSTIN- 21AAHCM3587C1ZP						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER (FROM 01.04.2021 TO 30.04.2021)	25105	16757.57	MT	306.00	5,027,271.00
			Insurance (if any)			0.00
			Packing & Forwarding charges (if any)			0.00
			Total			5,027,271.00
			CGST @2.5%			125,682.00
			SGST @2.5%			125,682.00
			IGST @5.0%			-
			Grand Total			5,278,635.00
Total (in words): Fifty two lacs seventy eight thousand six hundred thirty five only.						

Niraj K. Paul
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 14 Date : - 31.03.2021					
M/S ROUT TRADERS AT-TARANIA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA,KHAPURIA, MADHUPATANA, CUTTACK-753010 GSTIN- 21AAHCB3587C1ZP							
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value	
1	BOULDER (FROM 01.03.2021 TO 31.03.2021)	25106	21079.085	MT	270.00	5,691,347.55	
			Insurance(if any)			0.00	
			Packing & Forwarding charges(if any)			0.00	
			Total			5,691,347.55	
			CGST @2.5%			142,284.00	
			SGST @2.5%			142,284.00	
			IGST @5.0%				
			Grand Total			5,975,915.55	
Total (in words): Fifty nine lacs seventy five thousand nine hundred fifteen & paise fifty five only.							

x/raash R
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 13 Date : - 28-02-2021					
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
GSTIN - 21AQZPR4796D1Z7							
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT-MUAPADA CHHAIKA, KHAPURIA, MADHUPATANA, CUTTACK-753010							
GSTIN- 21AAHM3587C1ZP							
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value	
1	BOULDER (FROM 01.02.2021 TO 28.02.2021)	25108	24512.9	MT	279.00	6,818,183.00	
				Insurance(if any)		0.00	
				Packing & Forwarding charges(if any)		0.00	
				Total		6,818,483.00	
				CGST @2.5%		165,462.00	
				SGST @2.5%		165,462.00	
				IGST @5.0%			
				Grand Total		6,949,407.00	
Total (in words): Sixty nine lacs forty nine thousand four hundred seven only.							

Niraj Koush
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 12 Date : - 21-01-2021					
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010							
GSTIN- 21AAHIM3587C1ZP							
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value	
1	BOULDER (FROM 01.01.2021 TO 31.01.2021)	25100	7004.7	MT	270.00	1,891,269.00	
			Insurance(if any)			0.00	
			Packing & Forwarding charges(if any)			0.00	
			Total			1,891,269.00	
			CGST @2.5%			47,282.00	
			SGST @2.5%			47,282.00	
			IGST @5.0%				
			Grand Total			1,985,833.00	
Total (in words): Nineteen lacs eighty five thousand eight hundred thirty three only.							

Niraj Kumar
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 11 Date : - 31-12-2020				
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
GSTIN - 21AQZPR4796D1Z7						
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAJURA, MADHUPATANA, CUTTACK 753010						
GSTIN- 21AAHMS587CZZP						
Sl. No.	Description in case of goods / services	HSN / SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER FROM 01.12.2020 TO 31.12.2020)	25106	13149.01	MT	270.00	3,550,394.70
			Insurance (if any)			0.00
			Packing & Forwarding charges (if any)			0.00
			Total			3,550,394.70
			CGST @2.5%			88,759.66
			SGST @2.5%			88,759.66
			IEST @5.0%			
			Grand Total			3,727,914.02
Total (in words): Thirty seven lacs twenty seven thousand nine hundred fourteen & paise seventy						

M. K. Roy
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 09 Date : - 30-11-2020				
M/S ROUT TRADERS AT-TARANJA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR479601Z7		Address of the recipient / purchaser (place of supply)	Address of delivery, if different from the place of supply			
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. ST-NUAPADA CHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010 GSTIN- 21AAHMB3587CLZP						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER FROM 01.11.2020 TO 30.11.2020	25106	29097.44	MT	270.00	7,856,308.80
			Insurance(if any)			0.00
			Packing & Forwarding charges(if any)			0.00
			Total			7,856,308.80
			CGST @2.5%			196,408.00
			SGST @2.5%			196,408.00
			IGST @5.0%			
			Grand Total			8,249,124.80
Total (in words): Eighty two lacs forty nine thousand one hundred twenty four & paise eighty only.						

X. Narayan Law
Signature

ROUT TRADERS

AT-TARANJA, PO- ARHUA DIST-JALPUR

MOS NO- 991340111

TAX INVOICE

Name and address of supplier		Serial No - 07 Date : - 25-10-2020				
M/S ROUT TRADERS AT-TARANJA, PO- ARHUA, GSTIN - 21AC277847960127		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
Name of the purchaser						
M/S INFRAENGINEERS PVT LTD APADA CHAKA, KHAPURIA, NAGHUPATANA, CUTTACK-751010						
GSTIN- 21AAHMB3567CLZP						
Description in case of goods / services	HSN / SAC Code of the goods	Qty	Unit	Unit price	Total value	
SUPPLY OF SHOULDER FROM 01.09.2020 TO 29.10.2020	25100000	22900.04	MT	279.00	6,404,800.00	
		Insurance of goods			0.00	
		Packaging & forwarding charges (if any)			0.00	
		Total			6,404,800.00	
		IGST @ 12%			768,576.00	
		SGST @ 12%			768,576.00	
		IGST @ 12%				
		Grand Total			8,777,952.00	
Total (in words): Sixty seven lacs seventy seven thousand three hundred sixty two & paise only.						

Signature

To				Bill No				M/S-01/2022-23			
MS Infra Engineer Pvt.Ltd (MSIL)				Date				30.04.2022			
At.Nuapada Chakk											
Post: Madhupurgad											
Dist-Cuttack,Odisha											
Transportation of Spall				Bill Period				01.04.2022 to 30.04.2022			
Work- Transportation of Boulder to your Crusher situated at Dankari ,Dist - Jajpur(Odisha)											
SI No	Period	Particulars	Unit	Trips	Quantity (MT)	Rate (Rs)	Amount (Rs)				
1	01.04.2022 to 30.04.2022	Quarry No-4 to MSIL Crusher Transproton with Royalty of Spall	MT	749	20146.98	250.00	50,36,745.00				
Gross Bill							50,36,745.00				
Less											
1		HSD	24000		24,59,430.00						
			24000		24,59,430.00		24,59,430.00				
Total Net							25,77,315.00				
Round Off (+/-)											
Total Net Balance							25,77,315.00				
Rupees: Twenty five lakh seventy seven thousand three hundred fifteen only.											
ENCLS:- Abstract of Statement -1 page											



Receive
as Per entry Bold in
at crusher

P. Mohapatra
MSIL-DBCKL Project
Material Received on
Subject to Quantity and
Quality Verification
dated by 01/1/22

Sl. No.	DATE	QTY	RATE	AMOUNT
1	01-04-2022	-	-	-
2	02-04-2022	24	680.350	16328.40
3	03-04-2022	47	1267.090	59513.23
4	04-04-2022	59	1542.520	91008.68
5	05-04-2022	34	951.430	32348.62
6	06-04-2022	41	1029.790	42231.39
7	07-04-2022	39	1068.770	41682.63
8	08-04-2022	20	506.670	10133.40
9	09-04-2022	17	429.570	7302.69
10	10-04-2022	-	-	-
11	11-04-2022	-	-	-
12	12-04-2022	33	828.050	27325.65
13	13-04-2022	18	490.570	8830.26
14	14-04-2022	-	-	-
15	15-04-2022	-	-	-
16	16-04-2022	37	1074.570	39759.09
17	17-04-2022	22	634.710	13963.62
18	18-04-2022	35	865.310	30285.85
19	19-04-2022	24	658.820	15811.68
20	20-04-2022	37	1009.460	37349.02
21	21-04-2022	55	1347.390	74106.45
22	22-04-2022	56	1530.990	85715.44
23	23-04-2022	46	1329.870	61173.82
24	24-04-2022	45	1287.310	57928.95
25	25-04-2022	52	1418.140	73823.28
26	26-04-2022	8	195.600	1564.80
27	27-04-2022	-	-	-
28	28-04-2022	-	-	-
29	29-04-2022	-	-	-
30	30-04-2022	-	-	-

Sl. No.	DATE	QNTY/LTR	RATE	AMOUNT
1	04-04-2022	3000	100.98	3,02,940.00
2	07-04-2022	3000	102.69	3,08,070.00
3	13-04-2022	3000	102.69	3,08,070.00
4	16-04-2022	3000	102.69	3,08,070.00
5	19-04-2022	3000	102.69	3,08,070.00
6	22-04-2022	3000	102.69	3,08,070.00
7	24-04-2022	3000	102.69	3,08,070.00
8	26-04-2022	3000	102.69	3,08,070.00



3.5.22
7/5/22

P. Mohapatra
MSIL-DECK Project
Material Received on
Subject to Quantity and
Quality Verification



SRI SAI CONSTRUCTIONS

Specialist in : Drilling, Blasting & Civil Works

Plot No. N/2-54 under Drawing BS NO. 136, Flat No.3, 3rd Floor, Treelet Homes,

Plot No.- 868/3040, Khata No. 691, Jaydev Vihar, IRC Village, Nayapali,

Bhubaneswar, Khordha, Odisha - 751015

Mail ID : sscchandikhhol2010@rediffmail.com

GSTIN : 21ABMFS2295L1ZS

Ref :

Date :

Tax Invoice

GSTIN: 21ABMFS2295L1ZS

STATE CODE:21

BILL TO PARTY

Name: M S INFRAENGINEERS PRIVATE LIMITED
NEAR BALASHRAM, KHAPURIA, MADHUPATNA,
DIST-CUTTACK, ODISHA, PIN-753010

GSTIN: 21AAHCM3587C1ZP

State: ODISHA , CODE: 21

INVOICE NO : SSC/21-22/75

INVOICE DATE : 31.01.2022

PERIOD: 01.12.2021 TO 31.01.2022

Sl.No	Description in case of goods/Service	HSN/SAC Code of the goods/Service	Unit	TRIP	Qty. (M.T)	Unit Price (M.T)	Total Value
1	Supply of 10MM	251710	M.T	36	916.040	140.00	1,28,245.60
2	Supply of 10MM	251710	M.T	105	2538.380	140.00	3,55,373.20
3	Supply of DUST	251710	M.T	9	264.050	90.00	23,764.50
Total				150	3718.470		5,07,383.30

Add:CGST @ 2.5% 12,684.58

Add:SGST @ 2.5% 12,684.58

Total Tax Amount 25,369.17

Total Amount after Tax 5,32,752.47

Say: 5,32,752.00

Total Invoice Amount in words

Rupees Five Lakh ThirtyTwo Thousand Seven Hundred FiftyTwo Only

Certified that the particulars given above are true and correct

BANK DETAILS

Bank Name: INDUSIND BANK, Chandikhol Branch

Bank A/c: 200010454268

Bank IFSC: INDB0000225

Terms & Conditions

FOR SRI SAI CONSTRUCTIONS



(Seal & Signature)



SRI SAI CONSTRUCTIONS

Specialist in : Drilling, Blasting & Civil Works

Plot No. N/2-54 under Drawing BS NO. 136, Flat No.3, 3rd Floor, Treelet Homes,

Plot No.- 868/3040, Khata No. 691, Jaydev Vihar, IRC Village, Nayapali,
Bhubaneswar, Khordha, Odisha - 751015

Mail ID : sscchandikhol2010@rediffmail.com

GSTIN : 21ABMFS2295L1ZS

Ref. :

Date :

Tax Invoice

GSTIN: 21ABMFS2295L1ZS STATE CODE:21

BILL TO PARTY

Name: M S INFRAENGINEERS PRIVATE LIMITED
NEAR BALASHRAM, KHAPURIA, MADHUPATNA,
DIST- CUTTACK, ODISHA, PIN-753010
PIN: 21AAHCM3587C1ZP
State: ODISHA , CODE: 21

INVOICE NO : SSC/21-22/84

INVOICE DATE : 28.02.2022

PERIOD: 01.02.2022 TO 28.02.2022

Sl.No	Description in case of goods/Service	HSN/SAC Code of the goods/Service	Unit	TRIP	Qty. (M.T)	Unit Price (M.T)	Total Value
1	Supply of 10MM	251710	M.T	129	3163.460	140.00	4,42,884.40
2	Supply of DUST	251710	M.T	185	4979.510	90.00	4,48,155.90
Total				314	8142.970		8,91,040.30
Add:CGST @ 2.5%							22,276.01
Add:SGST @ 2.5%							22,276.01
Total Tax Amount							44,552.02
Total Amount after Tax							9,35,592.32
Say:							9,35,592.00

Total Invoice Amount in words

Rupees Nine Lakh ThirtyFive Thousand Five Hundred NinetyTwo Only

Certified that the particulars given above are true and correct

BANK DETAILS

Bank Name: INDUSIND BANK, Chandikhol Branch

Bank A/c: 200010454268

Bank IFSC: INDB0000225

Terms & Conditions

FOR SRI SAI CONSTRUCTIONS



(Seal & Signature)



SRI SAI CONSTRUCTIONS

Specialist in : Drilling, Blasting & Civil Works

Plot No. N/2-54 under Drawing BS NO. 136, Flat No.3, 3rd Floor, Treelet Homes,
Plot No.- 868/3040, Khata No. 691, Jaydev Vihar, IRC Village, Nayapali,

Bhubaneswar, Khordha, Odisha - 751015

Mail ID : sscchandikhol2010@rediffmail.com

GSTIN : 21ABMFS2295L1ZS

Ref :

Date :

Tax Invoice

GSTIN: 21ABMFS2295L1ZS

STATE CODE:21

BILL TO PARTY

Name: M S INFRAENGINEERS PRIVATE LIMITED
NEAR BALASHRAM, KHAPURIA, MADHUPATNA,
DIST-CUTTACK, ODISHA, PIN-753010

GSTIN: 21AAHCM3587C1ZP

State: ODISHA , CODE: 21

INVOICE NO : SSC/21-22/100

INVOICE DATE : 31.03.2022

PERIOD: 01.03.2022 TO 31.03.2022

Sl.No	Description In case of goods/Service	HSN/SAC Code of the goods/Service	Unit	TRIP	Qty. (M.T)	Unit Price (M.T)	Total Value
1	Supply of 10MM	251710	M.T	115	2698.950	140.00	3,77,853.00
2	Supply of DUST	251710	M.T	166	4403.000	90.00	3,96,270.00
Total				281	7101.950		7,74,123.00
Add: CGST @ 2.5%							19,353.08
Add: SGST @ 2.5%							19,353.08
Total Tax Amount							38,706.15
Total Amount after Tax							8,12,829.15
Say:							8,12,829.00

Total Invoice Amount in words

Rupees Eight Lakh Twelve Thousand Eight Hundred TwentyNine Only

Certified that the particulars given above are true and correct

BANK DETAILS

Bank Name: INDUSIND BANK, Chandikhol Branch

Bank A/c: 200010454268

Bank IFSC: INDB0000225

Terms & Conditions

FOR SRI SAI CONSTRUCTIONS



(Seal & Signature)

Crusher D~~80~~ Abstract

242

Sl. No.	Description	Letter No.	Date	Challan No.	Product	Quantity (in Cum)	FY	Remarks
1	Purchase of Dust from Maa Stone Crusher			Bill No. 500 to 645	Dust	727.79		
2	Purchase of Dust from Maa Stone Crusher			Bill No. 810 to 871	Dust	909.92		
3	Purchase of Dust from Rout Traders			Bill No. 24 to 07	Dust	2,471.34		
4	Purchase of Crusher Dust & Bazuri			Bill No. T953	Dust	1,349.68		
5	Purchase of Dust from Sri Sai Construction			Bill No. 100, 84, 75	Dust	6,144.27		
6	Dust generate 30% at the time of Boulder extraction at Crusher	Total boulder available = 4,20,327.19 x 40%			Dust	1,68,130.87		

1,79,733.88

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 500 Delivery Note		Dated 16-Nov-21 Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No. Dispatch Doc No. Dispatched through Bill of Lading/LR-RR No. Terms of Delivery		Dated Delivery Note Date Destination Motor Vehicle No. OD04F9511	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21					

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.870 MT	240.00	MT	8,368.80
	CGST					209.22
	SGST					209.22
	Less : ROUND OFF					(-0.24)
	Total		34.870 MT			₹ 8,787.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Seven Hundred Eighty Seven Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,368.80	2.50%	209.22	2.50%	209.22	418.44
Total	8,368.80		209.22		209.22	418.44

Tax Amount (in words) : **INR Four Hundred Eighteen and Forty Four paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



MSIL-DBCKL Project
 Material Received on
 Subject to Quantity and
 Quality Verification
 Received by

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

DMR No 1892

MRN No

Signature

Name

Date 13/12/21

Date

Pur Dec 11/9
 21-22

P. Mohapatra

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 502		Dated 16-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9521	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	33.900 MT	240.00	MT	8,136.00
						CGST 203.40
						SGST 203.40
						ROUND OFF 0.20
	Total		33.900 MT			₹ 8,543.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Five Hundred Forty Three Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,136.00	2.50%	203.40	2.50%	203.40	406.80
Total	8,136.00		203.40		203.40	406.80

Tax Amount (in words) : **INR Four Hundred Six and Eighty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

MSIL-DBCKL Project

 Material Received on
 Subject to Quantity and
 Quality Verification
 Received by

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

DMR No 1892

MRN No

Signature

Name

 for MAA STONE PRODUCTS
 Mahisara
 Jajpur
 Authorised Signatory

 Date 13/12
 Date

P. Mohapatra

 16/12/21
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 503		Dated 16-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F0101	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.240 MT	240.00	MT	8,217.60
						CGST 205.44
						SGST 205.44
	Less :					(-)-0.48
	Total		34.240 MT			₹ 8,628.00

Amount Chargeable (in words)

E. & O.E

INR Eight Thousand Six Hundred Twenty Eight Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,217.60	2.50%	205.44	2.50%	205.44	410.88
Total	8,217.60		205.44		205.44	410.88

Tax Amount (in words) : INR Four Hundred Ten and Eighty Eight paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar, Mahisara
 Jajpur
 755023
 21AKQPM0945E1ZC
 Authorised Signatory

MSIL-DBCKL Project

Material Received on

Subject to Quantity and

Quality Verification

Received by

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

DMR No 1892

MRN No

Signature

Name

Date 13/12/21

Date

P. Mohapatra

Pw/Dec/116
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 504		Dated 16-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9511	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.650 MT	240.00	MT	8,316.00
	CGST					207.90
	SGST					207.90
	ROUND OFF					0.20
	Total		34.650 MT			₹ 8,732.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Seven Hundred Thirty Two Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,316.00	2.50%	207.90	2.50%	207.90	415.80
Total	8,316.00		207.90		207.90	415.80

Tax Amount (in words) : **INR Four Hundred Fifteen and Eighty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Authorised Signatory

MSIL-DBCKL Project

 Material Received on
 Subject to Quantity and
 Quality Verification
 Received by

P. Mohapatra

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

DMR No 1892

Date 13/12/21

MRN No

Date

Signature

Name

 Pub/Dec/15
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 507		Dated 17-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E9801	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

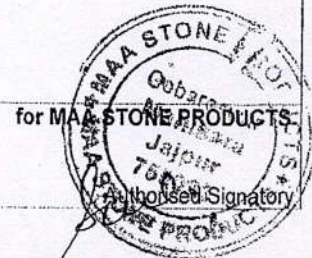
SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	33.750 MT	240.00	MT	8,100.00
	CGST					202.50
	SGST					202.50
	ROUND OFF					
	Total		33.750 MT			₹ 8,505.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Five Hundred Five Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,100.00	2.50%	202.50	2.50%	202.50	405.00
Total	8,100.00		202.50		202.50	405.00

Tax Amount (in words) : **INR Four Hundred Five Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



MSIL-DBCKL Project

Material Received on

Subject to Quantity and

Quality Verification

Received by

P. Mohapatra

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice.

MSIL-DBCKL Project

DMR No 1892 Date 18/12/21

MRN No Date

Signature

Name

 Pw6/Dec/114
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS
Gobareswar, Mahisara
Jajpur-755023
GSTIN/UID: 21AKQPM0945E1ZC
State Name : Odisha, Code : 21

Invoice No.

508

Dated

17-Nov-21

Delivery Note

Mode/Terms of Payment

Reference No. & Date.

Other References

Consignee (Ship to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UID : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

Buyer's Order No.

Dated

Dispatch Doc No.

Delivery Note Date

Dispatched through

Destination

Bill of Lading/LR-RR No.

Motor Vehicle No.

OD04F9521

Terms of Delivery

Buyer (Bill to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UID : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.060 MT	240.00	MT	8,174.40
	CGST					204.36
	SGST					204.36
	Less : ROUND OFF					(-0.12)
	Total		34.060 MT			₹ 8,583.00

Amount Chargeable (in words)

E. & O.E

INR Eight Thousand Five Hundred Eighty Three Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	8,174.40	2.50%	204.36	2.50%	204.36	408.72
Total	8,174.40		204.36		204.36	408.72

Tax Amount (in words) : INR Four Hundred Eight and Seventy Two paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Mahisara
Jajpur
755023

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

Material Received on
Subject to Quantity and
Quality Verification
Received by

P. Mohapatra

MSIL-DBCKL Project

DMR No 1892

Date 13/12/21

MRN No

Date

Signature

Name

13/12/21
21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 509 Delivery Note	Dated 17-Nov-21 Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No. Dispatch Doc No. Dispatched through Bill of Lading/LR-RR No.	Dated Delivery Note Date Destination Motor Vehicle No. OD04F0101
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	33.560 MT	240.00	MT	8,054.40
	CGST					201.36
	SGST					201.36
	ROUND OFF					(-0.12)
	Less :					
	Total		33.560 MT			₹ 8,457.00

Amount Chargeable (in words)

E. & O.E

INR Eight Thousand Four Hundred Fifty Seven Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	8,054.40	2.50%	201.36	2.50%	201.36	402.72
Total	8,054.40		201.36		201.36	402.72

Tax Amount (in words) : INR Four Hundred Two and Seventy Two paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

Mahisara

Jajpur

Authorized Signatory

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL DECKL Project

DMR No 1892

Date 13/12/21

MRN No

Date

Signature

Name

MSIL DECKL Project

Subject to Quantity

Quality Verification

Received by

P. Mohapatra

13/12/21

21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 510 Delivery Note		Dated 17-Nov-21 Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No. Dispatch Doc No. Dispatched through Bill of Lading/LR-RR No.		Dated Delivery Note Date Destination Motor Vehicle No. OD04F9511	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	37.530 MT	240.00	MT	9,007.20
	CGST					225.18
	SGST					225.18
	ROUND OFF					0.44
	Total		37.530 MT			₹ 9,458.00

Amount Chargeable (in words) **INR Nine Thousand Four Hundred Fifty Eight Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	9,007.20	2.50%	225.18	2.50%	225.18	450.36
Total	9,007.20		225.18		225.18	450.36

Tax Amount (in words) : **INR Four Hundred Fifty and Thirty Six paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Mahisara
Jajpur
Authorised Signatory

MSIL-DBCKL Project

Material Received on
Subject to Quantity and
Quality Verification
Received by P. Mohapatra

SUBJECT TO JAJPUR JURISDICTION

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DIVISION NO

MRN NO

Signature

Name

1892

Date

Date

12/12/21

Pw/Dec/111

21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 511	Dated 17-Nov-21
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD04E9801
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.770 MT	240.00	MT	8,344.80
	CGST					208.62
	SGST					208.62
	Less: ROUND OFF					(-)0.04
	Total		34.770 MT			₹ 8,762.00

Amount Chargeable (in words)

INR Eight Thousand Seven Hundred Sixty Two Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	8,344.80	2.50%	208.62	2.50%	208.62	417.24
Total	8,344.80		208.62		208.62	417.24

Tax Amount (in words) : INR Four Hundred Seventeen and Twenty Four paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar, Mahisara
 Jajpur-755023
 Authorised Signatory

MSIL-DBCKL Project

SUBJECT TO JAJPUR JURISDICTION

Material Received on
 Subject to Quantity and

Quality Verification
 Received by

P. Mohapatra

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MSIL-DBCKL Project

DMR No 1892 Date 23/12/21

MRN No Date

Signature

Name

Pw/Dec/110

21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UTIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 513	Dated 19-Nov-21
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UTIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD04F9521
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UTIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	37.460 MT	240.00	MT	8,990.40
	CGST					224.76
	SGST					224.76
	ROUND OFF					0.08
Total			37.460 MT			₹ 9,440.00

Amount Chargeable (in words) **₹ 9,440.00** E. & O.E.

INR Nine Thousand Four Hundred Forty Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,990.40	2.50%	224.76	2.50%	224.76	449.52
Total	8,990.40		224.76		224.76	449.52

Tax Amount (in words) : **INR Four Hundred Forty Nine and Fifty Two paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Mahisara
Jajpur
Authorized Signatory

MSIL-DBCKL Project

Material Received on

Subject to Quantity and

Quality Verification

Received by

P. Mohapatra

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

Date 18/12/21

MRN No

Signature

Name

Date 13/12/21

Date 13/12/21

P. Mohapatra

21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 514		Dated 19-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E9801	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.770 MT	240.00	MT	8,344.80
	CGST					208.62
	SGST					208.62
	Less :					(-0.04)
	ROUND OFF					
	Total		34.770 MT			₹ 8,762.00

Amount Chargeable (in words) **INR Eight Thousand Seven Hundred Sixty Two Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,344.80	2.50%	208.62	2.50%	208.62	417.24
Total	8,344.80		208.62		208.62	417.24

Tax Amount (in words) : **INR Four Hundred Seventeen and Twenty Four paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Gobareswar, Mahisara
Jajpur-755023
Authorised Signatory

MSIL-DBCKL Project

Material Received on

Subject to Quantity and

Quality Verification

Received by

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SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

DMR No 1892

Date 12/12/21

MRN No

Date

Signature

Name

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21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UTIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 515		Dated 19-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UTIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9511	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UTIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	36.230 MT	240.00	MT	8,695.20
	CGST					217.38
	SGST					217.38
	ROUND OFF					0.04
	Total		36.230 MT			₹ 9,130.00

Amount Chargeable (in words) **INR Nine Thousand One Hundred Thirty Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,695.20	2.50%	217.38	2.50%	217.38	434.76
Total	8,695.20		217.38		217.38	434.76

Tax Amount (in words) : **INR Four Hundred Thirty Four and Seventy Six paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



MSIL-DBCKL Project

Material Received on

Subject to Quantity and

Quality Verification

Received by

P. Mahapatra

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

MRN No

Signature

Name

Date 18/12/21

Date 19/12/21

Pur/Dec/107

21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS
Gobareswar, Mahisara
Jajpur-755023
GSTIN/UID: 21AKQPM0945E1ZC
State Name : Odisha, Code : 21

Invoice No.

516

Dated

19-Nov-21

Delivery Note

Mode/Terms of Payment

Reference No. & Date.

Other References

Consignee (Ship to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UID : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

Buyer's Order No.

Dated

Dispatch Doc No.

Delivery Note Date

Dispatched through

Destination

Bill of Lading/LR-RR No.

Motor Vehicle No.

OD04F9511

Terms of Delivery

Buyer (Bill to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UID : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	36.560 MT	240.00	MT	8,774.40
	CGST					219.36
	SGST					219.36
	ROUND OFF					(-)0.12
	Less :					
	Total		36.560 MT			₹ 9,213.00

Amount Chargeable (in words)

INR Nine Thousand Two Hundred Thirteen Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	8,774.40	2.50%	219.36	2.50%	219.36	438.72
Total	8,774.40		219.36		219.36	438.72

Tax Amount (in words) : INR Four Hundred Thirty Eight and Seventy Two paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Mahisara
Jajpur
Authorized Signatory

MSIL-DECL Product

Material Received on

Subject to Quantity and

Quality Verification

Received by

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DECL Project

DMR No 1892 Date 12/12/21

MRN No Date

Signature

Name

P. Mohapatra
12/Dec/106

21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 517 Delivery Note		Dated 19-Nov-21 Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No. Dispatch Doc No. Dispatched through Bill of Lading/LR-RR No.		Dated Delivery Note Date Destination Motor Vehicle No. OD05F9001	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	31.980 MT	240.00	MT	7,675.20
	CGST					191.88
	SGST					191.88
	ROUND OFF					0.04
	Total		31.980 MT			₹ 8,059.00

Amount Chargeable (in words) **INR Eight Thousand Fifty Nine Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	7,675.20	2.50%	191.88	2.50%	191.88	383.76
Total	7,675.20		191.88		191.88	383.76

Tax Amount (in words) : **INR Three Hundred Eighty Three and Seventy Six paise Only**

SIL-DBCKL Project

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Material Received on
Subject to Quality Verification
received by

SUBJECT TO JAJPUR JURISDICTION
This is a Computer Generated Invoice

MSIL-DBCKL Project

DMR No 1892 Date 13/12/21
MRN No Date
Signature Name



Plant

Prem

13/12/21
21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 518		Dated 19-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E9801	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	35.110 MT	240.00	MT	8,426.40
						210.66
						210.66
						0.28
						CGST
						SGST
						ROUND OFF
	Total		35.110 MT			₹ 8,848.00

Amount Chargeable (in words) **INR Eight Thousand Eight Hundred Forty Eight Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,426.40	2.50%	210.66	2.50%	210.66	421.32
Total	8,426.40		210.66		210.66	421.32

Tax Amount (in words) : **INR Four Hundred Twenty One and Thirty Two paise Only**

MSIL-DBCKL Project

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 Subject to Quality Verification
 Received by

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL-DBCKL Project

DMR No 1892

MRN No

Signature

Name

for MAA STONE PRODUCTS
 Gobareswar
 Mahisara
 Authorised Signatory
 755023

Same qty
 Receive at Plant
 P. Mohapatra

19/11/21
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 519		Dated 19-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04D2901	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	31.980 MT	240.00	MT	7,675.20
						191.88
						191.88
						0.04
						CGST
						SGST
						ROUND OFF
	Total		31.980 MT			₹ 8,059.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Fifty Nine Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	7,675.20	2.50%	191.88	2.50%	191.88	383.76
Total	7,675.20		191.88		191.88	383.76

Tax Amount (in words) : **INR Three Hundred Eighty Three and Seventy Six paise Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Mahisara
 Jajpur-755023
 Authorised Signatory

MSIL DBCKL Project
 Material Received on
 Subject to Quantity and
 Quality Verification
 Received by

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

MSIL DBCKL Project

DMR No 1892 Date 19/12/21

MRN No

Signature

Name

P. Mohapatra

19/12/21
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 572		Dated 25-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9511	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	35.470 MT	240.00	MT	8,512.80
	CGST					212.82
	SGST					212.82
	ROUND OFF					(-)0.44
	Total		35.470 MT			₹ 8,938.00

Amount Chargeable (in words) **INR Eight Thousand Nine Hundred Thirty Eight Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	8,512.80	2.50%	212.82	2.50%	212.82	425.64
Total	8,512.80		212.82		212.82	425.64

Tax Amount (in words) : **INR Four Hundred Twenty Five and Sixty Four paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



MSIL-DBCKL Project

Material Received on

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 573	Dated 25-Nov-21
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD04E9801
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	36.590 MT	240.00	MT	8,781.60
	CGST					219.54
	SGST					219.54
	ROUND OFF					0.32
	Total		36.590 MT			₹ 9,221.00

Amount Chargeable (in words)

INR Nine Thousand Two Hundred Twenty One Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total
		Rate	Amount	Rate	Amount	Tax Amount
2517	8,781.60	2.50%	219.54	2.50%	219.54	439.08
Total	8,781.60		219.54		219.54	439.08

Tax Amount (in words) : INR Four Hundred Thirty Nine and Eight paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

 for MAA STONE PRODUCTS
 Mahisara
 Jajpur
 Authorized Signatory

Material Received on

SUBJECT TO JAJPUR JURISDICTION

Subject to Quantity and Quality Verification

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Received by

MSIL DRCKL Project

DMR No 1892 Date 16/12/21

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 574	Dated 25-Nov-21
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD05F9001
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	32.740 MT	240.00	MT	7,857.60
	CGST					196.44
	SGST					196.44
	ROUND OFF					(-)0.48
	Less :					
	Total		32.740 MT			₹ 8,250.00

Amount Chargeable (in words)

INR Eight Thousand Two Hundred Fifty Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	7,857.60	2.50%	196.44	2.50%	196.44	392.88
Total	7,857.60		196.44		196.44	392.88

Tax Amount (in words) : INR Three Hundred Ninety Two and Eighty Eight paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Mahisara
 Jajpur
 Authorised Signatory

MSIL DBCKL Project

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DMR NO 1892

MRN NO

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Date 18/12

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 only p. Mohapatra

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 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 575		Dated 25-Nov-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9501	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.550 MT	240.00	MT	8,292.00
	CGST					207.30
	SGST					207.30
	ROUND OFF					0.40
	Total		34.550 MT			₹ 8,707.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Seven Hundred Seven Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,292.00	2.50%	207.30	2.50%	207.30	414.60
Total	8,292.00		207.30		207.30	414.60

Tax Amount (in words) : **INR Four Hundred Fourteen and Sixty paise Only**

Received by *Receive the same above qty. p. Mohapatra*

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Mahisara
 Jajpur
 Authorised Signatory

SUBJECT TO JAJPUR JURISDICTION

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MSIL DBCKL Project

DMR No 1892 Date 13/12/21

MRN No Date

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Name

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 576	Dated 25-Nov-21
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD04F9511
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	33.540 MT	240.00	MT	8,049.60
	CGST					201.24
	SGST					201.24
	Less :					(-)0.08
	ROUND OFF					
	Total		33.540 MT			₹ 8,452.00

Amount Chargeable (in words)

INR Eight Thousand Four Hundred Fifty Two Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	8,049.60	2.50%	201.24	2.50%	201.24	402.48
Total	8,049.60		201.24		201.24	402.48

Tax Amount (in words) : **INR Four Hundred Two and Forty Eight paise Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

MSIL DECK Project

Material Received on

Subject to Quantity and

Quality Verification

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SUBJECT TO JAJPUR JURISDICTION

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MRN No

Signature

Name



for MAA STONE PRODUCTS

Authorised Signatory

Date

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TAX INVOICE B TO B

MAA STONE PRODUCTS
Gobareswar, Mahisara
Jajpur-755023
GSTIN/UID: 21AKQPM0945E1ZC
State Name : Odisha, Code : 21

Invoice No.

577

Dated

25-Nov-21

Delivery Note

Mode/Terms of Payment

Reference No. & Date.

Other References

Consignee (Ship to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UID : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

Buyer's Order No.

Dated

Dispatch Doc No.

Delivery Note Date

Dispatched through

Destination

Bill of Lading/LR-RR No.

Motor Vehicle No.

OD05F9001

Buyer (Bill to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UID : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

Terms of Delivery

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	30.670 MT	240.00	MT	7,360.80
						CGST
						SGST
						ROUND OFF
						184.02
						184.02
						0.16
	Total		30.670 MT			₹ 7,729.00

Amount Chargeable (in words)

INR Seven Thousand Seven Hundred Twenty Nine Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	7,360.80	2.50%	184.02	2.50%	184.02	368.04
Total	7,360.80		184.02		184.02	368.04

Tax Amount (in words) : INR Three Hundred Sixty Eight and Four paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

Mahisara

Jajpur

Authorized Signatory

SUBJECT TO JAJPUR JURISDICTION

This is a Computer Generated Invoice

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Date

Date

13/12/21
21-22

MSIL
Material Received on
Subject to Quantity and
Quality Verification
Received by
P. Mohapatra

MAA STONE PRODUCTS

Mode/Terms of Payment

Other References

Delivery Note Date

Destination

OD04E4521

Terms of Delivery

State Name : Odisha, Code : 21

E. & O.E

	435.88
	125.88

21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 618		Dated 3-Dec-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04D2901	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.670 MT	250.00	MT	8,667.50
	CGST					216.69
	SGST					216.69
	ROUND OFF					0.12
	Total		34.670 MT			₹ 9,101.00

Amount Chargeable (in words) E. & O.E
INR Nine Thousand One Hundred One Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,667.50	2.50%	216.69	2.50%	216.69	433.38
Total	8,667.50		216.69		216.69	433.38

Tax Amount (in words) : **INR Four Hundred Thirty Three and Thirty Eight paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO JAJPUR JURISDICTION
 This is a Computer Generated Invoice



21/Dec/20
 21-22



TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 620		Dated 4-Dec-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04D2921	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	33.890 MT	250.00	MT	8,472.50
						CGST 211.81
						SGST 211.81
	Less :					ROUND OFF (-)0.12
	Total		33.890 MT			₹ 8,896.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Eight Hundred Ninety Six Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,472.50	2.50%	211.81	2.50%	211.81	423.62
Total	8,472.50		211.81		211.81	423.62

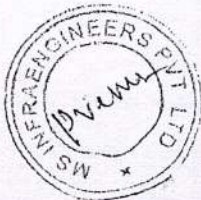
Tax Amount (in words) : **INR Four Hundred Twenty Three and Sixty Two paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Jajpur
 755023
 4/12/21

SUBJECT TO JAJPUR JURISDICTION

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 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 624 Delivery Note		Dated 6-Dec-21 Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No. Dispatch Doc No. Dispatched through Bill of Lading/LR-RR No. Terms of Delivery		Dated Delivery Note Date Destination Motor Vehicle No. OD04F9521	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21					

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	32.250 MT	250.00	MT	8,062.50
	CGST					201.56
	SGST					201.56
	ROUND OFF					0.38
	Total		32.250 MT			₹ 8,466.00

Amount Chargeable (in words) **INR Eight Thousand Four Hundred Sixty Six Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,062.50	2.50%	201.56	2.50%	201.56	403.12
Total	8,062.50		201.56		201.56	403.12

Tax Amount (in words) : **INR Four Hundred Three and Twelve paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Authorized Signatory

SUBJECT TO JAJPUR JURISDICTION

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 626		Dated 8-Dec-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E4521	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	32.180 MT	250.00	MT	8,045.00
	CGST					201.13
	SGST					201.13
	Less :					(-)0.26
	ROUND OFF					
	Total		32.180 MT			₹ 8,447.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Four Hundred Forty Seven Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,045.00	2.50%	201.13	2.50%	201.13	402.26
Total	8,045.00		201.13		201.13	402.26

Tax Amount (in words) : **INR Four Hundred Two and Twenty Six paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO JAJPUR JURISDICTION
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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 628		Dated 10-Dec-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E4541	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	33.750 MT	250.00	MT	8,437.50
						210.94
						210.94
	Less :					(-)0.38
						CGST
						SGST
						ROUND OFF
	Total		33.750 MT			₹ 8,859.00

Amount Chargeable (in words) E. & O.E
INR Eight Thousand Eight Hundred Fifty Nine Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,437.50	2.50%	210.94	2.50%	210.94	421.88
Total	8,437.50		210.94		210.94	421.88

Tax Amount (in words) : **INR Four Hundred Twenty One and Eighty Eight paise Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

Gobareswar
 Mahisara
 Jajpur
 755023
 10-12-21

SUBJECT TO JAJPUR JURISDICTION

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10/Dec/144
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 629		Dated 11-Dec-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04D2901	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.690 MT	250.00	MT	8,672.50
						216.81
						216.81
	Less :					(-)0.12
						CGST
						SGST
						ROUND OFF
	Total		34.690 MT			₹ 9,106.00

Amount Chargeable (in words) E. & O.E
INR Nine Thousand One Hundred Six Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,672.50	2.50%	216.81	2.50%	216.81	433.62
Total	8,672.50		216.81		216.81	433.62

Tax Amount (in words) : **INR Four Hundred Thirty Three and Sixty Two paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO JAJPUR JURISDICTION
 This is a Computer Generated Invoice



21/Dec/21
21-22



TAX INVOICE B TO B

MAA STONE PRODUCTS
Gobareswar, Mahisara
Jaipur-755023
GSTIN/UIN: 21AKQPM0945E1ZC
State Name : Odisha, Code : 21

Invoice No.

630

Dated

11-Dec-21

Delivery Note

Mode/Terms of Payment

Reference No. & Date.

Other References

Consignee (Ship to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK

GSTIN/UIN : 21AAHCM3587C1ZP

State Name : Odisha, Code : 21

Buyer's Order No.

Dated

Dispatch Doc No.

Delivery Note Date

Dispatched through

Destination

Bill of Lading/LR-RR No.

Motor Vehicle No.

OD04D2921

Terms of Delivery

Buyer (Bill to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK

GSTIN/UIN : 21AAHCM3587C1ZP

State Name : Odisha, Code : 21

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	36.500 MT	250.00	MT	9,125.00
	CGST					228.13
	SGST					228.13
	ROUND OFF					(-0.26)
	Total		36.500 MT			₹ 9,581.00

Amount Chargeable (in words)

INR Nine Thousand Five Hundred Eighty One Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	9,125.00	2.50%	228.13	2.50%	228.13	456.26
Total	9,125.00		228.13		228.13	456.26

Tax Amount (in words) : INR Four Hundred Fifty Six and Twenty Six paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

Gobareswar
Mahisara
Jaipur-755023
Authorized Signatory
11/12/21

SUBJECT TO JAIPUR JURISDICTION

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12/12/21
21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 634		Dated 12-Dec-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9531	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	38.130 MT	250.00	MT	9,532.50
						CGST 238.31
						SGST 238.31
	Less :					ROUND OFF (-)0.12
	Total		38.130 MT			₹ 10,009.00

Amount Chargeable (in words) E. & O.E
INR Ten Thousand Nine Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	9,532.50	2.50%	238.31	2.50%	238.31	476.62
Total	9,532.50		238.31		238.31	476.62

Tax Amount (in words) : **INR Four Hundred Seventy Six and Sixty Two paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Authorized Signatory

SUBJECT TO JAJPUR JURISDICTION

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21/11/21
 21/Dec/21
 21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 644		Dated 29-Dec-21	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E4531	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	34.770 MT	250.00	MT	8,692.50
						CGST
						SGST
	Less :					ROUND OFF
						217.31
						217.31
						(-)0.12
	Total		34.770 MT			₹ 9,127.00

Amount Chargeable (in words) E. & O.E
INR Nine Thousand One Hundred Twenty Seven Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	8,692.50	2.50%	217.31	2.50%	217.31	434.62
Total	8,692.50		217.31		217.31	434.62

Tax Amount (in words) : **INR Four Hundred Thirty Four and Sixty Two paise Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

Gobareswar, Mahisara

Authorized Signatory

[Signature]

SUBJECT TO JAJPUR JURISDICTION
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Pw/Dec/148
21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS

Gobareswar, Mahisara
Jajpur-755023
GSTIN/UIN: 21AKQPM0945E1ZC
State Name : Odisha, Code : 21

Invoice No.

645

Dated

29-Dec-21

Delivery Note

Mode/Terms of Payment

Reference No. & Date.

Other References

Consignee (Ship to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UIN : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

Buyer's Order No.

Dated

Dispatch Doc No.

Delivery Note Date

Dispatched through

Destination

Bill of Lading/LR-RR No.

Motor Vehicle No.

OD04F9511

Terms of Delivery

Buyer (Bill to)

M. S. INFRAENGINEERS PVT. LTD.
NUAPADA CHHAK, KHAPURIA
CUTTACK
GSTIN/UIN : 21AAHCM3587C1ZP
State Name : Odisha, Code : 21

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	35.260 MT	250.00	MT	8,815.00
	CGST					220.38
	SGST					220.38
	ROUND OFF					0.24
	Total		35.260 MT			₹ 9,256.00

Amount Chargeable (in words)

INR Nine Thousand Two Hundred Fifty Six Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	8,815.00	2.50%	220.38	2.50%	220.38	440.76
Total	8,815.00		220.38		220.38	440.76

Tax Amount (in words) : **INR Four Hundred Forty and Seventy Six paise Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for **MAA STONE PRODUCTS**
Gobareswar
Jajpur
Authorized Signatory

SUBJECT TO JAJPUR JURISDICTION

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21-22

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 810		Dated 18-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E9801	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	49.120 MT	400.00	MT	19,648.00
						CGST
						SGST
	Less :					ROUND OFF
						491.20
						491.20
						(-)0.40
	Total		49.120 MT			₹ 20,630.00

Amount Chargeable (in words) E. & O.E
INR Twenty Thousand Six Hundred Thirty Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	19,648.00	2.50%	491.20	2.50%	491.20	982.40
Total	19,648.00		491.20		491.20	982.40

Tax Amount (in words) : **INR Nine Hundred Eighty Two and Forty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Authorised Signatory
 Jajpur
 755023

SUBJECT TO JAJPUR JURISDICTION

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 809		Dated 18-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9521	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	49.020 MT	400.00	MT	19,608.00
	Less:					
	CGST					490.20
	SGST					490.20
	ROUND OFF					(-0.40)
	Total		49.020 MT			₹ 20,588.00

Amount Chargeable (in words) E. & O.E
INR Twenty Thousand Five Hundred Eighty Eight Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	19,608.00	2.50%	490.20	2.50%	490.20	980.40
Total	19,608.00		490.20		490.20	980.40

Tax Amount (in words) : **INR Nine Hundred Eighty and Forty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar, Mahisara
 Jaipur
 Authorised Signatory

SUBJECT TO JAJPUR JURISDICTION

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 P. Mohapatra

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 814 Delivery Note		Dated 18-Mar-22 Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E9801	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	46.950 MT	400.00	MT	18,780.00
	CGST					469.50
	SGST					469.50
	ROUND OFF					
	Total		46.950 MT			₹ 19,719.00

Amount Chargeable (in words) **INR Nineteen Thousand Seven Hundred Nineteen Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	18,780.00	2.50%	469.50	2.50%	469.50	939.00
Total	18,780.00		469.50		469.50	939.00

Tax Amount (in words) : **INR Nine Hundred Thirty Nine Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Authorized Signatory
Gobareswar
Mahisara
Jaipur
755023

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 813	Dated 18-Mar-22
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD05F9001
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	53.210 MT	400.00	MT	21,284.00
	CGST					532.10
	SGST					532.10
	ROUND OFF					(-)0.20
	Less :					
	Total		53.210 MT			₹ 22,348.00

Amount Chargeable (in words) **INR Twenty Two Thousand Three Hundred Forty Eight Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	21,284.00	2.50%	532.10	2.50%	532.10	1,064.20
Total	21,284.00		532.10		532.10	1,064.20

Tax Amount (in words) : **INR One Thousand Sixty Four and Twenty paise Only**

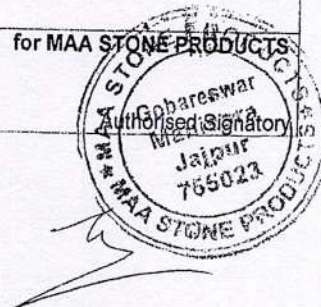
Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Jajpur
 755023

SUBJECT TO JAJPUR JURISDICTION

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 812		Dated 18-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9511	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.780 MT	400.00	MT	20,712.00
	CGST					517.80
	SGST					517.80
	ROUND OFF					0.40
	Total		51.780 MT			₹ 21,748.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Seven Hundred Forty Eight Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,712.00	2.50%	517.80	2.50%	517.80	1,035.60
Total	20,712.00		517.80		517.80	1,035.60

Tax Amount (in words) : **INR One Thousand Thirty Five and Sixty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Authorised Signatory

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 808		Dated 18-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E9801	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.650 MT	400.00	MT	20,660.00
	CGST					516.50
	SGST					516.50
	ROUND OFF					
	Total		51.650 MT			₹ 21,693.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Six Hundred Ninety Three Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,660.00	2.50%	516.50	2.50%	516.50	1,033.00
Total	20,660.00		516.50		516.50	1,033.00

Tax Amount (in words) : **INR One Thousand Thirty Three Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO JAJPUR JURISDICTION

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 P. Mohapatra

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 811		Dated 18-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9511	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.350 MT	400.00	MT	20,540.00
	CGST					513.50
	SGST					513.50
	ROUND OFF					
	Total		51.350 MT			₹ 21,567.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Five Hundred Sixty Seven Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,540.00	2.50%	513.50	2.50%	513.50	1,027.00
Total	20,540.00		513.50		513.50	1,027.00

Tax Amount (in words) : **INR One Thousand Twenty Seven Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for **MAA STONE PRODUCTS**
 Mahisara
 Jajpur
 Authorised Signatory

SUBJECT TO JAJPUR JURISDICTION

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 P. Mohapatra

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 840		Dated 27-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R4459	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	52.700 MT	400.00	MT	21,080.00
	CGST					527.00
	SGST					527.00
	ROUND OFF					
	Total		52.700 MT			₹ 22,134.00

Amount Chargeable (in words) E. & O.E
INR Twenty Two Thousand One Hundred Thirty Four Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	21,080.00	2.50%	527.00	2.50%	527.00	1,054.00
Total	21,080.00		527.00		527.00	1,054.00

Tax Amount (in words) : **INR One Thousand Fifty Four Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Mahisara
 Jaipur
 755023
 Authorised Signatory

SUBJECT TO JAJPUR JURISDICTION

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 842		Dated 27-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R5020	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	47.200 MT	400.00	MT	18,880.00
	CGST					472.00
	SGST					472.00
	ROUND OFF					
	Total		47.200 MT			₹ 19,824.00

Amount Chargeable (in words) **INR Nineteen Thousand Eight Hundred Twenty Four Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	18,880.00	2.50%	472.00	2.50%	472.00	944.00
Total	18,880.00		472.00		472.00	944.00

Tax Amount (in words) : **INR Nine Hundred Forty Four Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

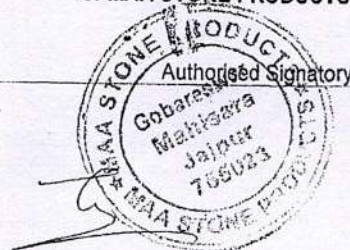
Authorized Signatory

Gobareswar
Mahisara
Jaipur
755023

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 844		Dated 27-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R5020	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.250 MT	400.00	MT	20,500.00
						512.50
						512.50
						CGST SGST ROUND OFF
	Total		51.250 MT			₹ 21,525.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Five Hundred Twenty Five Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,500.00	2.50%	512.50	2.50%	512.50	1,025.00
Total	20,500.00		512.50		512.50	1,025.00

Tax Amount (in words) : **INR One Thousand Twenty Five Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Mahisara
 Jaipur
 755023
 Authorised Signatory

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 841		Dated 27-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R4474	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	48.300 MT	400.00	MT	19,320.00
	CGST					483.00
	SGST					483.00
	ROUND OFF					
	Total		48.300 MT			₹ 20,286.00

Amount Chargeable (in words) E. & O.E
INR Twenty Thousand Two Hundred Eighty Six Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	19,320.00	2.50%	483.00	2.50%	483.00	966.00
Total	19,320.00		483.00		483.00	966.00

Tax Amount (in words) : **INR Nine Hundred Sixty Six Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Mahisara
 Authorised Signatory
 755023

SUBJECT TO JAJPUR JURISDICTION

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MAA STONE PRODUCTS

27-Mar-22

Mode/Terms of Payment

Other References

Dated

Delivery Note Date

Destination

Motor Vehicle No.

OD04R4474

Terms of Delivery

State Name : Odisha, Code : 21

E. & O.E.

Tax Amount (in words) : INR One Thousand Sixteen Only

for MAA STONE PRODUCTS

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 846		Dated 28-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9601	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	49.700 MT	400.00	MT	19,880.00
						CGST 497.00
						SGST 497.00
						ROUND OFF
	Total		49.700 MT			₹ 20,874.00

Amount Chargeable (in words) **INR Twenty Thousand Eight Hundred Seventy Four Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	19,880.00	2.50%	497.00	2.50%	497.00	994.00
Total	19,880.00		497.00		497.00	994.00

Tax Amount (in words) : **INR Nine Hundred Ninety Four Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 845	Dated 28-Mar-22
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD04R6117
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	48.980 MT	400.00	MT	19,592.00
	CGST					489.80
	SGST					489.80
	ROUND OFF					0.40
	Total		48.980 MT			₹ 20,572.00

Amount Chargeable (in words) **INR Twenty Thousand Five Hundred Seventy Two Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	19,592.00	2.50%	489.80	2.50%	489.80	979.60
Total	19,592.00		489.80		489.80	979.60

Tax Amount (in words) : **INR Nine Hundred Seventy Nine and Sixty paise Only**

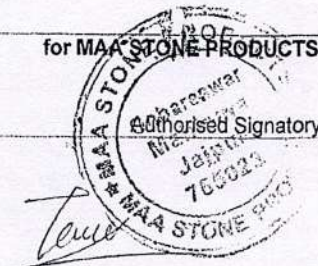
Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Authorised Signatory

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No:		Dated	
		850		29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R6177	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	50.100 MT	400.00	MT	20,040.00
						501.00
						501.00
	CGST SGST ROUND OFF					
	Total		50.100 MT			₹ 21,042.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Forty Two Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,040.00	2.50%	501.00	2.50%	501.00	1,002.00
Total	20,040.00		501.00		501.00	1,002.00

Tax Amount (in words) : **INR One Thousand Two Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 847		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R5097	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.260 MT	400.00	MT	20,504.00
	CGST					512.60
	SGST					512.60
	Less : ROUND OFF					(-)0.20
	Total		51.260 MT			₹ 21,529.00

Amount Chargeable (in words) **INR Twenty One Thousand Five Hundred Twenty Nine Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,504.00	2.50%	512.60	2.50%	512.60	1,025.20
Total	20,504.00		512.60		512.60	1,025.20

Tax Amount (in words) : **INR One Thousand Twenty Five and Twenty paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
Gobareswar
Authorised Signatory
Jajpur
755023

SUBJECT TO JAJPUR JURISDICTION

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 851		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R6117	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.55Q MT	400.00	MT	20,620.00
	CGST					515.50
	SGST					515.50
	ROUND OFF					
	Total		51.55Q MT			₹ 21,651.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Six Hundred Fifty One Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,620.00	2.50%	515.50	2.50%	515.50	1,031.00
Total	20,620.00		515.50		515.50	1,031.00

Tax Amount (in words) : **INR One Thousand Thirty One Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 852		Dated 29-Mar-22		
		Delivery Note		Mode/Terms of Payment		
		Reference No. & Date.		Other References		
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated		
		Dispatch Doc No.		Delivery Note Date		
		Dispatched through		Destination		
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04E4541		
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery				
SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	52.200 MT	400.00	MT	20,880.00
	CGST					522.00
	SGST					522.00
	ROUND OFF					
	Total		52.200 MT			₹ 21,924.00
Amount Chargeable (in words) INR Twenty One Thousand Nine Hundred Twenty Four Only						
E. & O.E						
HSN/SAC		Taxable Value	Central Tax		State Tax	
			Rate	Amount	Rate	Amount
2517		20,880.00	2.50%	522.00	2.50%	522.00
Total		20,880.00		522.00		522.00
						1,044.00
Tax Amount (in words) : INR One Thousand Forty Four Only						
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		for MAA STONE PRODUCTS Authorised Signatory				

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 P. Mohapatra



TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 857		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R4442	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	52.050 MT	400.00	MT	20,820.00
	CGST					520.50
	SGST					520.50
	ROUND OFF					
	Total		52.050 MT			₹ 21,861.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Eight Hundred Sixty One Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,820.00	2.50%	520.50	2.50%	520.50	1,041.00
Total	20,820.00		520.50		520.50	1,041.00

Tax Amount (in words) : **INR One Thousand Forty One Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar
 Mahisara
 Jaipur
 755023
 Authorised Signatory

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 849		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OR04R6129	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	52.780 MT	400.00	MT	21,112.00
	CGST					527.80
	SGST					527.80
	ROUND OFF					0.40
	Total		52.780 MT			₹ 22,168.00

Amount Chargeable (in words) **INR Twenty Two Thousand One Hundred Sixty Eight Only** E. & O.E

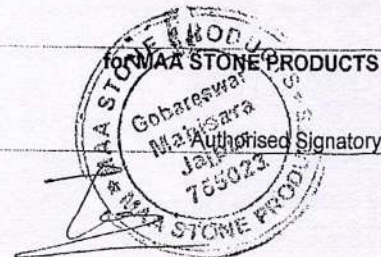
HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	21,112.00	2.50%	527.80	2.50%	527.80	1,055.60
Total	21,112.00		527.80		527.80	1,055.60

Tax Amount (in words) : **INR One Thousand Fifty Five and Sixty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO JAJPUR JURISDICTION

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 p. Mohapatra

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UID: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 858		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F0201	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UID : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	54.220 MT	400.00	MT	21,688.00
						542.20
						542.20
						(-).0.40
	CGST SGST ROUND OFF					
	Less :					
	Total		54.220 MT			₹ 22,772.00

Amount Chargeable (in words) E. & O.E
INR Twenty Two Thousand Seven Hundred Seventy Two Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	21,688.00	2.50%	542.20	2.50%	542.20	1,084.40
Total	21,688.00		542.20		542.20	1,084.40

Tax Amount (in words) : **INR One Thousand Eighty Four and Forty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS
 Gobareswar Mahisara
 755023
 Authorised Signatory

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 855		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R5097	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	50.900 MT	400.00	MT	20,360.00
	CGST					509.00
	SGST					509.00
	ROUND OFF					
	Total		50.900 MT			₹ 21,378.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Three Hundred Seventy Eight Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,360.00	2.50%	509.00	2.50%	509.00	1,018.00
Total	20,360.00		509.00		509.00	1,018.00

Tax Amount (in words) : **INR One Thousand Eighteen Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.


 for MAA STONE PRODUCTS
 Authorised Signatory

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 853	Dated 29-Mar-22
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD04E9301
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.980 MT	400.00	MT	20,792.00
	CGST					519.80
	SGST					519.80
	ROUND OFF					0.40
	Total		51.980 MT			₹ 21,832.00

Amount Chargeable (in words)

INR Twenty One Thousand Eight Hundred Thirty Two Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	20,792.00	2.50%	519.80	2.50%	519.80	1,039.60
Total	20,792.00		519.80		519.80	1,039.60

Tax Amount (in words) : INR One Thousand Thirty Nine and Sixty paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

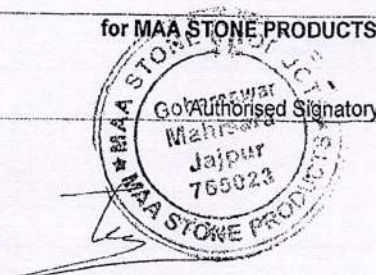
for MAA STONE PRODUCTS

Gobareswar Mahisara Jajpur 755023

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 854	Dated 29-Mar-22
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Bill of Lading/LR-RR No.	Motor Vehicle No. OD04R4455
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	51.650 MT	400.00	MT	20,660.00
	CGST					516.50
	SGST					516.50
	ROUND OFF					
	Total		51.650 MT			₹ 21,693.00

Amount Chargeable (in words) E. & O.E
INR Twenty One Thousand Six Hundred Ninety Three Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,660.00	2.50%	516.50	2.50%	516.50	1,033.00
Total	20,660.00		516.50		516.50	1,033.00

Tax Amount (in words) : **INR One Thousand Thirty Three Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

Authorized Signatory



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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 856		Dated 29-Mar-22		
		Delivery Note		Mode/Terms of Payment		
		Reference No. & Date.		Other References		
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated		
		Dispatch Doc No.		Delivery Note Date		
		Dispatched through		Destination		
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R4443		
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery				
SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	49.020 MT	400.00	MT	19,608.00
						CGST
						SGST
	Less :					ROUND OFF
						490.20
						490.20
						(-)0.40
	Total		49.020 MT			₹ 20,588.00
Amount Chargeable (in words) INR Twenty Thousand Five Hundred Eighty Eight Only E. & O.E						
HSN/SAC		Taxable Value	Central Tax		State Tax	
			Rate	Amount	Rate	Amount
2517		19,608.00	2.50%	490.20	2.50%	490.20
Total		19,608.00		490.20		490.20
						980.40
Tax Amount (in words) : INR Nine Hundred Eighty and Forty paise Only						
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		for MAA STONE PRODUCTS Gobareswar Mahisara Jajpur-755023 Authorised Signatory				

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jaipur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 859		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04F9531	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantify	Rate	per	Amount
1	DUST	2517	51.200 MT	400.00	MT	20,480.00
	CGST					512.00
	SGST					512.00
	ROUND OFF					
	Total		51.200 MT			₹ 21,504.00

Amount Chargeable (in words) **INR Twenty One Thousand Five Hundred Four Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,480.00	2.50%	512.00	2.50%	512.00	1,024.00
Total	20,480.00		512.00		512.00	1,024.00

Tax Amount (in words) : **INR One Thousand Twenty Four Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for **MAA STONE PRODUCTS**
 Gobareswar
 Jaipur-755023
 Authorised Signatory

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TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 848		Dated 29-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R4443	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	55.360 MT	400.00	MT	22,144.00
						CGST 553.60
						SGST 553.60
	Less :					ROUND OFF (-)0.20
	Total		55.360 MT			₹ 23,251.00

Amount Chargeable (in words) **INR Twenty Three Thousand Two Hundred Fifty One Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	22,144.00	2.50%	553.60	2.50%	553.60	1,107.20
Total	22,144.00		553.60		553.60	1,107.20

Tax Amount (in words) : **INR One Thousand One Hundred Seven and Twenty paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MAA STONE PRODUCTS

Gobareswar, Mahisara
 Jajpur-755023
 Authorised Signatory

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 P. Mohapatra

TAX INVOICE B TO B

MAA STONE PRODUCTS Gobareswar, Mahisara Jajpur-755023 GSTIN/UIN: 21AKQPM0945E1ZC State Name : Odisha, Code : 21		Invoice No. 871		Dated 31-Mar-22	
		Delivery Note		Mode/Terms of Payment	
		Reference No. & Date.		Other References	
Consignee (Ship to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Buyer's Order No.		Dated	
		Dispatch Doc No.		Delivery Note Date	
		Dispatched through		Destination	
		Bill of Lading/LR-RR No.		Motor Vehicle No. OD04R4443	
Buyer (Bill to) M. S. INFRAENGINEERS PVT. LTD. NUAPADA CHHAK, KHAPURIA CUTTACK GSTIN/UIN : 21AAHCM3587C1ZP State Name : Odisha, Code : 21		Terms of Delivery			

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	DUST	2517	52.300 MT	400.00	MT	20,920.00
	CGST					523.00
	SGST					523.00
	ROUND OFF					
	Total		52.300 MT			₹ 21,966.00

Amount Chargeable (in words) **INR Twenty One Thousand Nine Hundred Sixty Six Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
2517	20,920.00	2.50%	523.00	2.50%	523.00	1,046.00
Total	20,920.00		523.00		523.00	1,046.00

Tax Amount (in words) : **INR One Thousand Forty Six Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO JAJPUR JURISDICTION

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for MAA STONE PRODUCTS
Gobareswar
Mahisara
Jajpur
755023

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 P. Mohapatra

ROUT TRADERS

AT TARANJIA, PO- ARHUA DIST- JAIPUR,
MOB NO- 9938900333

TAX INVOICE

Name and address of supplier.		Serial No - 24 Date : - 31.10.2021					
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010 GSTIN- 21AAHCM3587C1ZP							
Sl. No.	Description in case of goods / services	MATERIAL	H&N /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	SUPPLY OF AGREEGATE INCLUDING LOADING & TRANSPORTING	20MM	2517/1010	1499.29	MT	900.00	1,349,361.00
		10MM		9719.82		270.00	2,624,351.40
		DUST		3880.71		200.00	776,142.00
				Insurance(if any)			0.00
				Packing & Forwarding charges(if any)			0.00
				Total			4,749,854.40
				CGST @2.5%			118,746.00
				SGST @2.5%			118,746.00
				IGST @5.0%			-
				Grand Total			4,987,346.40
Total (in words): Forty nine lakh eighty seven thousand three hundred forty six & fourty only.							

Niraj Kumar
Signature

ROUT TRADERS

AT-TARANJIA, PO- ARHUA DIST- JAIPUR,
MOB NO- 9938900333

TAX INVOICE

Name and address of supplier.		Serial No - 23 Date : - 30.09.2021				
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)	Address of delivery, if different from the place of supply			
GSTIN - 21AQZPR4796D127						
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010						
GSTIN- 21AAHCM3587C1ZP						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	DA FROM 01.09.2021 TO 30.09.2021	25106	5537.96	MT	300.00	1,661,388.00
			Insurance(if any)			0.00
			Packing & Forwarding charges(if any)			0.00
			Total			1,661,388.00
			CGST @2.5%			41,535.00
			SGST @2.5%			41,535.00
			IGST @5.0%			
			Grand Total			1,744,458.00
Total (in words): Seventeen lakh fourty four thousand four hundred fifty eight only.						

Nirajan Raut
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 21 Date : - 31.08.2021				
M/S ROUT TRADERS AT-TARANHA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)	Address of delivery, if different from the place of supply			
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010 GSTIN- 21AAHCM3587C1ZP						
Sl. No.	Description in case of goods / services	HSN / SAC Code of the good	Qty.	Unit	Unit price	Total value
1	DA FROM 01.08.2021 TO 31.08.2021	25106	25237.471	MT	300.00	7,571,241.30
					Insurance (if any)	0.00
					Packing & Forwarding charges (if any)	0.00
					Total	7,571,241.30
					CGST @2.5%	189,281.00
					SGST @2.5%	189,281.00
					IGST @5.0%	
					Grand Total	7,949,803.30
Total (in words): Seventy nine lakh forty nine thousand eight hundred three & paise thirty only.						

Niraj K. Raut
Signature

TAX INVOICE

Name and address of supplier		Serial No - 19 Date : - 31.07.2021				
M/S ROUT TRADERS AT-TARANHA, PO- ARHUA, P.S-DHARMASALA, DIST-JAJPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)	Address of delivery, if different from the place of supply			
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010 GSTIN- 21AAHCM3587CLZP						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the goods	Qty.	Unit	Unit price	Total value
1	ANJIRA (FROM 01.07.2021 TO 31.07.2021)	25106	6659.37	MT	300.00	1,997,891.00
			Insurance (if any)			0.00
			Packing & Forwarding charges (if any)			0.00
			Total			1,997,891.00
			CGST @ 9.5%			49,950.00
			SGST @ 9.5%			49,950.00
			IGST @ 5.0%			
			Grand Total			2,097,891.00
Total (in words): Twenty lakhs ninety seven thousand eight hundred ninety one only.						

K. Anand
Signature

TAX INVOICE

Name and address of supplier		Serial No - 16 Date :- 30.06.2021				
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
GSTIN - 21AQZPR4756D1Z7						
Name of the purchaser						
M/S INRAENGINEERS PVT.LTD. AT-MUAPADA, CHHATA, KHAPURIA, MADHUPATANA, CUTTACK-753010						
GSTIN - 21AANCMB3527C1ZP						
Sl. No.	Description in case of goods / services	HSN/SAC Code of the good	Qty.	Unit	Unit price	Total value
	ANJIRA FROM 01.06.2021 TO 30.06.2021	25106	100 Tons		500.00	5,00,000.00
	RAHARPUR FROM 01.06.2021 TO 30.06.2021		834.702	MT	250.00	208,675.50
						0.00
						0.00
						5,901,584.40
						147,540.00
						147,540.00
						6,196,664.40
Total (in words): Sixty one lakhs ninety six thousand six hundred sixty four & paise forty only.						

Monju Lal
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 16 Date : - 31.05.2021				
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S -DHARMA SALA, DIST-JAIPUR GSTIN - 21AQ2PR4796D1Z7		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010 GSTIN- 21AAHCM3587C1ZP						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER (FROM 01.05.2021 TO 31.05.2021)	25106	9221.053	MT	250.00	2,305,263.25
			Insurance(if any)			0.00
			Packing & Forwarding charges(if any)			0.00
			Total			2,305,263.25
			CGST @2.5%			57,632.00
			SGST @2.5%			57,632.00
			IGST @5.0%			
			Grand Total			2,420,527.25
Total (in words): Twenty six lacs fourteen thousand one hundred sixty eight & paise thirty one only.						

Narayan Rout
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 15 Date : - 30.04.2021					
M/S ROUT TRADERS AT-TARANJIA, PO- ARHUA, P.S -DHARMASALA, DIST-JAJPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
GSTIN - 21AQZPR4796D1Z7							
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010							
GSTIN- 21AAHCM3587C1ZP							
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value	
1	BOULDER (FROM 01.04.2021 TO 30.04.2021)	25106	16757.57	MT	300.00	5,027,271.00	
			Insurance(if any)			0.00	
			Packing & Forwarding charges(if any)			0.00	
			Total			5,027,271.00	
			CGST @2.5%			125,682.00	
			SGST @2.5%			125,682.00	
			IGST @5.0%				
			Grand Total			5,278,635.00	
Total (in words): Fifty two lacs seventy eight thousand six hundred thirty five only.							

Niraj Patel
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 14 Date : - 31.03.2021					
M/S ROUT TRADERS AT-TARANJA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. AT-MUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010							
GSTIN- 21AAHCM3587C1ZP							
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value	
1	BOULDER (FROM 01.03.2021 TO 31.03.2021)	25106	21079.085	MT	270.00	5,691,347.55	
			Insurance(if any)			0.00	
			Packing & Forwarding charges(if any)			0.00	
			Total			5,691,347.55	
			CGST @2.5%			142,284.00	
			SGST @2.5%			142,284.00	
			IGST @5.0%				
			Grand Total			5,975,915.55	
Total (in words): Fifty nine lacs seventy five thousand nine hundred fifteen & paise fifty five only.							

x/raash k
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 13 Date : - 28-02-2021				
M/S ROUT TRADERS AT-TARANJA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
GSTIN - 21AQZPR4796D1Z7						
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD. AT-MUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010						
GSTIN- 21AAHM3587C12P						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER (FROM 01.02.2021 TO 28.02.2021)	25108	24512.9	MT	279.00	6,818,483.00
					Insurance(if any)	0.00
					Packing & Forwarding charges(if any)	0.00
					Total	6,818,483.00
					CGST @2.5%	165,462.00
					SGST @2.5%	165,462.00
					IGST @5.0%	
					Grand Total	8,949,407.00
Total (in words): Sixty nine lacs forty nine thousand four hundred seven only.						

Mangal Kaur
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 12 Date :- 31-01-2021				
M/S ROUT TRADERS AT-YARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAJPUR		Address of the recipient / purchaser (place of supply)	Address of delivery, if different from the place of supply			
GSTIN - 21AQZPR4796D1Z7						
Name of the purchaser						
M/S INFRAENGINEERS PVT.LTD.						
AT-NUAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010						
GSTIN- 21AAHM3587C12P						
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER (FROM 01.01.2021 TO 31.01.2021)	25106	7604.7	MT	278.00	1,891,269.00
			Insurance (if any)			0.00
			Packing & Forwarding charges (if any)			0.00
			Total			1,891,269.00
			CGST @2.5%			47,282.00
			SGST @2.5%			47,282.00
			IGST @5.0%			
			Grand Total			1,985,833.00
Total (in words): Nineteen lacs eighty five thousand eight hundred thirty three only.						

Nirajan Rout
Signature

Name and address of supplier.		Serial No - 11 Date : - 31-12-2020				
M/S ROLIT TRADERS AT-TARANJIA, PO- ARHUA, P.S-DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR4796D1Z7		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
Name of the purchaser M/S INFRAENGINEERS PVT.LTD. AT-NUAPADA CHHAKA,KHAPURIA, MADHUPATANA, CUTTACK 753010 GSTIN- 21AAHMS587C1ZP						
Sl. No.	Description in case of goods / services	HSN / SAC Code of the good	Qty.	Unit	Unit price	Total value
1	BOULDER FROM 01.12.2020 TO 31.12.2020)	25106	12143.01	MT	276.00	3,550,394.70
			Insurance(if any)			0.00
			Packing & Forwarding charges(if any)			0.00
			Total			3,550,394.70
			CGST @2.5%			88,760.00
			SGST @2.5%			88,760.00
			IGST @5.0%			
			Grand Total			3,727,914.70
Total (in words): Thirty seven lacs twenty seven thousand nine hundred fourteen & paise seventy only.						

Alcay-Ross
Signature

TAX INVOICE

Name and address of supplier.		Serial No - 09 Date : - 30-11-2020					
M/S ROUT TRADERS AT-TARANJA, PO- ARHUA, P.S -DHARMASALA, DIST-JAIPUR GSTIN - 21AQZPR479601Z7		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply			
Name of the purchaser							
M/S INFRAENGINEERS PVT.LTD. ST-NULAPADA CHHAKA, KHAPURIA, MADHUPATANA, CUTTACK-753010							
GSTIN- 21AAHM3587C1ZP							
Sl. No.	Description in case of goods / services	HSN /SAC Code of the good	Qty.	Unit	Unit price	Total value	
	BOULDER FROM 01.11.2020 TO 30.11.2020,	25106	29097.44	MT	270.00	7,856,308.80	
			Insurance(if any)			0.00	
			Packing & Forwarding charges(if any)			0.00	
			Total			7,856,308.80	
			CGST @2.5%			196,408.00	
			SGST @2.5%			196,408.00	
			IGST @5.0%				
			Grand Total			8,249,124.80	
Total (in words): Eighty two lacs forty nine thousand one hundred twenty four & paise eighty only.							

Namraj Law
Signature

ROUT TRADERS

AT-TARANJA, PO- ARHUA DIST- JALPUR

MOB NO- 9913401111

TAX INVOICE

Name and address of supplier		Serial No - 07 Date : - 25-10-2020				
M/S ROUT TRADERS AT-TARANJA, PO- ARHUA, GSTIN - 21ACPPR4960127		Address of the recipient / purchaser (place of supply)		Address of delivery, if different from the place of supply		
Name of the purchaser						
M/S INFRAENGINEERS PVT LTD APADA CHHAKA, BHAPURIA, NAGHUPATANA, CUTTACK-753010 GSTIN- 21AAHMM3567C1ZP						
Description in case of goods / services	HSN SAC Code of the goods	Qty	Unit	Unit price	Total value	
SUPPLY OF SHOULDER FROM (01.09.2020 TO 30.10.2020)	25109000	23505.34	MT	174.88	8,454,330.80	
		Insurance amt			8.30	
		Packaging & forwarding charges (amt)			8.30	
		Total			8,454,330.80	
		IGST @ 12.5%			1,057,388.85	
		SGST @ 2.5%			211,332.60	
		GST @ 15%				
		Grand Total			9,723,052.25	
Total (in words): Sixty seven lakh seventy seven thousand three hundred sixty two & paise only.						

[Signature]
Signature

Tax Invoice

e-Invoice



IRN : 689db03ea2cd19f4589d01e089f26eac8d1614868346190-9c905c389b112570f
 Ack No. : 182211516780020
 Ack Date : 2-Apr-22

ARUNI STONE CRUSHER AND TRANSPORT SERVICES PVT.LTD
 PLOT NO-1237/1447, KHATA NO-245/38
 MOUZA-BARAMANA, PO-PURUNA BOULAMALA
 DIST-JAJPUR, ODISHA-755023
 GST No-21AAQCA7934C1ZT
 Odisha - 755023, India
 GSTIN/UIN: 21AAQCA7934C1ZT
 State Name : Odisha, Code : 21
 E-Mail : arunistone@gmail.com
 Buyer (Bill to)

MS Infraengineers Pvt. Ltd.
 Khapuria, Madhupatnana, Cuttack-753010, Odisha
 Telephone: +91-671-2344761/62/63 FAX: +91-671-2347259
 E-mail: info@msil.co.in
 Odisha - 753010, India
 GSTIN/UIN : 21AAHCM3587C1ZP
 State Name : Odisha, Code : 21

Invoice No. T953
 e-Way Bill No. 31-Mar-22
 Dated
 Delivery Note
 Mode/Terms of Payment
 Reference No. & Date.
 Other References
 Buyer's Order No.
 Dated
 Dispatch Doc No. 019046
 Delivery Note Date
 Dispatched through ROAD
 Destination
 Bill of Lading/LR-RR No. REKUTI
 Motor Vehicle No. OD04R 4443
 019046 dt. 30-Mar-22
 Terms of Delivery

SI No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	CRUSHER DUST	2517	5 %	2,091.000 MT	85.00	MT		1,77,735.00
2	BAZURI	2517	5 %	28.070 MT	250.00	MT		7,017.50
								1,84,752.50
	OUTPUT CGST							4,618.82
	OUTPUT SGST							4,618.82
	Round Off							(-)0.14
	Less:							
	Total			2,119.070 MT				1,93,990.00

Amount Chargeable (in words)

INR One Lakh Ninety Three Thousand Nine Hundred Ninety Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
2517	1,84,752.50	2.50%	4,618.82	2.50%	4,618.82	9,237.64
Total	1,84,752.50		4,618.82		4,618.82	9,237.64

Tax Amount (in words) : INR Nine Thousand Two Hundred Thirty Seven and Sixty Four paise Only

Company's Service Tax No. : 21AAFCT0552J1ZM
 Company's PAN : AAQCA7934C

Company's Bank Details
 Bank Name : INDUSIND BANK LIMITED C/A-252002727272
 A/c No. : 252002727272
 Branch & IFS Code : CHANDIKHOLE & INDB0000225
 for ARUNI STONE CRUSHER AND TRANSPORT SERVICES PVT.LTD



This is a Computer Generated Invoice



SRI SAI CONSTRUCTIONS

Specialist in : Drilling, Blasting & Civil Works

Plot No. N/2-54 under Drawing BS NO. 136, Flat No.3, 3rd Floor, Treelet Homes,

Plot No.- 868/3040, Khata No. 691, Jaydev Vihar, IRC Village, Nayapali,

Bhubaneswar, Khordha, Odisha - 751015

Mail ID : sscchandikhol2010@rediffmail.com

GSTIN : 21ABMFS2295L1ZS

Ref : _____

Date : _____

Tax Invoice

GSTIN: 21ABMFS2295L1ZS STATE CODE:21

BILL TO PARTY

Name: M S INFRAENGINEERS PRIVATE LIMITED
NEAR BALASHRAM, KHAPURIA, MADHUPATNA,
DIST-CUTTACK, ODISHA, PIN-753010

GSTIN: 21AAHCM3587C1ZP

State: ODISHA ,CODE: 21

INVOICE NO : SSC/21-22/100

INVOICE DATE : 31.03.2022

PERIOD: 01.03.2022 TO 31.03.2022

Sl.No	Description In case of goods/Service	HSN/SAC Code of the goods/Service	Unit	TRIP	Qty. (M.T)	Unit Price (M.T)	Total Value
1	Supply of 10MM	251710	M.T	115	2698.950	140.00	3,77,853.00
2	Supply of DUST	251710	M.T	166	4403.000	90.00	3,96,270.00
Total				281	7101.950		7,74,123.00
Add:CGST @ 2.5%							19,353.08
Add:SGST @ 2.5%							19,353.08
Total Tax Amount							38,706.15
Total Amount after Tax							8,12,829.15
Say:							8,12,829.00

Total Invoice Amount in words

Rupees Eight Lakh Twelve Thousand Eight Hundred TwentyNine Only

Certified that the particulars given above are true and correct

BANK DETAILS

Bank Name: INDUSIND BANK, Chandikhol Branch

Bank A/c: 200010454268

Bank IFSC: INDB0000225

Terms & Conditions

FOR SRI SAI CONSTRUCTIONS



(Seal & Signature)



SRI SAI CONSTRUCTIONS

Specialist in : Drilling, Blasting & Civil Works

Plot No. N/2-54 under Drawing BS NO. 136, Flat No.3, 3rd Floor, Treelet Homes,

Plot No.- 868/3040, Khata No. 691, Jaydev Vihar, IRC Village, Nayapali,

Bhubaneswar, Khordha, Odisha - 751015

Mail ID : sscchandikhol2010@rediffmail.com

GSTIN : 21ABMFS2295L1ZS

Ref :

Date :

Tax Invoice

GSTIN: 21ABMFS2295L1ZS

STATE CODE:21

BILL TO PARTY

Name:M S INFRAENGINEERS PRIVATE LIMITED
NEAR BALASHRAM,KHAPURIA,MADHUPATNA,
DIST-CUTTACK,ODISHA,PIN-753010

QIN:21AAHCM3587C1ZP

State: ODISHA ,CODE: 21

INVOICE NO :SSC/21-22/84

INVOICE DATE :28.02.2022

PERIOD: 01.02.2022 TO 28.02.2022

Sl.No	Description in case of goods/Service	HSN/SAC Code of the goods/Service	Unit	TRIP	Qty. (M.T)	Unit Price (M.T)	Total Value
1	Supply of 10MM	251710	M.T	129	3163.460	140.00	4,42,884.40
2	Supply of DUST	251710	M.T	185	4979.510	90.00	4,48,155.90
Total				314	8142.970		8,91,040.30
Add:CGST @ 2.5%							22,276.01
Add:SGST @ 2.5%							22,276.01
Total Tax Amount							44,552.02
Total Amount after Tax							9,35,592.32
Say:							9,35,592.00

Total Invoice Amount in words

Rupees Nine Lakh ThirtyFive Thousand Five Hundred NinetyTwo Only

Ceritified that the particulars given above are true and correct

BANK DETAILS

Bank Name:INDUSIND BANK,Chandikhol Branch

Bank A/c:200010454268

Bank IFSC:INDB0000225

Terms & Conditions

FOR SRI SAI CONSTRUCTIONS



(Seal & Signature)



SRI SAI CONSTRUCTIONS

Specialist in : Drilling, Blasting & Civil Works

Plot No. N/2-54 under Drawing BS NO. 136, Flat No.3, 3rd Floor, Treelet Homes,
Plot No.- 868/3040, Khata No. 691, Jaydev Vihar, IRC Village, Nayapali,

Bhubaneswar, Khordha, Odisha - 751015

Mail ID : sscchandikhol2010@rediffmail.com

GSTIN : 21ABMFS2295L1ZS

Ref :

Date :

Tax Invoice

GSTIN: 21ABMFS2295L1ZS STATE CODE:21

BILL TO PARTY

Name: M S INFRAENGINEERS PRIVATE LIMITED
NEAR BALASHIRAM, KHAPURIA, MADHUPATNA,
DIST- CUTTACK, ODISHA, PIN-753010

GSTIN: 21AAHCM3587C1ZP

State: ODISHA , CODE: 21

INVOICE NO : SSC/21-22/75

INVOICE DATE : 31.01.2022

PERIOD: 01.12.2021 TO 31.01.2022

Sl.No	Description in case of goods/Service	HSN/SAC Code of the goods/Service	Unit	TRIP	Qty. (M.T)	Unit Price (M.T)	Total Value
1	Supply of 10MM	251710	M.T	36	916.040	140.00	1,28,245.60
2	Supply of 10MM	251710	M.T	105	2538.380	140.00	3,55,373.20
3	Supply of DUST	251710	M.T	9	264.050	90.00	23,764.50
Total				150	3718.470		5,07,383.30
Add:CGST @ 2.5%							12,684.58
Add:SGST @ 2.5%							12,684.58
Total Tax Amount							25,369.17
Total Amount after Tax							5,32,752.47
Say:							5,32,752.00
Total Invoice Amount in words							

Rupees Five Lakh ThirtyTwo Thousand Seven Hundred FiftyTwo Only

Certified that the particulars given above are true and correct

BANK DETAILS

Bank Name: INDUSIND BANK, Chandikhol Branch

Bank A/c: 200010454268

Bank IFSC: INDB0000225

Terms & Conditions

FOR SRI SAI CONSTRUCTIONS



(Seal & Signature)

Sl. No.	Description	Letter No.	Date	Challan No.	Product	Quantity (in Cum)	FY	Remarks
1	Rahadpur Quarry Agt.(Own Quarry)		24.06.2022	0196794, 0078352, 38128A4378, 38128A4499, 38244D3EBB, 3A3B4644CC, 3A4D764968, 3A4D764968	Boulder	2,04,000.00	2022-23 to 2026-27	Respondent made this agreement for extraction of boulder for Construction of NH-53 per annum 82000 cum as per agreement & mining plan
2	Dankari Quarry Sairat Case No. 41/2015-16 (under Tahasildar Dharmasal)-Own Quarry			MR No. 0671838 dt. 20.06.2016, 0672364 dt. 03.02.2017 & 0672367 dt. 03.02.2017	Boulder	25,926.00	2016-17	Respondent made this agreement for extraction of boulder and stocked for future utilization and stopped this quarry by Govt. per annum 25926 as per agreement & mining plan
3	Dankari Quarry Sairat Case No. 41/2015-16 (under Tahasildar Dharmasal)-Own Quarry made on dated 25.08.2023			MR No. 0078438	Boulder	30,008.00	2023-24	Further on dated 25/08/2023 made this agreement for extraction of boulder for Construction of NH-53 per annum 30008 cum as per agreement & mining plan
3	Supply of Boulder from Balasore Soro Quarry in the name of Sunil Ku Swain-Own Quarry			Transit Pass No. 0797301 to 0798245 (939 Trip = 6 cum)	Boulder	5,634.00		Approved Quarry
5	Purchase of Boulder from Rout Traders			Bill No. 24 to 07	Boulder	2,01,975 MT / 1.57 = 1,28,846.57 Cum		Purchased from Traders
	Purchase of Stone from Rout Traders				Stone	7,145.86		Purchased from Traders
6	Purchase of Spall from Sri Sai Balaji			Bill No. M/S-01/2022-23	Boulder	20,147 MT / 1.57 = 12,832.47 Cum		Purchased from Traders
7	Purchase of 10mm Stone from Sri Sai Construction			Bill No. 100, 84, 75	Stone	5,934.29		Purchased from Traders

4,20,327.19 Cum

1,68,130.87 40% of Total Boulder (Dust)

GSTIN : 21APMPM9629N2Z7

TAX INVOICE

Mob.: 9437036189

AS CONSTRUCTIONSDeals in Safety Net Manufacture & All Safety Products
DULADEI ROAD, KALYANI NAGAR, CUTTACK - 753 013 (ODISHA)Name: M G Infra Engineers PVT. LTD.Address: Near Balashram, KhapuriaMadhupatna, Cuttack GSTIN: 21AAHCM3587C120Bill No. 20Date: 29.04.2022

Sl. No.	DESCRIPTION	HSN CODE	QTY. UNIT	RATE PER UNIT	AMOUNT
1-	Sand	2505	8442 Tons	510 = ₹	4305420 00.
			8084 Tons		
			11/06/22		

Bank Details :

UNION BANK OF INDIA, MADHUPATNA BRANCH

A/C. NO. : 514201010032432

IFSC : UBIN 0551422

Total Amount Before Tax 4305420 00.

CGST 2.5 % 1076355 00

SGST 2.5 % 1076355 00

IGST %

Tax Amount : GST + CGST

Total Amount After Tax (1+2+3)

INVOICE TOTAL 4520691 00 ✓

Rupees Forty five lakhs
Twenty thousand six hundred
ninety one only Only)

Certified that the particulars given above are true and correct.

For **AS CONSTRUCTIONS**

Signature of Customer's

Authorised Signatory

DETAILS OF MATERIAL USED											
S.No	Item	Unit	Total Consumption Quantity	Fly Ash Quantity	Slag Quantity	Earth Quantity		Stone Quantity		Dust Quantity	Sand Quantity
						Borrow Pit	Roadway Cutting	Crusher Stone	Zigged Stone		
1	E/W & SUBGRADE	Cum	27,99,600.32	23,08,088.42	2,22,472.75	1,92,170.82	76,868.33				
2	GSB	Cum	2,50,037.44		1,52,830.47			27,124.52		70,082.45	
3	WMM	Cum	3,72,248.98					40,909.64	2,19,409.27	1,11,930.07	
4	DBM	Cum	79,413.49					51,618.77		27,794.72	
5	BC	Cum	39,187.56					19,593.78		19,593.78	
6	PCC M-15	Cum	19,211.45					12,807.64			6,403.82
7	PCC M-20	Cum	8,854.68					5,903.12			2,951.56
8	RCC M-25	Cum	464.40					309.60			154.80
9	RCC M-30	Cum	46,219.87					30,813.25			15,406.62
10	RCC M-35	Cum	59,742.85					39,828.57			19,914.28
11	RCC M-40	Cum	22,657.43					15,104.95			7,552.48
12	RCC M-45	Cum	3,728.70					2,485.80			1,242.90
13	RCC M-50	Cum	1,103.22					735.48			367.74
SUB TOTAL				2308088.42	375303.22	192170.82	76868.33	228908.88	219409.27	229401.02	44831.09
TOTAL				2308088.42	375303.22	269039.15		448318.15		229401.02	44831.09

Total Royalty Amount upto IPC-~~37~~ 37

SI No	Description of Item	Quantity	Rate	Amount	Remarks
1	Earth	192170.824	35.00	67,25,979	
2	Stone	228908.881	130.00	2,97,58,155	
3	Dust	229401.020	35.00	80,29,036	
4	Sand	44831.087	35.00	15,69,088	
			Total Amount	4,60,82,257	

Total Amount Deposit to the Govt. Authority against Royalty		
1	RTGS to TDR Dharmasala 22.04.2022 by MSIL	68,13,813
2	RTGS to TDR Dharmasala 08.04.2022 MSIL	36,36,000
3	Deposit at Danagadi Tahasil on dated 10.03.2021 by MSIL-Earth/Morrum	14,70,000
4	Deposit at Danagadi Tahasil on dated 03.03.2021 by MSIL-Earth/Morrum	14,76,725
5	Deposit at TDR Dharmasala by Rangadhar Pradhan on dated 16.09.2020-Earth/Morrum	24,22,806
6	Deposit at TDR Dharmasala by MSIL on dated 01.02.2021	19,45,000
7	Deposit at TDR Dharmasala by MSIL on dated 08.04.2022-Earth/Morrum	13,28,000
8	Deposit at TDR Dharmasala by MSIL on dated 08.04.2022-Earth/Morrum	6,80,000
9	Deposit at TDR Dharmasala by MSIL on dated 21.06.2022	66,05,353
10	Deposit at TDR Soro by Sunil Ku Swain on dated 27.09.2022	9,50,605
11	Deposit at TDR Soro by Sunil Ku Swain on dated 27.09.2022	1,26,603
12	Deposit at TDR Dharmasala by MSIL on dated 30.05.2023	1,00,00,000
13	Deposit at TDR Dharmasala by MSIL on dated 22.08.2023	44,92,060
14	Deposit at TDR Gondia by MSIL on dated 11.12.2023-Earth/Morrum	2,09,250
15	Deposit at TDR kamakhyanagar by MSIL on dated 13.11.2023-Earth/Morrum	1,85,000
16	Deposit to Odisha Minor Mineral on dated 29/08/2024 - Stone	72,73,001
17	Deposit to Odisha Minor Mineral on dated 30/08/2024 - Stone	89,16,057
18	Deposit to Odisha Minor Mineral on dated 29/11/2024 - Stone	71,98,641
19	Deposit to Odisha Minor Mineral on dated 03/01/2025 - Stone	71,98,641
20	Deposit to Odisha Minor Mineral on dated 18/01/2025 - Ajira Earth Quarry	19,20,000
21	Deposit to Odisha Minor Mineral on dated 18/01/2025 - Barada Earth Quarry	34,90,000
22	Deposit to Odisha Minor Mineral on dated 08/04/2025 - Stone	72,23,428
23	Deposit to Odisha Minor Mineral on dated 25/08/2025 - Stone	72,23,428
	Royalty Amount Paid	8,55,60,983

ଶ୍ରୀମୁଖ

ପ୍ରକଳ୍ପ ପ୍ରବନ୍ଧକ,

ମେସର୍ସ ଗାମନ୍ ଇନଫ୍ରାଷ୍ଟ୍ରକଚର ପ୍ରାଇଭେଟ ଲିମିଟେଡ୍ ଏବଂ ଜି.ଇ.ସି.ପି.ଏଲ (ଜେଭି)

ନୂଆ-ପ୍ରଭାଦେଭି ରୋଡ୍, ପ୍ରଭାଦେଭି, ମୁମ୍ବାଇ - ୪୦୦୦୭୫

ବିଷୟ- ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ଏବଂ ପୋଖରୀ ପୁନରୁଦ୍ଧାର ପାଇଁ ଅନୁରୋଧ ।

ଶ୍ରୀମାନ,

ମୁଁ / ଆମେ ଆଶୀର୍ଷ ଜୁମାଉ ଦଳ / ଭୁବନପୁର ଗାଁର ବାସିନ୍ଦା । ଆମର ଏକ ପୋଖରୀ ପରିମାପ କ୍ଷେତ୍ର ଅଛି ଯାହା ୧ ଏକର. ୧୪ ଡିସିମିଲ ନିମ୍ନ କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଛି । ମୋ / ଆମ ନାମରେ ଜମି ରେକର୍ଡ ହୋଇଛି । କୌଣସି ବ୍ୟବସାୟ ନ ଥିବାରୁ ଏବଂ ମାଛଚାଷ ବ୍ୟବସାୟ କରିବାକୁ ହେବାକୁ ଇଚ୍ଛା କରୁଅଛି, ମୁଁ / ଆମେ ଏଡେକ୍ସି ଖୋଜୁଥିଲୁ ଯାହା ଏହିପରି ଖନନ କାର୍ଯ୍ୟ କରିପାରିବ । ଅଧିକତ୍ତ୍ୱ, ପରିସ୍ଥିତି ପରି ମରୁଡ଼ି ଦ୍ୱାରା ଆମ ଅଞ୍ଚଳ ପ୍ରଭାବିତ ହେଉଛି, ମୌସୁମୀ ସମୟରେ ବ୍ୟବହାର ପାଇଁ ଜଳ ସଂରକ୍ଷଣ କରିବା ଅତ୍ୟନ୍ତ ଜରୁରୀ ।

ଏହିପରି ଉଦ୍ଦେଶ୍ୟ ସହିତ, ମୁଁ / ଆମେ ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ନିକଟକୁ ଯାଇଥିଲୁ ଯେଉଁମାନେ ଆମକୁ NH-53 (Package-I) ରେ କାର୍ଯ୍ୟ କରୁଛନ୍ତି ବୋଲି ଆମକୁ ଜଣାଇଥିଲେ । ଯେହେତୁ ତୁମେ ଉକ୍ତ ପ୍ରକଳ୍ପର କାର୍ଯ୍ୟକାରୀତା ପାଇଁ ବିପୁଳ ପରିମାଣର ମୋରମ/ ମାଟି ଆବଶ୍ୟକ କରିବ, ମୁଁ / ଆମେ ଆପଣଙ୍କୁ ଉପରୋକ୍ତ ବର୍ଣ୍ଣିତ ଅଞ୍ଚଳରେ ଏକ ପୋଖରୀ ଖନନ କରିବାକୁ ଏବଂ ଖନନ ହୋଇଥିବା କ୍ଷୁଦ୍ର ଖଣିଜ ପଦାର୍ଥକୁ ନେଇଯିବାକୁ ଅନୁରୋଧ କରୁଅଛି ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

ତୁମର ବିଶ୍ୱସ୍ତ ଭାବରେ,

୧. *Asifur Rahman*

କାର୍ଯ୍ୟସୂଚୀ

ଭୁବନପୁର - ପର୍ବତୀକା, ଜିଲ୍ଲା - ଗଜପତି

ମୌଜା - ଭୁବନପୁର, ଗାଆଁ ନଂ - ୦୨

ପ୍ଲଟ ନଂ - 573 - 90 ଡିସିମିଲ

ପ୍ଲଟ ନଂ - 574 - 05 ଡିସିମିଲ

ପ୍ଲଟ ନଂ - 575 - 19 ଡିସିମିଲ

1.14 ଡିସିମିଲ

01 ଡିସିମିଲ 14 ଡିସିମିଲ

ଚୁକ୍ତିନାମା

ମଧ୍ୟରେ

ଶ୍ରୀ/ଶ୍ରୀମତୀ ଆଶିତା ଜୁନାଭ ଟଲ, ବୟସ ପ୍ରାୟ ୫୦ ବର୍ଷ, S/D/o - ଉତ୍ତମପୁର,
ଆଧାର ନଂ 5343 7923 6286 ଏବଂ ପାନ୍ ନଂ- CFEPB65480, ଏହାର ବାସସ୍ଥାନ -
୦- ଚାନ୍ଦିକା, ଜିଲ୍ଲା ଯାଜପୁର ।

(ଏଠାରେ ଯଥାକ୍ରମେ 'ପ୍ରଥମ ଭାଗର ପାର୍ଟି' ଏବଂ 'ମାଲିକ' ଭାବରେ କୁହାଯାଏ) ।

ଏବଂ

ଶ୍ରୀ ପ୍ରଶାନ୍ତ ନାଥ, GIPL & GECPL (JV) ର ସ୍ୱୀକୃତିପ୍ରାପ୍ତ ଦସ୍ତଖତକାରୀ, ପ୍ରାୟ ୫୫ ବର୍ଷ ବୟସ, ଏହାର ସାଇଟ୍ ଠିକଣା ବାଲିସାହି ରେ ଅଛି । ଏଠାରେ ଯଥାକ୍ରମେ 'ଦ୍ୱିତୀୟ ଭାଗର ପାର୍ଟି' ଏବଂ 'କାର୍ଯ୍ୟନିର୍ବାହୀ' ଭାବରେ କୁହାଯାଏ ।
ଯେତେବେଳେ କି, ଦ୍ୱିତୀୟ ଭାଗର ପାର୍ଟି "Rehabilitation and up-gradation of Existing 2-Lane to 4-Lane Standards from Duburi to Chandikhole Section of NH-200(New Nh-53) from 388.00 to Km. 427.400 the state of Odisha under NHDP-III On EPC mode, Package-III" କାର୍ଯ୍ୟର କାର୍ଯ୍ୟକାରୀତାକୁ ବଢ଼େଇ କରାଯାଇଛି ।

ଏବଂ

ଯେହେତୁ, ଦ୍ୱିତୀୟ ଭାଗର ପାର୍ଟି ମାଟି, ବାଲି ଏବଂ ଏଗ୍ରିଗେଟ୍ ଆବଶ୍ୟକ କରେ ଯାହା ଉପରୋକ୍ତ କାର୍ଯ୍ୟର କାର୍ଯ୍ୟରେ ବ୍ୟବହୃତ ହେବ ।

ଏବଂ

ଯେହେତୁ, ପ୍ରଥମ ଭାଗର ପାର୍ଟି ସଂଲଗ୍ନ ହୋଇଥିବା କାର୍ଯ୍ୟସୂଚୀରେ ବିସ୍ତୃତ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଥିବା ଜମିର ମାଲିକ ଅଟେ ଏବଂ ତାହାର ଉକ୍ତ ଜମିରୁ/ପୋଖରୀରୁ/କୂଅ ମାଟି ବାହାର କରିବା ପାଇଁ ଇଚ୍ଛା କରୁଅଛି ।

ଏବଂ

ଯେହେତୁ, ଏହିପରି ଖନନ ତା ୧୫.୦୧.୨୦୧୭ ଏବଂ ସର୍ବୁଲାର ତା ୩୧.୦୮.୨୦୧୭ ବିଜ୍ଞପ୍ତି ଅନୁଯାୟୀ ହୋଇଥିଲା ଏବଂ ଏହିପରି ଖନନ ପାଇଁ କୌଣସି ପରିବେଶ କ୍ଲିୟରାନ୍ସ ଜରୁରୀ ନୁହେଁ ।

ଏବଂ

ଯେହେତୁ, ପୃଷ୍ଠାନୁପୃଷ୍ଠା କୁଝାମଣା ପରେ, ପକ୍ଷମାନେ ସର୍ବସମ୍ମତି କ୍ରମେ ଚୁକ୍ତିନାମାର ସର୍ତ୍ତାବଳୀ ଏବଂ ଚୁକ୍ତିନାମାକୁ ଲିଖିତ ଆକାରରେ ସ୍ୱୀକୃତି କରିବାକୁ ସହମତ ହୋଇଛନ୍ତି ଏବଂ ପରବର୍ତ୍ତୀ ଅସୁବିଧା ଏବଂ ମତଭେଦକୁ ଏଡାଇବା ପାଇଁ ।

ବର୍ତ୍ତମାନ ଉକ୍ତ ନିୟମାବଳୀ ଅନୁସରଣ କରାଗଲା:

- I. ତାହା ହେଉଛି, ପ୍ରଥମ ଭାଗର ପାର୍ଟି ମାଲିକ ଏବଂ ବ୍ୟକ୍ତିଗତ/ ସାଧାରଣ ବ୍ୟବହାର ପାଇଁ ଏହିପରି ଖନନକୁ ନିର୍ଦ୍ଦେଶ ଦେବାର ଅଧିକାର ଅଛି ।
- II. ପ୍ରଥମ ଭାଗର ପାର୍ଟି ଗ୍ରହଣ କରେ ଯେ ଯଦି ପ୍ରଥମ ବ୍ୟକ୍ତିଙ୍କ ପାର୍ଟି ଦ୍ୱାରା ନିର୍ଦ୍ଧାରିତ ଜମିର ମାଲିକାନା ସମ୍ବନ୍ଧରେ ଅନ୍ୟ କୌଣସି ବ୍ୟକ୍ତି, ଚିତ୍ରା କିମ୍ବା ପ୍ରାଧିକରଣରୁ କୌଣସି ଆପତ୍ତି ଉଠାଯାଏ ତା'ପରେ ଏହା ଏହାର ବ୍ୟକ୍ତିଗତ କ୍ଷମତାରେ ଏପରି ଆପତ୍ତି ସହିତ ମୁକାବିଲା କରିବ ଏବଂ ଦ୍ୱିତୀୟ ଭାଗର ପାର୍ଟିର କୌଣସି ଦାୟିତ୍ୱ ରହିବ ନାହିଁ ଯାହା ଦ୍ୱାରା ଏପରି ଆପତ୍ତି ଉଠାଯିବ ।
- III. ତାହା ହେଉଛି, ଦ୍ୱିତୀୟ ଭାଗର ପାର୍ଟି ପୋଖରୀ ଖନନ କରିବ / ଏକ କୂଅ ଖନନ କରିବ / ଏକ ପୋଖରୀକୁ ପୁନଃ ସ୍ଥାପନ କରିବ / ପ୍ରଥମ ଭାଗର ପୁତ୍ରରେ ବାଲି ଏବଂ ସିଲଟ ହଟାଇବ ଏବଂ ଏଠାରେ ବୈଷୟିକ ନିର୍ଦ୍ଦେଶକରଣ ଅନୁଯାୟୀ ଏବଂ ଏଠାରେ ପରିଶିଷ୍ଟରେ ସଂଲଗ୍ନ ହେବ ।

Aetich W. M.

- IV. ତାହା ହେଉଛି, ପ୍ରଥମ ଭାଗର ପାର୍ଟି ତା ୧୫.୦୧.୨୦୧୭ ବିଜ୍ଞପ୍ତି ସହିତ ପଠା ଯାଇଥିବା ସର୍କୁଲାର ତା ୩୧.୦୮.୨୦୧୭ ଅନୁଯାୟୀ ଖନନ ହୋଇଥିବା ସାମଗ୍ରୀ ବିରୁଦ୍ଧରେ କୌଣସି ମୂଲ୍ୟ ଆଦାୟ କରିବ ନାହିଁ ।
- V. ତାହା ହେଉଛି, ଦ୍ୱିତୀୟ ଭାଗର ପାର୍ଟି ପ୍ରଥମ ଭାଗର ଜମିରୁ ଖନନ ହୋଇଥିବା ସାମଗ୍ରୀ ପରିବହନ ପାଇଁ ବାୟା ଅଟେ ।
- VI. ତାହା ହେଉଛି, ଉଭୟ ପକ୍ଷ ଏଠାରେ ସହମତ ଅଟନ୍ତି ଯେ ସର୍କୁଲାର ୧୫.୦୧.୨୦୧୭ ସହିତ ପଠା ଯାଇଥିବା ସର୍କୁଲାର ତା ୩୧.୦୮.୨୦୧୭ ଅନୁଯାୟୀ ଏହିପରି ଖନନ କରାଯାଇଥାଏ ।
- VII. ତାହା ହେଉଛି, ଉଭୟ ପକ୍ଷ ସହମତ ଅଟନ୍ତି ଯେ ସେମାନେ ଏଠାରେ ନିର୍ଦ୍ଦିଷ୍ଟ ସର୍ତ୍ତଗୁଡ଼ିକ ପୂର୍ଣ୍ଣ ଭାବରେ ପାଳନ କରିବେ ।
- VIII. ଏହି ଚୁକ୍ତିନାମାର ଅନ୍ୟାନ୍ୟ ସର୍ତ୍ତାବଳୀ କଟକ ଠାରେ ଅବସ୍ଥିତ କୋର୍ଟ ମଧ୍ୟରେ ଥିବା ଭାରତୀୟ ଚୁକ୍ତିନାମା ଅଧିନିୟମ ଦ୍ୱାରା ପରିଚାଳିତ ହେବ ।

କାର୍ଯ୍ୟସୂଚୀ

ପରିଶିଷ୍ଟ

ନିମ୍ନଲିଖିତ ସାକ୍ଷୀମାନଙ୍କର ଉପସ୍ଥିତି ଏବଂ ଦସ୍ତଖତରେ ଏଠାରେ ଥିବା ପକ୍ଷମାନେ ଉଲ୍ଲେଖିତ ଦିନ ଏବଂ ତାରିଖରେ ସେମାନଙ୍କର ନିଜସ୍ୱ ହାତ ଏବଂ ସିଲ୍ ସେଟ୍ କରନ୍ତି ଏବଂ ସବକ୍ସାଇବ କରନ୍ତି ।

ସାକ୍ଷୀ:

1.



ପ୍ରଥମ ବଳଗୁଡ଼ିକ

Asit Kumar

2.

ଦ୍ୱିତୀୟ ବଳ



ଭାରତ ସରକାର

Unique Identification Authority of India

Government of India

ନାମାଙ୍କନ କ୍ରମ / Enrollment No.: 2189/92400/00033

To

ଆଶିଷ କୁମାର ବଳ

Ashis Kumar Bal

30/12/2015 S/O Baidyanath Bal

GARHMADHUPUR

Bhubanpur

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Odisha 755023

9439471418

83533122



MD835331225FH



ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. :

5343 7923 6286

ମୋ ଆଧାର, ମୋ ପରିଚୟ



ଭାରତ ସରକାର

Government of India



ଆଶିଷ କୁମାର ବଳ

Ashis Kumar Bal

ପିତା : ବୈଦ୍ୟନାଥ ବଳ

Father : BAIDYANATH BAL

ଜନ୍ମ ତାରିଖ / DOB : 01/06/1965

ପୁରୁଷ / Male



5343 7923 6286

ମୋ ଆଧାର, ମୋ ପରିଚୟ

Ashis Kumar Bal



Ashis Kumar DAI

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ଭୁବନପୁର

ତହସିଲ : ଧର୍ମଶାଳା

ଥାନା : ଧର୍ମଶାଳା

ତହସିଲ ନମ୍ବର :

ଥାନା ନମ୍ବର : 826

ଜିଲ୍ଲା : ଯାଜପୁର

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତାବ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର ଖେତାବ ନଂ				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		2				
2) ପ୍ରକାର ନାମ, ପିତା ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ଅକ୍ଷୟ କୁମାର ବଳ, ବିକାଶ କୁମାର ବଳ, ଆଶିଷ କୁମାର ବଳ, ସଂଜୟ କୁମାର ବଳ, ସଂଜୀବ କୁମାର ବଳ, ଅବିନାଶ ବଳ ପି: ବୈଦ୍ୟନାଥ ବଳ, ବାସନ୍ତୀ ବଳ ସ୍ତ୍ରୀ: ବୈଦ୍ୟନାଥ ବଳ ଜା: ଷଡ଼୍ରୀୟ ବା: ନିଜଗାଁ				
3) ସ୍ୱତ୍ୱ	ଭିତ୍ତିବାନ					
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିଷ୍ଠାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
		153.45	76.73		230.18	
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ						
BLANK SPACE FOR STAMPING						
ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ - 01/03/1989						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ - 01/04/1989						

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ଖତିୟାନର କ୍ରମିକ ନଂ : 2		ମୌଜା : ଭୁବନପୁର				ଚିତ୍ରା : ଯାକପୁର
ପୁର ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୂର୍ବର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10		11	12
10 ଗଡ଼ାହୁଡ଼ା	ଶାରଦ ଦୁଇ	ଭ. ସରହଦ ମୌଜା ମହୁଲଟିକରି ଦ. ନିଜ	0	1400	0.0567	
11 ଗଡ଼ାହୁଡ଼ା	ଶାରଦ ଦୁଇ	ଭ. ନିଜ ଦ. ସରହଦ ମୌଜା କୁଳାବେଢ଼ିପାଟ	0	2300	0.0930	
78 ଗଡ଼ାହୁଡ଼ା	ବିଆଳି ଦୋଫସଲ	ଭ. ଭଗବାନ ଦାସ ଦ. ଶୁକଦେବ ମଳିକ	0	0400	0.0162	
117 ଗଡ଼ାହୁଡ଼ା	ବିଆଳି ଦୋଫସଲ	ଭ. ଅର୍ଦ୍ଧପୂର୍ଣ୍ଣା ବିଶ୍ୱାଳ ଦ. ନିଜ	0	0600	0.0243	ବେଆଇନ ଖରିଦ ସୁତ୍ରେ, ଦଖଲ ପଗୁ ଦାସ, ପି.ନନ୍ଦା ଦାସ ଜା., ଗୋପାଳ ବା.ନିକରା, ରେଜିଷ୍ଟ୍ରି ଦଲିଲ ନମ୍ବର, 1694 ତା.10.3.72, ଜରସମାନ ଟ 200.00
118 ଗଡ଼ାହୁଡ଼ା	ବିଆଳି ଦୋଫସଲ	ଭ. ନିଜ ଦ. ନିଜ	0	1300	0.0526	ବେଆଇନ ଖରିଦ ସୁତ୍ରେ, ଦଖଲ ପଗୁ ଦାସ, ମୁତାବକ ପୁଟ ନମ୍ବର, 117
130 ଗଡ଼ାହୁଡ଼ା	ବିଆଳି ଦୋଫସଲ	ଭ. ନିଜ ଦ. ସପନି ସାହୁଓଗେର	0	0500	0.0202	ବେଆଇନ ଖରିଦ ସୁତ୍ରେ, ଦଖଲ ପଗୁ ଦାସ, ମୁତାବକ ପୁଟ ନମ୍ବର, 117
131 ଗଡ଼ାହୁଡ଼ା	ବିଆଳି ଦୋଫସଲ	ଭ. ନିଜ ଦ. ସପନି ସାହୁଓଗେର	0	0600	0.0243	ବେଆଇନ ଖରିଦ, ସୁତ୍ରେ ଦଖଲ ପଗୁ, ଦାସ ମୁତାବକ ପୁଟ, ନମ୍ବର 117
220 ଚକର ଚକ	ବିଆଳି ଦୋଫସଲ	ଭ. ସପନି ସାହୁଓଗେର ଦ. ସପନି ସାହୁଓଗେର	0	0500	0.0202	
221 ଚକର ଚକ	ଶାରଦ ଏକ	ଭ. ସପନି ସାହୁଓଗେର ଦ. ସପନି ସାହୁଓଗେର	0	0900	0.0364	
366 ଛୋଟା ପୋଖରୀ ଚଳ	ବିଆଳି ଦୋଫସଲ	ଭ. ସପନି ସାହୁଓଗେର ଦ. ଭଗବାନ ମିଶ୍ର	1	5400	0.6232	
398	ଘରବାରି		0	1500	0.0607	
401	ଘରବାରି		0	1500	0.0607	
402 ଗାଁଚଳ	ବିଆଳି ଦୋଫସଲ	ଭ. ନିଜ ଦ. ଅନୁ ମଳିକଓଗେର	0	0500	0.0202	
404 ଗାଁଚଳ	ବିଆଳି ଦୋଫସଲ	ଭ. ଆକୁଳାନନ୍ଦ ବିଶ୍ୱାଳ ଦ. ନିଶାକର ବିଶ୍ୱାଳଓଗେର	0	0100	0.0040	
421	ବିଆଳି ଦୋଫସଲ	ଭ. ନିଜ	0	1600	0.0648	

796 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନାଳୀ ଦ. ନିଜ	0	1700	0.0688	
799 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନାଳୀ	0	2900	0.1173	
800 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନାଳୀ	0	0800	0.0324	
801 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନାଳୀ	0	1200	0.0486	
802 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1300	0.0526	
803 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ଗୋରୁ ଦ. ନିଜ	0	1600	0.0648	
805 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ଶୁଶାନ ଦ. ନିଜ	0	2400	0.0971	
806 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	6800	0.2752	
807 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନାଳି	0	2000	0.0809	
808 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1500	0.0607	
811 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	2100	0.0849	
812 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1000	0.0405	
813 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ବାଲଧର ମଲିକଓଗେର ଦ. ନିଜ	0	1700	0.0688	
814 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ଅନାବାଦୀ ଦ. ନିଜ	0	0300	0.0121	
829 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ରାଧାନାଥ ମିଶ୍ରଓଗେର	0	0800	0.0324	
832 ଗହିର	ଶାରଦ ଏକ	ଉ. ଚାନ୍ଦମଣି ଜେନାଓଗେର ଦ. ଗଣିବଟ	0	0700	0.0283	
833 ଗହିର	ଶାରଦ ଏକ	ଉ. ଚାନ୍ଦମଣି ଜେନାଓଗେର ଦ. ଗଣିବଟ	0	1300	0.0526	
834 ଗହିର	ଶାରଦ ଏକ	ଉ. ବଟକୃଷ୍ଣ ଜେନାଓଗେର ଦ. ଗଣିବଟ	0	1800	0.0729	
895 ଗହିର	ଶାରଦ ଏକ	ଉ. ବଟକୃଷ୍ଣ ଜେନାଓଗେର ଦ. ନିଜ	0	1500	0.0607	
896 ଗହିର	ଶାରଦ ଏକ	ଉ. ବଟକୃଷ୍ଣ ଜେନାଓଗେର ଦ. ନିଜ	0	1200	0.0436	
908 ଗହିର	ଶାରଦ ଏକ	ଉ. ସୀତାକାନ୍ତ ବିଶ୍ୱାଳ ଦ. ନିଜ	0	2600	0.1052	
909 ଗହିର	ଶାରଦ ଏକ	ଉ. ବଟକୃଷ୍ଣ ଜେନାଓଗେର ଦ. ନିଜ	0	2100	0.0849	

As per rule

ଗାଁପଞ୍ଚାୟତ	ବିଧାନ ସଭା ନାମ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
423 ଗାଁପଞ୍ଚାୟତ	ବିଧାନ ସଭା ନାମ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
424 ଗାଁପଞ୍ଚାୟତ	ବିଧାନ ସଭା ନାମ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
573 ଗାଁପଞ୍ଚାୟତ	ବିଧାନ ସଭା ନାମ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
574	ଆଦି	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
575	ଜଳାଶୟ ଦୁଇ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
576	ଆଦି	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
652 କାଳିଆ ଟିକର	ବିଧାନ ସଭା ନାମ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
675 କାଳିଆ ଟିକର	ବିଧାନ ସଭା ନାମ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
737 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
738 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
784 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
785 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
786 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
787 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
788 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
789 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
790 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
791 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
792 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
793 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
794 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ
795 କାଳିଆ ଟିକର	ଶାରଦ ଏକ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ	ଓ. ନଂ

957 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ନିଜ ଦ. ନିଜ	0	0600	0.0243	
958 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ନିଜ ଦ. ନିଜ	0	0300	0.0121	
959 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ସୀତାକାନ୍ତ ବିଶ୍ୱାଳ ଦ. ନିଜ	0	0700	0.0283	
960 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ସୀତାକାନ୍ତ ବିଶ୍ୱାଳ ଦ. ନିଜ	0	1700	0.0688	
989 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ଜ୍ୟୋତୀସଚନ୍ଦ୍ର ବିଶ୍ୱାଳ ଦ. ଧନୁ ମଲିକଓଗେର	0	2300	0.0930	
1094 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ବଚକୃଷ୍ଣ ଜେନାଓଗେର ଦ. ଫଗୁ ଦାସ	0	0800	0.0324	
1096 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ନିଜ ଦ. ନିଜ	0	2100	0.0849	
1097 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ନିଜ ଦ. ନାଳୀ	0	3900	0.1578	
1098 ଗହ୍ମିର	ଶାରଦ ଏକ	ଭ. ଫଗୁ ଦାସ ଦ. ନାଳୀ	0	2600	0.1052	
17/1463 ଗଡ଼ାହୁଡ଼ା	ଶାରଦ ଏକ	ଭ. ନିଜ ଦ. ଅର୍ପପୂର୍ଣ୍ଣା ବିଶ୍ୱାଳଓଗେର	0	0400	0.0162	
366/1471 ଗଡ଼ାହୁଡ଼ା	ଡାକ୍ତର ଏକ	ଭ. ନିଜ ଦ. ରାମଚନ୍ଦ୍ର ନାୟକ	0	2900	0.1173	
573/1488	ଘରବାର୍ତି		0	2600	0.1052	
93 plots			16	0200	6.4772	

Arish Kumar

910 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1700	0.0688	
911 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ରାଧାନାଥ ମିଶ୍ରଓଗେର	0	0300	0.0121	
912 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ପରମାନନ୍ଦ ବିଶ୍ୱାଳ	0	0300	0.0121	
913 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ପରମାନନ୍ଦ ବିଶ୍ୱାଳ	0	0600	0.0243	
914 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1500	0.0607	
915 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1500	0.0607	
916 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	0800	0.0324	
919 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	0200	0.0081	
920 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	0300	0.0121	
921 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	0200	0.0081	
928 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	0900	0.0364	
929 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1500	0.0607	
937 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ପରମାନନ୍ଦ ବିଶ୍ୱାଳ ଦ. ନିଜ	0	0500	0.0202	
938 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ଅନାବାଦୀ ଦ. ନିଜ	0	2900	0.1173	
939 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1200	0.0486	
940 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1300	0.0526	
945 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1200	0.0486	
948 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	2000	0.0809	
953 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ବାଉଁଶ ମଲିକଓଗେର	0	1100	0.0445	
954 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	0400	0.0162	
955 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	0700	0.0283	
956 ଗହ୍ମିର	ଶାରଦ ଏକ	ଉ. ନିଜ ଦ. ନିଜ	0	1100	0.0445	

ଶ୍ରୀଯୁକ୍ତ

ପ୍ରକାଶ ପ୍ରବନ୍ଧକ,

ମେସର୍ସ ଗାମନ୍ ଇନପ୍ରାସ୍ତ୍ରକଟର ପ୍ରାଇଭେଟ ଲିମିଟେଡ୍ ଏବଂ ଜି.ଇ.ସି.ପି.ଏଲ (ଜେଡି)

ନୂଆ-ପ୍ରଭାବେଡି ରୋଡ୍, ପ୍ରଭାବେଡି, ମୁମ୍ବାଇ - ୪୦୦୦୨୫

ବିଷୟ- ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ଏବଂ ପୋଖରୀ ପୁନରୁଦ୍ଧାର ପାଇଁ ଅନୁରୋଧ ।

ଶ୍ରୀମାନ,

ମୁଁ / ଆମେ ଚୈତନ୍ୟ ନିହାଲ / କୁନ୍ଦଲିନୀ ଗାଁର ବାସିନ୍ଦା । ଆମର ଏକ ପୋଖରୀ ପରିମାପ କ୍ଷେତ୍ର ଅଛି ଯାହା ୦୯ ଏକର. ୨୩ ଡିସିମିଲ ନିମ୍ନ କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଛି । ମୋ / ଆମ ନାମରେ ଜମି ରେକର୍ଡ ହୋଇଛି । କୌଣସି ବ୍ୟବସାୟ ନ ଥିବାରୁ ଏବଂ ମାଛଚାଷ ବ୍ୟବସାୟ କରିବାକୁ ହେବାକୁ ଇଚ୍ଛା କରୁଅଛି, ମୁଁ / ଆମେ ଏଜେନ୍ସି ଖୋଜୁଥିଲୁ ଯାହା ଏହିପରି ଖନନ କାର୍ଯ୍ୟ କରିପାରିବ । ଅଧିକତ୍ତ୍ୱ, ପରିସ୍ଥିତି ପରି ମରୁଡ଼ି ବାଚା ଆମ ଅଞ୍ଚଳ ପ୍ରଭାବିତ ହେଉଛି, ମୌସୁମୀ ସମୟରେ ବ୍ୟବହାର ପାଇଁ ଜଳ ସଂରକ୍ଷଣ କରିବା ଅତ୍ୟନ୍ତ ଜରୁରୀ ।

ଏହିପରି ଉଦ୍ଦେଶ୍ୟ ସହିତ, ମୁଁ / ଆମେ ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ନିକଟକୁ ଯାଇଥିଲୁ ଯେଉଁମାନେ ଆମକୁ NH-53 (Package-I) ରେ କାର୍ଯ୍ୟ କରୁଛନ୍ତି ବୋଲି ଆମକୁ ଜଣାଇଥିଲେ । ଯେହେତୁ ତୁମେ ଉକ୍ତ ପ୍ରକଳ୍ପର କାର୍ଯ୍ୟକାରୀତା ପାଇଁ ବିପୁଳ ପରିମାଣର ମୋରମ/ ମାଟି ଆବଶ୍ୟକ କରିବ, ମୁଁ / ଆମେ ଆପଣଙ୍କୁ ଉପରୋକ୍ତ ବର୍ଣ୍ଣିତ ଅଞ୍ଚଳରେ ଏକ ପୋଖରୀ ଖନନ କରିବାକୁ ଏବଂ ଖନନ ହୋଇଥିବା କ୍ଷୁଦ୍ର ଖଣିଜ ପଦାର୍ଥକୁ ନେଇଯିବାକୁ ଅନୁରୋଧ କରୁଅଛି ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

Charitanya Barua

ତୁମର ବିଶ୍ୱସ୍ତ ଭାବରେ,

କାର୍ଯ୍ୟସୂଚୀ

କୂଳୀ - ପର୍ବତାଳା, ଜିଲ୍ଲା - ଗାନ୍ଧୀପୁର
 ମୌଜା - କୁଶୁଳପୁର, ଗାଆଁ ନଂ - 162
 ପ୍ଲଟ ନଂ - 23 - 44 ଡିସିମିଲ
 ପ୍ଲଟ ନଂ - 215 - 24 ଡିସିମିଲ
 ପ୍ଲଟ ନଂ - 217 - 12 ଡିସିମିଲ
 ପ୍ଲଟ ନଂ - 218 - 13 ଡିସିମିଲ
 ପ୍ଲଟ ନଂ - 32 - 30 ଡିସିମିଲ
 01 - 662, 23 ଡିସିମିଲ
 123 ଡିସିମିଲ

ଚୁକ୍ତିନାମା

ମଧ୍ୟରେ

ଶ୍ରୀ/ଶ୍ରୀମତୀ ଚୌତନ୍ୟ ଦତ୍ତ, ବୟସ ପ୍ରାୟ ୫୮ ବର୍ଷ, S/D/o - ଭୁବନେଶ୍ୱରୀ,
ଆଧାର ନଂ 2488 2575 7297 ଏବଂ ପାନ୍ ନଂ - _____, ଏହାର ବାସସ୍ଥାନ -
୧- ଧର୍ମଶାଳା, ଜିଲ୍ଲା ଯାଜପୁର।
(ଏଠାରେ ଯଥାକ୍ରମେ 'ପ୍ରଥମ ଭାଗର ପାର୍ଟି' ଏବଂ 'ମାଲିକ' ଭାବରେ କୁହାଯାଏ)।

ଏବଂ

ଶ୍ରୀ ପ୍ରଶାନ୍ତ ନାଥ, GIPL & GECPL (JV) ର ସ୍ୱୀକୃତିପ୍ରାପ୍ତ ଦସ୍ତଖତକାରୀ, ପ୍ରାୟ ୫୫ ବର୍ଷ ବୟସ, ଏହାର ସାଇଟ୍ ଠିକଣା ବାଲିସାହି ରେ ଅଛି। ଏଠାରେ ଯଥାକ୍ରମେ 'ବିତୀୟ ଭାଗର ପାର୍ଟି' ଏବଂ 'କାର୍ଯ୍ୟନିର୍ବାହୀ' ଭାବରେ କୁହାଯାଏ।
ଯେତେବେଳେ କି, ବିତୀୟ ଭାଗର ପାର୍ଟି "Rehabilitation and up-gradation of Existing 2-Lane to 4-Lane Standards from Duburi to Chandikhole Section of NH-200(New Nh-53) from 388.00 to Km. 427.400 the state of Odisha under NHDP-III On EPC mode, Package-III" କାର୍ଯ୍ୟର କାର୍ଯ୍ୟକାରୀତାକୁ ବଢ଼ାଇବା ପାଇଁ କରାଯାଇଛି।

ଏବଂ

ଯେହେତୁ, ବିତୀୟ ଭାଗର ପାର୍ଟି ମାଟି, ବାଲି ଏବଂ ଏଗ୍ରିଗେଟ୍ ଆବଶ୍ୟକ କରେ ଯାହା ଉପରୋକ୍ତ କାର୍ଯ୍ୟର କାର୍ଯ୍ୟରେ ବ୍ୟବହୃତ ହେବ।

ଏବଂ

ଯେହେତୁ, ପ୍ରଥମ ଭାଗର ପାର୍ଟି ସଂଲଗ୍ନ ହୋଇଥିବା କାର୍ଯ୍ୟସୂଚୀରେ ବିସ୍ତୃତ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଥିବା ଜମିର ମାଲିକ ଅଟେ ଏବଂ ତାହାର ଉକ୍ତ ଜମିରୁ/ପୋଖରୀରୁ/କୁଅ ମାଟି ବାହାର କରିବା ପାଇଁ ଇଚ୍ଛା କରୁଅଛି।

ଏବଂ

ଯେହେତୁ, ଏହିପରି ଖନନ ତା ୧୫.୦୧.୨୦୧୭ ଏବଂ ସମ୍ପୂର୍ଣ୍ଣରୁ ତା ୩୧.୦୮.୨୦୧୭ ବିଜ୍ଞପ୍ତି ଅନୁଯାୟୀ ହୋଇଥିଲା ଏବଂ ଏହିପରି ଖନନ ପାଇଁ କୌଣସି ପରିବେଶ କ୍ଲିୟରାନ୍ସ ଜରୁରୀ ନୁହେଁ।

ଏବଂ

ଯେହେତୁ, ପୁଞ୍ଜୀନୁପୁଞ୍ଜ ବୁଝାମଣା ପରେ, ପକ୍ଷମାନେ ସର୍ବସମ୍ମତି କ୍ରମେ ଚୁକ୍ତିନାମାର ସର୍ତ୍ତାବଳୀ ଏବଂ ଚୁକ୍ତିନାମାକୁ ଲିଖିତ ଆକାରରେ ସ୍ୱୀକୃତି କରିବାକୁ ସହମତ ହୋଇଛନ୍ତି ଏବଂ ପରବର୍ତ୍ତୀ ଅସୁବିଧା ଏବଂ ମତଭେଦକୁ ଏଡାଇବା ପାଇଁ।

ବର୍ତ୍ତମାନ ଉକ୍ତ ନିୟମାବଳୀ ଅନୁସରଣ କରାଗଲା:

- I. ତାହା ହେଉଛି, ପ୍ରଥମ ଭାଗର ପାର୍ଟି ମାଲିକ ଏବଂ ବ୍ୟକ୍ତିଗତ/ ସାଧାରଣ ବ୍ୟବହାର ପାଇଁ ଏହିପରି ଖନନକୁ ନିର୍ଦ୍ଦେଶ ଦେବାର ଅଧିକାର ଅଛି।
- II. ପ୍ରଥମ ଭାଗର ପାର୍ଟି ଗ୍ରହଣ କରେ ଯେ ଯଦି ପ୍ରଥମ ବ୍ୟକ୍ତିଙ୍କ ପାର୍ଟି ଦ୍ୱାରା ନିର୍ଦ୍ଧାରିତ ଜମିର ମାଲିକାନା ସମ୍ବନ୍ଧରେ ଅନ୍ୟ କୌଣସି ବ୍ୟକ୍ତି, ଚିନ୍ତା କିମ୍ବା ପ୍ରାଧିକରଣରୁ କୌଣସି ଆପତ୍ତି ଉଠାଯାଏ ତା'ପରେ ଏହା ଏହାର ବ୍ୟକ୍ତିଗତ କ୍ଷମତାରେ ଏପରି ଆପତ୍ତି ସହିତ ମୁକାବିଲା କରିବ ଏବଂ ବିତୀୟ ଭାଗର ପାର୍ଟିର କୌଣସି ଦାୟିତ୍ୱ ରହିବ ନାହିଁ ଯାହା ଦ୍ୱାରା ଏପରି ଆପତ୍ତି ଉଠାଯିବ।
- III. ତାହା ହେଉଛି, ବିତୀୟ ଭାଗର ପାର୍ଟି ପୋଖରୀ ଖନନ କରିବ / ଏକ କୁଅ ଖନନ କରିବ / ଏକ ପୋଖରୀକୁ ପୁନଃ ସ୍ଥାପନ କରିବ / ପ୍ରଥମ ଭାଗର ପୁଅରେ ବାଲି ଏବଂ ସିଲଟ୍ ହଟାଇବ ଏବଂ ଏଠାରେ ବୈଷୟିକ ନିର୍ଦ୍ଦେଶକରଣ ଅନୁଯାୟୀ ଏବଂ ଏଠାରେ ପରିଶିଷ୍ଟରେ ସଂଲଗ୍ନ ହେବ।

Charanya Baral

- IV. ତାହା ହେଉଛି, ପ୍ରଥମ ଭାଗର ପାର୍ଟି ତା ୧୫.୦୧.୨୦୧୭ ବିଜ୍ଞପ୍ତି ସହିତ ପଠା ଯାଇଥିବା ସର୍କୁଲାର ତା ୩୧.୦୮.୨୦୧୭ ଅନୁଯାୟୀ ଖନନ ହୋଇଥିବା ସାମଗ୍ରୀ ବିରୁଦ୍ଧରେ କୌଣସି ମୂଲ୍ୟ ଆଦାୟ କରିବ ନାହିଁ ।
- V. ତାହା ହେଉଛି, ଦ୍ୱିତୀୟ ଭାଗର ପାର୍ଟି ପ୍ରଥମ ଭାଗର ଜମିରୁ ଖନନ ହୋଇଥିବା ସାମଗ୍ରୀ ପରିବହନ ପାଇଁ ବାୟା ଅଟେ ।
- VI. ତାହା ହେଉଛି, ଉଭୟ ପକ୍ଷ ଏଠାରେ ସହମତ ଅଟନ୍ତି ଯେ ସର୍କୁଲାର ୧୫.୦୧.୨୦୧୭ ସହିତ ପଠା ଯାଇଥିବା ସର୍କୁଲାର ତା ୩୧.୦୮.୨୦୧୭ ଅନୁଯାୟୀ ଏହିପରି ଖନନ କରାଯାଇଥାଏ ।
- VII. ତାହା ହେଉଛି, ଉଭୟ ପକ୍ଷ ସହମତ ଅଟନ୍ତି ଯେ ସେମାନେ ଏଠାରେ ନିର୍ଦ୍ଦିଷ୍ଟ ସର୍ଗ୍ଗତ୍ୱିକ ପୂର୍ଣ୍ଣ ଭାବରେ ପାଳନ କରିବେ ।
- VIII. ଏହି ଚୁକ୍ତିନାମାର ଅନ୍ୟାନ୍ୟ ସର୍ତ୍ତାବଳୀ କଟକ ଠାରେ ଅବସ୍ଥିତ କୋର୍ଟ ମଧ୍ୟରେ ଥିବା ଭାରତୀୟ ଚୁକ୍ତିନାମା ଅଧିନିୟମ ଦ୍ୱାରା ପରିଚାଳିତ ହେବ ।

କାର୍ଯ୍ୟସୂଚୀ

ପରିଶିଷ୍ଟ

ନିମ୍ନଲିଖିତ ସାକ୍ଷୀମାନଙ୍କର ଉପସ୍ଥିତି ଏବଂ ଦସ୍ତଖତରେ ଏଠାରେ ଥିବା ପକ୍ଷମାନେ ଉଲ୍ଲେଖିତ ଦିନ ଏବଂ ତାରିଖରେ ସେମାନଙ୍କର ନିଜସ୍ୱ ହାତ ଏବଂ ସିଲ୍ ସେଟ୍ କରନ୍ତି ଏବଂ ସ୍ୱାକ୍ଷର କରନ୍ତି ।

ସାକ୍ଷୀ:

1.

ପ୍ରଥମ ବଳଗୃହିକ

Charitanya Boral

2.

ଦ୍ୱିତୀୟ ବଳ

Charitanya Boral





ଭାରତ ସରକାର
Unique Identification Authority of India
Government of India

ନାମାଙ୍କର କ୍ରମ / Enrollment No.: 1092/10096/61451

To
ଚୈତନ୍ୟ ବରାଳ
CHAITANYA BARAL
BATIJODA
Kurikana
Batijoda
Jajapur
Odisha 755023

30/12/2016
317934276



MA179342761FT



ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. :

2488 2575 7297

ଆଧାର, — ସାଧାରଣ ଲୋକର ଅଧିକାର



ଭାରତ ସରକାର
Government of India
ଚୈତନ୍ୟ ବରାଳ
CHAITANYA BARAL
ପିତା : ରାଇଧାର ବରାଳ
Father : RAIDHAR BARAL
ଜନ୍ମ ତାରିଖ / DOB : 18/05/1972
ପୁରୁଷ / Male



2488 2575 7297

ଆଧାର — ସାଧାରଣ ଲୋକର ଅଧିକାର

Chaitanya Baral

କୃଷକଙ୍କୁ

ଧର୍ମଶାଳ

୨୪୭

୧୯୯୭ ଧର୍ମଶାଳ

୧୯୯୭ ମସିହା ୨୪୭

କା. ଶାସନ

ଉତ୍କଳାବଳୀର ଶାସନ ଲେଖନୀ

୨୨୭

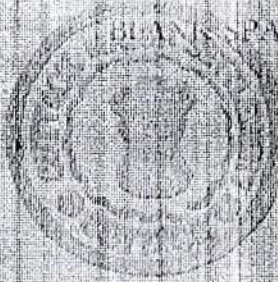
ଉତ୍କଳାବଳୀର ଶାସନ ଲେଖନୀ

ଉତ୍କଳାବଳୀର ଶାସନ ଲେଖନୀ

ସୁଦ୍ଧା

କ୍ର. ସଂ.	ନାମ	ପଦବୀ	ପଦବୀର ସଂଖ୍ୟା	ପଦବୀର ସଂଖ୍ୟା	ପଦବୀର ସଂଖ୍ୟା
୧୯୯୭	ଉତ୍କଳାବଳୀର ଶାସନ ଲେଖନୀ	୧୯୯୭	୧୯୯୭	୧୯୯୭	୧୯୯୭

ଉତ୍କଳାବଳୀର ଶାସନ ଲେଖନୀ



BLANK SPACE FOR STAMPING

26 FEB 1997

11 MAR 1997

S. M. H. P. S.

Charitanya B. S. S.

[illegible]

ଶ୍ରୀଯୁକ୍ତ

ପ୍ରକାଶ ପ୍ରବନ୍ଧକ,

ମେସର୍ସ ଗାମନ୍ ଇନସ୍ଟିଟ୍ୟୁଟର ପ୍ରାଇଭେଟ ଲିମିଟେଡ୍ ଏବଂ ଜି.ଇ.ସି.ପି.ଏଲ (ଜେଡି)

ନୂଆ-ପ୍ରଭାବେଡି ରୋଡ୍, ପ୍ରଭାବେଡି, ମୁମ୍ବାଇ - ୪୦୦୦୨୫

ବିଷୟ - ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ (✓) ସାଧାରଣ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ପୁନରୁଦ୍ଧାର ପାଇଁ ଅନୁରୋଧ () ବନ୍ୟା ହେତୁ ବାଲି ଜମା ଖନନ ପାଇଁ ଅନୁରୋଧ () ଜଳ ଅମଳ ପାଇଁ କୂଅ ଖନନ ପାଇଁ ଅନୁରୋଧ ଏବଂ ପୋଖରୀର ପୁନରୁଦ୍ଧାର ପାଇଁ ଅନୁରୋଧ; ।

ଶ୍ରୀମାନ,

ଆମେ ଡିପାର୍ଟମେଣ୍ଟର ଗ୍ରାମବାସୀ । ଆମ ପାଖରେ ୦ ଏକର ୨୦ ଡିସିମିଲ ର ଏକ ପୋଖରୀ ପରିମାପ କ୍ଷେତ୍ର ଏରିଆ ଅଛି ଯାହା ନିମ୍ନ କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଛି । ଅଣ-ମୌସୁମୀ ସମୟରେ ଆମେ ତୀବ୍ର ଜଳ ଅଭାବର ସମ୍ମୁଖୀନ ହେଉଛୁ କାରଣ ପୋଖରୀ / ଜଳାଶୟର ଗଭୀରତା କମ୍ ଏବଂ ଆବଶ୍ୟକ ପରିମାଣର ବର୍ଷା ଜଳ ସଂରକ୍ଷଣ / ଅମଳ କରିପାରିବ ନାହିଁ । ଯେଉଁ ଗ୍ରାମବାସୀଙ୍କ ପାଖରେ ଅର୍ଥ ଅଛି ସେମାନେ ବୋରଖେଲ ଖୋଳୁଛନ୍ତି, କିନ୍ତୁ ଗ୍ରୀଷ୍ମ ଋତୁରେ ଉକ୍ତ ପୋଖରୀ / ଜଳାଶୟ ଶୁଖିବା କାରଣରୁ ଅନ୍ୟମାନେ ବହୁ କଷ୍ଟ ଭୋଗୁଛନ୍ତି ।

ଏହିପରି ଉଦ୍ଦେଶ୍ୟ ସହିତ, ଆମେ ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ନିକଟକୁ ଯାଇଥିଲୁ ଯେଉଁମାନେ ଆମକୁ NH-53 ରେ କାର୍ଯ୍ୟ କରୁଛନ୍ତି ବୋଲି ଆମକୁ ଜଣାଇଥିଲେ । ଯେହେତୁ ତୁମେ ଉକ୍ତ ପ୍ରକଳ୍ପର କାର୍ଯ୍ୟକାରୀତା ପାଇଁ ବିପୁଳ ପରିମାଣର ମୋରମ/ ମାଟି ଆବଶ୍ୟକ କରିବ, ମୁଁ / ଆମେ ଆପଣଙ୍କୁ ଅନୁରୋଧ କରୁଛୁ ଯେ ଉପରୋକ୍ତ ବର୍ଣ୍ଣିତ ଅଞ୍ଚଳରେ ଅଧିକ ଖନନ କରି ପୋଖରୀକୁ ପୁନଃ ସ୍ଥାପନ କରି ଏବଂ ଖନନ ହୋଇଥିବା କ୍ଷୁଦ୍ର ଖଣିଜ ପଦାର୍ଥକୁ ନେଇଯାଆ ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

Chaitanya Samal
ତୁମର ବିଶ୍ୱସ୍ତ ଭାବରେ,

Dt. 20.5.20

କାର୍ଯ୍ୟସୂଚୀ

ଶ୍ରୀଯୁକ୍ତ

no. Taraniya

Tahasil- Dharwad

Plot no. 1324-1292-1294

15. ୩୭

 **ଭାରତ ସରକାର**
Government of India

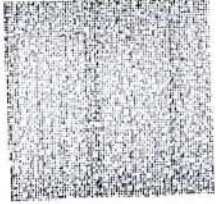
 ଚୈତନ୍ୟ ସାମଲ
Chaitanya Samal
ଜନ୍ମ ତାରିଖ / DOB: 10/09/1971
ପୁରୁଷ / MALE



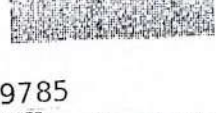
8075 6568 9785
VID: 9101 5046 7429 0777

ମୋ ଆଧାର, ମୋ ପରିଚୟ

 **ଭାରତ ସରକାର**
Unique Identification Authority of India

 ଠିକଣା:
C/O ବନମାଳି ସାମଲ, ତରଙ୍ଗିଆ, ପୋ-ଆରୁଆ,
ତରଙ୍ଗିଆ, ଜାଜପୁର,
ଓଡିଶା - 755024

Address:
C/O Banamali Samal, Tarangia, Po-
Aruha, Tarangia, Jajapur,
Odisha - 755024



8075 6568 9785
VID: 9101 5046 7429 0777

Chaitanya Samal

ପ୍ରକଳ୍ପ ପ୍ରବନ୍ଧକ,

ମେସର୍ସ ଗାମନ୍ ଇନପ୍ରାସ୍ଟ୍ରକ୍ଚର ପ୍ରାଇଭେଟ ଲିମିଟେଡ୍ ଏବଂ ଜି.ଇ.ସି.ପି.ଏଲ (ଜେଡି)

ନୂଆ-ପ୍ରଭାବେଲି ରୋଡ୍, ପ୍ରଭାବେଲି, ମୁମ୍ବାଇ - ୪୦୦୦୭୫

ବିଷୟ - ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ () ସାଧାରଣ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ (ବନ୍ୟା) ହେତୁ ବାଲି ଜମା ଖନନ ପାଇଁ ଅନୁରୋଧ () ଜଳ ଅମଳ ଏବଂ ପାନୀୟ ଉଦ୍ଦେଶ୍ୟରେ କୂଅ ଖନନ ପାଇଁ ଅନୁରୋଧ;

ଶ୍ରୀମାନ,

ମୁଁ / ଆମେ, ବିଜୁ କାନ୍ତ ମହାନ୍ତି ଗାଁର ଗ୍ରାମବାସୀ । ମୁଁ / ଆମେ ୦ ଏକର. ୫୨ ଡିସିମିଲ ମାପ କରୁଥିବା ଜମିର ଯୋଗ୍ୟ ମାଲିକ ଅଟୁ, ଯାହା କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଛି । _____ ନଦୀର ପ୍ରବାହିତ ହେତୁ ମୌସୁମୀ ସମୟରେ ଉଚ୍ଚ ଜମିଗୁଡ଼ିକ ଜଳମଗ୍ନ ହୋଇଯାଏ । ଉଚ୍ଚ ନଦୀରୁ ବାଲି ଏବଂ ପତ୍ତୁ ଆମ ଜମିରେ ପ୍ରବେଶ କରେ ଏବଂ ଏହା ଦ୍ଵାରା ଚାଷ ଉପରେ ଲାଗିଥାଏ । ବାଲି ଏବଂ ପତ୍ତୁ ଏପରି ଜମା ହେତୁ ଆମେ ଆମର ଜମି ଚାଷ କରିବାରେ ସକ୍ଷମ ନୁହଁ ଯାହା ବିପୁଳ ଆର୍ଥିକ କ୍ଷତି ଘଟାଇଥାଏ । ତେଣୁ, ଉପଯୁକ୍ତ ଚାଷ ପାଇଁ ଆମ ଜମିରେ ଜମା ହୋଇଥିବା ବାଲି ଏବଂ ପତ୍ତୁ ହଟାଇବାକୁ ଆମେ ଇଚ୍ଛା କରୁଛୁ ।

ଏହିପରି ଉଦ୍ଦେଶ୍ୟ ସହିତ, ଆମେ ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ନିକଟକୁ ଯାଇଥିଲୁ ଯେଉଁମାନେ ଆମକୁ NH-53 ରେ କାର୍ଯ୍ୟ କରୁଛନ୍ତି ବୋଲି ଆମକୁ ଜଣାଇଥିଲେ । ଯେହେତୁ ତୁମେ ଉଚ୍ଚ ପ୍ରକଳ୍ପର କାର୍ଯ୍ୟକାରୀତା ପାଇଁ ବିପୁଳ ପରିମାଣର ମୋରୁମ୍ / ମାଟି ଆବଶ୍ୟକ କରିବ, ମୁଁ / ଆମେ ଆପଣଙ୍କୁ ଉପରୋକ୍ତ ବର୍ଣ୍ଣିତ ଅଞ୍ଚଳରେ ବାଲି ଖନନ କରିବାକୁ ଏବଂ ଖନନ ହୋଇଥିବା କ୍ଷୁଦ୍ର ଖଣିଜ ପଦାର୍ଥକୁ ନେଇଯିବାକୁ ଅନୁରୋଧ କରୁଛୁ ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

bichidyantir parida

ତୁମର ବିଶ୍ଵସ୍ଥ ଭାବରେ,

DT-20.5.16

କାର୍ଯ୍ୟସୂଚୀ

ଶ୍ରୀଯୁକ୍ତ

ପ୍ରକଳ୍ପ ପ୍ରବନ୍ଧକ,

।

ସ୍ଥାନ - ଚନ୍ଦ୍ରପୁର Tahasil. Dharamabola

Plot NO. 1389 - 1350

10 ଗୁଣ୍ଠ 2 Dismil.



ଭାରତୀୟ ବିଶିଷ୍ଟ ପରିଚୟ ନିୟନ୍ତ୍ରଣ

ଭାରତ ସରକାର
Unique Identification Authority of India
Government of India

ନମାସ୍ତେ କରନ / Enrollment No.: 1092/10241/85136

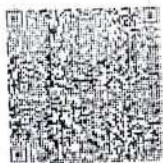
To
Bichitrnath Parida
ବିଚିତ୍ରନାଥ ପରିଡ଼ା
ARUHA
Taranjia
Aruha, Jajapur
Odisha - 755024

29/07/2014



KL734843248FT

73484324



ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. :

4091 6842 2140

ଆଧାର - ସାଧାରଣ ଲୋକର ଅଧିକାର



ଭାରତ ସରକାର
Government of India



ବିଚିତ୍ରନାଥ ପରିଡ଼ା
Bichitrnath Parida
ପିତା : ପରଶୁରାମ ପରିଡ଼ା
Father : PARSHURAM PARIDA

ଜନ୍ମ ତାରିଖ/DOB: 15/03/1961
ଲିଙ୍ଗ / Male

4091 6842 2140



ଆଧାର - ସାଧାରଣ ଲୋକର ଅଧିକାର

Bichitrnath parida



Government of India



ସୂଚନା

- ଆଧାର ପରିଚୟ ପ୍ରମାଣ ଅଟେ, ନାଗରିକତା ନୁହେଁ ।
- ପରିଚୟର ପ୍ରମାଣ ଅନୁ ଲାଭ ନୁହେଁ ଅଧିକୃତିକୃତ ହେବା ପ୍ରାପ୍ତ କରନ୍ତୁ

INFORMATION

- Aadhaar is proof of identity, not of citizenship.
- To establish identity, authenticate online.

- ଆଧାର ସାରାଦେଶରେ ବୈଧ ।
- ଭବିଷ୍ୟତରେ ଏହି ଆଧାର, ସମସ୍ତ ସରକାରୀ ଓ ବେସରକାରୀ ସେବା ପ୍ରାପ୍ତ କରିବାରେ ସାହାଯକ ହେବେ ।
- Aadhaar is valid throughout the country.
- Aadhaar will be helpful in availing Government and Non-Government services in future.



ଭାରତ, ଆରୁହା, ଜାଜପୁର, ଓଡ଼ିଶା
ଭାରତୀୟ, ଓଡ଼ିଶା, 755024

ଭାରତୀୟ ବିଶିଷ୍ଟ ପରିଚୟ ନିୟନ୍ତ୍ରଣ
Unique Identification Authority of India

Address: ARUHA, Taranjia,
Aruha, Jajapur, Odisha,
755024

4091 6842 2140

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

ଶ୍ରୀଯୁକ୍ତ

ପ୍ରକଳ୍ପ ପ୍ରବନ୍ଧକ,

ମେସର୍ସ ଗାମନ୍ ଇନଫ୍ରାଷ୍ଟ୍ରକଚର ପ୍ରାଇଭେଟ ଲିମିଟେଡ୍ ଏବଂ ଜି.ଇ.ସି.ପି.ଏଲ (ଜେଡି)

ନୂଆ-ପ୍ରଭାବେଡି ରୋଡ୍, ପ୍ରଭାବେଡି, ପୁରୀ - ୪୦୦୦୨୫

ବିଷୟ - ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ ~~()~~ ସାଧାରଣ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ପୁନରୁଦ୍ଧାର ପାଇଁ ଅନୁରୋଧ () ବନ୍ୟା ହେତୁ ବାଲି ଜମା ଖନନ ପାଇଁ ଅନୁରୋଧ () ଜଳ ଅମଳ ପାଇଁ କୂଅ ଖନନ ପାଇଁ ଅନୁରୋଧ ଏବଂ ପୋଖରୀର ପୁନରୁଦ୍ଧାର ପାଇଁ ଅନୁରୋଧ; ।

ଶ୍ରୀମାନ,

ଆମେ ହିନ୍ଦୁ ମନ୍ଦିର ନାମକ ଗାଁର ଗ୍ରାମବାସୀ । ଆମ ପାଖରେ ୦୦ ଏକର, ୨୫ ଡିସିମିଲ ର ଏକ ପୋଖରୀ ପରିମାପ କ୍ଷେତ୍ର ଏରିଆ ଅଛି ଯାହା ନିମ୍ନ କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଛି । ଅଣ-ମୌସୁମୀ ସମୟରେ ଆମେ ତୀବ୍ର ଜଳ ଅଭାବର ସମ୍ମୁଖୀନ ହେଉଛୁ କାରଣ ପୋଖରୀ / ଜଳାଶୟର ଗଭୀରତା କମ୍ ଏବଂ ଆବଶ୍ୟକ ପରିମାଣର ବର୍ଷା ଜଳ ସଂରକ୍ଷଣ / ଅମଳ କରିପାରିବ ନାହିଁ । ଯେଉଁ ଗ୍ରାମବାସୀଙ୍କ ପାଖରେ ଅର୍ଥ ଅଛି ସେମାନେ ବୋରଖେଲ ଖୋଳୁଛନ୍ତି, କିନ୍ତୁ ଗ୍ରୀଷ୍ମ ଋତୁରେ ଉକ୍ତ ପୋଖରୀ / ଜଳାଶୟ ଶୁଖିବା କାରଣରୁ ଅନ୍ୟମାନେ ବହୁ କଷ୍ଟ ଭୋଗୁଛନ୍ତି ।

ଏହିପରି ଉଦ୍ଦେଶ୍ୟ ସହିତ, ଆମେ ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ନିକଟକୁ ଯାଇଥିଲୁ ଯେଉଁମାନେ ଆମକୁ NH-53 ରେ କାର୍ଯ୍ୟ କରୁଛନ୍ତି ବୋଲି ଆମକୁ ଜଣାଇଥିଲେ । ଯେହେତୁ ତୁମେ ଉକ୍ତ ପ୍ରକଳ୍ପର କାର୍ଯ୍ୟକାରୀତା ପାଇଁ ବିପୁଳ ପରିମାଣର ମୋରମ / ମାଟି ଆବଶ୍ୟକ କରିବ, ମୁଁ / ଆମେ ଆପଣଙ୍କୁ ଅନୁରୋଧ କରୁଛୁ ଯେ ଉପରୋକ୍ତ ବର୍ଣ୍ଣିତ ଅଞ୍ଚଳରେ ଅଧିକ ଖନନ କରି ପୋଖରୀକୁ ପୁନଃ ସ୍ଥାପନ କର ଏବଂ ଖନନ ହୋଇଥିବା କ୍ଷୁଦ୍ର ଖଣିଜ ପଦାର୍ଥକୁ ନେଇଯାଅ ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

ରଘୁ ନାରାୟଣ
ତୁମର ବିଶ୍ୱସ୍ତ ଭାବରେ,

Dt. 20.5.20

ଶ୍ରୀଯୁକ୍ତ

କାର୍ଯ୍ୟସୂଚୀ

ଜମିଦାର - ମିତ୍ରକାଞ୍ଚି

ଜମିଦାର - ପି.ମାଳା

ମାଟି ମନ୍ଦିର - ୧୨୪

ମୃତ ମନ୍ଦିର - ୨୦୧

ଭବିଷ୍ୟ ମନ୍ଦିର - ୨୨୫ ଟୁଣ୍ଡ

ବିଷୟ - ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ () ସାଧାରଣ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ () ବନ୍ୟା ହେତୁ ବାଲି ଜମା ଖନନ ପାଇଁ ଅନୁରୋଧ () ଜଳ ଅମଳ ଏବଂ ପାନୀୟ ଉଦ୍ଦେଶ୍ୟରେ କୂଅ ଖନନ ପାଇଁ ଅନୁରୋଧ;

ମୁଁ / ଆମେ, ଉଦ୍‌ଘୋଷଣା କରିବା ଗାଁର ଗ୍ରାମବାସୀ । ଆମର ଏକ ଜମି ପରିମାପ କ୍ଷେତ୍ର ଅଛି ଯାହା ୦୦ ଏକର. ୧୧ ଡିସିମିଲ ନିମ୍ନ କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଛି । ମୁଁ / ଆମେ ଅଣ-ମୌସୁମୀ ସମୟରେ ତୀବ୍ର ଜଳ ଅଭାବର ସମ୍ମୁଖୀନ ହେଉଛୁ କାରଣ ପୋଖରୀ / ଜଳ ଶରୀରର ଗଭୀରତା କମ୍ ଏବଂ ଆବଶ୍ୟକ ପରିମାଣର ବର୍ଷା ଜଳ ସଂରକ୍ଷଣ / ଅମଳ କରିପାରିବ ନାହିଁ । ଯେଉଁ ଗ୍ରାମବାସୀଙ୍କ ପାଖରେ ଅର୍ଥ ଅଛି ସେମାନେ ବୋରଖେଲ ଖୋଳୁଛନ୍ତି, କିନ୍ତୁ ଗ୍ରୀଷ୍ମ ଋତୁରେ ଉକ୍ତ ପୋଖରୀ / ଜଳାଶୟ ଶୁଖିବା କାରଣରୁ ଅନ୍ୟମାନେ ବହୁ କଷ୍ଟ ଭୋଗୁଛନ୍ତି । ତେଣୁ, ମୁଁ / ବର୍ଷା ଜଳର ଉତ୍ତମ ପରିଚାଳନା ପାଇଁ ଏକ କୃତ୍ରିମ ଖୋଳିବାକୁ ଇଚ୍ଛା କରୁଛି ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

କାର୍ଯ୍ୟସୂଚୀ

[illegible]



ଭାରତୀୟ ବିଶିଷ୍ଟ ପରିଚୟ କର୍ତ୍ତୃକ୍ଷ

ଭାରତ ସରକାର

Unique Identification Authority of India
Government of India

ନାମାନ୍ତରଣ କ୍ରମ / Enrollment No. : 1092/20152/35685

21/04/2015

To
INDRAMANI BARIK
ଭରଦ୍ୱାଜା ବାରିକ
MAHISARA
Jhatlapara
Mahisara, Jajapur
Odisha - 755023



KH348868782FT

34886878



ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. :

4292 3151 0200

ଆଧାର - ସାଧାରଣ ଲୋକର ଅଧିକାର



ଭାରତ ସରକାର

Government of India

ଭରଦ୍ୱାଜା ବାରିକ

INDRAMANI BARIK

ପିତା ବାପାଙ୍କ ନାମ

Father : GUNIA BARIK

ଜନ୍ମ ତାରିଖ / DOB: 18/03/1975

ପୁରୁଷ / Male



4292 3151 0200



ଆଧାର - ସାଧାରଣ ଲୋକର ଅଧିକାର

ଅନୁମୋଦିତ

ପ୍ରକଳ୍ପ ପ୍ରବନ୍ଧକ,

ମେସର୍ସ ଗାମନ୍ ଇନଫ୍ରାଷ୍ଟ୍ରକଚର ପ୍ରାଇଭେଟ ଲିମିଟେଡ୍ ଏବଂ ଜି.ଇ.ସି.ପି.ଏଲ (ଜେଡି)
ନୂଆ-ପ୍ରଭାଦେଭି ରୋଡ୍, ପ୍ରଭାଦେଭି, ମୁମ୍ବାଇ - ୪୦୦୦୭୫

ବିଷୟ - ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ () ସାଧାରଣ ବ୍ୟବହାର
ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ () ବନ୍ୟା ହେତୁ ବାଲି ଜମା ଖନନ ପାଇଁ ଅନୁରୋଧ () ଜଳ
ଅମଳ ଏବଂ ପାନୀୟ ଉଦ୍ଦେଶ୍ୟରେ କୁଅ ଖନନ ପାଇଁ ଅନୁରୋଧ;

ଶ୍ରୀମାନ,

ମୁଁ / ଆମେ, କୃଷ୍ଣାନ୍ତ୍ରୀ ବ୍ରହ୍ମା ଚାଁର ଗ୍ରାମବାସୀ । ମୁଁ / ଆମେ ୦୧ ଏକର. ୪୭ ଡିସିମିଲ
ମାପ କରୁଥିବା ଜମିର ପୋଖରୀ ମାଲିକ ଅଟୁ, ଯାହା କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା
କରାଯାଇଛି । କୃଷ୍ଣାନ୍ତ୍ରୀ ନଦୀର ପ୍ରବାହିତ ହେତୁ ମୌସୁମୀ ସମୟରେ ଭଲ
ଜମିଗୁଡ଼ିକ ଜଳମଗ୍ନ ହୋଇଯାଏ । ଭଲ ନଦୀରୁ ବାଲି ଏବଂ ପତ୍ତୁ ଆମ ଜମିରେ ପ୍ରବେଶ କରେ ଏବଂ
ଏହା ବାରା ଚାଷ ଉପରେ ଲାଗିଥାଏ । ବାଲି ଏବଂ ପତ୍ତୁ ଏପରି ଜମା ହେତୁ ଆମେ ଆମର ଜମି
ଚାଷ କରିବାରେ ସକ୍ଷମ ନୁହଁ ଯାହା ବିପୁଳ ଆର୍ଥିକ କ୍ଷତି ଘଟାଇଥାଏ । ତେଣୁ, ଉପଯୁକ୍ତ ଚାଷ ପାଇଁ
ଆମ ଜମିରେ ଜମା ହୋଇଥିବା ବାଲି ଏବଂ ପତ୍ତୁ ହଟାଇବାକୁ ଆମେ ଇଚ୍ଛା କରୁଛୁ ।

ଏହିପରି ଉଦ୍ଦେଶ୍ୟ ସହିତ, ଆମେ ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ନିକଟକୁ ଯାଇଥିଲୁ ଯେଉଁମାନେ
ଆମକୁ NH-53 ରେ କାର୍ଯ୍ୟ କରୁଛନ୍ତି ବୋଲି ଆମକୁ ଜଣାଇଥିଲେ । ଯେହେତୁ ତୁମେ ଭଲ
ପ୍ରକଳ୍ପର କାର୍ଯ୍ୟକାରୀତା ପାଇଁ ବିପୁଳ ପରିମାଣର ମୋରୁମ୍ / ମାଟି ଆବଶ୍ୟକ କରିବ, ମୁଁ / ଆମେ
ଆପଣଙ୍କୁ ଉପରୋକ୍ତ ବର୍ଣ୍ଣିତ ଅଞ୍ଚଳରେ ବାଲି ଖନନ କରିବାକୁ ଏବଂ ଖନନ ହୋଇଥିବା କ୍ଷୁଦ୍ର ଖଣିଜ
ପଦାର୍ଥକୁ ନେଇଯିବାକୁ ଅନୁରୋଧ କରୁଛୁ ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

ପ୍ରମୋଦ କୁମାର
ତୁମର ବିଶ୍ୱସ୍ତ ଭାବରେ,

Dt. 20.5.20

କାର୍ଯ୍ୟସୂଚୀ

ଶ୍ରୀଯୁକ୍ତ

ପ୍ରକଳ୍ପ ପ୍ରବନ୍ଧକ,

ଚଳିତା - କୃଷ୍ଣାନ୍ତ୍ରୀ

କର୍ତ୍ତୃକ୍ତ - ଆମିନାଲ

ଆମେ ନମ୍ବର - ୧୦୦

ମୁଁ ନମ୍ବର - ୧୩୦, ୧୩୭, ୧୩୮, ୧୩୯, ୧୩୯, ୧୩୯, ୧୩୯, ୧୩୯

କର୍ତ୍ତୃକ୍ତ ଆମିନାଲ - ୧୦୦୭ ୪୭ ଡିସିମିଲ (3.5.5 ଗୁଡ଼)

ଶ୍ରୀମୁଖ

ପ୍ରକଳ୍ପ ପ୍ରବନ୍ଧକ,

ମେସର୍ସ ଗାମନ୍ ଇନସ୍ଟ୍ରାକ୍ଟର ପ୍ରାଇଭେଟ ଲିମିଟେଡ୍ ଏବଂ ଜି.ଇ.ସି.ପି.ଏଲ (ଜେଡି)

ନୂଆ-ପ୍ରଭାବେଡି ରୋଡ୍, ପ୍ରଭାବେଡି, ମୁମ୍ବାଇ - ୪୦୦୦୨୫

ବିଷୟ - ବ୍ୟକ୍ତିଗତ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ () ସାଧାରଣ ବ୍ୟବହାର ପାଇଁ ପୋଖରୀ ଖନନ ପାଇଁ ଅନୁରୋଧ ~~କ~~ ବନ୍ୟା ହେତୁ ବାଲି ଜମା ଖନନ ପାଇଁ ଅନୁରୋଧ ~~କ~~ ଜଳ ଅମଳ ପାଇଁ କୁଅ ଖନନ ପାଇଁ ଅନୁରୋଧ ଏବଂ ପୋଖରୀ ପୁନରୁଦ୍ଧାର ପାଇଁ ଅନୁରୋଧ ।

ଶ୍ରୀମାନ,

ମୁଁ / ଆମେ / ~~ହସିନ୍ଦ୍ର ସାହୁ~~ ଗାଁର ବାସିନ୍ଦା । ଆମର ଏକ ପୋଖରୀ ପରିମାପ କ୍ଷେତ୍ର ଅଛି ଯାହା ୦୦ ଏକର. ~~୫.୫~~ ଡିସିମିଲ ନିମ୍ନ କାର୍ଯ୍ୟସୂଚୀରେ ଭଲ ଭାବରେ ବର୍ଣ୍ଣନା କରାଯାଇଛି । ମୋ / ଆମ ନାମରେ ଜମି ରେକର୍ଡ ହୋଇଛି । କୌଣସି ବ୍ୟବସାୟ ନ ଥିବାରୁ ଏବଂ ମାଛଚାଷ ବ୍ୟବସାୟ କରିବାକୁ ହେବାକୁ ଇଚ୍ଛା କରୁଅଛି, ମୁଁ / ଆମେ ଏଡେକ୍ସି ଖୋଜୁଥିଲୁ ଯାହା ଏହିପରି ଖନନ କାର୍ଯ୍ୟ କରିପାରିବ । ଅଧିକତ୍ତ୍ୱ, ପରିସ୍ଥିତି ପରି ମରୁଡ଼ି ଦ୍ୱାରା ଆମ ଅଞ୍ଚଳ ପ୍ରଭାବିତ ହେଉଛି, ମୌସୁମୀ ସମୟରେ ବ୍ୟବହାର ପାଇଁ ଜଳ ସଂରକ୍ଷଣ କରିବା ଅତ୍ୟନ୍ତ ଜରୁରୀ ।

ଏହିପରି ଉଦ୍ଦେଶ୍ୟ ସହିତ, ମୁଁ / ଆମେ ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ନିକଟକୁ ଯାଇଥିଲୁ ଯେଉଁମାନେ ଆମକୁ NH-53 ରେ କାର୍ଯ୍ୟ କରୁଛନ୍ତି ବୋଲି ଆମକୁ ଜଣାଇଥିଲେ । ଯେହେତୁ ତୁମେ ଉଚ୍ଚ ପ୍ରକଳ୍ପର କାର୍ଯ୍ୟକାରୀତା ପାଇଁ ବିପୁଳ ପରିମାଣର ମୋରମ/ ମାଟି ଆବଶ୍ୟକ କରିବ, ମୁଁ / ଆମେ ଆପଣଙ୍କୁ ଉପରୋକ୍ତ ବର୍ଣ୍ଣିତ ଅଞ୍ଚଳରେ ଏକ ପୋଖରୀ ଖନନ କରିବାକୁ ଏବଂ ଖନନ ହୋଇଥିବା କ୍ଷୁଦ୍ର ଖଣିଜ ପଦାର୍ଥକୁ ନେଇଯିବାକୁ ଅନୁରୋଧ କରୁଅଛି ।

ଆପଣଙ୍କୁ ଧନ୍ୟବାଦ,

~~ହସିନ୍ଦ୍ର ସାହୁ~~

ତୁମର ବିଶ୍ୱସ୍ତ ଭାବରେ,

୦୧.୦୫.୨୦

କାର୍ଯ୍ୟସୂଚୀ

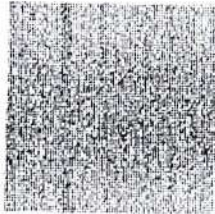
ଚଳିତା - ୨୦୧୯

ଜମିନ - ୨୧.୫୦୦୦

ଖାତା ନମ୍ବର - ୧୧

ସ୍ଥାନ ନମ୍ବର - ୨୦୨, ୨୧୧, ୩୫୩

କମି ଲାମାଣ - ୧୫.୭୫ ଟଙ୍କା

 भारत सरकार Government of India	 आधार
ଭାରତ ସରକାର Government of India	
ଭାରତୀୟ ବିଶିଷ୍ଟ ପରିଚୟ ପ୍ରାଧିକାରଣ Unique Identification Authority of India	
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To ନୃସିଂହ ଚରଣ ସାହୁ Nrusingha Charan Sahoo C/O: Kashinath Sahoo AT-BIRIBATI PO-MAHISARA PS-DHARMASALA Biribati Jajapur Odisha - 755023 8455038452	
Signature valid Digitally signed by Nrusingha Charan Sahoo DN: cn=Nrusingha Charan Sahoo, o=Unique Identification Authority of India, c=IN	
ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. :	
8268 9433 2614	
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ମୋ ଆଧାର, ମୋ ପରିଚୟ	
Issue Date: 06/01/2014	
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VID : 9128 5231 8739 6688	
ମୋ ଆଧାର, ମୋ ପରିଚୟ	

ନୃସିଂହ ସାହୁ



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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No. 125]

NEW DELHI, FRIDAY, JANUARY 15, 2016/ PAUSA 25, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय**अधिसूचना**

नई दिल्ली, 15 जनवरी, 2016

का. आ. 141(अ).—एक प्ररूप अधिसूचना, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार अधिसूचना, सं. का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006 में कतिपय और संशोधन करने के लिए सं. का.आ. 2588 (अ) तारीख 22 सितम्बर, 2014 द्वारा प्रकाशित की गई थी, उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना है उक्त अधिसूचना के राजपत्र की प्रतियां जनता को उपलब्ध होने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियां जनता को 22 सितम्बर, 2015 को उपलब्ध करा दी गई थीं ;

और केन्द्रीय सरकार द्वारा पूर्वोक्त वर्णित प्रारूप अधिसूचना पर प्राप्त सुझावों या आक्षेपों पर सम्यक्तः विचार किया गया है ;

और दीपक कुमार आदि बनाम हरियाणा राज्य और अन्य आदि के मामले में माननीय उच्चतम न्यायालय के 2009 की विशेष अनुमति याचिका (सि) सं. 19628-19629 तारीख 27 फरवरी, 2012 में आई.ए.सं. 12-13, के आदेश के अनुसरण में खनन पट्टे के क्षेत्र पर विचार किए बिना लघु खनिजों के खनन के लिए पूर्व पर्यावरणीय अनापत्ति अब आज्ञापक हो गई है ;

और माननीय उच्चतम न्यायालय के पूर्वोक्त आदेश के अनुसरण में ऐसे मामले जिनके लिए पूर्व पर्यावरणीय अनापत्ति अभिप्राप्त करना अपेक्षित हो गया है, सारवान रूप से बढ़ गए हैं ;

और माननीय राष्ट्रीय हरित अधिकरण ने बालू खनन के मामले में 13 जनवरी, 2015 के अपने आदेश द्वारा समूह में लघु खननों के खनन पट्टे की पर्यावरणीय अनापत्ति के लिए नीति बनाने का निदेश दिया है ;

और राज्य सरकारों ने लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति की प्रक्रिया को सुव्यवस्थित बनाने के लिए अभ्यावेदन दिए हैं ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने राज्य सरकारों के साथ परामर्श से भरणीय बालू खनन के लिए मार्गदर्शक सिद्धांत तैयार किए हैं जिसमें क्लस्टर के लिए पर्यावरणीय निकासी के उपबंधों, जिला

पर्यावरण संघात निर्धारण प्राधिकरण के ब्यौरे दिए गए हैं और सूचना प्रौद्योगिकी और सूचना प्रौद्योगिकी समर्थित सेवाओं का स्रोत से गंतव्य तक खनन की गई सामग्रियों को ट्रेक करने में समर्थ होने में उपयोग करने का वर्णन किया गया है ;

अतः, अब, केन्द्रीय सरकार पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में,-

(क) पैरा 2 में, "उक्त अनुसूची में" शब्दों के पश्चात् निम्नलिखित शब्द अंतःस्थापित किए जाएंगे, अर्थात् :-

"और जिला स्तर पर उक्त अनुसूची में लघु खनिजों के खनन के लिए 'ख2' प्रवर्ग के अधीन आने वाले मामलों के लिए जिला पर्यावरण संघात निर्धारण प्राधिकरण (डीईआईए)";

(ख) पैरा 3 के पश्चात् निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"3क. जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण :-

(1) केन्द्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (जिसे इसमें इसके पश्चात् डीईआईए कहा गया है) का गठन किया जाएगा जो चार सदस्यों के मिलकर बनेगा जिसके अंतर्गत अध्यक्ष और सदस्य सचिव है।

(2) जिला मजिस्ट्रेट या जिला कलक्टर डीईआईए का अध्यक्ष होगा।

(3) राज्य के संबंधित जिला मुख्यालय का उप प्रभागीय मजिस्ट्रेट या उप प्रभागीय अधिकारी डीईआईए का सदस्य सचिव होगा।

(4) डीईआईए के अन्य दो सदस्य सबसे ज्येष्ठ प्रभागीय वन अधिकारी और एक विशेषज्ञ होंगे। विशेषज्ञ को, यथास्थिति, प्रभाग के प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाएगा। पात्रता मानदंड को पूरा करने वाले विशेषज्ञ की पदावधि और अर्हताएं इस अधिसूचना के परिशिष्ट 7 में दी गई हैं।

(5) डीईआईए के ऐसे सदस्य जो संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के सेवारत अधिकारी हैं सिवाय विशेषज्ञ सदस्य के पदेन सदस्य होंगे।

(6) जिला स्तरीय विशेषज्ञ निर्धारण समिति जिसे इसमें इसके पश्चात् डीईएसी कहा गया है ग्यारह सदस्यों से मिलकर बनेगी जिसके अंतर्गत एक अध्यक्ष और एक सदस्य सचिव है।

(7) संबंधित राज्य सरकार के जिले या संघ राज्यक्षेत्र प्रशासन में सबसे ज्येष्ठ कार्यपालक इंजीनियर, सिंचाई विभाग डीईएसी का अध्यक्ष होगा।

(8) खनन और भूविज्ञान विभाग में सहायक निदेशक या उप निदेशक या जिले का भूविज्ञानी डीईएसी का उस क्रम में सदस्य सचिव होगा।

(9) राज्य प्रदूषण नियंत्रण बोर्ड या समिति का प्रतिनिधि, जिले में सबसे ज्येष्ठ उप प्रभागीय अधिकारी (वन) सुदूर संवेदन विभाग या भूविज्ञान विभाग या राज्य भूजल विभाग का प्रतिनिधि, एक व्यवसायिक स्वास्थ्य विशेषज्ञ या चिकित्सा अधिकारी को जिला मजिस्ट्रेट या जिला कलक्टर द्वारा नामनिर्दिष्ट किया जाएगा, जिला परिषद् से इंजीनियर और, यथास्थिति, प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किए जाने वाले तीन विशेषज्ञ सदस्य डीईएसी के अन्य सदस्य होंगे। पात्रता मानदंड को पूरा करने वाले विशेषज्ञ की पदावधि और अर्हताएं इस अधिसूचना के परिशिष्ट 7 में दी गई हैं।

(10) डीईएसी के ऐसे सदस्य जो संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के सेवारत अधिकारी हैं सिवाय विशेषज्ञ सदस्य के पदेन सदस्य होंगे।

(11) जिला मजिस्ट्रेट या जिला कलक्टर किसी अभिकरण को डीईआईए के सचिवालय के रूप में कार्य करने के लिए अधिसूचित करेंगे और डीईएसी उनको कानूनी कृत्यों के लिए सभी वित्तीय और लोजिस्टिक सहायता प्रदान करेगी।

(12) डीईआईए और डीईएसी समय-समय पर यथासंशोधित इस अधिसूचना में विनिर्दिष्ट प्रक्रिया का अनुसरण करेंगे और शक्तियों का प्रयोग करेंगे।

(13) डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक दशा में एक मत पर पहुंचने का प्रयास करेगा और यदि सहमति नहीं होती है तो बहुमत का मत अभिभावी होगा।";

(ग) पैरा 4 में उप पैरा (iii) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(iv) 'ख2' प्रवर्ग की पांच हेक्टेयर से कम या उसके बराबर लघु खनिज के खनन से संबंधित परियोजनाओं के लिए डीईआईए से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी। डीईआईए अपने विनिश्चय को इस अधिसूचना के लिए यथागठित डीईएसी की सिफारिशों पर आधारित करेगी।";

(घ) पैरा 5 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

"5. स्क्रीनिंग, स्कोपिंग और निर्धारण समितियां :-

केन्द्रीय सरकार में वहीं विशेषज्ञ निर्धारण समितियां (ईएसी) राज्य या संघ राज्य स्तर पर एसईएसी और जिला स्तर पर डीईएसी प्रवर्ग 'क', 'ख1', 'ख2', प्रवर्ग की परियोजनाओं या कार्यकलापों की स्क्रीनिंग, स्कोपिंग और निर्धारण तथा क्रमशः पांच हेक्टेयर से कम या उसके बराबर लघु खनिजों के खनन पट्टे की 'ख2' प्रवर्ग की परियोजनाओं की स्क्रीनिंग, स्कोपिंग और निर्धारण करेगी। ईएसी, एसईएसी और डीईएसी प्रत्येक मास कम से कम एक बार बैठक करेंगी।

(क) ईएसी की संरचना परिशिष्ट 6 में दिए अनुसार होगी। राज्य या संघ राज्य स्तर पर एसईएसी का गठन केन्द्रीय सरकार द्वारा संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से उसी प्रकार किया जाएगा। जिला स्तर पर डीईएसी का गठन केन्द्रीय सरकार द्वारा पैरा 3क में दी गई संरचना के अनुसार किया जाएगा।

(ख) केन्द्रीय सरकार संबंधित राज्य सरकारों या संघ राज्यक्षेत्र प्रशासनों की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारणों से एक से अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेगी।

(ग) ईएसी और एसईएसी का प्रत्येक तीन वर्ष के पश्चात् पुनर्गठन किया जाएगा।

(घ) संबंधित ईएसी, एसईएसी और डीईएसी के प्राधिकृत सदस्य उस परियोजना या कार्यकलाप से संबंधित स्थल का जिसके लिए स्क्रीनिंग या स्कोपिंग या निर्धारण के प्रयोजनों के लिए पर्यावरणीय निकासी की ईप्सा की गई है। परियोजना प्रस्तावक जो निरीक्षण के लिए आवश्यक सुविधाएं उपलब्ध कराएगा, को कम से कम सात दिन की पूर्व सूचना देकर निरीक्षण कर सकेंगे।

(ङ) ईएसी, एसईएसी और डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेंगे। अध्यक्ष प्रत्येक दशा में एक मत पर पहुंचने का प्रयास करेगा और यदि सहमति नहीं होती है तो बहुमत का मत अभिभावी होगा।";

(ड) पैरा 6 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

"(6) पूर्व पर्यावरणीय अनापत्ति (ईसी) के लिए आवेदन :-

कोई संनिर्माण कार्यकलाप करने या भूमि को तैयार करने या परियोजना प्रस्तावक द्वारा स्थल पर खनन करने से पूर्व सभी मामलों में पूर्व पर्यावरणीय अनापत्ति की ईप्सा करने वाला आवेदन परियोजना प्रस्तावक द्वारा परियोजना के लिए प्रस्तावित स्थल (स्थलों) की पहचान या कार्यकलापों जिनसे आवेदन संबंधित है की पहचान करने के पश्चात् इसके साथ उपाबद्ध प्ररूप 1 और अनुपूरक प्ररूप 1क, यदि लागू हों, जैसा परिशिष्ट 2 में दिया गया है, में किया जाएगा और प्रवर्ग 'ख2' परियोजनाओं के अधीन पांच हेक्टेयर तक लघु खनिजों के खनन के लिए प्ररूप 1ड में किया जाएगा। परियोजना प्रस्तावक आवेदन के साथ पूर्व साध्यता परियोजना रिपोर्ट की एक प्रति प्ररूप 1, प्ररूप 1क और प्ररूप 1ड के साथ प्रस्तुत करेगा; और संनिर्माण परियोजनाओं या कार्यकलापों की दशाओं (अनुसूची की मद 8) अवधारणा योजना की एक प्रति पूर्व साध्यता रिपोर्ट के स्थान पर प्रस्तुत की जाएगी।";

(च) पैरा 7 में,-

(i) उप पैरा (i) में शीर्ष "I प्रक्रम (1)-स्क्रीनिंग : ", विद्यमान उप पैरा को उप पैरा "(क)" के रूप में पुनः अक्षरांकित किया जाएगा और इस प्रकार अक्षरांकित उप पैरा के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(ख) परिशिष्ट 9 में यथाविनिर्दिष्ट मामलों को पूर्व पर्यावरणीय अनापत्ति से छूट प्रदान की जाएगी।";

(ii) उप पैरा 7(ii) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"7 (iii) बालू खनन या नदी तट खनन और अन्य लघु खनिजों के खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार

करना :

(क) खनन या नदी तट खनन और अन्य लघु खनिजों के खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने की विहित प्रक्रिया परिशिष्ट 10 में दी गई है।

(ख) लघु खनिजों के खनन जिसके अंतर्गत समूह अवस्थिति भी है, के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट 11 में दी गई है।";

(छ) पैरा 8 में,-

(i) "ईएसी या एसईएसी" अक्षरों और शब्द के स्थान पर "ईएसी या एसईएसी या डीईएसी" शब्द और अक्षर रखे जाएंगे ;

(ii) "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(ज) पैरा 9 में, उप पैरा (i) में, -

"विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(झ) पैरा 10 में, उप पैरा (iii) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(iv) बालू खनन या नदी तट खनन और मानीटरी की विहित प्रक्रिया परिशिष्ट 12 में दी गई है।";

(ञ) पैरा 11 में,-

"विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(ट) अनुसूची में,-

(i) मद 1(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएगी, अर्थात् :-

(1)	(2)	(3)	(4)	(5)
"1(क)	(i) खनिजों का खनन	गैर कोयला खनन पट्टे के संबंध में ≥ 50 खनन पट्टा क्षेत्र कोयला खनन पट्टे के संबंध में > 150 खनन पट्टा क्षेत्र खनन क्षेत्र तक विचार किए बिना अज़बेस्टो	गैर कोयला खनन पट्टे के संबंध में < 50 खनन पट्टा क्षेत्र कोयला खनन पट्टे के संबंध में ≤ 150 खनन पट्टा क्षेत्र	सिवाय निम्नलिखित के साधारण शर्तें लागू होंगी: (i) प्रवर्ग 'ख2' लघु खनिजों के खनन (25 हेक्टेयर खनन पट्टा क्षेत्र तक) के लिए परियोजना या कार्यकलाप ; (ii) अंतरराज्यीय सीमा के लेखें नदी

		का खनन		तट खनन परियोजनाएं। टिप्पण : (1) खनिज के पूर्वक्षण को छूट दी गई है। ”; (2) लघु खनिजों जिसके अंतर्गत समूह अवस्थिति है, के खनन के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट 11 में दी गई है। ”; (3) ऐसे खनन पट्टे जिन्होंने पर्यावरण निकासी, पर्यावरण संघात निर्धारण अधिसूचना, 1994 और पर्यावरण संघात निर्धारण अधिसूचना, 2006 के अधीन अभिप्रास की है, के लिए नई पर्यावरणीय अनापत्ति नवीकरण के दौरान प्राप्त करने की अपेक्षा नहीं होगी परंतु यह कि परियोजना के पास विद्यमान्य और विद्यमान पर्यावरणीय अनापत्ति हो।
(ii)	पिच्छल पाइप लाईनें (कोयला लिगनाइट और अन्य अयस्क) जो राष्ट्रीय उद्यानों या अभ्यारण्यों या कोरल रीफ, पारिस्थितिकी संवेदी क्षेत्रों से गुजरती है।	सभी परियोजनाएं।		

(ठ) परिशिष्ट 6 के पश्चात् निम्नलिखित परिशिष्ट अंतःस्थापित किए जाएंगे, अर्थात् :-

"परिशिष्ट 7"

(पैरा 3क देखें)

डीईआईएए और डीईएसी में विशेषज्ञों की अर्हताएं और निबंधन

1. **अर्हता** : व्यक्ति के पास कम से कम (i) संबंधित विषय में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण होना चाहिए जिसकी परिणीति एम.ए. या एम.एस.सी. डिग्री के रूप में हों या (ii) इंजीनियरी/प्रौद्योगिकी/अभिन्यास विषय की दशा में उस क्षेत्र में विहित व्यवहारिक प्रशिक्षण के साथ चार वर्ष का औपचारिक प्रशिक्षण पाठ्यक्रम जिसकी परिणीति बी.टेक./बी.ई./बी.आर्क. डिग्री के रूप में या (iii) अन्य व्यवसायिक डिग्री (अर्थात् एम.बी.ए. आदि) जिसमें कुल पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण और विहित व्यवहारिक प्रशिक्षण अंतर्बलित हों या (iv) विहित शिक्षुता/आर्टिकल शिप और संबंधित व्यवसायिक संगमों द्वारा संचालित परीक्षा उत्तीर्ण (अर्थात् चार्टर्ड एकाउंटेंसी) या (v) विश्वविद्यालय डिग्री के पश्चात् विश्वविद्यालय या सेवा अकादमी (अर्थात् एम.बी.ए./एम.पी.ए.) आदि के पश्चात् दो वर्ष का औपचारिक प्रशिक्षण। व्यक्ति व्यवसायियों का चयन करते समय उनके द्वारा अपने संबंधित क्षेत्रों में अर्जित अनुभव का ध्यान रखा जाएगा।
2. **विशेषज्ञ** : पूर्वोक्त पात्रता मानदंड को पूरा करने वाला व्यवसायी जिसके पास संबंधित क्षेत्र में कम से कम दस वर्ष का अनुभव हो या कम से कम पांच वर्ष के सुसंगत अनुभव के साथ संबंधित क्षेत्र में उन्नत डिग्री (अर्थात् पी.एच.डी.)।
3. **आयु** : सत्तर वर्ष से कम। तथापि किसी दिए गए क्षेत्र में विशेषज्ञों की अनुपलब्धता या कमी की दशा में अधिकतम आयु को पचहत्तर वर्ष तक अनुज्ञात किया जा सकेगा।
4. **क्षेत्र** : खनन, भूविज्ञान, जल विज्ञान, सुदूर संवेदन पर्यावरण क्वालिटी, पर्यावरण संघात निर्धारण प्रक्रिया, जोखिम निर्धारण, जीव विज्ञान, समुद्र विज्ञान, वाणिकी और वन्य जीवन, पर्यावरण अर्थशास्त्र, जैव विभिन्नता और नदी पारिस्थितिकी।
5. **पदावधि** : विशेषज्ञ सदस्यों की अधिकतम पदावधि दो पदावधियों में तीन वर्ष होगी।
6. विशेषज्ञ सदस्य को उसकी पदावधि की समाप्ति से पूर्व बिना कारण और उचित जांच के नहीं हटाया जाएगा।

परिशिष्ट 8
(पैरा 6 देखें)
प्ररूप 1ड

पांच हेक्टेयर से कम और उसके बराबर प्रवर्ग 'ख2' के अधीन लघु खनिजों के खनन के लिए आवेदन

(I) मूल सूचना

- (i) खनन पट्टा स्थल का नाम :
- (ii) अवस्थिति/स्थल (जीपीएस समन्वयक):
- (iii) खनन पट्टे का आकार (हेक्टेयर):
- (iv) खनन पट्टे की क्षमता (टीपीए):
- (v) खनन पट्टे की कालावधि :
- (vi) परियोजना की अनुमानित लागत:
- (vii) संपर्क सूचना:

पर्यावरण संवेदनशीलता

क्रम सं.	क्षेत्र	किलोमीटर में दूरी / व्यौरे
1.	निकटतम रेल या संबंधित नदी, उप नदी, नाले आदि के ऊपर पुल से परियोजना की दूरी	

2.	अवसंरचना प्रसुविधा से दूरी रेलवे लाईन राष्ट्रीय राजमार्ग राज्य राजमार्ग प्रमुख जिला सड़क कोई अन्य सड़क वैद्युत पारेषण लाईन खंभा या टावर नहर या चैक बांध या जलाशय या झील या तालाब पेयजल पंप हाउस के लिए अन्तर्ग्रहण सिंचाई नहर पंपों के लिए अन्तर्ग्रहण	
3.	अंतरराष्ट्रीय अभिसमयों, राष्ट्रीय या स्थानीय विधान के अधीन अपनी पारस्थितिकी, भूदृश्य, सांस्कृतिक या अन्य संबंधित मूल्य के लिए संरक्षित क्षेत्र	
4.	ऐसे क्षेत्र जो पारिस्थितिकी कारणों से महत्वपूर्ण या संवेदनशील हैं—आर्द्रभूमि, जलमार्ग या अन्य जल निकाय, तटीय क्षेत्र, जीव मंडल, पर्वत, वन	
5.	प्राणी या वनस्पति प्रजातियों के उनके प्रजनन, घोंसलों, चराई, आराम के लिए सर्दियों में, प्रवास के लिए इस्तेमाल किए जाने वाले संरक्षित, महत्वपूर्ण या संवेदनशील क्षेत्र	
6.	अंतर्देशीय, तटीय, समुद्री या भूगर्भीय जल	
7.	राज्य, राष्ट्रीय सीमाएं	
8.	पब्लिक द्वारा मनोरंजन या अन्य पर्यटन, धार्मिक स्थलों तक पहुंच के लिए उपयोग किए जाने वाले मार्ग या सुविधाएं	
9.	रक्षा संस्थापन	
10.	गहन जनसंख्या या निर्मित क्षेत्र, निकटतम मानव पर्यावास से दूरी	
11.	मानव निर्मित संवेदनशील भू-उपयोग के अधिभोग में क्षेत्र (अस्पताल, स्कूल, पूजास्थल, सामुदायिक सुविधाएं)	
12.	ऐसे क्षेत्र जिनमें महत्वपूर्ण उच्च क्वालिटी या दुर्लभ स्रोत विद्यमान है (भूजल स्रोत, भू-स्रोत, वानिकी, कृषि, मछली उद्योग, पर्यटन, खनिज)	
13.	ऐसे क्षेत्र जिनमें पहले से ही प्रदूषण या पर्यावरण नुकसान हुआ है (ऐसे क्षेत्र जहां विद्यमान विधि पर्यावरणीय मानकों से परे कार्य किया गया है)	
14.	ऐसे क्षेत्र जो प्राकृतिक संकटों के प्रति अति संवेदनशील हैं जिससे परियोजना द्वारा पर्यावरणीय समस्याएं उपस्थित हो सकती हैं (भूकंप, अवतलन, भूस्खलन, अवक्षयन, बाढ़ या अत्यधिक या प्रतिकूल जलवायु परिवर्तन)	
15.	क्या प्रस्तावित खनन स्थल के लिए भूजल रिचार्ज के लिए विदर/ दरार के पास अवस्थित है	
16.	क्या प्रस्ताव में निम्नलिखित विनियमों या अधिनियमों के अधीन अनुमोदन या निकासी अंतर्बलित है, अर्थात्:— (क) वन (परिरक्षण) अधिनियम, 1980;	

	(ख) वन्यजीव (संरक्षण) अधिनियम, 1972; (ग) तटीय विनियमन जोन अधिसूचना, 2011. यदि हां, तो उनके ब्यौरे और परिस्थिति दी जानी है।	
17.	अंतर्वलित वन भूमि (हेक्टेयर)	
18.	क्या परियोजना और/या भूमि जिसमें परियोजना स्थापित किए जाने के लिए प्रस्तावित है, के विरुद्ध कोई मुकद्दमेबाजी लंबित है ? (क) न्यायालय का नाम (ख) वाद संख्या (ग) न्यायालय के आदेश या निदेश, यदि कोई हों और उनकी प्रस्तावित परियोजना के लिए संगतता।	

(नाम और पते के साथ परियोजना
प्रस्तावक के हस्ताक्षर)

परिशिष्ट 9

[पैरा 7 (i)(ख) देखें]

कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट

निम्नलिखित मामलों को पूर्व पर्यावरणीय अनापत्ति की अपेक्षा नहीं होगी, अर्थात् :—

1. साधारण मिट्टी या बालू की कुम्हारों द्वारा मिट्टी के घड़े, लैंप, खिलौने आदि बनाने के लिए उनकी प्रथाओं के अनुसार निकासी।
2. मिट्टी की टाइलें बनाने वालों द्वारा जो मिट्टी की टाइलें बनाते हैं, के लिए साधारण मिट्टी या बालू की निकासी।
3. किसानों द्वारा बाढ़ के पश्चात् कृषि भूमि से बालू के जमाव को हटाना।
4. ग्राम पंचायत में अवस्थित स्त्रोतों से बालू और साधारण मिट्टी को वैयक्तिक उपयोग या ग्राम में सामुदायिक कार्य के लिए प्रथा के अनुसार खनन।
5. सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी प्रायोजित स्कीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण।
6. बांधों, मेड़ों, बैराजों, नदी और नहरों की उनके अनुरक्षण तथा आपदा प्रबंधन के प्रयोजन के लिए तलमार्जन और गाद निकालना।
7. गुजरात में गुजरात सरकार की तारीख 14 फरवरी, 1990 की अधिसूचना सं.जीयू/90(16)/एमसीआर-2189 (68)/5-सीएचएच द्वारा बंजारा और ओड द्वारा बालू के पारंपरिक उपजीविका कार्य।
8. सिंचाई या पेयजल के लिए कुंओं की खुदाई।
9. ऐसे भवनों की नींव के लिए खुदाई जिनके लिए पूर्व पर्यावरणीय अनापत्ति अपेक्षित नहीं है।
10. जिला कलक्टर या जिला मजिस्ट्रेट के आदेश पर किसी नहर, नाला, ड्रेन, जल निकाय आदि में होने वाली दरार को भरने के लिए साधारण मिट्टी या बालू का उत्खनन ताकि किसी आपदा या बाढ़ जैसी स्थिति से निपटा जा सके।
11. ऐसे कार्यकलाप जिन्हें राज्य सरकार द्वारा विधान या नियमों के अधीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकारी की सहमति से गैर खननकारी कार्यकलाप घोषित किया है।

परिशिष्ट - 10

[पैरा 7 (iii) (क) देखें]

जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए प्रक्रिया

जिला सर्वेक्षण रिपोर्ट तैयार करने का मुख्य उद्देश्य निम्नलिखित का सुनिश्चय करना है :

भूमिवृद्धि या जमाव के क्षेत्रों की पहचान जहां खनन को अनुज्ञात किया जा सकता है ; और अपक्षरण के क्षेत्रों की पहचान तथा उसकी अवसंरचना, ढांचों और संस्थापनों से निकटता जहां खनन को प्रतिषिद्ध किया जाना चाहिए तथा फिर से भराव की वार्षिक दर की संगणना तथा क्षेत्र में खनन के पश्चात् भराव के लिए अनुज्ञात समय ।

रिपोर्ट का निम्नलिखित ढांचा होगा :

1. प्राक्कथन
2. जिले में खनन कार्यकलापों पर विहंगम दृष्टि
3. अवस्थिति, क्षेत्र और विधिमान्यता का कालावधि के साथ जिले में खनन पट्टों की सूची
4. पिछले तीन वर्षों के दौरान प्राप्त स्वामिस्व या राजस्व के ब्यौरे
5. पिछले तीन वर्षों के दौरान बालू या बजरी के उत्पादन के ब्यौरे
6. जिले की नदियों में तलछटों के जमाव की प्रक्रिया
7. जिले का सामान्य प्रोफाइल
8. जिले में भूमि के उपयोग का पैटर्न : वन, कृषि, उद्यान कृषि, खनन आदि
9. जिले की भू-भौगोलिकी
10. वर्षा : मास-वार
11. जियोलोजी और खनिज संपदा

उपरोक्त के अतिरिक्त, रिपोर्ट में निम्नलिखित अंतर्विष्ट होगा :

(क) नदी या धाराओं का जिलावार ब्यौरा और बालू के अन्य स्रोत ।

(ख) जिलावार बालू या पत्थरों की उपलब्धता या समग्र संसाधन ।

(ग) जिलावार बालू के विद्यमान खनन पट्टों के ब्यौरे तथा समग्र ।

डीईआईएए द्वारा जिले में जियोलोजी विभाग या सिंचाई विभाग या वन विभाग या लोक निर्माण विभाग या भूजल बोर्ड या सुदूर संवेदन विभाग या खनन विभाग आदि की सहायता से एक सर्वेक्षण किया जाएगा ।

मुख्य नदियों के विवरण सहित निकासी प्रणाली

क्रम सं.	नदी का नाम	निकासी क्षेत्र (वर्ग कि.मी.)	जिले में निकासी किया गया % क्षेत्र

महत्वपूर्ण नदियों और धाराओं की मुख्य विशेषताएं :

क्रम सं.	नदी या धारा का नाम	जिले में कुल दूरी (कि.मी. में)	उद्गम का स्थान	उद्गम पर ऊंचाई

खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (कि.मी. में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज संभावना (मीट्रिक टन में) (कुल खनिज संभावना का 60%)

खनिज संभावना

बोल्डर (एमटी)	बजरी (एमटी)	बालू (एमटी)	कुल खनन योग्य खनिज संभावना (एमटी)

वार्षिक जमाव

क्रम सं.	नदी या धारा	खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (कि.मी. में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज संभावना (मीट्रिक टन में) (कुल खनिज संभावना का 60%)
जिले के लिए योग						

उप प्रभागीय मजिस्ट्रेट सिंचाई विभाग से अधिकारियों, राज्य प्रदूषण नियंत्रण बोर्ड या समिति, वन विभाग जियोलोजी या खनन अधिकारी से मिलकर बनने वाली उप प्रभागीय समिति ऐसे प्रत्येक स्थल का भ्रमण करेगी जिसके लिए पर्यावरणीय अनापत्ति के लिए आवेदन किया गया है और खनन के लिए या खनन का प्रतिषेध करने के लिए स्थल की उपयोगिता पर सिफारिश करेगी।

खनिज संभावना की संगणना के लिए अंगीकृत विधि :

खनिज संभावना की संगणना क्षेत्र की जांच और नदी या धाराओं के आवाह क्षेत्र की जियोलोजी के आधार पर की जाती है। स्थल की स्थिति और अवस्थिति के अनुसार खनन योग्य खनिजों की गहराई को परिभाषित किया जाता है। किसी नदी या धारा में खनिजों को हटाने के क्षेत्र का विनिश्चय जियो-मोर्फोलोजी और अन्य कारकों पर निर्भर करता है। यह किसी विशिष्ट नदी या धारा में क्षेत्र का पचास प्रतिशत से साठ प्रतिशत तक हो सकता है। उदाहरण के लिए कुछ पहाड़ी राज्यों में खनिज संघटक जैसे बोल्डर, नदी से बजरी, बालू को एक मीटर की गहराई तक स्रोत खनिज माना जा सकता है। अन्य संघटक जैसे क्ले और गाद को किसी विशिष्ट नदी या धारा की खनिज संभावना की संगणना करते समय अपशिष्ट के रूप में अपवर्जित किया जाता है।

जिले में प्रत्येक लघु खनिज के लिए जिला सर्वेक्षण रिपोर्ट पृथक् रूप से तैयार की जाएगी और इसके प्रारूप को कोलेक्टोरेट में इसकी प्रति को रखते हुए पब्लिक डोमेन में रखा जाएगा तथा इसे जिले की वेबसाइट पर इक्कीस दिन के लिए पोस्ट किया जाएगा। प्राप्त की गई टिप्पणियों पर विचार किया जाएगा और उपयुक्त पाए जाने पर उन्हें डीईआईएए द्वारा छः मास के भीतर अंतिम रूप दी जाने वाली अंतिम रिपोर्ट में शामिल किया जाएगा।

जिला सर्वेक्षण रिपोर्ट पर्यावरणीय अनापत्ति रिपोर्टों को तैयार करने और परियोजनाओं के मूल्यांकन के लिए आवेदन का आधार होगी। रिपोर्ट को प्रत्येक पांच वर्ष में अद्यतन किया जाएगा।

परिशिष्ट - 11

[पैरा 7 (iii) (ख) देखें]

समूह सहित लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति की प्रक्रिया

समूह अवस्थिति सहित लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति के लिए निम्नलिखित नीति का अनुसरण किया जाएगा :-

- (1). राज्यों (वर्णीय बालू खनन मार्गदर्शक सिद्धांत) द्वारा उपलब्ध कराया गया डाटा उपदर्शित करता है कि लघु खनिजों के लिए अधिकांश खनन पट्टे पांच हेक्टेयर से कम पट्टा क्षेत्र के लिए है। यह भी रिपोर्ट किया गया है कि पहाड़ी राज्यों में पांच हेक्टेयर से अधिक नदी के भाग को प्राप्त करना बहुत असामान्य है। इसलिए लघु खनिजों के लिए पट्टे का आकार जिसके अंतर्गत नदी बालू खनन है, का अवधारण राज्यों द्वारा उनकी परिस्थितियों के आधार पर किया जाएगा।
- (2). लघु खनिजों का अधिकांशतः खनन समूहों में है। पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को समस्त समूह के लिए तैयार करने की आवश्यकता है ताकि सभी संभावित बाह्यताओं को लिया जा सके। इन रिपोर्टों में समूह की वहन क्षमता, परिवहन और संबंधित मुद्दे पुनः भराव और रिचार्ज मुद्दों, समूह क्षेत्र का भूजलीय अध्ययन शामिल होगा। पर्यावरणीय संघात निर्धारण या पर्यावरणीय प्रबंधन योजना को राज्य या राज्य द्वारा नामनिर्दिष्ट अभिकरण या परियोजना प्रस्तावकों द्वारा समूह में या समूह के समर्थकों द्वारा तैयार किया जाएगा।
- (3). संपूर्ण समूह के लिए एक लोक परामर्श होगा जिसके पश्चात् समूह के लिए अंतिम अंतिम पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना रिपोर्ट तैयार की जाएगी।
- (4). पर्यावरण अनापत्ति के लिए आवेदन किया जाएगा और उसे व्यक्ति परियोजना प्रस्तावक को जारी किया जाएगा। समूह में व्यक्ति पट्टा धारक उसी पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना का पर्यावरणीय अनापत्ति के लिए आवेदन करने में उपयोग कर सकते हैं। समूह पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को आवश्यकता के अनुसार महत्वपूर्ण परिवर्तनों को ध्यान में रखते हुए अद्यतन किया जाएगा।
- (5). पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को उस समूह में प्रत्येक पर्यावरण अनापत्ति में उपदर्शित किया जाएगा और डीईआईसी, एसईआईसी और ईआईसी यह सुनिश्चित करेंगे कि पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना से न्यूनीकरण उपाय अध्ययन को व्यक्ति परियोजना प्रस्तावकों की उस समूह में पर्यावरणीय अनापत्ति में उपदर्शित किया जाए।
- (6). किसी समूह का तब निर्माण किया जाएगा जब किसी पट्टे की सीमाओं के बीच दूरी किसी अन्य पट्टे की सीमा से किसी एक समान खनिज क्षेत्र में 500 मीटर से कम हो।
- (7). प्रारूप 1ड, पूर्व साध्यता रिपोर्ट और लघु खनिजों के खनन के लिए प्रवर्ग 'ख2' परियोजना प्रवर्ग के लिए खनन योजना को रजिस्ट्रीकृत अर्हित व्यक्ति या भारत की क्वालिटी परिषद् के प्रत्ययित सलाहकारों, राष्ट्रीय शिक्षा और प्रशिक्षण प्रत्यय बोर्ड द्वारा तैयार किया जाएगा। प्रवर्ग 'क' और प्रवर्ग 'ख1' परियोजनाओं के लिए पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को भारत की क्वालिटी परिषद् के प्रत्ययित सलाहकारों, राष्ट्रीय शिक्षा और प्रशिक्षण प्रत्यय बोर्ड द्वारा तैयार किया जाएगा।
- (8). एसईआईएए के पास डीईआईएए पर पर्यवेक्षणीय आधिकारिता होगी और डीईआईएए के विनिश्चयों की एसईआईएए द्वारा किसी विद्यमान विधि के उपबंधों पर प्रतिकूल प्रभाव डाले बिना समीक्षा की जाएगी।

लघु खनिजों जिसके अंतर्गत समूह स्थिति है की पर्यावरणीय निकासी के लिए अपेक्षाओं का स्कीमटाइज्ड प्रस्तुतीकरण

पट्टे का क्षेत्र (हेक्टेयर)	परियोजना का प्रवर्ग	ईआईए / ईएमपी की अपेक्षा	लोक सुनवाई की अपेक्षा	ईसी की अपेक्षा	जो ईआईए / ईएमपी तैयार कर सकता है	ईसी के लिए कौन आवेदन करेगा	ईसी का मूल्यांकन/ अनुदत्त करने के लिए प्राधिकारी	ईसी की अनुपालना की मानीटरी करने के लिए प्राधिकारी
व्यष्टिक खनन पट्टे के आधार पर बालू खनन और अन्य लघु खनिजों के खनन के लिए ईसी प्रस्ताव								
0 – 5ha	'ख2'	प्ररूप – 1एम, पीएफआर और अनुमोदित खनन योजना	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीईआईएए	डीईआईएए एसआईएए एसपीसीबी सीपीसीबी एमओईएफसीसी एमओईएफएफ द्वारा नामनिर्देशित अभिकरण
> 5 ha और < 25 ha	'ख2'	प्ररूप –I, पीएफआर और अनुमोदित खनन योजना तथा ईएमपी	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी / एसआईएए	
≥ 25ha और < 50ha	'ख1'	हां	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/ सीआईएए	
≥ 50 ha	'क'	हां	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/ एमओईएफसीसी	
समूह स्थिति में बालू, खनन और अन्य लघु खनिज खनन के लिए ईसी प्रस्ताव								
5 ha तक खनन पट्टे का समूह क्षेत्र	'ख2'	प्ररूप –I, पीएफआर और अनुमोदित खनन योजना तथा ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीईआईएए/	एमओईएफसीसी द्वारा नामनिर्दिष्ट डीईआईएए एसआईए एसपीसीबी सीपीसीबी अभिकरण
> 5 ha तक खनन पट्टे का	'ख2'	प्ररूप –I, पीएफआर और	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना	परियोजना प्रस्तावक	डीईएसी/ डीईआईएए/	

समूह क्षेत्र और < 25 ha बिना किसी व्यक्ति पट्टे के > 5 ha		अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी			प्रस्तावकों का समूह, परियोजना प्रस्तावक		
व्यक्ति पट्टा आकार < 50ha हेक्टेयर के साथ ≥ 25 से खनन पट्टे का समूह	'ख1'	हां	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/एसईआईए
≥ 50ha से किसी व्यक्ति पट्टे के आकार का कोई समूह	'क'	हां	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/एमओईएफसीसी

परिशिष्ट - XII

[पैरा 10 (iv) देखें]

बालू खनन या नदी तट खनन की मानीटरी की प्रक्रिया

1. परिवहन अनुज्ञा पत्र के सुरक्षा अभिलक्षण नीचे दिए अनुसार है :

- (क) भारतीय बैंक संगम द्वारा अनुमोदित चुंबकीय स्याही अक्षर पहचान (एमआईसीआर) कोड पेपर पर मुद्रित
- (ख) विशिष्ट बारकोड
- (ग) विशिष्ट त्वरित प्रतिक्रिया (क्यूआर) कोड
- (घ) फ्यूजिटिव इंक पृष्ठभूमि
- (ङ) अदृश्य इंक चिन्ह
- (च) वायर्ड पॉटओग्रॉफ
- (छ) वॉटरमार्क

2. खनन पट्टा स्थल पर अपेक्षा :

- (क) छोटे आकार का प्लाट (5 हेक्टेयर तक): एंडरायड आधारित स्मार्ट फोन
- (ख) बड़े आकार के प्लाट (5 हेक्टेयर से अधिक): सीसीटीवी कैमरा, पर्सनल कंप्यूटर (पीसी), इंटरनेट कनेक्शन, पावर बैंकअप
- (ग) खनन पट्टा स्थल का पहुंच नियंत्रण
- (घ) इस्तेमाल किए गए वाहन के ट्रेलर के आयतन के आधार पर खनन किए गए खनिज के भार को तोलने के लिए प्रबंध या अनुमानित भार ।

3. परिवहन अनुज्ञापत्र या रसीद की स्कैनिंग और उसे सर्वर पर अपलोड करना :

- (क) वेबसाइट: खनन स्थल पर रसीद की स्कैनिंग, बारकोड स्कैनर और कंप्यूटर के माध्यम से सॉफ्टवेयर का इस्तेमाल करके की जा सकती है ;
- (ख) एंडरायड अनुप्रयोग : खनन स्थल पर स्कैनिंग, स्मार्ट फोन का उपयोग करके एंडरायड अनुप्रयोग द्वारा की जा सकती है । इसके लिए सिमकार्ड पर इंटरनेट की उपलब्धता की अपेक्षा होगी ;
- (ग) एसएमएस : सर्वर पर परिवहन अनुज्ञापत्रों या रसीद को मोबाइल फोन के माध्यम से एसएमएस भेजकर अपलोड किया जाएगा । एक बार परिवहन अनुज्ञापत्र या रसीद को अपलोड करने पर अपनी विधिमान्यता की अवधि के साथ एक विशिष्ट बीजक कोड सृजित हो जाता है ।

4. प्रणाली का प्रस्तावित कार्यकरण :

राज्य खनन विभाग को परिवहन अनुज्ञापत्र या रसीद को ऊपर पैरा 1 में उपदर्शित सुरक्षा अभिलक्षणों के साथ मुद्रित करना चाहिए और उन्हें जिला कलक्टर के माध्यम से पट्टा धारक को जारी किया जाएगा । एक बार इन परिवहन अनुज्ञापत्रों या रसीदों को जारी करने के पश्चात् उन्हें खनन पट्टा क्षेत्र के विरुद्ध सर्वर पर अपलोड किया जाएगा । प्रत्येक रसीद अधिमानतः पूर्व नियत मात्रा के साथ होनी चाहिए ताकि जारी की गई रसीदों के लिए कुल मात्रा का अवधारण किया जा सके ।

जब परिवहन अनुज्ञापत्र या रसीद का बारकोड स्कैन हो जाता है और बीजक का सृजन कर दिया जाता है जिससे विशिष्ट बारकोड का इस्तेमाल होता है और उसकी विधिमान्यता के समय को सर्वर पर अभिलिखित कर दिया जाता है । ताकि खनन की गई सामग्री के परिवहन के सभी ब्यौरों को सर्वर पर रखा जा सकें और परिवहन अनुज्ञापत्र या रसीद का पुनः इस्तेमाल नहीं किया जा सके ।

5. मार्ग पर जांच :

खनन किए गए खनिजों को ले जाने वाले यानों की जांच करने के प्रयोजन के लिए तैनात कर्मचारिवृंद को परिवहन अनुज्ञापत्र या रसीद की वेबसाइट, एंडरायड अनुप्रयोग और एसएमएस का उपयोग करके उन्हें स्कैन करने की स्थिति में होना चाहिए ।

6. यानों का खराब हो जाना :

यान के खराब होने की दशा में परिवहन अनुज्ञापत्र या रसीद की विधिमान्यता का चालक द्वारा यान के खराब हो जाने की रिपोर्ट करने के लिए विशिष्ट फॉरमेट में एसएमएस भेजकर विस्तार किया जाएगा । सर्वर इस सूचना को रजिस्टर करेगा और खराब होने को रजिस्टर करेगा । राज्य एक काल सेंटर की भी स्थापना कर

सकता है जो ऐसे यानों के खराब होने को रजिस्टर कर सकता है तथा वैधता की अवधि का विस्तार कर सकता है। यान के पश्चात्त्वर्ती ठीक होने की भी इसी प्रकार सर्वर या काल सेंटर में रिपोर्ट की जानी चाहिए।

7. यानों की ट्रैकिंग :

यान के स्रोत से गंतव्य तक के मार्ग को जांच बिंदुओं, आरएफआईडी टैगों और जीपीएस ट्रैकिंग के माध्यम से ट्रैक किया जा सकता है।

8. चौकसी या रिपोर्ट सृजन और कार्रवाई समीक्षा :

प्रणाली दैनिक उठाई रिपोर्ट, यान लोग या इतिहास, आबंटन के विरुद्ध उठाई और कुल उठाई जैसे विभिन्न पैरामीटरों पर प्राधिकारियों को आवधिक रिपोर्ट विकसित करने में समर्थ करेगी। प्रणाली का उपयोग आटोमेल या एसएमएस सृजित करने के लिए किया जा सकता है। इससे जिला कलक्टर या जिला मजिस्ट्रेट सभी सुसंगत ब्यौरे प्राप्त करने में समर्थ होंगे और इससे प्राधिकारी किसी अनियमितता में लिप्त पाए गए किसी स्थल से स्कैनिंग सुविधा को रोकने में समर्थ होंगे। जब भी कोई प्राधिकारी अवैध बालू का परिवहन करने वाले किसी यान को अंतररुद्ध करता है तो वह सर्वर पर रजिस्ट्रीकृत हो जाएगा और अधिकारी के लिए की गई कार्रवाई पर रिपोर्ट करना आज्ञापक होगा। प्रत्येक अंतररुद्ध किए गए यान को ट्रैक किया जाएगा।

खनन किए गए खनिज, पर्यावरणीय अनापत्ति शर्तों और पर्यावरण प्रबंधन योजना के प्रवर्तन की मानीटरी का डीईआईएए, एसईआईएए और राज्य प्रदूषण नियंत्रण बोर्ड या समिति द्वारा सुनिश्चित किया जाएगा। ऊपर परकल्पित मानीटरी इंतजामों को तीन मास से पूर्व लागू किया जाएगा। पर्यावरणीय अनापत्ति शर्तों के प्रवर्तन की मानीटरी केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय तथा इस प्रयोजन के लिए मंत्रालय द्वारा नामनिर्दिष्ट अभिकरण द्वारा किया जाएगा।”।

[सं. जेड-11013/98/2014-आईए-II (एम)]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.आ. सं. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और उनका पश्चात्त्वर्ती संशोधन निम्नलिखित संख्याओं द्वारा किया गया :-

1. का.आ. 1737(अ) तारीख 11 अक्टूबर 2007;
2. का.आ. 3067(अ) तारीख 1 दिसंबर 2009;
3. का.आ. 695(अ) तारीख 4 अप्रैल 2011;
4. का.आ. 2896(अ) तारीख 13 दिसम्बर 2012;
5. का.आ. 674(अ) तारीख 13 मार्च 2013;
6. का.आ. 2204(अ) तारीख 19 जुलाई 2013;
7. का.आ. 2555(अ) तारीख 21 अगस्त 2013;
8. का.आ. 2559(अ) तारीख 22 अगस्त 2013;
9. का.आ. 2731(अ) तारीख 9 सितंबर 2013;

- 10 का.आ. 562(अ) तारीख 26 फरवरी 2014;
11. का.आ. 637(अ) तारीख 28 फरवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification,-

(a) in paragraph 2, after the words “in the said Schedule”, the following words shall be inserted, namely:-
“and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category ‘B2’ for mining of minor minerals in the said Schedule”;

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

“3 A. District Level Environment Impact Assessment Authority:-

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
- (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
- (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
- (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
- (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
- (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
- (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
- (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
- (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
- (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
- (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.”;
- (c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-
“(iv) The ‘B2’ Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.”;
- (d) for paragraph 5, the following paragraph shall be substituted, namely:-

“5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category ‘A’, ‘B1 and B2’ and ‘B2’ projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

“6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-
“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.” ;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease >150 ha of mining lease area in respect of coal mine lease Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area); (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		Note: (1) Mineral prospecting is exempted. ”; (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”; (3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(I) after Appendix VI, the following appendices shall be inserted, namely:-

“APPENDIX VII

(See paragraph 3 A)

Qualifications and terms for the Experts in DEIAA and DEAC

1. **Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
2. **Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
3. **Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
4. **Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

APPENDIX VIII

(See paragraph 6)

FORM 1 M

APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE

(II) Basic Information

- (viii) Name of the Mining Lease site:
- (ix) Location / site (GPS Co-ordinates):
- (x) Size of the Mining Lease (Hectare):
- (xi) Capacity of Mining Lease (TPA):
- (xii) Period of Mining Lease:
- (xiii) Expected cost of the Project:
- (xiv) Contact Information:

Environmental Sensitivity

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX – IX

[See paragraph 7(i) (B)]

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X

[See paragraph 7 (iii) (a)]

PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District
10. Rainfall: month-wise
11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.
- (b) District wise availability of sand or gravel or aggregate resources.
- (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

APPENDIX - XI

[See paragraph 7 (iii) (b)]

PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form –1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	‘B2’	Form –I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	‘B1’	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	‘A’	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	‘B2’	Form –IM, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	‘B2’	Form –I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	‘B1’	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	‘A’	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

APPENDIX - XII

[See paragraph 10 (iv)]

PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks’ Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
 - (c) Access control of mine lease site.
 - (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.
3. Scanning of Transport Permit or Receipt and Uploading on Server:
- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
 - (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
 - (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.
4. Proposed working of the system:
- The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.
- When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.
5. Checking On Route:
- The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.
6. Breakdown of Vehicle:
- In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.
7. Tracking of Vehicles:
- The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.
8. Alerts or Report Generation and Action Review:
- The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.
- The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S.O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012;
5. S.O. 674 (E) dated the 13th March, 2013;
6. S.O. 2204 (E) dated the 19th July 2013;
7. S.O. 2555 (E) dated the 21st August, 2013;
8. S.O. 2559 (E) dated the 22nd August, 2013;
9. S.O. 2731 (E) dated the 9th September, 2013;
10. S.O. 562 (E) dated the 26th February, 2014;
11. S.O. 637 (E) dated the 28th February, 2014;
12. S.O. 1599 (E) dated the 25th June, 2014;
13. S.O. 2601 (E) dated the 7th October, 2014;
14. S.O. 2600 (E) dated the 9th October, 2014
15. S.O. 3252 (E) dated the 22nd December, 2014;
16. S.O. 382 (E) dated the 3rd. February, 2015;
17. S.O. 811 (E) dated the 23rd March, 2015;
18. S.O. 996 (E) dated the 10th April, 2015;
19. S.O. 1142 (E) dated the 17th April, 2015;
20. S.O. 1141 (E) dated the 29th April, 2015;
21. S.O. 1834 (E) dated the 6th July, 2015.



Government of India
Ministry of Road Transport & Highways

*Indian Academy of Highway Engineers,
A-5, Sector-62, Noida - 201301.*

RW/NH-34066/09/2017-S&R(B)

Dated: 31st August, 2017

To

1. The Chief Secretaries of all the State Governments/ UTs
2. The Principal Secretaries/ Secretaries of all States/ UTs Public Works Department dealing with National Highways and other centrally sponsored schemes.
3. All Engineers-in-Chief and Chief Engineers of Public Works Department of States/ UTs dealing with National Highways and other centrally sponsored schemes.
4. The Director General (Border Roads), Seema Sadak Bhawan, Ring Road, New Delhi-110 010.
5. The Chairman, National Highways Authority of India, G-5 & 6, Sector-10, Dwarka, New Delhi-110 075.
6. The Managing Director, NHIDCL, 3rd Floor, PTI Building, 4- Parliament Street, New Delhi-110001

Subject: Digging of Ponds/ Nalas/ Water Bodies/ Rivers and utilization of soil thereof for projects of water conservation in the drought-affected areas of the country - reg.

Ministry of Road Transport and Highways, Government of India, is implementing the development programmes of National Highway network across the country which, inter alia, involves a considerable amount of earth work. Naturally, there is a on-going need of earth for the embankments of various NH Projects. The contractors/ concessionaires meet this requirement through buying the earth from farmers or procuring the same through mining of minor minerals as per the provisions of the concerned State Government.

2. On the other hand, many parts of the country are facing severe drought conditions and one of the possible long term solutions is water conservation/ re-charging through creation/ revival of water bodies such as water tanks, ponds, check dams and farm-ponds in the rural areas. It has been observed that there is a good scope for synchronising these two activities. It is being considered as to whether the process of procuring large quantities of earth can be harmonised with any ancillary activity for maximising outcomes. Water conservation/ re-charging can thus be very easily synchronised with digging of existing or new water bodies for procuring earth.

3. The matter has been examined in the Ministry and it has been decided to link the requirement of soil for the construction works of National Highways with the digging/desiltation of ponds/construction of check dams and ponds in drought-prone areas as well as in other areas of the country. Following steps may be taken in this behalf:

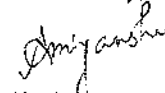
- (i) The agencies responsible for construction of National Highways (e.g. State PWDs/

NHA/NHIDCL) should advise their contractors/ construction agencies through their field officers to approach the concerned District Collectors/ Sub-collectors/ Water Conservation Departments to obtain a list of any such villages/ rural areas where desiltation/ revival of existing ponds/ water bodies or digging of areas for creation of new water bodies are required.

- (ii) The concerned District Collectors/ Sub-Collectors/ Water Conservation Departments should not only provide the details of identified sites (where the local administration would like to restore/ dig/ desilt such water bodies) to the contractors/ construction agencies of NHs but also facilitate the requisite coordination/arrangements with the respective Panchayats along with the requisite permissions.
- (iii) Subject to the earth/ silt being found suitable for use in the road embankments, the Construction agencies should excavate the earth as per their project requirements from such identified water bodies/ areas at no cost to the village panchyats/ rural development departments/ water conservation departments and transport the same to their project-sites for use in the embankments. Similarly, the panchayats/ water conservation departments of the states should not charge any amount from the construction agencies for the earth so excavated. The Contractor/ Concessionaire would be responsible to complete the said water conservation works and transporting the earth, soil, murum, stones to his site at his own expense.
- (iv) Such an arrangement/ agreement may provide that the contractor shall use the extracted material of such minor minerals for the proposed highway work only and shall not sell or use such minor materials for any purpose other than the project work. Further, the contractor shall follow all the rules and regulations of the State Government regarding digging and transportation.
- (v) The arrangement as proposed hereinbefore would serve two-fold purpose at least cost to both parties. The gram panchyats/ farmers will gain by having a pond/ water body dug in their land at no cost which will help in restoration of such water bodies while the construction agency (NHA/ NHIDCL/ Project Zone) would get the material for embankments for its road building and road expansion projects free of cost.

This issues with the approval of the Competent Authority.

Yours faithfully,


(Amiyanshu)

Assistant Executive Engineer

For Director General (Road Development) & SS

Email: amiy24@gmail.com

Copy to:

1. Secretary to Government of India, Ministry of Water Resources, New Delhi, for his kind information and further necessary instructions in the matter.
2. Secretary to Government of India, Ministry of Rural Development, Krishi Bhawan, New Delhi for his kind information and further necessary instructions in the matter.
3. All Technical Officers in the Ministry of Road Transport & Highways

4. All ROs and ELOs of the Ministry
5. The Secretary General, Indian Roads Congress
6. The Director, IAHE
7. Technical circular file of S&R (B) Section
8. NIC-for uploading on Ministry's website under "What's new"

Copy for kind information to:

1. PS to Hon'ble Minister (RTH&S)
2. PS to Hon'ble MOS (RTH&S)
3. Sr. PPS to Secretary (RT&H)
4. PPS to DG (RD) & SS
5. PPS to SS&FA
6. PS to ADG-I/ ADG-II
7. PS to Coordinator – I/ Coordinator –II/ Coordinator –III
8. PS to JS (T)/ JS (H)/ JS (LA&C)/ JS (EIC)

Dr. Jaisankar



भारत का राजपत्र The Gazette of India

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EXTRAORDINARY
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 28 मार्च, 2020

का.आ. 1224(अ).—खनिज विधि (संशोधन) अधिनियम 2020 (2020 का 2), खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) (जिसे इसमें इसके पश्चात् एमएमडीआर अधिनियम कहा गया है) द्वारा 10 जनवरी, 2020 से प्रभावी संशोधन किया गया है और अन्य बातों के साथ कानूनी निर्वाधन के अंतरण के लिए उपबंधों से संबंधित नई धारा 8ख का अंतःस्थापन किया गया है;

और, एमएमडीआर अधिनियम की धारा 8ख की उप-धारा (2) यह उपबंध करता है कि इस अधिनियम में या तत्समय प्रवृत्त किसी अन्य विधि में अंतर्विष्ट किसी बात के होते हुए भी, धारा 8क की उप-धारा (5) और उप-धारा (6) के उपबंधों के अधीन अवसान होने वाले खनन पट्टे का सफल बोली लगाने वाला और उस अधिनियम के अधीन या तद्वीन बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से अर्जित सभी विधिमान्य अधिकार, अनुमोदन, निकासी, अनुज्ञप्ति और इसी प्रकार दो वर्ष की अवधि के लिए पूर्ववर्ती पट्टेदार पर निहित होना समझा जाएगा;

और, एमएमडीआर अधिनियम की धारा 8ख की उप-धारा (3) यह उपबंध करता है कि तत्समय प्रवृत्त अन्य विधि में अंतर्विष्ट किसी बात के होते हुए भी, यह उस भूमि पर जिसमें नया पट्टा के प्रारंभ से दो वर्ष की अवधि के लिए पूर्ववर्ती पट्टेदार द्वारा खनन संक्रियाएं कार्यान्वित किए जा रहे थे, निरंतर खनन संक्रियाओं को नए पट्टेदार के लिए विधिपूर्ण किया जाएगा;

और, एमएमडीआर अधिनियम को पूर्वोक्त संशोधन के प्रयोजन के लिए केंद्रीय सरकार, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 2006 कहा गया है) के सुसंगत उपबंधों को सम्मिलित करने के लिए आवश्यक समझती है।

और, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में सड़कों के लिए साधारण पृथ्वी का उपयोग करने के लिए पूर्व पर्यावरणीय अनापत्ति की अपेक्षा के अधित्याग के लिए अभ्यावेदनों की प्राप्ति पर; और पारंपरिक समुदाय द्वारा अंतर ज्वारीय क्षेत्र के भीतर चूने के गोले (मृत भू-पटल), पवित्र स्थानों, आदि के मैनुअल निकासी;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में, उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति के पश्चात् और अधिसूचना सं. का. आ. 4307 (अ), तारीख 29 नवंबर, 2019 को अधिकांत करते हुए, ईआईए अधिसूचना, 2006 में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में, -

(i) पैरा 11 में, उप-पैरा (2) के पश्चात् निम्नलिखित उप-पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

“(3) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8क की उप-धारा (5) और उप-धारा (6) के उपबंधों के अधीन अवसान होने वाले खनन पट्टे का सफल बोली लगाने वाला और उस अधिनियम के अधीन और तद्विना बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से चयनित नया पट्टा के प्रारंभ की तारीख से दो वर्ष की अवधि के लिए पूर्ववर्ती पट्टेदार पर निहित पूर्व पर्यावरणीय अनापत्ति विधिमान्य अर्जित किया गया समझा जाएगा और यह नया पट्टा प्रारंभ की तारीख से दो वर्ष की अवधि के लिए या उसमें उल्लिखित निबंधनों शर्तों के अनुसार नया पर्यावरणीय अनापत्ति, नया निकासी अभिप्राप्त होने तक, इसमें से जो भी पूर्वतर हो, उक्त पट्टा क्षेत्र पर पूर्ववर्ती पट्टेदार का स्वीकृत पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के अनुसार निरंतर खनन संक्रिया नया पट्टेदार के लिए विधिपूर्ण होंगी;

परन्तु, सफल बोली लगाने वाला नया पट्टा मंजूर करने की तारीख से दो वर्ष की अवधि के भीतर विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन करेगा और अभिप्राप्त करेगा।”;

(ii) अनुसूची के मद 1 (क) के सामने, स्तंभ (5) के खंड (2) के टिप्पण के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् :-

“(3) उक्त पट्टा के अवसान के पश्चात् पूर्ववर्ती पट्टेदार द्वारा खनन और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अधीन खनन पट्टे के अवसान होने तक भीतर पड़ी पहले से ही खनिज बाह्य सामग्री का निष्क्रमण या निष्कासन और परिवहन उस अधिनियम के अधीन और तद्विना बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से चयनित सफल बोली लगाने की इस प्रकार अनुज्ञात खनन हैसियत के भाग के रूप में नहीं होगा।”

(iii) परिशिष्ट – IX के लिए, निम्नलिखित परिशिष्ट प्रतिस्थापित किया जाएगा, अर्थात् :-

“परिशिष्ट – 9

कतिपय मामलों के पर्यावरणीय अनापत्ति की अपेक्षा से छूट

निम्नलिखित मामलों को पूर्व पर्यावरणीय अनापत्ति की अपेक्षा नहीं होगी, अर्थात् :-

1. मैनुअल खनन द्वारा साधारण मिट्टी या बालू की कुम्हारों द्वारा मिट्टी के घड़े, लैम्प, खिलौने, आदि बनाने के लिए उनकी प्रथाओं के अनुसार निकासी।
2. मैनुअल खनन द्वारा मिट्टी की टाइलें बनाने द्वारा जो मिट्टी की टाइलें बनाते हैं, के लिए साधारण मिट्टी या बालू की निकासी।
3. किसानों द्वारा बाढ़ के पश्चात् कृषि भूमि से बालू के जमाव को हटाना।

4. ग्राम पंचायत में अवस्थित स्रोतों से बालू और साधारण मिट्टी को वैयक्तिक उपयोग या ग्राम में समुदाय कार्य के लिए प्रथा के अनुसार खनन।
5. सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी स्कीमों, प्रायोजित तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों या बांधों का संनिर्माण।
6. सड़क, पाइपलाइन, आदि जैसे रेखीय परियोजनाओं के लिए साधारण मिट्टी की निकासी, निष्कासन या प्रयोग करना।
7. बांधों, तालाबों, मेड़ों, बैराजों, नदी और नहरों की उनके अनुरक्षित तथा आपदा प्रबंधन के प्रयोजन के लिए तलमार्जन और गाद निकालना।
8. गुजरात में गुजरात सरकार की तारीख 14 फरवरी, 1990 की अधिसूचना सं. जीयू / 90 (16)/ एमसीआर-2189 (68) / 5 – सीएचएच द्वारा बंजारा और ओड द्वारा बालू के पारंपरिक उपजीविका कार्य।
9. पारंपरिक समुदाय द्वारा अंतर ज्वारीय क्षेत्र के भीतर चूने के गोलों (मृत भू-पटल), पवित्र स्थानों, आदि के मैनुअल निकासी।
10. सिंचाई या पेयजल के लिए कुओं की खुदाई।
11. यथास्थिति, ऐसे भवनों की नींव के लिए खुदाई जिनके लिए पूर्व पर्यावरणीय अनापत्ति अपेक्षित नहीं है।
12. जिला कलेक्टर या जिला मजिस्ट्रेट या किसी अन्य सक्षम प्राधिकारी के आदेश पर किसी नहर, नाला, ड्रेन, जल निकाय, आदि में होने वाली दरार को भरने के लिए साधारण मिट्टी या बालू का उत्खनन ताकि किसी आपदा या बाढ़ जैसी स्थिति से निपटा जा सके।
13. ऐसे क्रियाकलाप, जिन्हें राज्य सरकार द्वारा विधान या नियमों के अधीन गैर खननकारी क्रियाकलाप के रूप में घोषित किया गया है।”

[फा. सं. जेड-11013 / 47 / 2018-आई. ए. II (एम)]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में सं. का. आ. 1533 (अ), तारीख 14 सितंबर 2006 द्वारा प्रकाशित की गई थी और निम्नलिखित सं. द्वारा पश्चात्कर्ती संशोधन किया गया :-

1. का. आ. 1949 (अ), तारीख 13 नवंबर, 2006;
2. का. आ. 1737 (अ), तारीख 11 अक्टूबर, 2007;
3. का. आ. 3067 (अ), तारीख 1 दिसंबर, 2009;
4. का. आ. 695 (अ), तारीख 4 अप्रैल, 2011;
5. का. आ. 156 (अ), तारीख 25 जनवरी, 2012;
6. का. आ. 2896 (अ), तारीख 13 दिसंबर, 2012;
7. का. आ. 674 (अ), तारीख 13 मार्च, 2013;
8. का. आ. 2204 (अ), तारीख 19 जुलाई, 2013;
9. का. आ. 2555 (अ), तारीख 21 अगस्त, 2013;
10. का. आ. 2559 (अ), तारीख 22 अगस्त, 2013;
11. का. आ. 2731 (अ), तारीख 9 सितंबर, 2013;

12. का. आ. 562 (अ), तारीख 26 फरवरी, 2014;
13. का. आ. 637 (अ), तारीख 28 फरवरी, 2014;
14. का. आ. 1599 (अ), तारीख 25 जून, 2014;
15. का. आ. 2601 (अ), तारीख 7 अक्टूबर, 2014;
16. का. आ. 2600 (अ), तारीख 9 अक्टूबर, 2014;
17. का. आ. 3252 (अ), तारीख 22 दिसंबर, 2014;
18. का. आ. 382 (अ), तारीख 3 फरवरी, 2015;
19. का. आ. 811 (अ), तारीख 23 मार्च, 2015;
20. का. आ. 996 (अ), तारीख 10 अप्रैल, 2015;
21. का. आ. 1142 (अ), तारीख 17 अप्रैल, 2015;
22. का. आ. 1141 (अ), तारीख 29 अप्रैल, 2015;
23. का. आ. 1834 (अ), तारीख 6 जुलाई, 2015;
24. का. आ. 2571 (अ), तारीख 31 अगस्त, 2015;
25. का. आ. 2572 (अ), तारीख 14 सितंबर, 2015;
26. का. आ. 141 (अ), तारीख 15 जनवरी, 2016;
27. का. आ. 648 (अ), तारीख 3 मार्च, 2016;
28. का. आ. 2269 (अ), तारीख 1 जुलाई, 2016;
29. का. आ. 2944 (अ), तारीख 14 सितंबर, 2016;
30. का. आ. 3518 (अ), तारीख 23 नवंबर, 2016;
31. का. आ. 3999 (अ), तारीख 9 दिसंबर, 2016;
32. का. आ. 4241 (अ), तारीख 30 दिसंबर, 2016;
33. का. आ. 3611 (अ), तारीख 25 जुलाई, 2018;
34. का. आ. 3977 (अ), तारीख 14 अगस्त, 2018;
35. का. आ. 5733 (अ), तारीख 14 नवंबर, 2018;
36. का. आ. 5736 (अ), तारीख 15 नवंबर, 2018;
37. का. आ. 5845 (अ), तारीख 26 नवंबर, 2018;
38. का. आ. 345 (अ), तारीख 17 जनवरी, 2019;
39. का. आ. 1960 (अ), तारीख 13 जून, 2019;
40. का. आ. 236 (अ), तारीख 16 जनवरी, 2020;
41. का. आ. 751 (अ), तारीख 17 फरवरी, 2020; और
42. का. आ. 1223 (अ), तारीख 27 मार्च, 2020।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 28th March, 2020

S.O. 1224(E).—WHEREAS, *vide* the Mineral Laws (Amendment) Act, 2020 (2 of 2020), the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) (hereinafter referred to as MMDR Act) has been amended with effect from the 10th day of January, 2020 and, *inter alia*, new section 8B relating to the provisions for transfer of statutory clearances has been inserted;

AND WHEREAS, sub-section (2) of section 8B of the MMDR Act provides that notwithstanding anything contained in this Act or any other law for the time being in force, the successful bidder of mining leases expiring under the provisions of sub-sections (5) and (6) of section 8A and selected through auction as per the procedure provided under this Act and the rules made thereunder, shall be deemed to have acquired all valid rights, approvals, clearances, licences and the like vested with the previous lessee for a period of two years;

AND WHEREAS, sub-section (3) of section 8B of the MMDR Act provides that notwithstanding anything contained in any other law for the time being in force, it shall be lawful for the new lessee to continue mining operations on the land, in which mining operations were being carried out by the previous lessee, for a period of two years from the date of commencement of the new lease;

AND WHEREAS, in pursuance of the aforesaid amendment to the MMDR Act, the Central Government deems it necessary to align the relevant provisions of the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 (hereinafter referred to as the EIA Notification, 2006);

AND WHEREAS, the Ministry of Environment, Forest and Climate Change is in the receipt of representations for waiver of requirement of prior environmental clearance for borrowing of ordinary earth for roads; and manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules, in public interest, and in supersession of the notification number S.O. 4307(E), dated the 29th November, 2019, hereby makes the following further amendments in the EIA Notification, 2006, namely:-

In the said notification,-

(i) in paragraph 11, after sub-paragraph (2), the following sub-paragraph shall be inserted, namely:-

“(3) The successful bidder of the mining leases, expiring under the provisions of sub-sections (5) and (6) of section 8A of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and selected through auction as per the procedure provided under that Act and the rules made thereunder, shall be deemed to have acquired valid prior environmental clearance vested with the previous lessee for a period of two years, from the date of commencement of new lease and it shall be lawful for the new lessee to continue mining operations as per the same terms and conditions of environmental clearance granted to the previous lessee on the said lease area for a period of two years from the date of commencement of new lease or till the new lessee obtains a fresh environmental clearance with the terms and conditions mentioned therein, whichever is earlier:

Provided that the successful bidder shall apply and obtain prior environmental clearance from the regulatory authority within a period of two years from the date of grant of new lease.”;

(ii) in the Schedule, against the item 1(a), in the column (5), after clause (2) of the Note, the following clause shall be inserted, namely:-

“(3) The evacuation or removal and transportation of already mined out material lying within the mining leases expiring under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), by the previous lessee, after the expiry of the said lease, shall not form the part of the mining capacity so permitted to the successful bidder, selected through auction as per the procedure provided under that Act and the rules made thereunder.”;

(iii) for Appendix-IX, the following Appendix shall be substituted, namely:-

“APPENDIX-IX

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require Prior Environmental Clearance, namely:-

1. Extraction of ordinary clay or sand by manual mining, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand by manual mining, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works, like, de-silting of village ponds or tanks, construction of village roads, ponds or bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes and community efforts.
6. Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc.
7. Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management.
8. Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
9. Manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community.
10. Digging of wells for irrigation or drinking water purpose.
11. Digging of foundation for buildings, not requiring prior environmental clearance, as the case may be.
12. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nallah, drain, water body, etc., to deal with any disaster or flood like situation upon orders of the District Collector or District Magistrate or any other Competent Authority.
13. Activities declared by the State Government under legislations or rules as non-mining activity.”

[F. No. Z-11013/47/2018-IA.II (M)]

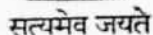
GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers:-

1. S.O. 1949 (E), dated the 13th November, 2006;
2. S.O. 1737 (E), dated the 11th October, 2007;
3. S.O. 3067 (E), dated the 1st December, 2009;
4. S.O. 695 (E), dated the 4th April, 2011;
5. S.O. 156 (E), dated the 25th January, 2012;
6. S.O. 2896 (E), dated the 13th December, 2012;
7. S.O. 674 (E), dated the 13th March, 2013;
8. S.O. 2204 (E), dated the 19th July, 2013;
9. S.O. 2555 (E), dated the 21st August, 2013;
10. S.O. 2559 (E), dated the 22nd August, 2013;
11. S.O. 2731 (E), dated the 9th September, 2013;
12. S.O. 562 (E), dated the 26th February, 2014;
13. S.O. 637 (E), dated the 28th February, 2014;

14. S.O. 1599 (E), dated the 25th June, 2014;
15. S.O. 2601 (E), dated the 7th October, 2014;
16. S.O. 2600 (E), dated the 9th October, 2014;
17. S.O. 3252 (E), dated the 22nd December, 2014;
18. S.O. 382 (E), dated the 3rd February, 2015;
19. S.O. 811 (E), dated the 23rd March, 2015;
20. S.O. 996 (E), dated the 10th April, 2015;
21. S.O. 1142 (E), dated the 17th April, 2015;
22. S.O. 1141 (E), dated the 29th April, 2015;
23. S.O. 1834 (E), dated the 6th July, 2015;
24. S.O. 2571 (E), dated the 31st August, 2015;
25. S.O. 2572 (E), dated the 14th September, 2015;
26. S.O. 141 (E), dated the 15th January, 2016;
27. S.O. 648 (E), dated the 3rd March, 2016;
28. S.O. 2269(E), dated the 1st July, 2016;
29. S.O. 2944(E), dated the 14th September, 2016;
30. S.O. 3518 (E), dated 23rd November 2016;
31. S.O. 3999 (E), dated the 9th December, 2016;
32. S.O. 4241(E), dated the 30th December, 2016;
33. S.O. 3611(E), dated the 25th July, 2018;
34. S.O. 3977 (E), dated the 14th August, 2018;
35. S.O. 5733 (E), dated the 14th November, 2018;
36. S.O. 5736 (E), dated the 15th November, 2018;
37. S.O. 5845(E), dated the 26th November, 2018;
38. S.O. 345(E), dated the 17th January, 2019;
39. S.O. 1960(E), dated the 13th June, 2019;
40. S.O. 236(E), dated the 16th January, 2020;
41. S.O. 751(E), dated the 17th February, 2020; and
42. S.O. 1223(E), dated the 27th March, 2020.

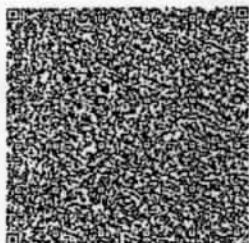
INDIA NON JUDICIAL



Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL23134343589357Q
Certificate Issued Date	: 31-Dec-2018 12:36 PM
Account Reference	: IMPACC (IV)/ dI981903/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL23134343589357Q
Purchased by	: GAMMON INFRASTRUCTURE PROJECTS LTD GECPL JV
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: NATIONAL HIGHWAYS AUTHORITY OF INDIA
Second Party	: GAMMON INFRASTRUCTURE PROJECTS LTD GECPL JV
Stamp Duty Paid By	: GAMMON INFRASTRUCTURE PROJECTS LTD GECPL JV
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line.

ENGINEERING, PROCUREMENT AND CONSTRUCTION AGREEMENT

THIS AGREEMENT is entered into on this the 3rd day of January, 2019.

BETWEEN

National Highways Authority of India, established under the National Highways Authority of India Act, 1988, represented by its Chairman, and having its principal office at G-5 & 6, Sector 10, Dwarka, New Delhi-110075 (hereinafter referred to as the "Authority" which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns) of One Part;

AND

M/s Gammon Engineers and Contractors Private Limited in JV with M/s Gammon Infrastructure Projects Limited having its corporate office at Gammon House, Veer Savarkar Marg, Prabhadevi, Mumbai - 400025 (hereinafter referred to as the "Contractor" which expression shall, unless repugnant to the context or meaning thereof, include its successors and permitted assigns) of the Other Part.

Statutory Approval

1. The authenticity of this Stamp Certificate should be verified from www.shanstamp.com. Any discrepancy in the details on this Certificate and as available on the website renders it invalid.

- 2 -

WHEREAS:

- (A) The Government of India had entrusted to the Authority the development, maintenance and management of National Highway No. 200 (New NH-53) including the Duburi-Chandikhole Section (from Km. 388.376 to Km. 428.074).
- (B) The Authority had resolved to complete the existing road from Duburi - Chandikhole Section (from Km. 388.376 to Km. 428.074) on the section of National Highway No. 200 (New NH-53) (hereinafter called the "NH 200 (New NH-53)") in the state of Odisha by Four Laning on Engineering, Procurement, Construction ("EPC") basis in accordance with the terms and conditions to be set forth in an agreement to be entered into.
- (C) The Authority had accordingly invited proposals by its "RFP" for short listing of bidders for EPC of the above referred section of NH-200 (New NH-53) and had shortlisted certain bidders including, inter alia, the selected bidder.
- (D) The Authority had prescribed the technical and commercial terms and conditions, and invited bids (the "Request for Proposals" or "RFP") from the bidders.
- (E) After evaluation of the bids received, the Authority had accepted the bid of the selected bidder and issued its Letter of Acceptance No. NHAI/EPC/11012/DC/2017/Bid/112260 dated 31st January, 2018 (hereinafter called the "LOA") to the selected bidder for Rehabilitation and Augmentation of the above section of NH -200 (New NH-53) at the contract price specified hereinafter, requiring the selected bidder to inter alia:
- (i) deliver to the Authority a legal opinion from the legal counsel of the selected bidder with respect to the authority of the selected bidder to enter into this Agreement and the enforceability of the provisions thereof, within 10 (ten) days of the date of issue of LOA; and
 - (ii) execute this Agreement within 15 (fifteen) days of the date of issue of LOA.
- (F) The Contractor has fulfilled the requirements specified in Recital (E) above;

NOW THEREFORE in consideration of the foregoing and the respective covenants and agreements set forth in this Agreement, the sufficiency and adequacy of which is hereby acknowledged, the Authority hereby covenants to pay the Contractor, in consideration of the obligations specified herein, the Contract Price or such other sum as may become payable under the provisions of the Agreement at the times and in the manner specified by the Agreement and intending to be legally bound hereby, the Parties agree as follows:

The following documents attached hereto shall be deemed to form an integral part of this contract:

(a) Volume-I:

- The Agreement;
- Corrigendum to the Agreement;
- Addendum, if any, to RFP;
- Letter comprising the financial Bid;
- Letter of Acceptance;
- Power of Attorney;
- Joint Venture Agreement, if any;
- Legal Opinion;
- Any other document to be specified

(b) Volume II: Technical Bid

Ramabhai
03/01/2019



- 3 -

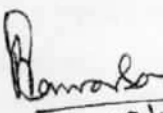
IN WITNESS WHEREOF THE PARTIES HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN.

SIGNED, SEALED AND DELIVERED

For and on behalf of

THE NATIONAL HIGHWAYS
AUTHORITY OF INDIA

by:


03/07/2014

(P.N. Gawasane)
General Manager (T)-Odisha

SIGNED, SEALED AND DELIVERED

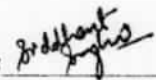
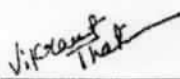
For and on behalf of The CONTRACTOR

by:

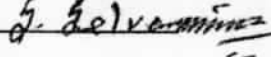

(Mr. Sanjiv Kumar B Gumaste)
General Manager (Contracts).

M/s Gammon Engineers and Contractors
Private Limited (GECPL) in JV with
M/s Gammon Infrastructure Projects
Limited (GIPL)

In the presence of:

1. Signature: 
Name: Siddhant Singhvi
Address: NHAI, HR, Dwarka
sector-10 New Delhi
2. Signature: 
Name: VIKRANT THAKUR
Address: NHAI HQ, DWARKA
SECTOR-10

In the presence of:

1. Signature: 
Name: S. S. MANI
Address: GECPL - Delhi-
2. Signature: 
Name: GIPL - Delhi (DWARKA)
Address: MANISH MEHRA

{ Counter signed and accepted by:

Name and particulars of other members of Consortium:



GAMMON INFRASTRUCTURE PROJECTS LIMITED
GEOPL JOINT VENTURE

Ref No.: DG/HO/NHA/2018/3011-03

Date: 30th November 2018

To,
The GM(Tech.) & Project Director,
National Highway Authority of India,
Project Implementation Unit, Dhenkanal,
Plot No: 1768, Near Kalinga Eye Hospital,
Dakshinakali Road, Dhenkanal-759001 (Odisha).

Ph No. :- 06762 226850/830(0)

Fax No. :-

Email :- pludhenkanal@nhaa.org; nhaidhenkanal@gmial.com

Project :- Rehabilitation and Up-gradation of existing 2-lane to 4 lane standards from Duburi to Chandikhole Section of NH-209 (New NH 53) from km. 388.376 to km 428.074 in the state of Odisha Under NHDP Phase-III on EPC Mode (Pkg-III)

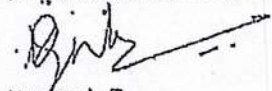
Subject :- Request for allotment of Sand and Stone Quarry.

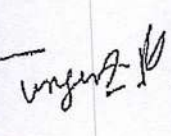
Dear Sir,

We are in the process of arranging the requiral for the above mention project and for execution of the project we need Aggregates / boulders and intend to obtain the same from the quarries directly. Request you to recommend state authorities for allotting us sand and stone quarry nearer to Project stretch. Our approximate requirement of sand and stone is about 8 Lakh MT and 20 Lakh MT respectively.

Yours Truly,

For & on behalf of M/s Gammon Infrastructure Projects Limited - GEOPL Joint venture


Prakash R
(Authorised signatory)


10.12.18
PA 

Ref: GIPL-GECPLJV/BBSR/NHA/PO/2020-21/016

Date: 02.05.2020

To,
The General Manager(Tech.) & Project Director,,
National Highway Authority of India,
Project Implementation Unit – Dhenkanal,
Plot No. 1768, Near Kalinga Eye Hospital,
Dakhinakali Road, Dhenkanal Odisha- 759001

Sub: Rehabilitation and Up gradation of Existing 2 lane to 4 lane standards from Duburi to Chandikhole Section of NH – 200 (New NH-53) from km 388.00 to km 427.400 in the state of Odisha under NHDP Phase-III on EPC Mode (Pkg-III)". Request for Recommendation to the Collector & District Magistrate for allotment of Moorum Quarry-Reg.

Ref: EPC Agreement dated 03.01.2019 & Settlement Agreement dated 29.01.2020

Dear Sir,

Kindly refer to this office letter no. GIPL/GECPLJV/BBSR/NHA/QUARRY/2019-20/004 dated 12.03.2020 on the caption subject wherein we had requested your good selves to recommend to the Collector & District Magistrate, Jajpur for allotment of moorum quarry in our favour. As you know that a huge quantity of moorum is required by us for execution of the project in the mean time, we have started the filling work and we are facing a lot of problem in obtaining moorum from the nearby areas which is not pheasible at all.

In view of the above, you are requested once again to the Collector & District Magistrate, Jajpur to expedite the process of allotment of moorum quarry in our favour for smooth execution of the work.

Please treat the matter as most urgent.

Thanking you,
Yours Faithfully,
For Gammon Infrastructure Projects Ltd.- GECPL Joint Venture

Authorized Signatory

Ref: GIPL-GECPLJV/BBSR/NHA/PO/2020-21/017

Date: 02.05.2020

To,
The General Manager(Tech.) & Project Director,,
National Highway Authority of India,
Project implementation Unit – Dhenkanal,
Plot No. 1768, Near Kalinga Eye Hospital,
Dakhinakali Road, Dhenkanal Odisha- 759001

Sub: Rehabilitation and Up gradation of Existing 2 lane to 4 lane standards from Duburi to Chandikhole Section of NH - 200 (New NH-53) from km 388.00 to km 427.400 in the state of Odisha under NHDP Phase-III on EPC Mode (Pkg-III)". Request for Recommendation to the Collector & District Magistrate for allotment of Sand & Stone Quarries-Reg.

Ref: EPC Agreement dated 03.01.2019 & Settlement Agreement dated 29.01.2020

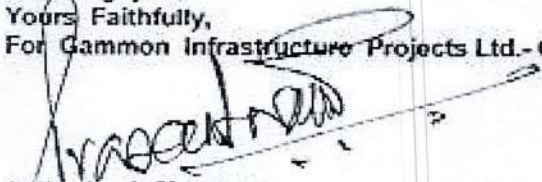
Dear Sir,

Kindly refer to your letter no. 01/Gammon/NH-53/Pkg-3/PIU-DKL/2018/1540 dated 10.12.2018 addressed to the Collector & District Magistrate, Jajpur Town, Dist : Jajpur on the subject cited above, wherein you had informed about the requirement of the quantity of sand & aggregates of the EPC Contractor for execution of the aforesaid projects and requested to take steps for allotment of the Sand & Stone quarries near to the project stretch on the basis of our request of the undersigned. But it has come to our notice that no action has been taken so far for allotment it may not be out of place to mention here that sand & aggregates are the essential ingredients for the above mentioned road project without which it is not possible to complete the said road project.

In view of the above, you are requested once again to remind the Collector & District Magistrate, Jajpur to expedite the process of allotment of sand & stone quarries in our favour for smooth execution of the work.

Please treat the matter as most urgent.

Thanking you,
Yours Faithfully,
For Gammon Infrastructure Projects Ltd.- GECPL Joint Venture


Authorised Signatory

Ref: GIPL-GECPLJV/BBSR/NHAI/PD/2020 21/052

Date : 03.07.2020

To,
The General Manager(Tech.) & Project Director,,
National Highway Authority of India,
Project Implementation Unit - Dhenkanal,
Plot No. 1768, Near Kalinga Eye Hospital,
Dakhinakali Road, Dhenkanal Odisha- 759001

Sub: Rehabilitation and Up gradation of Existing 2 lane to 4 lane standards from Duburi to Chandikhole Section of NH - 200 (New NH-53) from km 388.00 to km 427.400 in the state of Odisha under NHDP Phase III on EPC Mode (Pkg III)". **Request for Recommendation to the Collector & District Magistrate for allotment of Moorum Quarry-Reg.**

Ref: EPC Agreement dated 03.01.2019 & Settlement Agreement dated 29.01.2020

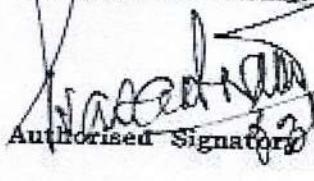
Dear Sir,

Kindly refer to this office letter no. GIPL/GECPLJV/BBSR/NHAI/QUARRY/2019-20/004 dated 12.03.2020 and letter no. GIPL/GECPLJV/BBSR/NHAI/PD/2020-21/012 dated 02.05.2020 on the caption subject. We had requested your good selves to recommend to the Collector & District Magistrate, Jajpur for allotment of moorum quarry in our favour and you had recommended our case for immediate allotment of moorum quarry in order to avoid the disruption of the work due to want of moorum. But till date, we have not been allotted a moorum quarry for which we are facing difficulties in getting the moorum for our project. As you know that a huge quantity of moorum is required by us for completion of the project. Moreover, the filling work has been held up for want of moorum and in the rainy season, there will be a problem in road safety.

In view of the above, you are requested once again to the Collector & District Magistrate, Jajpur to expedite the process of allotment of moorum quarry in our favour for smooth execution of the work. Till such time, you are also requested to elicit the kind attention of the collector & District Magistrate for allowing us for usage of overburden material which is available in the vicinity of the captioned project stretch.

Please treat the matter as most urgent.

Thanking you,
Yours Faithfully,
For Gammon Infrastructure Projects Ltd.- GECPL Joint Venture


Authorized Signatory

CC to the Team Leader/ Authorized Signatory, TPF Gentsa Eurostudios, S.L in association with segmental Consulting and Infrastructure Advisory Pvt. Ltd., Bhubaneswar for information.



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(भारत सरकार, परिवहन, श्रम और प्रवास विभाग)
National Highways Authority of India
(Ministry of Transport & Highways)
परियोजना, निष्पादन एवं इकाई-दुकानाल
Project Implementation Unit - Dhenkanal
प्लॉट नं. 1708, डेक्कन एंड आई हॉस्पिटल के अग्रभाग के समीप
दक्षिणकाली, पोस्ट, दुकानाल - 759001, (ओडिशा)
Plot No: 1708, Deccan End Eye Hospital
Dakshinkali Road, Dhenkanal-759001 (Odisha)

☎: 06762-226850 / 830 (O)
ईमेल/E-mail : pti.dhenkanal@nhai.org
nhai.dhenkanal@gmail.com

No. 01/Gammon/NHAI-53/PKG-3/PIU-DKL/2018/1540

dated 10.12.2018

The Collector & District Magistrate,
Jajpur Town, Dist. Jajpur

Sub:- Rehabilitation and upgradation of existing 2-lane to four lane standards from Duburi / Chandikhole section of (Km.388.382 to 428.074) of NH-200 (New NH-53) under NHDP Ph-III c EPC Mode (Pkg-II) - Allotment of Sand and stone quarries - Reg.

Ref:- (i) Letter of Award No. NHAI/EPC/11012/DC/2017/Bid/112260 dated 31.01.2018
(ii) Contractor letter No. DC/HO/NHAI/2018/3011-03 dated 30.11.2018

Sir,

Please refer to the above cited subject & reference. In this connection, it is to state that the captioned project has been awarded to the Contractor, M/s. Gammon Engineers and Contractors Pvt Ltd., in JV with M/s. Gammon Infra. Proj. Ltd, Mumbai on dated 31.01.2018 by NHAI, Ministry of Road Transport & Highways, Govt. The 4-laning of the captioned stretch is in advance stage of commencement and likely to be commenced in the end of December, 2018.

The Contractor vide letter under reference at Sl No. (ii) has requested for allotment of Sand and stone quarries near the project stretch for an Quantity of 8 Lakh MT and 20 Lakh MT to be utilize in execution of the project stretch (copy enclosed).

In view of the above, it is requested to kindly extend your cooperation for allotment of quarries to the Contractor in the vicinity of project in the interest of work.

Yours faithfully

Encl: As above.

(P.K. Saba)
GM (Tech.) & Project Director

Copy to:-

Shri Prakash R, Authorized Signatory, Gammon Infrastructure Projects Ltd.- GECPL (JV) for information & necessary action.

10/12/2018



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय)
National Highways Authority of India
(Ministry of Road Transport & Highways)

परियोजना क्रियमन्थन इकाई- धंकाणाल
Project Implementation Unit - Dhenkanal
प्लॉट नं-1768, कलिंग आंखों के अस्पताल के समीप
दक्षिणकाली मार्ग, धंकाणाल - 759001, (ओडिशा)
Plot No: 1768, Near Kalinga Eye Hospital
Dakshinkali Road, Dhenkanal-759001 (Odisha)

☎: 06762-226850 / 830 (O)
ईमेल/E-mail : piudhenkanal@nhai.org
nhaidhenkanal@gmail.com

No: 11024/01/KBD/NH-53/Pkg-3/Contract/PIU-DKL/2020/170

06.05.2020

The District Magistrate & Collector
Jajpur, Odisha.

Sub: - Rehabilitation & Upgradation of existing two lane to four lane standards from Duburi to Chandikholé section of (Km.388.000 - Km.427.400) of NH-200 (New NH-53) in the state of Odisha under NHDP-III- Allotment of Sand and stone quarries - Reg.

Ref: (i) This office letter no.1540 dt.10.12.2018
(ii) EPC Contractor M/s.Gammon Infrastructure Projects Ltd.-GECPL JV letter No.017 dated 02.05.2020

Sir,

Please refer to the above cited subject & references. In this connection, It is to state that the captioned project has been awarded to the Contractor M/s.Gammon Infrastructure Projects Ltd.-GECPL JV and the construction work is in progress.

2. The EPC Contractor vide letter under reference at Sl.No.(ii) has requested for allotment of sand and stone quarries near the project stretch.

3. In view of above, it is requested to kindly extend your cooperation for allotment of quarries to the Contractor in the vicinity of project in the interest of work. Sri.Prasant Nath (Mob no:9437056224) shall coordinate in this regard.

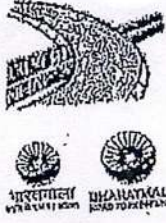
Encl: As above

Yours faithfully,

(P.K Sabat)

GM (T) & Project Director

Copy to: Authorized signatory, M/s Gammon Infrastructure Projects Ltd.- GCEPL JV for information and necessary action please.



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय)
National Highways Authority of India
(Ministry of Road Transport & Highways)

परियोजना क्रियाकलाप इकाई - धनकानाल
Project Implementation Unit - Dhenkanal
प्लॉट नं-1768, कलिंगा आँखों के अस्पताल के समीप
दक्षिणकाली मार्ग, धनकानाल - 759001 (ओडिशा)
Plot No: 1768, Near Kalinga Eye Hospital
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☎: 06762-226850 / 830 (O)
ईमेल/E-mail: piudhenkanal@nhai.org
nhaldhenkanal@gmail.com

No: 11024/01/KBD/NH-53/Pkg-3/Contract/PIU-DKL/2020/992

06.05.2020

The District Magistrate & Collector
Jajpur, Odisha.

Sub: - Rehabilitation & Upgradation of existing two lane to four lane standards from Duburi to Chandikhole section of (Km.388.000 - Km.427.400) of NH-200 (New NH-53) in the state of Odisha under NHDP-III- Allotment of moorum quarry - Reg.

Ref: EPC Contractor M/s.Gammon Infrastructure Projects Ltd.-GECPL JV letter No.016 dated 02.05.2020

Sir,
Please refer to the above cited subject & references. In this connection, it is to state that the captioned project has been awarded to the Contractor M/s.Gammon Infrastructure Projects Ltd.-GECPL JV and the construction work is in progress.

2. The EPC Contractor vide letter under reference has requested for allotment of moorum quarry near the project stretch.

3. In view of above, it is requested to kindly extend your cooperation for allotment of moorum quarry to the Contractor in the vicinity of project in the interest of work. Sri.Prasant Nath (Mob no:9437056224) shall coordinate in this regard.

Encl: As above

Yours faithfully,

(P.K Sabat)

GM (T) & Project Director

Copy to: Authorized signatory, M/s Gammon Infrastructure Projects Ltd.- GCEPL JV for information and necessary action please.

ANNEXURE-R14/K

REGIONAL TRANSPORT OFFICE, CHANDIKHOLE

No. 2031 /Dt. 07.09.2021

To
The Project Director, NHAI,
Dhenkanal

Sub:- Spot visit of NH-53 from Chandikhole Chhaka to Duburi Chhaka.

Sir,

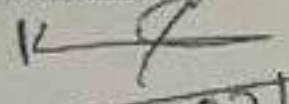
With reference to the above subject, I am to say that as discussed in the District Road Safety Committee meeting held on 26.08.2021 at 11.00 am in the Conference hall of Collectorate, Jajpur I myself with the president of Truck owners' association, Chandikhole and the authorized person of the construction company MSIL Sri Priyabrata Panda conducted a joint inspection on NH-53 from Chandikhole Chhaka to Duburi Chhaka on 06.09.2021 at 10.30am. In the course of our visit we marked the road from Chandikhole Chhaka to Chadeidhara Chhaka has been damaged severely though construction works of road is going on. Further a number of big potholes on the road are marked and the road side planks have been damaged causing very inconvenient to the road users. Besides this the humps erected earlier have been completely damaged causing potholes at the spot and there is every possibility road accidents frequently.

You are therefore requested to look into the fact through your officials and make arrangements for short term repair of the damaged roads through the construction company taking up construction work and complete the same as quick as possible since the DRSC have programmed to visit the spot on 16.09.2021 as desired by the Collector-cum-Chairman, RTA, Jajpur. Before final visit of DRSC I with the other members of the Road Safety Committee will conduct a preliminary visit over the matter.

To gear up the works a joint verification of the members of the Road Safety Committee has been scheduled to be taken up on 14.09.2021 at 10.30 am.

This may be treated as most urgent.

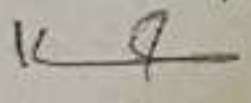
Yours faithfully,


Regional Transport Officer
Chandikhole

Mo. No. 2032 Dt. 07.09.2021

Copy submitted to the Collector-cum-Chairman, DSRC, Jajpur/ S.P Jajpur for favour of kind information.

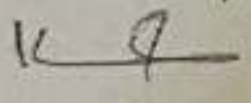
dt: NHAI/PIO/Chandikhole-Duburi/ at 08/09/2021


Regional Transport Officer
Chandikhole

PO a) Community Engineer

(b) EPC contractor, M/S ~~XXXXXX~~ - GIPL GEEPL JV

pl. attend me above ~~immediately~~ on time bond manner a report complainee.


08/09/2021
PD/NHAI

**OFFICE OF THE TRANSPORT COMMISSIONER-CUM-CHAIRMAN
STATE TRANSPORT AUTHORITY, ODISHA, CUTTACK**

Letter No. LXVII -125/(RS)/ 8476/TC

Date- 11 . 08 .2021

To,

The Commissioner of Police,
Police Commissionerate, BBSR – Cuttack.

The Superintendent of Police,
Jajpur/Kendrapara/Khurda/Puri/Dhenkanal/Angul/Deogarh/Sambalpur/Sundargarh/
Bhadrak/Balesore/Mayurbhanj/Keonjhar/Bolangir/Bargarh/Ganjam/ Rourkela

Sub: Field visit of the repeated Black Spots.

Sir,

It is proposed to send a team consisting of officers of STA, road owning agencies, independent experts and others to your district to analyze Black Spots repeated over the years, to identify the causes of accident and suggest suitable remedial measures. A list of the Black Spots so identified in your districts is enclosed in **Annexure - I** and the proposed date of visit in **Annexure – II**.

Support of the police department is highly essential to make the exercise meaningful. It is requested that support may kindly be provided in following regards:

1. The local IIC may kindly be instructed to make himself available with the FIR copy of the accident cases, both fatal and non-fatal, for last five years for the Black Spots mentioned in the enclosed list.
2. If possible, the survivors of accidents or their relatives and some eye witness may also be requested to remain present.
3. As far as possible the I.O. of the case, who investigated the accident case, may also be advised to remain present.

The RTO will co-ordinate with your office for the purpose. Your kind co-operation is requested.

Yours faithfully,

Encl: As above.

Addl. Commissioner Transport (Enf.)
STA, Odisha, Cuttack

Memo No. 8477 / Dated the 11/08/21

Copy forwarded to the concerned RTOs with a request to co-ordinate the local police for completing the above ground work well in advance of team visit.

Addl. Commissioner Transport (Enf.)
STA, Odisha, Cuttack

Black spots reprinted in last 5 years i.e. 2015 to 2019 - NHAI					2015		2016		2017		2018		2019		Total Yee
Sl no	District	PS	NH	LOCATION OF BS	A	F	A	F	A	F	A	F	A	F	A
1	ANGUL	Angul PS	NH-55	Panchamahala Chhak	17	5	12	4	8	3	5	2	4	2	46
2		Jarapada PS	NH-55	TubeyChhak Village	2	0	9	4	5	7	8	5	5	1	29
3		Jarapada PS	NH-55	Tukuda Village area	3	3	4	1	2	5	3	1	3	1	15
4		Handapa PS	NH-55	Boinda Chhak	7	4	0	0	1	0	6	1	2	1	16
5	CUTTACK	Tangi PS	NH-16	Manguli Chhak to Hanuman Petrol Pump	5	4	3	4	7	9	12	2	9	2	36
6		Sadar PS	NH-16	Pratapnagar Chhak	6	3	13	7	10	2	5	3	6	6	40
7		Jatani	NH16	Gangpada Chhak	10	3	7	7	3	2	7	5	15	1	42
8	KHORDA	Jatani	NH16	Batabhubasuni Temple	2	1	4	2	4	1	1	1	1	1	12
9		Khandgiri	NH16	Khandgiri Chhak	9	4	8	4	11	6	17	4	2	1	47
10		Tamando	NH16	Gohira Chhak	4	1	5	1	5	2	2	0	2	0	18
11		Pipili PS	NH-316	Gudiapokhari	3	1	6	3	5	2	6	2	5	4	25
12	PURI	Pipili PS	NH-316	Dandamkundpur By pass	4	2	4	2	3	1	3	0	1	0	15
13		Brahmanitarang	NH-143	Vedvyas Chowk	3	2	6	3	11	3	7	5	12	8	39
14		Brahmanitarang	NH-143	TCI Chowk	2	0	7	4	3	1	9	3	12	11	33
15	SUNDERGARH	Raghunathpalli	NH-143	Panposh Chowk	2	0	0	0	8	6	3	1	8	2	21
16		Raghunathpalli	NH-143	Deogaon Chowk	2	0	0	0	6	2	8	6	6	6	22
				TOTAL	81	33	88	46	92	52	102	41	93	47	456

A = Number of accidents F = Number of fatalities

NHAI BLACK SPOTS REPETED IN THE YEAR 2017, 2018 & IN 2019							2017		2018		2019		Total in 3 years	
Sl NO	DISTRICT	PS	NH	LOCATION OF BS	START CHAINAGE	END CHAINAGE	A	F	A	F	A	F	A	F
1	ANGUL	Angul PS	NH-55	Panchamahala Chhak	110+000	110+500	4	3	5	2	4	2	13	7
2		Angul PS	NH-55	Kaltax Chhak	108+500	109+000	5	2	4	1	6	4	15	7
3		Jarapada PS	NH-55	TubeyChhak Village	119+100	119+400	3	1	8	5	5	1	16	7
4		Jarapada PS	NH-55	Tukuda Village area	130+450	130+700	2	2	3	1	3	1	8	4
5		Handapa PS	NH-55	LuhaMunda Chhak	149+000	149+300	3	1	3	0	2	1	8	2
6		Handapa PS	NH-55	Boinda Chhak	151+800	152+200	6	0	6	1	2	1	14	2
7	BALASORE	Soro	NH-16	Bidu Chhak	166+100	166+600	4	5	2	1	5	3	11	9
8		Soro	NH-16	Bidu Chhak	166+100	166+600							0	0
9		Soro	NH-16	Talanagar Chhak	153+100	153+600	7	7	3	1	5	5	15	13
10		Khantapada	NH-16	In Between BCET to Toll Gate, Sergarh	183+200	183+700	7	1	0	0	5	2	12	3
11	CUTTACK	Sadar PS	NH-16	Balikuda Chhak	18+000	18+500	5	3	8	6	12	9	25	18
12		Sadar PS	NH-16	Balikuda Chhak	18+000	18+500	5	3	8	6	12	9	25	18
13		Sadar PS	NH-16	Gopalpur Chhak	18+750	19+250	5	3	0	0	3	3	8	6
14		Sadar PS	NH-16	Pratapnagar Chhak	15+500	16+000	10	2	5	3	6	6	21	11
15		Sadar PS	NH-16	Bamphakuda Chhak	12+000	12+500	7	5	5	4	5	5	17	14
16		Tangi PS	NH-16	Manguli Chhak to Hanuman Petrol Pump	31+800	33+000	10	2	12	2	9	2	31	6
17	DHENKANAL	Town PS	NH-55	Korian Bypass	47+500	48+500	2	0	6	2	5	3	13	5
18	GANJAM	Rambha	NH-16	Subalya	291+740	292+050	3	2	3	2	2	2	8	6
19		Khallikote	NH-16	Vegiput	314+200	314+550	0	0	5	0	0	0	5	0
20		Ganjam	NH-16	Puintola	284+200	284+510	5	1	1	1	2	2	8	4
21		Khallikote	NH-16	Keshpur Chhaka	310+800	311+300	3	1	6	4	1	0	10	5
22	JAIPUR	Dharmasala	NH-16	Barabati Chhak	72+700	73+200	4	2	9	4	1	1	14	7
23		Dharmasala	NH-16	Gokheneswar Chhak	70+800	71+300	8	5	0	0	4	4	12	9
24		Badachana PS	NH-16	Chandikhole Chhak	61+020	61+520	13	3	11	5	13	5	37	13
25		Badachana PS	NH-16	Kadei Chhak	54+350	54+850	3	1	8	7	9	5	20	13
26		Badachana PS	NH-16	Bandala Chhak	51+300	51+800	12	3	6	5	9	7	27	15
27		Dharmasala PS	NH-53	Balisahi Chhak	408+500	409+000	10	4	0	0	4	4	14	8
28		Korei PS	NH-20	Ragadi Chhak	020+700	021+200	9	9	7	3	1	1	17	13
29		Korei PS	NH-20	Alia Chhak	004+000	004+500	3	0	7	2	6	2	16	4
30	KEONJHAR	Kanjipani P.S.	NH-49	Kanjipani Ghati	380+950	381+450	3	1	5	3	4	1	12	5
31		Jatani	NH16	Gangpada Chhak	398+430	398+930	3	2	7	5	15	1	25	8
32		Jatani	NH16	Batabhubasuni Temple	400+680	401+180	4	1	1	1	1	1	6	3

	Khandgiri	NH16	Khandgiri Chhak	411+780	412+280	11	6	17	4	2	1	30	11
	Tamando	NH16	Gohira Chhak	404+520	405+020	5	2	2	0	0	2	7	4
	Mancheswar PS	NH-16	Hanspal Chhak	5+250	5+750	13	6	10	3	2	0	25	9
	Sahid Nagar PS	NH-16	Satsang Vihar Chhak	1+500	2+000	7	4	5	4	3	1	15	9
	Sahid Nagar PS	NH-16	Acharya Vihar	418+500	419+000	10	4	7	1	1	0	18	5
	Sahid Nagar PS	NH-16	Jaydev Vihar	417+750	418+250	7	6	12	5	0	0	19	11
	Sahid Nagar PS	NH-16	Vani Vihar	419+800	1+000	4	4	9	1	1	1	14	6
	Balianta PS	NH-16	Near Hyundai Showroom	9+500	10+000	4	2	8	5	2	0	14	7
	Balianta PS	NH-16	Rudrapur Cut	6+250	6+750	6	3	3	1	1	1	10	5
	Mancheswar PS	NH-16	Palasuni Chhak	3+150	3+650	13	2	12	4	3	1	28	7
	Khandgiri	NH16	Baramunda Overbridge	412+700	413+200	8	2	8	3	5	0	21	5
	Khandgiri	NH16	Ramamani Petrol Pump	412+450	412+950	3	2	2	0	1	0	6	2
	Khandgiri	NH16	Kolathia Chhak	410+450	410+950	4	1	5	4	2	0	11	5
	Khandgiri	NH16	Iginia Chhk	410+250	410+750	6	6	12	4	3	0	21	10
	Khandgiri	NH16	Patrapada	409+270	409+770	3	1	6	3	0	0	9	4
	Tamando	NH16	Kalinga Bihar Chhak	407+430	407+930	3	2	7	3	3	1	13	6
	Tamando	NH16	Tamando Over Bridge	408+710	409+210	4	2	2	1	0	0	6	3
DA	Sadar PS	NH-316	Malatipatpur	54+400	54+750	7	3	5	2	3	2	15	7
	Satyabadi PS	NH-316	Pattnaika Chhak	40+100	40+400	2	0	1	0	4	3	7	3
	Satyabadi PS	NH-316	Kadua Chhak	41+950	42+150	3	1	6	4	1	1	10	6
	Satyabadi PS	NH-316	Block Chhak	45+050	45+350	2	1	6	0	6	5	14	6
	Pipili PS	NH-316	Gudiapokhari	17+000	17+350	8	5	6	2	5	4	19	11
	Pipili PS	NH-316	Dandamukundpur By pass	28+800	29+200	4	3	3	1	0	0	7	4
	Pipili PS	NH-316	Mangalpur	31+200	31+800	6	5	7	5	6	3	19	13
	Pipili PS	NH-316	Tarakaja	34+600	35+000	5	4	2	1	5	1	12	6
URI	Dhanupali PS	NH-53	Sarla Chhak	565+500	566+000	15	4	8	4	4	4	27	12
	Dhanupali PS	NH-53	Tangapalli Bridge	566+190	566+590	11	2	5	2	2	2	18	6
	Sadar PS	NH-53	Khaliapali	547+600	548+200	3	2	3	2	2	2	8	6
BALPUR	ahmanitarang (R	NH-143	Vedvyas Chowk	235+350	235+850	11	3	7	5	12	8	30	16
	Brahmanitarang	NH-143	TCI Chowk	237+400	237+900	3	1	9	3	12	11	24	15
	Raghunathpalli	NH-143	Panposh Chowk	238+500	239+000	8	6	3	1	8	2	19	9
	Raghunathpalli	NH-143	Deogaon Chowk	244+000	244+500	6	2	8	6	6	6	20	14
	Lahunipada	NH-143	Near Darjing	279+250	279+750	5	3	13	6	2	1	20	10
NDERGARH	Bhadrak Town	NH-16	Dahunigada Crossing	127+100	127+600	1	0	6	3	6	0	13	3

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67		Bhadrak Rural	NH-16	Ranital Chhak	135+200	135+700	7	2	5	4	7	5	19	11
68	BHADRAK	Bhadrak Rural	NH-16	Trisalpur Chhak (Rahanja)	125+100	125+600	5	3	10	7	7	3	22	13
69	DEOGARH	Barkote P+S+	NH-49	Kala	442+550	442+680	2	1	1	1	2	3	5	5
70	MAYURBHANJ	Baisingha	NH-18	Kalama to Padmapur Chhak	76+800	77+300	7	6	0	0	2	1	9	7
71		Marsaghai PS	NH-53	Badapalagada	52+350	52+450	5	5	2	0	1	1	8	6
72	KENDRAPARA	Sadar PS	NH-53	Duhuria Chhak	33+300	73+600	5	5	2	2	2	1	9	8
73		Sadar PS	NH-53	Gobindapur Chhak	057+230	057+730	3	2	2	1	0	0	5	3
74	BARGARH	Town PS	NH-53	Vikash School Chhak	043+600	044+100	4	3	2	2	2	1	8	6

DPI & ROADS BLACK SPOTS REPETED IN THE YEAR 2017, 2018 & 2019										Total in 3 years					
SL NO	District	PS Name	Road type	Location of the Black Spot	Chainage	Name of the Road	2017		2018		2019		Total in 3 years		
1	BOLANGIR	Patnagarh P.S	SH	Bhainsa Chowk	29/550km to 30/050km	Balangir-Kantabanji-Bangomunda-Chandutara	4	3	6	4	2	0	12	7	
2	SAMBALPUR	Rengali PS	SH-10	In front of SMEL, Padloi	28/500 - 29/000	Sambalpur-Rourkela SH-10	3	3	5	3	2	0	10	6	
3		Gobindapur PS	ODR	Near Barmphai Taladhi	6/500 Km.	Gariamal-Bamra Road	1	1	2	2	4	2	7	5	
4		B.Taranga PS (Rourkela)	SH-10	Beldhi	164.250km to 164.800km	Sambalpur - Rourkela Road	6	2	5	3	8	7	19	12	
5	SUNDERGARH	B.Taranga PS (Rourkela)	SH-10A	Sawmli Chhak	165.7	Sambalpur - Rourkela Road	6	3	10	5	4	2	20	10	
6		B.Taranga PS (Rourkela)	SH-10A	Near pahadi Bar	165.9	Sambalpur - Rourkela Road	5	3	2	1	0	0	7	4	
7		Lahunipada PS (Rourkela)	SH-10A	Tensa Ghati Turning No.16	19.75	Koira - Dengula - Tensa Barsuan - Kaleiposh Road	6	3	7	5	3	3	16	11	
8		B.Taranga PS (Rourkela)	SH-10	IDC Chowk	165.450km to 165.950km	Sambalpur - Rourkela Road									
9		Sadar PS (Sundergarh)	MDR-27	Bandhapali	4/800-5/200	Sundargarh-Lephipada Road	4	4	1	1	1	1	6	6	
10	JAIPUR	Jaipur Road PS	SH-20	Dhabaligir Chhak	1/400km to 1/800km	Chorda Duburi Road	1	6	5	0	1	1	7	7	
11		Jaipur Road PS	SH-20	Military Chhak	4/300km to 4/600km	Chorda Duburi Road	5	1	3	3	2	1	10	5	
12		Jaipur Road PS	SH-20	Chorda Chhak	0/0km	Chorda Duburi Road	1	0	3	2	3	1	7	3	
13		Kaliapani PS	ODR	Near Kasnsa Beat sahi	9/500km to 10/00km	Tamaka Mangalpur Road	2	2	3	2	1	1	6	5	
14	Keonjhar	Campua PS	MDR	Jamudalak	7/700 Km. to 8/200 Km.	Champua - Chamakpur Road	2	2	2	2	2	0	6	4	

Answer - I

Tentative Schedule for filed visit of Black spots

Date	Districts	Number of spots /stretch	Team
24.08.2021	Cuttack	8	Team A
25.08.2021 to 26.08.2021	Jajpur	12	
27.08.2021	Kendrapara	2	
31.08.2021 to 01.09.2021	Khurda	23	Team B
02.09.2021 to 03.09.2021	Puri	10	
04.09.2021	Dhenkanal	1	
06.09.2021	Angul	10	Team C
07.09.2021	Deogarh	1	
08.09.2021	Sambalpur	5	
09.09.2021 to 10.09.2021	Sundergarh	15	Team D
13.09.2021	Bhadrak	3	
14.09.2021	Balasore	4	
15.09.2021	Mayurbhanj	1	
16.09.2021	Keonjhar	2	Team E
17.09.2021	Bolangir	1	
18.09.2021	Baragarh	2	Team F
20.09.2021	Ganjam	1	

ANNEXURE-R14/L

IN THE COURT OF THE COLLECTOR, JAIPUR

ଅନେକା ଶ୍ରୀ

ORDER SHEET

[ଉପରୋକ୍ତ ମାମଲା ନମ୍ବର, 1964ର, ଗାଁନାମା 207(1) ଦ୍ଵାରା]

କର୍ମ ପ୍ରକାର ଓ ମାମଲା ନମ୍ବର: Criminal Miscellaneous No. 01/2021

Under Section 133 of Cr.P.C)

କ୍ଷେତ୍ର ଅଫିସର

ଅନେକା ଶ୍ରୀ

1

ଅନେକା ଶ୍ରୀ

କ୍ଷେତ୍ର ଅଫିସର

1

2

3

D. No. 1/2021 -

Perused the visit note of the District Road Safety Committee, Jaipur for the report of the Road Safety committee. It is ascertained that, you are creating public nuisance during construction of road N.H-53 from Chandikhot to Bhubani as follows:

1. The entire surface of the road from Chandikhot to Bhubani is full of pot holes
2. The humps constructed earlier in different places have been damaged and not yet repaired.
3. Road signage and traffic billboard at different required places have not been erected.
4. The damaged portion of the main road has not been repaired through bitumen violating the guidelines.
5. The contractor is dumping the waste material and debris on the service roads and diversion roads provided by the company causing air pollution to the local area.
6. Unnecessary storage of huge quantity of flyash in different places over N.H-53 causes air pollution and other losses for the villages as well as the general public of the nearby areas adjoining to N.H-53.
7. The construction company have provided barricade at the danger points with simple bamboos violating the guidelines for construction and repair of N.H.
8. N.H authority and the construction company engaged by the State have forgotten the instructions issued under road safety at the time of construction/repair of roads.

On the above ground it is required to institute a proceeding under section 133 Cr.P.C against the contractor company M/s. SHREE RAMESH & CO. Ltd. Nagpada for such willful act to create nuisance to the general public in this area under this district.

Hence admit a Criminal-Misc case (under section 133 of Cr.P.C) and issue notice to the contractor to appear before my court on 15.11.2021 at 09.00 P.M. either in person or through their legal representative with written notes of submission along with relevant papers and to take part in the hearing.

Enclature

Collector, Jaipur

T. C. Sharma

STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII
Bhubaneswar – 751012

No. 363 /IND-II-NOC- Misc.-170 Date 07.01.2021

RESOLUTION**POLICY DECISION FOR APPLICABILITY OF CONSENT OF THE BOARD FOR EXTRACTION OR SOURCING OR BORROWING OF ORDINARY EARTH FOR THE LINEAR PROJECTS SUCH AS ROADS, PIPELINES ETC.**

1. The Board in its 113th meeting held on 11.3.2016 decided to include all the minor mineral mines irrespective of areas under consent administration of the Board under Water (PCP) Act, 1974 and Air (PCP) Act, 1981 as per order of the Hon'ble NGT, EZB, Kolkata, dated 1.2.2016. Accordingly, a resolution was brought out vide No. 5803, dated 30.3.2016
2. All the minor mineral mines irrespective of areas was brought under consent administration of the Board as per the order of the Hon'ble NGT, EZB, Kolkata dated 1.2.2016 as these were required environmental clearance as per EIA Notification, 2006 and amendment thereafter.
3. The MoEF&CC, Govt. of India has exempted environmental clearance for extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc. and accordingly, issued amended EIA notification vide S.O. 1224(E) dated 28.3.2020.
4. The matter was discussed in 121st meeting of the Board held on 15.10.2020 and the Board decided for exemption of consent of the Board for extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc. in light of amended EIA notification vide S.O. 1224(E) dated 28.3.2020.

In pursuance of the decision taken in 121st Board meeting held on 15.10.2020 and in partial modification to the resolution No. 5803, dated 30.3.2016, extraction or sourcing or borrowing of ordinary earth for the linear project such as roads, pipeline etc. are exempted from Consent Administration of the Board under Water (PCP) Act, 1974 and Air (PCP) Act, 1981.

This resolution will come into force with immediate effect.

By order of the Board.



Member Secretary

P.T.O...

Memo No. 364 /date 07.01.2021

Copy forwarded to the Additional Chief Secretary to Govt., Forest & Environment Department, Govt. of Odisha, Bhubaneswar for kind information and necessary action.


Member Secretary

Memo No. 365 /date 07.01.2021

Copy forwarded to the Principal Secretary to Govt., Steel & Mines Department, Govt. of Odisha, Bhubaneswar for kind information and necessary action.


Member Secretary

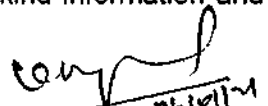
Memo No. 366 /date 07.01.2021

Copy forwarded to the Principal Secretary, Revenue and Disaster Management Department, Govt. of Odisha, Bhubaneswar for kind information and necessary action.


Member Secretary

Memo No. 367 /date 07.01.2021

Copy forwarded to the Director (Env.)-cum-Special Secretary to Govt., Forest & Environment Department, Govt. of Odisha, Bhubaneswar for kind information and necessary action.


Member Secretary

Memo No. 368 /date 07.01.2021

Copy forwarded to All Chief Env. Engineers / All Chief Env. Scientists/ All Sr. Env. Engineers / All Sr. Env. Scientists/ All Env. Engineers / All Env. Scientists / All Regional Officers / Sr. Law Officer-L-II / Addl. Administrative Officer, SPC Board, Odisha, Bhubaneswar for information and necessary action.


Member Secretary

Memo No. 369 /date 07.01.2021

Copy forwarded to Env. Engineer-cum-System Administrator, IT Cell, SPC Board, Bhubaneswar for information and necessary action. She is requested to upload the Resolution in the website of the Board.


Member Secretary

Memo No. 370 /date 07.01.2021

Copy to concerned file for record.


Member Secretary

247

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

By Fax/e-mail

No. RDM-MMS-POLICY-0002-2020-
From

3776 / R&DM Dated

23 FEB 2021

Sri Brangan Narayan Dash
Deputy Secretary to Government

To

All Collectors

Sub: Exemption from requirement of environmental clearance and Consent Administration for extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc.

Madam/Sir,

In inviting a reference to the subject cited above, I am directed to say that the MoEF & CC, Government of India has exempted environmental clearance for extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc. and accordingly, issued amended EIA Notification vide S.O. No. 1224(E) dated 28.03.2020. (Copy Enclosed)

In pursuance to the said Notification, State Pollution Control Board, Odisha has exempted from Consent Administration of the Board under Water (PCP) Act, 1974 and Air (PCP) Act, 1981 for extraction or sourcing or borrowing of ordinary earth for the linear project such as roads, pipelines etc. vide their Resolution No. 363 dated 7.1.2021. Copy of the Resolution of the State Pollution Control Board, Odisha in this regard is enclosed herewith for information and necessary action.

It is therefore requested to take appropriate action in the matter accordingly.

Yours faithfully,

Deputy Secretary to Government

Memo No. 3777 / R&D.M. dated

23 FEB 2021

Copy along with copy of the enclosures forwarded to Secretary, Board of Revenue, Odisha, Cuttack / all Revenue Divisional Commissioners for information and necessary action.

Deputy Secretary to Government

Memo No. 3778 / R&D.M. dated

23 FEB 2021

Copy along with copy of the enclosures forwarded to all Sub-Collectors/ all Tahasildars for information and necessary action.

Deputy Secretary to Government

Memo No. 3779 / R&D.M. dated

23 FEB 2021

Copy along with copy of the enclosures forwarded to Joint Secretary I/c of e-Governance Branch with a request to upload the same in Revenue & DM Department website.

Deputy Secretary to Government

FORM OF VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 142/2022/EZ**

Pratap Chandra Mohanty

..... Applicant

-VERSUS-

State of Odisha & Ors.

..... Respondents

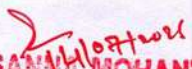
Know all men by those presents that by this Vakalatnama I, Sri Prasant Nath, aged about 62 years, S/o- Brahmarbar Nath, At- Plot No. 246, Saheed Nagar, Bhuabneswar, Khordha, Odisha - 7514007 being the Authorized Signatory of Respondent no. 14 in the aforesaid Case do hereby appoint and retain, **Pritish Kumar Behera (O-335/2019), S. Dipen Kumar (O-1898/2021), Viswajeet Mallick (O-1517/2021), Aditya Prasad Mohanty (O-1677/2021), Soumyasarathi Das (O-1211/2022), Ranjan Kumar Behera (O-160/2023), Maryada Dwibedi (O-947/2023), Pratik Nayak (O-9/2025), Sidhant Nayak (O-354/2026), Rahul Anand Swain (O-337/2026), Basudev Bhaktiranjan Behera (O-329/2026) & Sidhant Dwibedi (O-531/2015)** Advocate(s) to appear for me/us in the case and conduct and prosecute (or defend) the same or any decree or order passed there in including all application for return of documents or receipt of any refund voucher, money that may be payable to me/us in the said case and also in applications for review in appeals under High Court Order and in application for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully entered in the said case.

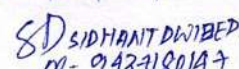
Date :

Received from the Executant(s) satisfied and accepted as I hold no brief for the other side.


Accepted as above
Advocate
O-335/19
8093293269


Accepted as above
Advocate
S. DIPEN KUMAR
M-7609960399


SURADA PRASANNA MOHANTY
NOTARY PUBLIC, CUTTACK
Regd. No-01/01

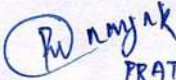

Accepted as above
Advocate
SIDHANT DWIBEDI
M- 9437180197


Accepted as above
Advocate
750 4892927

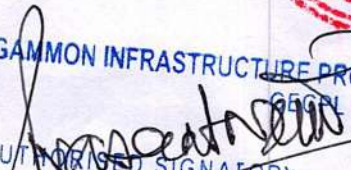


Accepted as above
Advocate

Accepted as above
Advocate


Accepted as above
Advocate
PRATIK NAYAK
9348530980

Accepted as above
Advocate


GAMMON INFRASTRUCTURE PROJECTS LIMITED
GEN. JOINT VENTURE
AUTHORIZED SIGNATORY
SIGNATURE OF AUTHORIZED PERSON